Fourth Series, Vol.II, No.7

Tuesday, November 25, 1969
Agrahayana 4, 1891 (Saka)

LOK SABHA DEBATES

(Ninth Session)

PARLIAMENT LIBRARY

No. 42(7) 3
Dt. 12.8.

(Vol. II contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

Price : Rs. 1.00

CONTENTS

No. 7- Tuesday, November 25, 1969 / Agrahayana 4, 1891 (Saka)

	COLUMNS
Oral Answers to Questions–	
*Starred Questions Nos. 181 to 184	1–28
Written Answers to Questions–	
Starred Questions Nos. 185 to 210	28--51
Unstarred Questions Nos. 1201 to 1239, 1241 to 1257, 1259 to 1277, 1279 to 1287, 1290 to 1297 1299 to 1388, 1390 to 1393, 1395, 1396 and 1338 to 1400.	51--223
Calling Attention to Matter of Urgent Public Importance–	
Strike by workers of TELCO and other engineering concerns...	223--32
Papers Laid on the Table ...	232
Message from Rajya Sabha ...	232
Indian Soldiers (Litigation) Amendment Bill	
As passed by Rajya Sabha ...	232
Wakf (Amendment) Bill--	
Motion to Consider, as passed by Rajya Sabha	232--38
Shri M. Yunus Saleem ...	233--38
Clauses 2 to 11 and 1	239--44
Motion to Pass	244--69
Shri Abdul Ghani Dar	244--46
Shri Kanwar Lal Gupta	247--53
Shri A. S. Saigal	254--56
Shri Shiva Chandra Jha	256--58
Shri Sheo Narain	258--60
Shri S. M. Banerjee	260--63
Shri Mohammad Ismail	263--65
Shri M. Yunus Saleem	265--69
Motor Vehicles (Amendment) Bill--	
Motion to Consider as passed by Rajya Sabha	270--92
Shri Iqbal Singh	270--73
Shri Chengalraya Naidu	273--78
Shrimati Ila Palchoudhuri	278--81
Shri S. K. Tapuriah	281--86
Shri Tulshidas Jadhav	286--90
Shri Om Prakash Tyagi	290--92

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

Discussion *re.* Acute Drought and Famine Conditions in Western Rajasthan 292-360
Shri Amrit Nahata 293-302
Shrimati Sucheta Kripalani 302-08
Shri D. N. Patodia 308-13
Dr. Karni Singh 313-17
Shri Onkarlal Bohra 317-23
Shri Om Prakash Tyagi 323-30
Shri N. K. Sanghi 330-36
Dr. K. L. Rao 337-40
Shri K. M. Madhukar 340-45
Shri B. N. Bhargava 345-48
Shri R. K. Birla 348-50
Shri Annasahib Shinde 351-60

LOK SABHA

Tuesday, November 25, 1969/Agrahayana 4, 1891 (Saka).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Taking over of Hindustan Motors by Central Government

+

*181. SHRI B. K. MODAK :
SHRI GANESH GHOSH :
SHRI MOHAMMED ISMAIL :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the West Bengal Deputy Chief Minister, Shri Jyoti Basu, has suggested to the Prime Minister that the Centre should take over the Hindustan Motors, a Birla concern ;

(b) if so, the reaction of Government thereto ;

(c) when it is likely to be taken over ; and

(d) if not, the reason thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : (a) No letter has been received by the Prime Minister from the Deputy Chief Minister of West Bengal regarding taking over of the Hindustan Motors. However, during the recent visit of the Prime Minister to West Bengal, the Deputy Chief Minister had mentioned to the Prime Minister in the course of informal discussions that the basic industries such as manufacture of cars should be in the public sector. In this context, he also incidentally suggested that Government could consider the question of taking over Hindustan Motors.

(b) to (d). Government have under active consideration a proposal to set up a factory in the public sector for the manufacture of 50,000 cars per annum. There is, however, no proposal at present for Government taking over the existing car manufacturing units in the private sector. Government would prefer to set up a new production unit equipped with the most modern machinery instead of taking over any of the existing units.

MR. SPEAKER : I have already spoken to the Secretary. This question has come again by mistake.

SHRIMATI SHARDA MUKERJEE : We want to put supplementaries.

MR. SPEAKER : Let me exhaust the list. Shri Modak.

SHRI B. K. MODAK : How long will it take for the Government to set up the new factory ?

SHRI BHANU PRAKASH SINGH : The proposal is before the Cabinet and when it is approved, we will try to set it up.

SHRI B. K. MODAK : What are the reasons for not taking over this factory ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : It is to be examined whether taking over such a factory will be economic, because its machinery is out of date. We would not like to take over for the public sector a factory which is out of date, not modern and is likely to be uneconomic.

SHRI B. K. MODAK : What is the time-limit for setting up the new factory ?

SHRI BHANU PRAKASH SINGH : I have already said that it is before the Cabinet. Unless it is approved by the Cabinet, how can I say about the time-limit ?

SHRI S. KUNDU : He is evading the question. He must give an answer on behalf of the Government.

श्री प्रेमचन्द वर्मा : अध्यक्ष महोदय, मैं आप के द्वारा मन्त्री महोदय से जानना चाहता हूं कि हिन्दुस्तान मोटर्स को अगर आप अपने अधिकार में नहीं लेना चाहते हैं तो क्या इस सिलसिले में जो छकड़ा वह कम्पनी बना रही है और जनता का 20, 22 हजार रुपया जाता है और छ: महीने बाद छकड़ा हो जाता है, तो जो एक तरह की लूट उस कम्पनी में मची हुई है उस को रोकने के लिये सरकार कौन से कदम उठा रही है ? हर बार बता दिया जाता है कि हम ने क्वालिटी कट्रोल कर रखा है। लेकिन मान्यवर, गाड़ा को आप ने इस्तेमाल किया होगा और देखा होगा कि छ: महीने में वह छकड़ा हो जाती है।

MR. SPEAKER : If you give separate notice, certainly it will be admitted. But this does not arise out of this.

SHRI CHENGALRAYA NAIDU : Just now the minister said that because this is an old factory, they are not taking it over. It is not correct Recently Hindustan Motors have built a completely new unit.

MR. SPEAKER : This is another information you are giving.

SHRI CHENGALRAYA NAIDU : The minister is misleading the House. The Hindustan Motors have installed a new unit now. Instead of shouting slogans of socialism, why don't they take over the Hindustan Motors ?

MR. SPEAKER : Shri Bhandare.

SHRI R. D. BHANDARE : The first part of my question deals with procedure. Is it not a fact that this question was already answered in this House ?

MR. SPEAKER : That I have myself pointed out already.

SHRI R. D. BHANDARE : Secondly, I have a paper cutting dealing with the statement made by the West Bengal Deputy Chief Minister, Mr. Jyoti Basu. Is it not a fact that while speaking to the Prime Minister, he spoke of the basic industries, and he did not specifically mention Hindustan Motors, but casually mentioned this aspect ?

MR. SPEAKER : He has already answered on these lines.

SHRI HEM BARUA : In view of the fact that the minister has just now said that Hindustan Motors is an out-dated factory, are we to understand that it produces only out-dated cars that go out of order after six months? If so, may I know whether Government have taken any steps to see that quality is maintained or whether Government propose to bring it under a programme of nationalisation, which is the creed of this Government ?

श्री प्रेमचन्द वर्मा : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। मैंने जब यही सवाल पूछा तो आपने जवाब नहीं देने दिया, और आपने कहा कि इसके जवाब की जरूरत नहीं है। लेकिन जब वही प्रश्न माननीय सदस्य ने पूछा तो आप ने उसको इजाजत दे दी। यह उचित नहीं है।

MR. SPEAKER : It all depends on the way the question is asked. If you has asked it on the same lines, I would have allowed it.

SHRI F. A. AHMED: I may be permitted to point out that this question only relates to the question whether the Deputy Chief Minister of West Bengal had raised the question of nationalising Hindustan Motors; if so, what is the reaction of Government. Our reply last week also was that he had raised this question about basic industries including Hindustan Motors and we did not propose to nationalise it because this unit is out of date meaning thereby that the manufacture of a car by this unit is likely to result in heavy cost of production. Therefore it is not economic for us to nationalise this industry.

SHRI HEM BARUA : I am very sorry to say that you are trying to evade the reply to my question.

SHRI F. A AHMED : But we are thinking of manufacturing cars in the public sector.

MR. SPEAKER : On any question, whether it is important or not and whether it has come up earlier and answers have been given, the same number of Members get up. I do not know how to proceed with it. Next question.

Statutory Commission on Prices, Costs and Tariff

+

*182. SHRI SARJOO PANDEY :
SHRI VASUDEVAN NAIR :
DR RANEN SEN :
SHRI MANGALATHUMADAM .

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 225 on the 30th July, 1969 and state :

(a) whether the recommendations of the Administrative Reforms Commission for the setting up of a Statutory Commission on prices, costs and tariff has since been examined by Government; and

(b) if so, decisions taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : (a) and (b) . The question is still under examination and no final decision has yet been taken.

श्री सरजू पाण्डेय : अध्यक्ष महोदय, मन्त्री महोदय ने 30 जुलाई, 69 को भी इस बारे में पूछे गये एक सवाल के जवाब में भी वही कहा था जोकि आज वह जवाब दे रहे है। मैं जानना चाहता हूँ कि उस पर सरकार कब तक निर्णय करेगी ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F A. AHMED) : My Ministry is concerned only with the cost of items under industrial production and their prices. Therefore we thought that it might be useful to have an informal commission for the purpose of determining cost and prices. But we are told that if we publicise cost etc., it will not be in the public interest. Therefore we are examining afresh how this matter can be under-taken by us. That is why it is taking some time.

MR. SPEAKER : I think, after this reply there is no need for further questions.

श्री सरजू पाण्डेय : माननीय मन्त्री जी ने यह बात बतलाई। उस सिलसिले में हमारा यह कहना है कि आखिर आप के सामने इस कमिशन की नियुक्ति में क्या डिफकल्टी है जिसकी

वजह से आप नहीं कर रहे हैं ? क्या उसमें पब्लिक इण्टरेस्ट इन्वाल्व्ड है जिसकी कि वजह से इस कमिशन की नियुक्ति नहीं कर रहे है ?

SHRI F A. AHMED : The matter is being examined and as soon as we have taken a decision we will let the House know of it.

Raids on Birla Firm in Madhya Pradesh

+

*183. SHRI UMANATH :
SHRIMATI SUSEELA GOPALAN :
SHRI SATYA NARAIN SINGH :
SHRI P. GOPALAN :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Collector of District Sidhi (Madhya Pradesh) has seized some files and papers belonging to a Birla firm recently;

(b) whether Government have received any memorandum from Shri Chandra Pratap Tewari, M. L. A., regarding this;

(c) if so, what are the main points contained therein; and

(d) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Yes, Sir.

(b) and (c). While no memorandum was received by the Government of India from Shri Chandra Pratap Tewari, M. L. A. in this regard, it was brought to Government's notice that attempts were allegedly being made by M/s Orient Paper Mills, Amlai to suppress and destroy certain relevant documents pertaining to this firm.

(d) On receipt of this information, the matter was taken up with the State Government and is under correspondence with them. The matter has also been separately taken up by the Deptt. of Company Affairs.

SHRI UMANATH : The reply of the Government is that they are aware of the fact that certain alleged attempts were being made to suppress and destroy evidence and all that. The serious and specific charge of the M. L. A. is that certain important documents have already been destroyed by the Birla concern in collusion with the officials who were carrying out the raid there. That is a very serious charge. It appeared in the press also. I would like to know from the Government whether they are aware of this charge levelled by the M. L. A. of Madhya Pradesh Assembly. Why should not the Government conduct an inquiry instead of having mere correspondence with the State Government on such a serious charge of destroying evidence in collusion with the officials? Will the Government order an inquiry into the serious charge made by the M. L. A. of the Madhya Pradesh Assembly?

SHRI RAGHUNATHA REDDY : With respect to this matter, I would like to submit that on 23rd September, 1969, Shri Madhu Limaye, the hon. Member of this House, wrote to me a letter wherein it was mentioned that attempts were being made by the Orient Paper Mills to suppress and destroy documents supposed to be relevant to the proposed inquiry. No elaborate details were given in this. On receipt of this information, the State Government was requested almost immediately, on 4. 10. 69, to ensure that such documents were not allowed to be destroyed or removed by the Company and that the State Government will take care of them. The State Government replied on 27.10.69 saying that the documents were being removed by the Company.....

श्री रवि राय : इसका मतलब है कि वह पकड़ नहीं पाये ।

SHRI RAGHUNATHA REDDY : Please listen. The State Government replied on 27.10.69 saying that these documents were being removed by the Orient Paper Mills from Sidhi to Shahdol and were seized by the Collector. Then, after they were seized

by the Collector. They went to a civil court for the release of the documents. After that, a revision petition has been filed in the High Court. Therefore, the whole matter is pending before the court.

SHRI UMANATH : My question was this the M. L. A.'s charge was that certain documents were already destroyed by the Company in collusion with the officials who were raiding the Company. May I know whether the Government will order an inquiry into that ? The reply has not come to that.

SHRI S. K. TAPURIAH : He should read out the judgment also.

SHRI D. N. PATODIA : What was the judgment given ? Why do you skip over that ? You should be honest enough to reply to the question fully.

MR. SPEAKER : He has replied that the Collector seized the papers. What else do you want ?

SHRI UMANATH : The Independent M. L. A.'s charge was that the documents have already been destroyed by the Company in collusion with the officials themselves who raided the Company I wanted to know whether the Government are aware of that and, if not, whether they are prepared to order an inquiry into this charge.

SHRI RAGHUNATHA REDDY : I need notice for this specific question.

SHRI D. N. PATODIA : He is concealing the facts. (*Interruptions*)

SHRI RAGHUNATHA REDDY : With your permission, I would like to correct myself. I mentioned that a revision petition was before the High Court. It is the additional District Judge before whom the revision petition is pending.

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : May I just bring these facts to the notice of the House ?

Sir, on receipt of a letter from Shri Madhu Limaye, M.P., addressed to my colleague we took action in the matter. May I just read out his letter :

"I am enclosing herewith a copy of the telegram."

SHRI UMANATH : Again he is going to a different point. That was with regard to the conduct of the company.

MR. SPEAKER : Will you please listen or not ? Let him come out with the answer. It may not be important from his point of view.

SHRI UMANATH : He must reply to my question.

SHRI F. A. AHMED : This is the letter:

"I am enclosing herewith a copy of the telegram which I have received from Shri Shiva Prasad Champuriah, the leader of the SSP Group in the M. P. Assembly. The telegram refers to the allegations made int he Dutt Committee's report about the concessions given to the Birlas in Madhya Pradesh and says that attempts are being made to suppress and destroy documents which will be relevent for the enquiry which has now been ordered by the Government.

The telegram is :

"Reference Dutt Committee's Report, Birlas are trying to destroy documents relating to Oriental Paper Mills. Shahdol, Amlai Dt., M.P. and 13 packs of sealed documents and papers in Sidhi D ,have been seized by the Police. The State Government wants to return the papers to the police because they are interested in supporting the matter. The Inquiry Commission be alerted immediately."

Immediately on receipt of this telegram we took up the matter with the State Government and we were told that these documents have been sealed against which there was a petition filed by the other side for release of the documents.

SHRI S. K. TAPURIAH : What was the judgment ?

SHRI F. A. AHMED : The court passed an order releasing the documents and there was a reference being made before the District Judge for which the date has been fixed.

MR. SPEAKER : The matter is already *sub judice*.

SOME HON. MEMBERS *rose*-

MR. SPEAKER : Please sit down.

SHRI UMANATH : My first question was whether the Government is aware of this particular charge that the documents were destroyed in collusion with the raiding officials. If they are aware of that, let them say so.

MR. SPEAKER : He says that the matter is already in the court.

SHRI UMANATH : Not that matter, Sir. That is a different matter. My first question is : are the Government aware of the charge made by the MLA that certain documents were destroyed in collusion with the raiding officials ? If the Government is not aware, are they prepared to order an inquiry into it ?

MR. SPEAKER : He has read a telegram.

SHRI S. M. BANERJEE : May I request you to kindly read the question which is:

> "Whether Government have received any memorandum from Shri Chandra Pratap Tewari, M.L.A., regarding this;"

Sir, he has read a telegram of somebody else, not from Shri Chandra Pratap Tewari.

SHRI PILOO MODY : I am surprised the Minister is belonging to the correct Ministry.

SHRI F. A. AHMED : So far as the memorandum of the MLA is concerned, we have received no memorandum. The only information we had is the letter of Mr. Madhu Limaye and a copy of the telegram sent to him by Shri Shiva Prasad Champuriah.

SHRI UMANATH : My second question, Sir. Is it a fact...

SHRI K. N. TIWARY : Sir, when there is no basis and when he has not received the letter from the MLA, how does the question arise ?

श्री रवि राय : यह सूचना दे रहे है सरकार को ।

SHRI UMANATH : My second question is : whether these raids that were conducted in Madhya Pradesh were part of the all India raid conducted on the same day on all the Birla concerns. If so, I would like to know from the Government as to what were the issues of suspicions on which this investigation was undertaken and the records seized.

SHRI D. N. PATODIA : Which investigation he is referring to, Sir ? His question is not at all relevant.

MR. SPEAKER : The question is about the Collector of District Sidhi seizing some files of a Birla firm. You can ask a question about that.

SHRI UMANATH : My relevant question is : whether this particular raid is part of the all India raid undertaken on the same day.

SHRI RAGHUNATHA REDDY : With great respect to my hon friend, if I may respectfully submit, Sir, this particular question pertains only to the removal of documents of the Oriental Paper Mills from one place to another. There is no mention of any raid in the question. If he wants here any information about the all India raids, he can put a separate question and give us notice. We will then answer it.

SHRI P. GOPALAN : Sir, it is reported in the Press that Birlas have information about the proposed all India raid at least some 3 days before it. (*Interruption*)

SHRI R. K. BIRLA : Sir I rise on a point of order. (*Interruption*)

AN HON. MEMBER : No point of order during Question Hour.

MR. SPEAKER : The Hon. Member rises on a point of order. I must listen to him.

SHRI R. K. BIRLA : My Hon. friend has just now said ... (*Interruption*)

SHRI M. L. SONDHI : Are you going to allow Points of Order in Question Hour, Sir ?

SHRI HEM BARUA : No point of order during Question Hour.

MR. SPEAKER : There is no limit to Point of Order. They have been allowed. Perhaps you are not aware of it.

श्री रवि राय : आगे हम को भी मौका दिया जाना चाहिये ।

SHRI R. K. BIRLA : My hon. friend said about the raid on the Birla concerns. The question is about one unit of the Paper Mills only.

MR. SPEAKER : Can you leave this to me ? It is not a Point of Order.

SHRI S M BANERJEE : I rise on a Point of Order Under Rule 376, I rise on a point of order. We are in the Question Hour and there is this Starred Question.

MR. SPEAKER : Please allow him to speak. I am not allowing you.

SHRI S. M. BANERJEE : Please hear me, Sir. You may kindly read the Question. The question is about Raids on Birla Firm in Madhya Pradesh. So, Sir, the Questioner is framing the Question basically on Madhya Pradesh, but another supplementary was asked by my hon. friend Shri Umanath whether it was part of the all India raid. The Minister said that if a separate question is asked and notice given he would answer. I want a ruling from you whether the question can not be asked as a supplementary which is quite relevant. Here, Sir, the all India raid is relevant. After all, Madhya Pradesh is part of India. So, he has put that question on raids on Birla firms. On the same day there was a raid. (*Interruptions*)

MR. SPEAKER : For God's sake when you address the Chair, don't show your hands like this, I don't like it. (*Interruption*) Please sit down. You have got this habit of moving your hands.....

SHRI S M. BANERJEE . Everybody moves his hands–you are doing it, Sir.

MR. SPEAKER : So for as the Chair is concerned, please don't do it with the Chair. You can do it with Members; but not towards me.

SHRI S. M. BANERJEE : What is this ? I cannot understand.

MR. SPEAKER : Please sit down.

SHRI S. M. BANERJEE : I never meant any offence, Sir.

MR. SPEAKER : So far as your point of order is concerned.....(*Interruption*)

SHRI S. M. BANERJEE : Sir, I did not make any offence; after all, I am not a mummy; I am a human being and I move my hand, everybody moves his hand like this.

MR. SPEAKER : The hon. Member cannot get excited so much as not to listen to me. So far as this sub-title is concerned I think the questioner is perfectly justified. This might have been mentioned as a part of the Question. The question in its original form is not before me. Otherwise, it could not have been mentioned at the top. It was obvious from the heading given at the top of the question that it was a part of the raids But the hon. Minister says that it was an individual or solitary question which did not extend to the raids in general. Will the hon. Minister please explain this to me ?

SHRI RAGHUNATHA REDDY : The title under which it has been printed is 'Raid on Birla firm, Madhya Pradesh', but the

substantial question that has been put is contained in the question portion which reads...

MR. SPEAKER . I shall look into the original question and then decide.

SHRI UMANATH : When a question is put, the hon. Minister must come prepared with all connected matters when he comes to answer it here. That is the provision in the Rules of Conduct and Procedure. He must come prepared with all connected matters.

MR. SPEAKER : When there is a specific mention of raids on Birla firm, the background is connected with the raids on Birla firm. I wanted the opinion of the hon. Minister on it, whether it was a part of the raids on Birla firms or not.

SHRI RAGHUNATHA REDDY : May I submit with all respect-of course, the hon. Minister of Law is here and he can bear me out-that when there is a preamble to an enactment.....

MR. SPEAKER : There is no question of preamble here It is a very simple question, namely whether the raid was a part of a general raid on all Birla firms The hon. Minister must be aware of it. There is no question of going into the technical and other matters. Was this a part of the general raids or not ?

SHRI RAGHUNATHA REDDI : If the question of general raids had been included in the substantial portion of the question, we could have collected the information. Since it is not there in the substantial portion of the question, it is really difficult for me to answer it.

SHRI A. SREEDHARAN : This is a very relevant question and he must answer it. Let him say that he cannot answer it or let him say that he wants notice. He just cannot say...

SHRI RAGHUNATHA REDDY : I want notice.

SHRI P. GOPALAN : I want to ask a question about this firm itself. It was reported in the press that Birlas had information about this proposed raid on this particular firm, at least three days in advance, and all the important documents and files were destroyed or removed from the office. May I know whether the hon. Minister is aware of the notorious link-ups that the Birlas are having with the top officials in the Central Secretariat here, and if so, whether Government have taken any precautions to see that this secret is not revealed outside ? May I also know whether Government had made any inquiry into the leakage of this secret plan or whether this whole raid was meant to be a stage-managed show to hoodwink the people ?

SHRI RAGHUNATHA REDDY : As far as the raids are concerned, I want notice.

SHRI P. GOPALAN : The question is whether he had taken precautions or not. That has not been answered.

MR. SPEAKER : The question has been answered by the hon. Minister. Whatever be the answer, I take it that it has been answered.

SHRI UMANATH What is the answer ?

MR. SPEAKER : I think he wants notice.

SHRI UMANATH : Here is a specific charge that this information was known to the Birlas three days in advance. Is the hon. Minister aware of this, and were any precautions taken in this regard ? The hon. Minister must answer this question.

MR. SPEAKER : He has already said that he will look into it.

SHRI UMANATH : He must come prepared with all the connected matters. Where is the question of looking into it now ?

SHRI JYOTIRMOY BASU : We seek your protection.

MR. SPEAKER : This is the second or third occasion that I have had with the hon. Minister. I had requested him earlier, that

is, a few days back, and even now, I would request him, whenever he answers a question, the answer must be precise and definite. It should not be this way or that way, because it creates a headache for me and the Members are also not satisfied. Let him give a straight reply.

SHRI UMANATH : The senior Minister is there and he must give the answer.

SHRI E. K. NAYANAR : why is he reluctant to reply to anything connected with the Birlas ?

SHRI D. N. PATODIA : You have very rightly said to the hon. Minister that he does not reply to the questions properly. In fact, by his replies, he has misled the House, not only by giving incorrect information but incomplete information as well.

Before framing my question, let me bring some relevant portion of the facts to your notice. It is necessary for me to place it before you. The hon. Minister should be aware that there are temporary offices established in the forests when the forest operation or working is going on. When those offices are closed, the records from the temporary offices are brought back to the head office every year. My question...

SHRI UMANATH : He should ask a question. Mr. Birla is there in the House and he can defend himself. (*Interruptions*)

MR. SPEAKER : Order, order. Hon. Members cannot stop the Member from asking his question.

SHRI UMANATH : The question is not whether there is forest or not...

SHRI D. N. PATODIA : I am not a spokesman of China like the hon. Member.

SHRI UMANATH : Is he an American then ?

SHRI D. N. PATODIA : They are Chinese agents. He is a Chinese agent. I know about him. (*Interruptions*)

SHRI UMANATH : Your rule must be applicable to everybod, equally. You say that we must come straight to the question. But the hon. Member is putting in so many preambles to his question and he is giving information to the hon. Minister. It is not from him to lecture to Ministers now. That cannot be allowed here. Your rule must apply equally to all. Let him come to his question straight. If he wants to become a Birla, let him become a Birla. I have no objection. But let him ask a straight question.

MR. SPEAKER : May I request hon. Members that they should not interrupt in this manner as if they are performing the functions of the presiding officer ? They may leave it to me, and I am sitting here and I shall decide whether the question is relevant or not.

SHRI UMANATH : We are submitting to you only

MR. SPEAKER : It is the function of the Chair to allow him or not. Why should other Members interrupt ?

SHRI UMANATH : He wants the hon. Minister to know certain things.

MR. SPEAKER : Now, let him put his question. Let not Shri Umanath interrupt him.

SHRI UMANATH : It is the American lobby talking here.

SHRI D. N. PATODIA: It is the Chinese lobby talking here. These are Chinese agents who are here to destroy democracy.

SHRI UMANATH : We are here to destroy monopolies, and we will destroy monopolies in this country.

SHRI D. N. PATODIA : Let him not shout nonsense. We know that they are out to destroy democracy.

May I know whether it is a fact that the records about which one MLA, namely Shri Chandra Pratap Tiwary had reported were in the normal course of being brought back from the forest to the head office...

MR. SPEAKER : The hon. Minister has said that he had not received the MLA's letter.

SHRI D. N. PATODIA : Let the hon. Minister reply to the question. This question was not raised before. May I also know whether the ADJ while passing his judgment in the matter has categorically stated that the allegtions made by Shri Chandra Pratap Tiwary were all wrong allegations and without any foundation and that the complaints were wrong and the records were wrongly seized and therefore they should be returned back ?

SHRI K. LAKKAPPA : On a point of order... (*Interruptions*)

MR. SPEAKER : While replying to part (b) of the question, the hon. Minister has categorically said that he did not receive any letter from Shri Tiwary and that he will enquire into it. The hon. Member is referring to a letter which he did not receive and he is farming his supplementary question on that basis. I do not allow it.

SHRI D. N. PATODIA : I think I have not made myself clear. Let me reframe my question according to your satisfaction.

SHRI D. N. PATODIA : Probably you did not understand my question properly. It is very simple. Is it a fact that the records which were seized were the records which were being brought in the normal course from the forest to the head office and is it also a fact that the ADM while passing judgment said that all the allegations were wrong, the records were seized wrongfully and they should be returned ?

SHRI RAGHUNATHA REDDY : This whole matter is *sub judice*, pending before the Additional District Judge and I cannot go into it.

SHRI D. N. PATODIA : Then why did he reply to all these questions so far ? I want your ruling on the matter.

MR. SPEAKER : I am not going to allow any further question.

SHRI D. N. PATODIA : Why should it become *sub judice* only when it comes to answering my question ? Why did he answer the earlier questions ? What is all this nonsense ? (*Interruptions*). I cannot understand this.

SHRI S. KUNDU : Is it a fact that the District Judge who stayed the order of the lower court asked the Collector to furnish a statement of all the papers seized and the Collector has not submitted such a statement even after two months ? The State Government and the Government of India have not written to him. Shri Tiwary met the Prime Minister on 1st October. The Prime Minister said 'I am calling for all the papers'. But so far nothing has been done At this rate, in course of time the whole thing will be stayed.. ...

MR. SPEAKER : I am going over to the next question

SHRI S KUNDU : He must answer this vital question.

MR. SPEAKER : Let him please resume his seat.

SHRI D. N. PATODIA : On a point of order.

SHRI JYOTIRMOY BASU : Under what rule ?

SHRI D. N. PATODIA : The Speaker can ask, not he. My point of order is under rule 376.

MR. SPEAKER : After what the Minister has said just now, I am not going to allow any further supplementaries.

SHRI D. N. PATODIA : In respect of this particular question, since the hon. Minister has stated that the matter is *sub judice*, would you kindly give a ruling as to whether the entire questions and answers so far should not be expunged from the records.

SOME HON. MEMBERS : No, no.

SHRI UMANATH : If he says that, I will say that his question should be expunged.

MR. SPEAKER : These accusations and counter-accusations will take us nowhere. Shri Patodia should not get so much excited.

SHRI D. N. PATODIA : It is because the hon. Minister behaves like that. What can I do ?

MR. SPEAKER : What about himself ? He should behave better...

I asked Shri Reddy in the very beginning. But now at the end he says it is *sub judice*. I am very sorry. This should have been said at the very beginning. Then we need not have gone into so many questions and answers.

SHRI ABDUL GHANI DAR : I had risen to a point of order even earlier.

MR. SPEAKER : Next question.

Child Labour in Unorganised Sectors

*184. SHRI J. H. PATEL :
SHRI J. K. CHOUDHURY :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that use of child labour in unorganised sectors in the country is still continuing;

(b) if so, the names of the sectors where such child labour still continuing; and

(c) the steps taken by Government for preventing use of child labour in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) Yes, Sir.

(b) Children continue to be employed in agriculture and such other sectors where employment of children is not prohibited by law.

(c) Employment of children is prohibited under the Employment of Children Act 1938, the Factories Act 1948, the Mines Act 1952 and also other enactments regulating employment of labour in motor transport undertakings, plantations, beedi and cigar industrial premises, etc

MR. SPEAKER : There are elders also who behave like children sometimes !

SHRI J. H. PATEL : *Spoke in Kannada.*

MR SPEAKER : If you have seen the directions, we have no simultaneous interpretation during the Question Hour. He may come out in English or Hindi.

SHRI K. LAKKAPPA : Shall I translate ? Temporary translation, no charge.

MR SPEAKER : I am prepared for wholetime translation !

SHRI J. H. PATEL : Requesting you to extend the facility of simultaneous translation to the Question Hour also, I now put the question.

In view of the Employment of Children Act, 1938, which was amended in 1948, which clearly prohibits employment of children in the organised sector, my question is about the unorganised sectors like the bidi industry, the agarbathi industry, agricultural labour in rural areas and such other sectors where children are employed in millions throughout the country. This Governmet has not done anything to prevent such employment and does not come out with any comprehensive law so as to give education and health facilities to these children. So what is Government doing to avoid this child employment which is going on in the country in spite of the law,and what comprehensive provisions they are contemplating to educate these millions and millions of children who are ill-employed and are suffering from malnutrition and many economic difficulties ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : This is a matter really for the Labour Ministry, but I do not raise that objection.

The Bidi and Cigar Workers (Conditions of Employment) Act, 1966, prohibits the employment of child labour. I do not think that the industry of agarbathi is one in which child labour is prohibited. What the hon. member has been saying is that although it is prohibited, millions of children are being employed in the bidi industry. I think it is an exaggeration. It may be there are violations of the law; if that is brought to the notice of the appropriate authority, steps will be taken.

SHRI A. SREEDHARAN : In his own constituency of Chalakkudi a number of children are employed, and he says it is not correct.

SOME HON. MEMBERS *rose*-

MR. SPEAKER : He has to ask a second question, but all members get up and have direct talk with the Minister. Is it the way of behaving in the House ? This is a wrong habit all of you have developed. I request you not to repeat it; kindly do not do so.

SHRI J. H. PATEL : The hon. Minister has betryed his ignorance about the problem of child labour in the country. He has denied that millions are employed though he says there may be violations of the law. According to statistics supplied by this Government, nearly 12 million beggars are in this country and eighty per cent of them are children. I am not asking for another law; but I want to enforce it more vigorously. However this government is incapable of enforcing any law. There is a law already; they are not implementing it. If the law cannot be implemented, why cannot they recognise the hard fact that children cannot live ? Why should they not amend the Act and allow part-time labour and allow compulsory education system to those who are employed and give them some insurance facilities, medical facilities and so on ? He is denying the existence of child labour.

SHRI GOVINDA MENON : I do not deny it. The question related to the bidi industry and I said that there were violations of law and the figures that he gave must be somewhat exaggerated. I am thankful to him for the suggestion and also for his information about my ignorance.

श्री रणधीर सिंह : अध्यक्ष महोदय, देहात में आम तौर पर जो वीकर सैक्शन है खास तौर से हरिजन भाई, उनके बच्चे बावजूद कम्पल्सरी एजूकेशन होने के या तो मवेशियों को ग्रेजिंग के लिए भेजे जाते हैं या वे बड़े किसानों के घर गोबर डालने के लिए भेजे जाते हैं। यह अनलाफुल तो है नहीं लेकिन एक प्रैक्टिस है जिससे वह सफर करते हैं.... (व्यवधान)....

अध्यक्ष महोदय : आप सवाल करिए।

श्री रणधीर सिंह : मैं सवाल ही पूछ रहा हूं कि यह 80 से 90 परसेंट हरिजन बच्चों की तादाद जो स्कूलों में जानी चाहिए और उनसे फोस्ड लेबर लिया जाता है और उनके लिए सरकार क्या कर रही है ताकि वह बच्चे स्कूलों में जांय और कल को देश के अच्छे नागरिक बन सकें ? इधर भी मंत्री महोदय ने कुछ सोचा है ?

SHRI GOVINDA MENON : I agree with the hon Member that it would be a great advantage if compulsory primary education could be introduced not only for the Harijan boys but for all; but this is a matter which comes within the jurisdiction of the State Government.

SHRI M. L. SONDHI : The Minister holds the portfolio of social welfare and he knows that in New Delhi, the headquarters of the Government of India, when we go out we find child labour employed in road building and scavenging. Will he acknowledge that this has a very bad demonstrative effect on our country ? Is he prepared to announce any immediately measures so that children may not be employed in road building works where there are fumes dangerous to health and in scavenging work ?

SHRI GOVINDA MENON : I agree with the hon. Member that it is not desirable that children should be employed in

these occupations. I shall certainly place the suggestion of the hon. Member before the Home Ministry.

SHRI E. K. NAYANAR : The hon. Minister denied the employment of child labour in the bidi industry; besides bidi industry they are employed in handloom industry also. In 1948 and then in 1966 Parliament passed an Act against the employment of child labour and the Kerala Government tried to enforce the Act in respect of the bidi industry. But due to competition in Andhra and Mysore States they failed and the owners of the bidi and the cigarette industry are able to evade the Act. I want to know whether the Central Government will take the lead to implement the Act which was passed by Parliament in 1966 ?

SHRI GOVINDA MENON : Again I must repeat that I did not deny that there may be violations of the law which was passed by Parliament. All that I said was that the difficulties mentioned by Mr Patel were exaggerated. Regarding the specific question of my friend, I would say that the implementation of all these legislation is with the State Governments; as he himself pointed out, the difficulties were created by some external forces.

SHRI E. K NAYANAR : Last time also, the same question came up before Parliament and the Labour Minister replied. I want to know whether the Central Government will take any lead to implement the Act which was passed by Parliament.

SHRI GOVINDA MENON : The Central Government cannot directly implement these legislations in the States.

श्री प्रेमचंद वर्मा : मैं मंत्री महोदय से जानना चाहता हूं कि इस सिलसिले में जो कानून भारत सरकार ने पास किया उसे किस किस प्रान्तीय सरकार ने लागू नहीं किया, इस सिलसिले में कोई उन्होंने रिपोर्ट मंगवाई है और मंगवाई है तो किस किस सरकार ने उस कानून पर अमल नहीं किया ? अगर नहीं मंगवाई है तो क्या अब वे इस सिलसिले में पूरा सर्वे करने को तैयार हैं कि वे देखें कि जो कानून पास किया गया है उस पर पूरा अमल क्यों नहीं हुआ और उन सरकारों को आदेश देने को तैयार हैं कि वह इस पर अमल करें।

SHRI GOVINDA MENON : As the House knows, this is a matter which comes under the concurrent list of the Constitution. In order that there may be a uniform legislation in these matters, Parliament enacted a law. Regarding the specific question as to which are the State Governments which may not have implemented it, I would plead that Government would require notice.

SHRI A. SREEDHARAN : I do not want to put any embarrassing question to the Minister,...(*interruption*)

SOME HON. MEMBERS : Why, why ?

AN HON. MEMBER : Put it.

SHRI A. SREEDHARAN : I will tell you why. It is because he had a sudden attack of socialism and he is convalescing.

MR. SPEAKER : You are embarrassing him more by this remark then by your question. (*Interruption*)

SHRI A. SREEDHARAN : Yesterday, he was talking in terms of socialism. For 22 years, the people have been chronic patients of socialism. Overnight, I did not discover socialism like you.

MR. SPEAKER : Order, order.

SHRI A. SREEDHARAN : The entire problem requires a positive solution. Most of these children who seek employment are either children of widows or are illegitimate children. Now that the Government have initiated a social policy, as they say, I would like to know whether the Government will initiate measures to give pension to the widows so that their children need not seek employment and whether the Government will also take the responsibility for illegitimate children being born in this country.

SHRI GOVINDA MENON : This is wide apart from the question put in the agenda. Government cannot take responsibility for illegitimate children.

SHRI A. SREEDHARAN : They are Indian children.

SHRI GOVINDA MENON : I cannot here and now say that I will take the responsibility for illegitimate children.

SHRI A. SREEDHARAN : In the Scandinavian countries and in other European countries also, the State has taken the responsibility for such children and this Minister talks of socialism but they are not prepared to initiate this welfare measure. If they cannot do it, the illegitimate children will come up and vote. (*Interrption*).

MR SPEAKER : Order, order. Please resume your seat.

SHRI A. SREEDHARAN : The illegitimate children are those of the Government. Government alone can take care of them.

श्री अब्दुल गनी डार : क्या वजीर साहब कानून में ऐसा अमेंडमेंट लाने के लिए तैयार हैं जिससे बच्चों को एजूकेशन के साथ साथ स्कूल में ही सरकारी तौर पर ऐसे काम दिये जायं जैसे कि लीफाफे बनाना या इसी तरह के दूसरे काम करना ताकि उन गरीब बच्चों को लेबर भी मिल जाये, एम्पलायमेंट भी मिल जाये और उनकी एजूकेशन भी हो सके ?

[شری عبدالغنی ڈار (گرگاؤں)
کیا وزیر صاحب قانون میں ایسا امینڈ
میںٹ لانے کے لئے تیار ہیں جس سے
بچوں کو ایجوکیشن کے ساتھ اسکول
میں ہی سرکاری طور پر ایسے کام دیئے
جائیں جیسے کہ لفافے بنانا یا اس طرح
کے دوسرے کام کرنا تاکہ ان غریب
بچوں کو لیبر بھی مل جائے-ایپلائیمینٹ
بھی مل جائے اور ان کی ایجوکیشن
بھی ہو سکے۔]

SHRI GOVINDA MENON : This is a suggestion. Regarding education no legislation can be made

श्री शारदा नन्द : मैं जानना चाहता हूं सरकार ने कोई ऐसा सर्वे कराया है कि देश में कितने बच्चे इस प्रकार से काम पर लगे हुए हैं ? अगर नहीं कराया है तो क्या निकट भविष्य में ऐसा सर्वे कराने की कृपा करेंगे ?

SHRI GOVINDA MENON : There has been an all-India survey of agricultural labour where certain figures have been obtained. There has been another survey conducted by the Labour Bureau of the labour condition in certain industries Then in the census which is taken decennially, figures regarding employment of children are collected.

WRITTEN ANSWERS OF QUESTIONS

Tele-Communication Cable Factory of Hyderabad

*185. SHRI K. LAKKAPPA :
SHRI LAKHAN LAL KAPOOR :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have under study a proposal to set up a Tele-Communication Cable Factory at Hyderabad;

(b) if so, the datails thereof; and

(c) when the work of this factory is likely to commence ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) The project is planned for manufacture of 5000 KM of PILC Dry Core Communication Cables at a capital cost of Rs. 564 lacs (excluding township) with a foreign exchange components of Rs. 92 lacs.

(c) the proposal is under examination.

Need for Uniform Civil Code for India

*186. SHRI HIMATSINGKA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the All India Radio had organised a discussion on the 4th September, 1969 on the necessity for evolving a uniform Civil Code for India, in which eminent personalities like Justice Chagla and Justice Vasu took part;

(b) if so, what steps are being taken by Government in the direction of evolving a uniform Civil Code in the light of the observations made by the participants in the said discussions; and

(c) whether any national convention/conference would be convened to lay down the broad outlines for such a Civil Code ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) A discussion on the topic whether a Common Civil Code is essential for national unity was broadcast from the Delhi Station of the All India Radio on September 4, 1969 in which the following Members of Parliament participated.

1. Shri N. C. Chatterji
2. Shri M. C. Chagla
3. Prof. Rutnaswamy
4. Shri Asoke K. Sen (Moderater)

(b) The Government do not have at present any proposal to evolve a uniform Civil Code.

(c) Does not arise,

नई दिल्ली में रेलवे की भूमि का एक प्राइवेट फर्म को अलाट किया जाना

*187. श्री ओम प्रकाश त्यागी : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अब वर्तमान खाद्य तथा कृषि मंत्री, श्री जगजीवन राम, रेलवे मंत्री के रूप में कार्य कर रहे थे, अर्थात् 7 दिसम्बर, 1956 और 19 अप्रैल, 1962 के बीच की अवधि में, तो कनाट प्लेस के एक निकटवर्ती क्षेत्र में रेलवे लाइन के साथ लगने वाली भूमि कोका कोला के निर्माता मैसर्स प्योर ड्रिंक्स कम्पनी को अथवा उनके एक भागीदार को अलाट की गई थी और इस पर लोक लेखा समिति ने भी आपत्ति की थी; और

(ख) यदि हां, तो कितनी भूमि अलाट की गयी थी, किस की अनुमति से और किस कीमत पर अलाट की गई थी और लोक लेखा समिति द्वारा की गई आपत्ति का ब्यौरा क्या है ?

विधि तथा समाज कल्याण और रेलवे मन्त्री (श्री गोविन्द मेनन) : (क) 1942-43 में तत्कालीन नार्थ वेस्टर्न रेलवे के प्राधिकार के अधीन, कनाट प्लेस के निकट 1666 वर्ग गज जमीन का लाइसेंस मैसर्स औरिएन्टल बिल्डिंगस एण्ड फर्नीशिंग कं० (प्राइवेट) लिमिटेड को दिया गया था जो मैसर्स प्योर ड्रिंक्स (कोका कोला) के मालिक हैं। बाद में, जब उक्त फर्म ने जमीन का कुछ भाग छोड़ दिया तो 1947 में ईस्टर्न पंजाब रेलवे द्वारा 1152 वर्ग गज जमीन के लिए नया करार किया गया। 31-5-51 तक प्रति वर्ष इस करार का नवीनीकरण होता रहा। लोक लेखा समिति ने इस मामले की जांच की थी और कुछ सिफारश की थी।

(ख) इस समय पार्टी के कब्जे में जो जमीन है उसका क्षेत्रफल 2743 वर्ग गज है। रेलवे बोर्ड द्वारा उत्तर रेलवे को करार निष्पादित करने के लिए पिछला आदेश नवम्बर, 1962 में जारी किया गया था। वर्तमान करार के अनुसार वार्षिक किराया 30,611 रु० 88 पैसे है।

इस सम्बन्ध में लोक लेखा समिति के विचार और सिफारशें सभा-पटल पर रख दी

गयी हैं । [ग्रन्थालय में रखी गई । देखिये सख्या एल० टी० 2089/69]

Appeals pending before Income-Tax Appellate Tribunal

*188. SHRI YAMUNA PRASAD MANDAL : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that a large number of appeals are pending before the Income-Tax Appellate Tribunal at present;

(b) if so, the number of such appeals pending as on the 1st April, 1964 and on the 1st April, 1969;

(c) the number of appeals filed during each year;

(d) the number of appeals disposed of during each year; and

(e) the steps taken by Government to dispose of the remaining appeals ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes, Sir.

(b) 26,814 appeals were pending on 1st April, 1964 and 63,334 on 1st April, 1969.

(c) and (d).

Year	*Number of appeals filed*	*Number of appeals disposed of*
1964-65	21,251	15,266
1965-66	21,924	16,648
1966-67	27,722	18,239
1967-68	31,102	23,157
1968-69	31,929	24,098

(e) Apart from various administrative measures taken from time to time for speedy disposal of cases, four new Benches of the Tribunal have been created in October, 1969,

Attacks on Passenger Trains during Communal Riots in Gujarat

*189. SHRI P. C. ADICHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the rioters attacked Passenger trains, including the 36 Down Kirkee Express near Katosan in Mehsana District during the communal disturbances in Gujarat in September this year; and

(b) if so, the details of the incidents and the loss of the life and property involved therein ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes, Sir.

(b) The details of the incidents are given in a statement placed on the Table of the Sabha. [*Placed in Library*. See No. LT--7087/69]. In these incidents, 22 persons were killed and 17 injured. The value of the luggage carried by the deceased/injured persons is not known. The damages caused to the Railway property during communal riots in Ahmedabad in September, 1969 have been estimated at Rs. 6000/-.

Fixation of Prices of Cement and Sugar

*190. SHRI S. K. SAMBANDHAN : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government have taken different standards in fixing up the prices for the cement and sugar; and

(b) if so, the details thereof and the reasons for adopting two different standards for two commodities ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir. The procedure an

pattern adopted for fixation of price for Cement and Sugar are broadly similar, subject of course to the special circumstances obtaining in the case of each.

(b) Does not arise.

Halt Station at Trinagar (Rampura), Delhi

*191. SHRI A. SREEDHARAN :
SHRI S. M. KRISHNA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the residents of Trinagar Colony, where nearly 1 lakh people are residing, are facing a great hardship in coming to Delhi;

(b) whether it is also a fact that Daya Basti and Shakur Basti stations are situated on equal distance from Trinagar and it takes more than 45 minutes in reaching both the stations;

(c) whether Government propose to make a Halt Station at Trinagar (Rampura) so that the residents of this locality may be benefited in coming and going to Delhi and this will ease the traffic position of the Delhi Transport Undertaking also; and

(d) if so, the time by which a Flag Station is likely to be opened and, if not, the reasons therefor ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and (b). Trinagar is situated between Dayabasti and Shakurbasti stations at a distance of 2 kms. from the former and 2.25 kms. from the latter. The residents of the area are served by 12 UP and 12 Down passenger trains stopping at these stations and by road services like buses, auto-rickshaws, taxis etc. available in the area. The time taken in reaching these stations from Trinagar depends upon the mode of transport used by the individuals. Trinagar area is also served by direct bus services to Delhi.

(c) There is no proposal to open a halt at Trinagar.

(d) Does not arise.

Violation of Licensing Conditions by Industrial Units

*192. SHRI BHAGABAN DAS :
SHRI JYOTIRMOY BASU :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that according to a survey carried out by the Director-General, Technical Development forty-five industrial units have violated licensing conditions by poducing more than what they were permitted to;

(b) if so, the details of the survey carried out by the Director General, Technical Development;

(c) the action taken on the same; and

(d) the names of such violating industrial units and the extent to which the conditions were violated ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) and (d). The details of the survey and the particulars of the industrial units and the extent to which licensed capacities were exceeded by them are given in para 5.45 and Appendix IV-F of the Report of the Industrial Licensing Policy Inquiry Committee, copies of which have already been circulated to Members of Parliament.

(c) The question of action to be taken in cases where industrial undertakings have established capacity greatly in excess of the capacity licensed under the Industrial (Development and Regulation) Act, 1951 is under consideration of Government.

Demands of Drivers, Guards and other Maintenance Staff of Eastern and South Eastern Railways

*193. SHRIMATI ILA PALCHOUDHURI : Will the Minister of RAILWAYS

be pleased to state :

(a) whether it is a fact that the drivers, guards and other maintenance staff of the Eastern and South Eastern Railways had recently given notice to the Railway authorities concerned of their respective Railways that unless they were protected from 'mass' manhandling and their personal safety and security were properly ensured, they will stop running trains;

(b) if so, the full details of their demads;

(c) the steps taken to meet them; and

(d) the steps taken to remove the genuine grievances of the travelling public which are the main cause of their annoyance and which give a chance to the unsocial and other types of element among them to indulge in violence and attack on Railway personnel and property ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

Prices of Mercedes Trucks

*194. SHRI JAI SINGH :
SHRI HARDAYAL DEVGUN :
SHRI YAJNA DATT SHARMA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the prices of Mercedes trucks, both heavy and light, have been increased recently;

(b) if so, what are their present prices and what were their prices on the 1st January, 1969, 1st November, 1968, 1st November, 1967, 1st January, 1966, 1st January, 1964. 1st January, 1962 and 1st January, 1960; and

(c) the details of the powers that are vested in Government to check the rise in their prices ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

Statement

Date-Price ruling on	Ex-factory retail prices of Mercedes Trucks of 166"/165" WB	
	Heavy (Model 1210)	Light (Model 312)
	Rs.	Rs.
1st November, 1969	40,247	38,180
1.1.1969	38,097	36,530
1.11.1968	37,814	36,282
1.11.1967	36 653	35,220
1.1.1966	33,041	31,882
1.1.1964	Not in production	28,921
1.1.1962	-do-	27,073
1.1.1960	-do-	26,390

Note :---These prices are exclusive of the excise duty and surcharge payable on built up vehicles.

(c) At present there is no control, informal or statutory, on the prices of commercial vehicles. However, Government have adequate powers under section 18 (G) of the Industries (Development and Regulation) Act, 1951 and the Essential Commodities Act 1955 to control the prices of commercial vehicles if the need for statutory control of commercial vehicles arises.

Big Industries in Bihar

*195. DR. SUSHILA NAYAR :
SHRI B. P. MANDAL :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government of Bihar have submitted any proposal to the Government of India for the setting up of big industries in that State during the Fourth Plan period; and

(b) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The Fourth Plan proposals of the Bihar Government were contained in the Draft Outline of the Fourth Five Year Plan--Bihar, prepared by the Govt. of Bihar, which were discussed in the Planning Commission on the 18th and 19th October, 1968. No other proposals have been received from the Bihar Govt. for setting up big industries in the State during the Fourth Plan.

The projects in the Central Sector to be set up during the Fourth Five Year Plan and the investments proposed to be made on them are given on pages 253-260 of the Draft Fourth Five Year Plan Report. The projects to be located in Bihar during the Fourth Plan are also mentioned there. In so far as projects, locations for which have not yet been decided, are concerned it is not possible to state at this stage, which of such projects, if any, will be located in Bihar.

Construction of Cuttack-Paradeep Line on South Eastern Railway

*196. SHRI SURENDRANATH DWIVEDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether any final schedule for the completion of construction of Cuttack Paradeep line in the South Eastern Railway has been fixed;

(b) whether it is a fact that the ex-Railway Minister, Shri Poonacha, announced at the inauguration ceremony held at Cuttack that the construction would be completed by 1970-71;

(c) whether the present phased programme announced by his Ministry will not slow down the process and ultimately delay the date of completion; and

(d) whether it is also a fact that the post of independent Engineer-in Charge for the Project has been abolished and it has been put in charge of the same person who is now looking after Haldia Project ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) According to the present schedule, the line is expected to be completed by the end of 1972.

(b) Shri Poonacha mentioned that the work is expected to be completed by 1971.

(c) The phased programme has been fixed with a view to complete the work on the main line along with that on the loading and unloading facilities for iron ore at either ends of the line.

(d) The post of District Engineer in charge of this project has not been abolished. There are separate District Engineers for construction of Cuttack-Paradeep as well as Haldia-Panskura lines, working under the Engineer-in-Chief, Calcutta.

अशोक पेपर मिल्स लिमिटेड, दरभंगा

*197. श्री द्वा० ना० तिवारी : क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार सरकार ने अशोक पेपर मिल्स लिमिटेड, बिहार के सम्बन्ध में कोई योजना भेजी है;

(ख) यदि हां, तो उसका ब्योरा क्या है; और

(ग) उस पर सरकार की क्या प्रतिक्रिया है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). जी हां, बिहार सरकार ने हाल ही में सूचना दी है कि उन्होंने आसाम सरकार को सूचित किया है कि अशोक पेपर मिल्स लिमिटेड की कुछ मशीनों को दरभंगा से आसाम ले जाने में उन्हें इन शर्तों के अधीन कोई आपत्ति नहीं है कि उच्च स्तर के कागज का प्रतिदिन 30/40 मी० टन उत्पादन करने वाला अन्य एकक वर्तमान स्थापना स्थल पर लगाया जाए तथा प्रस्तावित नए एकक के स्थापना कार्य की वृद्धि निश्चित हो जाने पर और इसके लिए सक्रिय कदम उठा लिये जाने पर ही बिहार सरकार मिल की आवश्यक परिसम्पत्तियों के आसाम स्थानान्तरण में सहायता करेगी। इन प्रस्तावों के आगे कार्यरूप देने के लिए अन्य बातों के साथ-साथ बिहार तथा आसाम सरकार के प्रतिनिधियों की एक समिति बना दी गई है।

Shortage of Steel in Delhi during August and September, 1969

*198. SHRI MEETHA LAL MEENA :
SHRI K. M. KOUSHIK :
SHRI C. C. DESAI :
SHRI J. MOHAMED IMAM :
SHRI SHIV KUMAR SHASTRI
SHRI RAM AVTAR SHARMA :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to t ate :

(a) whether there have been complaints of acute shortage of steel in the Union Territory of Delhi during the months of August and Septemer, 1969;

(b) the steps, if any taken by Govrnment to meet the needs of the industries in the Union Territory; and

(c) if no steps have been taken, the easons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) There have been such complaints.

(b) and (c). Flat products are in Short supply all over the country. This shortage has been sought to be met by stepping up production to the extent possible, and also by liberalising imports.

There have also been complaints of shortage of constructional steel from Delhi State. Producers are being advised to augment supplies of such materials through their stockyards.

Prohibition During Gandhi Centenary Year

*199. SHRIMATI SUSHILA ROHATGI :
SHRI SHRI CHAND GOYAL :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state the details of the plans Government had drawn up to enforce dry laws in the country during the Gandhi Centenary Year.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHULRENU GUHA) : Prohibition being a State subject, it was for the State Governments to take action in the matter.

Avenues of Promotion of Commercial Clerks

*200. SHRI ONKAR LAL BERWA : Will the Minister of RAILWAYS be pleased to state :

(a) the details of avenues of promotion of Commercial Clerks after appointment;

(b) the categories which are allowed promotion in the Commercial Clerks category;

(c) the categories in which Commercial Clerks are allowed to get promotion;

(d) the percentage fixed for each of the categories for promotion in other cate-

gory as referred to in parts (b) and (c) above; and

(e) the reasons for variations, if any ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (e) . Information is being collected and will be laid on the Table of the Sabha.

Violent Incidents in Rourkela

*201. SHRI D. N. DEB :
SHRI S. P. RAMAMOORTHY :
SHRI D. AMAT :
SHRI H. AJMAL KHAN .

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether there had been violent incidents at Rourkela on the 15th August, 1969;

(b) whether any investigation has been made into the various causes leading to these incidents; and

(c) whether a copy of the report of investigation would be laid on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Yes, Sir.

(b) and (c). The incidents in question arose directly out of an agitation esponsed by students and some political parties for a railway link between Bimlagarh and Talchar. This being essentially a law and order problem concerning the State Government, no investigation has been made into the incidents by the authorities of Hindustan Steel Limited of Government of India.

बैनट कोलमैन एण्ड कम्पनी लिमिटेड की प्रबन्ध व्यवस्था

*202. **श्री प्रकाशवीर शास्त्री** क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या हाल ही में बम्बई के एक न्यायालय में मैसर्स बैनट कोलमैन एण्ड कम्पनी लिमिटेड के प्रबन्धकों के बारे में सरकार के किसी निर्णय को फाइल किया गया था;

(ख) क्या यह भी सच है कि न्यायालय ने इसे स्वीकार नहीं किया है ;

(ग) क्या यह निर्णय मंत्रि मंडल स्तर पर लिया गया था अथवा क्या यह विभागीय निर्णय था जिसे प्रधान मंत्री का अनुमोदन प्राप्त था ; और

(घ) यदि हां, तो न्यायालय में फाइल किये गये सरकारी निर्णय का ब्यौरा क्या है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) से (घ). सदन के पटल पर एक विवरण पत्र प्रस्तुत है । [**ग्रन्थालय में रख दिया गया । देखिये संख्या** LT-2088/69]

Revision of Code of Practice for re-inforcement by Indian Standards Institution

*203. SHRI N. SHIVAPPA :
SHRI K. P. SINGH DEO :
SHRI C. MUTHUSAMI :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether he is aware that the Indian Standards Institution has revised the code of practice for reinforcement, i.e. IS : 456 permitting higher stresses in case high tensile bars and rods are used in place of plain ones in construction work;

(b) whether it is a fact that the effect of this revision would be that there would be a saving of steel to the extent of 40 percent in weight by the use of high tensile bars and rods; and

(c) if so, the steps taken by Government to ensure maximum production of this material, which would be highly beneficial to the country ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Yes. Sir. Indian Standards Institution has revised IS : 456 permitting higher permissible stresses in steel reinforcement in case high tensile bars and rods are used. Two separate specifications have been brought out, one covering hot rolled deformed bars and another for cold twisted deformed bars for concrete reinforcement.

(b) The extent of saving of steel is dependent on the quality of concrete used and the design for reinforced concrete adopted. In certain cases, saving of the order of 40 per cent in weight of the steel compared to plain round mild steel bars can be achieved by using high strength deformed bars combined with high quality concrete and ultimate load method of design for the reinforcement. A more general estimate of saving will be around 25 30 percent.

(c) During 1968, a number of steps were taken to popularise the use of this steel and at the same time to maximise production. In that year, capacity for the production of high tensile deformed bars was set up with Tata Iron & Steel Company, Indian Iron & Steel Company and the Bhilai and Durgapur plants of Hindustan Steel Ltd. Tatas marketed about 15,000 tonnes of deformed bars during 1968-69 and during the current year they have planned for the supply of over 60,000 tonnes. Production in the HSL plants was around 3,360 tonnes last year. It is expected to be around 30 000 tonnes or 40,000 tonnes this year. Production by Indian Iron & Steel Company is also expected be go up to about 30,000 tonnes this year. Production of these bars in the integrated Steel Plants is therefore expected to rise from 20,000 tonnes last year to about 1,20,000 tonnes this year. Production with the re- oller units has to some extent been affected by the current shortage of billets particularly of the tested variety required for this purpose. Further steps are being taken by integrated steel plants to step up their production.

दिल्ली–शाहदरा से सहारनपुर तक बड़ी लाइन

***204. श्री रघुवीर सिंह शास्त्री :** क्या रेलवे मंत्री दिनांक 5 अगस्त, 1969 के अतारांकित प्रश्न संख्या 2189 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली–शाहदरा से सहारनपुर तक बड़ी लाइन के निर्माण हेतु सर्वेक्षण का कार्य इस बीच पूरा कर लिया गया है;

(ख) यदि हां, तो निर्माण कार्य के कब तक आरम्भ हो जाने की सम्भावना है तथा यह कार्य सम्भवत: कब तक पूरा हो जायेगा; और

(ग) यदि नहीं, तो विलम्ब के क्या कारण है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) से (ग). सर्वेक्षण से सम्बन्धित क्षेत्रकार्य लगभग पूरा हो गया है। रिपोर्ट और अनुमान का संकलन किया जा रहा है। लाइन के निर्माण का विनिश्चय सर्वेक्षण रिपोर्ट मिलने तथा रेलवे बोर्ड द्वारा उसकी जांच करने के बाद किया जायेगा।

Setting up of Special Steel Plant at Rourkela

*205. SHRI YOGENDRA SHARMA ; SHRI C. JANARDHANAN :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether there is a proposal to set up a special steel plant at Rourkela as an adjunct to the exieting steel plant;

(b) whether Government are seeking Japanese help in setting up the special steel plant; and

(c) the production capacity of the proposed plant and the estimated cost thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Hindustan Steel Ltd. has proposed to set up a CRGO sheet plant in the Rourkela Steel Plant.

(b) Hindustan Steel Limited are seeking Japanese know-how for setting up this plant.

(c) Production capacity proposed by Hindustan Steel Ltd. is as follows :

Cold rolled grain oriented sheets :

24,000 tonnes per annum

Cold rolled non. grain oriented sheets :

36,000 tonns per annum
60,000 tonns per annum

The estimated investment cost for the whole unit as tentatively worked out is Rs. 45 crores.

Taking over of Management of Railway Lines from M/s Martin and Co.

*206. SHRI GADILINGANA GOWD : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a proposal to take over the management of Railway lines being managed by M/s. Martin and Co. in India;

(b) if not, the reasons therefor; and

(c) if the reply to part (a) above be in the affirmative, the details thereof ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): (a) No, Sir.

(b) Out of the six non Government Railways managed by M/s Martin Burn Ltd. three are operating under contracts with the District Boards of the areas in which they are situated, and the Central Government have neither any financial interest in these Railways nor any contractual right to take them over. Of the other three Railways operating under contracts with the then Secretary of State for India (now President) one Railway is being worked by the contiguous Government Railway since its inception. The contracts of the remaining two Railways contain no provision for their management being taken over by the Government except by purchase. The question of their purchase is considered by Government whenever the option for purchase falls due periodically under the contract.

(c) Does not arise.

Indigenous producion of imported items and Equipment

*207. SHRI S. R. DAMANI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have indentified and made a list of all such items and equipment which the industry in India is not able to produce so far and as such import has become necessary ;

(b) if so, the details thereof ;

(c) the special programmes drawn up in each unit to manufacture as many items out of the list as possible and the proposals therefor ; and

(d) the steps Government have taken to achieve the objective ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The Import Trade Control Policy for the year 1969-70 published by the Deptt. of Foreign Trade in consultation with other Departments of the Govt., indicates the items which are wholly or partially being permitted to be imported into the country on account of these being not at all produced or not being produced in adequate quantities in the country. As and when indigenous capacitiy for the production of an item gets established and there is sufficient production to meet the demand, the item in question is placed on the banned list for import purposes.

(c) The entrepreneurs both in the organised and small sectors of the industry are encouraged to develop and take up the manufacture of the items, which are being imported at present. It is not possible to draw up any programme for each unit in view of the very large number of units in different sectors of the industry.

(d) The steps being taken on a continuing basis to reduce the import includes:

(i) A continuing review of the imports already authorised but not irrevo-

cably committed, with a view to ensure that the items of plant and equipment which could be obtained from indigenous sources subsequently are not permitted to be imported;

(ii) Continuing efforts to identify items of imports, particularly of high values and of strategic importance, with a view to take the developmental action for their production whithin the country, on a priority basis;

(iii) Substitution of imported raw materials, components and spare parts with indigenously manufactured materials and components of same specifications or of comparable specifications ;

(iv) Reduction in the consumption of imported raw material and components per unit of production;

(v) Progressive change over of production of chemicals and chemical products from intermediates to their production from basic raw materials;

(vi) Acceleration of phased manufacturing programme to achieve a greater indigenous content in the shortest possible time ;

(vii) More rigorous scrutiny of the request for capital goods imports with a view to ensuring that the plant and equipment etc. which are already being produced in the country or are likely to be produced in the nearfuture, are not allowed to be imported ;

(viii) Instructions to the concerned authorities both in the Central and State Governments to associate the DGTD with the planning of the projects from the very early stages, to ensure that the items of equipment which are capable of being developed whithin the country are not allowed to be imported for lack of timely planning ;

(ix) A scheme for giving encouragement to the work in the field of import substitution is also under operation under which awards are given to the individuals and institutions that bring out practical ideas which give rise to import saving;

(x) Instructions to the various project authorities both in the public and private sector to get the drawings for all the tailor-made items from the foreign collaborators so that against these drawings, manufacturers in India could produce the necessary equipment indigenously;

(xi) Instructions to the various authorities in the State and Central Govts. to consult the D. G. T. D. well in advance before agreeing to accept any plant and equipment even by way of 'GIFT' so that indirect imports of the items which are being produced in the country are avoided.

इस्पात का उत्पादन लक्ष्य

*208. **श्री महाराज सिंह भारती** : क्या इस्पात तथा भारी इंजीनियरिंग मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने देश में इस्पात की खपत तथा इसके निर्यात को देखते हुए इसके उत्पादन के लक्ष्य में कोई परिवर्तन किया है, और यदि हां, तो इसका ब्यौरा क्या है ; और

(ख) चौथी पंचवर्षीय योजना के अन्त तक कितना तथा किस किस्म का इस्पात उत्पादित किया जायेगा और देश में उस आधार पर कौन-कौन से प्रमुख उद्योग स्थापित किए जाएंगे ?

इस्पात तथा भारी इन्जीनियरिंग मंत्रालय में राज्य मन्त्री (श्री कृष्ण चन्द्र पन्त) : (क) इस्पात के निर्माण की क्षमता के अधिष्ठापन की लम्बी गर्भावधि के कारण देश में खपत

तथा निर्यात की संभावनाओं के अनुसार, अल्प-काल में उत्पादन के लक्ष्यों में कोई परिवर्तन करना संभव नहीं है। फिर भी, देश की आवश्यकताओं के अनुसार इस्पात की क्षमता बनाने के लिए एक दस-वर्षीय कार्यक्रम पर विचार किया जा रहा है।

(ख) एक विवरण सभा-पटल पर रख दिया गया है।

विवरण

पहले से हाथ में ली गई योजनाओं को ध्यान में रखते हुए, इस्पात के प्रमुख उत्पादकों से चौथी योजना अवधि के अन्त तक विभिन्न प्रकार के इस्पात की उपलब्धि इस प्रकार होगी :—

	(हजार टन)
1. छड़े और गोल छड़े	849
2. वायर राड	374
3. सरचनात्मक	1254
4. रेल की पटरी	639
5. जोड़ पट्टी	10
6. स्लीपर	68
7. पट्टियों की जोड़ियां	95
8. कम चौड़ी, भारी और चौड़ी प्लेटें	342
9. स्केल्प	405
10. गर्म बेलित चादरें, स्ट्रिप और कम चौड़ी, हलकी प्लेटे	1087
11. ठण्डी बेलित चादरें ओर स्ट्रिप	617
12. टिन प्लेटे	180
13. जस्ती चादरें	279
14. विद्युत चादरें (डायनेमों ग्रेड)	67

विचाराधीन नये प्रस्तावों में निम्नलिखित सम्मिलित है :

(1) भिलाई का विस्तार (2) एक प्लेट मिल (3) बोकारो के द्वितीय चरण का स्थापन (4) नये इस्पात कारखाने लगाने की कार्यवाही।

Supply of Coking Coal to Hidustan Steel Ltd.

*209. SHRI ESWARA REDDY :
SHRI JHARKHANDE RAI :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the steel plants under the Hindustan Steel Ltd. are facing the problem of deteriorating quality of coking coal supplied to them ;

(b) whether it is also a fact that supply of coking coal is inadequate and irregular ; and

(c) if so, the steps taken by Government to ensure adequate supply of high quality coking coal to the steel plants ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (b). At present supplies of coking coal to Hindustan Steel Plants are adequate in quantity. There have, however, been problems to ensure that the required qualities are maintained in the supply of the various types of coal.

(c) Government set up a Committee recently to study the problem of quality. This Committee has recommended joint sampling of Coal. Action on the basis of this recommendation is being taken by Hindustan Steel in consultation with Government and in negotiation with the Coal producers.

विशिष्ट योजनाओं के लिये विश्व बैंक से ऋण

*210. श्री राम सेवक यादव :
श्री वेणीशंकर शर्मा :

क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे बोर्ड कुछ विशिष्ट योजनाओं के लिए ऋण प्राप्त करने के लिए विश्व बैंक स बातचीत कर रहा है ;

(ख) यदि हां, तो किन विशिष्ट योजनाओं के लिए इस ऋण की आवश्यकता है और इसकी राशि कितनी है ; और

(ग) क्या विश्व बैंक तथा रेलवे प्राधिकारियों के बीच हुई यह बातचीत अन्तिम निर्णय पर पहुंच गई है ?

विधि तथा समाज कल्याण और रेलवे मन्त्री (श्री गोविन्द मेनन) : (क) भारतीय रेलवे प्रतिनिधि मण्डल ने अगस्त, और सितम्बर, 1969 में 550 लाख अमरीकी डालर के बराबर ऋण लेने के लिए अन्तर्राष्ट्रीय विकास संघ (विश्व बैंक से सम्बद्ध एक सस्था) से बात-चीत की ।

(ख) यह ऋण किन्हीं विशेष योजनाओं के लिए नहीं हैं । इस ऋण का उपयोग डीजल और बिजली रेल इंजनों और बिजली गाड़ी के सवारी डिब्बों के निर्माण के लिए अपेक्षित पुर्जों और सामग्री के आयात के लिए तथा ऊपरी बिजलीकरण, सिगनल और दूर संचार योजनाओं के लिए उपस्कर, पुर्जों और कच्चे सामान के आयात के लिए 1969-70 और 1970-71 में रेलों के विदेशी मुद्रा के अधिकांश खर्च को पूरा करने के लिए किया जायेगा ।

(ग) जी हां । 550 लाख अमरीकी डालर के बराबर ऋण के लिए 24 सितम्बर, 1969 को एक करार पर हस्ताक्षर हो गये ।

Hindustan Photo Films Manufacturing Company Limited

1201. SHRI BABURAO PATEL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Chairman of the Hindustan Photo Films Manufacturing Company Limited admitted in Madras recently that the factory could not supply the required raw film for July, August and September, 1969, to the film industry because of labour trouble and if so, the nature and number of strikes that took place in the factory during the last two years and the number of persons involved in the strikes;

(b) the number of complaints received from the film producers regarding the poor quality of raw film produced and the nature of the complaints;

(c) the quantity and value of raw film produced during the last two years and how much of it was consumed by the film industry; and

(d) the steps taken to improve the quality of raw film, and if not reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The Hindustan Photo Films Manufacturing Company Limited has experienced some difficulty in meeting in full, the demand for raw film by the film industry This can partly be attributed to labour unrest and partly to technological reasons arising out of the use of some indigenous raw materials and also to the recent spurt in demand for raw film. There have, however, been nor labour strikes.

(b) During the period July-September 1969, in the sale of 34,000 rolls, 7 complaints were received, which mainly related to defects in perforation and scratches on the film.

(c) production of Cine film Positive (Black & White) during 1967-68 and 1968-69 was of the order of 0 799 million sq. M. and 977,483 sq. M. respectively and the sales were of the order of Rs. 71 71 lakhs and Rs. 1.46 crores.

(d) steps have been taken by the Hindustan Photo Films to further improve the quality, keeping in mind the nature of complaints received.

Scheme of Dieselisation of Rail Routes in Gujarat

1202. SHRI NARENDRA SINGH MAHIDA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have drawn up any scheme of dieselisation of some of the Rail routes in Gujarat both for passenger and goods traffic;

(b) if so, the routes where it will be introduced;

(c) what targets have been drawn up under the Fourth Plan for this purpose; and

(d) if the reply to part (c) above be in the negative, the reasons therefor ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (d) . Dieselisation of rail traction is being done according to a phased programme based on the anticipated operational and traffic needs of various sections on the Indian Railways. No separate programe has been drawn up for dieselisation of routes in Gujarat.

Conversion of Ankleshwar-Rajpipla line (Western Railway) Into Broad Gauge

1203 SHRI NARENDRA SINGH MAHIDA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the scheme to convert the Ankleshwar-Rajpipla line of the Western Railway into broad gauge owing to Narmada Dam scheme, has been approved;

(b) if so, when the work is likely to be taken up; and

(c) if not, whether Government would consider taking up the work when the Narmada Dam Scheme is finally approved ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No.

(b) Does not arise.

(c) The question of conversion of this section will be considered as and when warranted by anticipated traffic increase which cannot be catered for by the existing narrow gauge line

Electrification of Section between Virar and Ahmedabad of Western Railway

1204. SHRI NARENDRA SINGH MAHIDA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have taken a decision regarding the electrification of Railway section of Western Railway between Virar and Ahmedabad·

(b) when this work is likely to be started and the approximate time by which it would be completed between Virar and Balsar, Balsar and Surat; Surat and Baroda; and Baroda and Ahmedabad; and

(c) the expenditure to be incurred on these works ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes.

(b) The electrification work has already commenced on the entire section. According to current anticipations, the electrification of various sections are expected to be completed as under :-

Virar-Balsar	1972-73.
Balsar-Baroda	1971-72.
Baroda-Ahmedabad	1971-72

(c) The scheme is estimated to cost Rs. 32.05 crores exeluding the cost of Rolling Stock.

Development of Industries in Gujarat

1205. SHRI NARENDRA SINGH MAHIDA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Gujarat Government have launched a concerted drive to develop a number of selected industries in petro-chemicals and agricultural machinery;

(b) if so, whether it is also a fact that the State Government have approached the Central Government that incentives like transport subsidy, reduction in Central excise duties and increasing development rebate would be necessary for an adequate capital and technical know-how;

(c) if so, Government's reaction thereto; and

(d) the nature of Central assistance that will be provided for helping them to develop the industrial programme ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d) . The information is being collected and will be laid on the Table of the House.

Issue of Licence to M/s. Lakshmi Autocycles

1206. SHRI BABURAO PATEL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that out of the 96 applications received for a licence to manufacture autocycles mopeds and auto-attachments, only 91 were summarily rejected and out of the five selected, a licence to manufacture was given only to M/s. Lakshmi Autocycles because of their collaboration with Poland, a Communist country; and if so, the reasons for doing so;

(b) out of the 96 applications, how many offered collaboration with Communist countries and how many with non-Communist ones with names of the foreign countries;

(c) the names of the proprietors or directors of Lakshmi Autocycles, location of the factory, date when production will start and the price at which autocycle will be sold; and

(d) the names of other four applicants whose applications are still pending ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) In response to a public notice issued in March, 1965, 95 applications for the grant of industrial licences for the manufacture of Autocycles/Mopeds/Auto-attachments etc. had been received. All the applications were examined in detail and five schemes were selected for the grant of letters of intent for the manufacture of Autocycles/Auto-attachments. The remaining schemes were rejected. Letters of Intent were subsequently issued to the five selected parties, including M/s. Lakshmi Autocycles Ltd. These letters of intent were to be converted into industrial licences after all the conditions of the letters of intent had been fulfilled by the parties. M/s. Lakshmi Autocycles had fulfilled the conditions of the Letter of Intent issued to them and accordingly they have been granted an industrial licence. The remaining four parties who were granted letters of intent, along with M/s. Lakshmi Autocycles, have not yet fulfilled all the conditions of the letters of intent. As soon as they fulfil the conditions they will also be granted industrial licences.

(b) Out of the 96 applications received, six proposed collaboration with Poland, 1 with Yugoslavia, 2 with East Germany, 4 with France, 4 with Japan, 5 with U. K., 9 with Italy, 3 with West Germany, 1 with Sweden, and 2 with U. S. A. The remaining applicants either proposed indigenous design or did not indicate the name of the foreign collaborators.

(c) the names of the proprietors or directors of Lakshmi Autocycles are:-

(i) Shri V. M. Rao

(ii) Shri A. Visveswara Rao

(iii) Shri A. L. Kumar

(iv) Shri P. R. Ramakrishna

The new Undertaking will be located at Dandakarnya (Orissa). According to one of the conditions of the industrial licence, the firm is required to establish the new undertaking by the 10th September, 1970. The party has given an undertaking that the ex-factory selling price of their vehicle will not exceed Rs. 700/-.

(d) The other parties who have been granted letters of intent for the manufacture of autocycles are Messrs. Atlas Cycle Indus-

tries Ltd., Sonepat, Messrs. Sen and Pandit Ltd., Calcutta, Messrs. J. J. Industrial Corporation, Calcutta, and Messrs. Hindustan Steel Products, New Delhi.

Labour Problem in Durgapur Steel Plant

1207. SHRI BABURAO PATEL : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that there is no improvement at all in labour behaviour at the Durgapur Steel Plant and *gheraos* and other forms of labour blackmail continue to impede operational efficiency;

(b) the number of *gheraos* and other incidents which took place as a result of labour indiscipline during last year;

(c) the total loss in rupees suffered by the Plant as a result of labour indiscipline during last year;

(d) the practical steps taken by Government to meet these challenges; and

(e) whether Government are actively considering a proposal put up by their U. K. experts to shift the Plant to Uttar Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) The labour situation at Durgapur Steel Plant has shown some improvement in recent months, though the position is by no means normal and there has been hardly any improvement yet in production.

(b) During 1968, there were one *gherao*, three general strikes / bundh, five full and fourteen partial stoppages of work, four instances of go slow, twenty instances of refusal to work and one hundred sixteen demonstrations/deputations.

(c) About Rs. 39 million.

(d) A grievences procedure is in existence and genuine grievances of the employees are always given the fullest consideration Constant dialogues and discussions with the representatives of the workers are being held at the various levels to sort out collective and individual grievances. Settlements have already been reached on many issues. Besides, cooperation of the State Government is sought for maintenance of law and order. After verification by the State Government, the Hindustan Steel Employees Union has been recognised as the representative union with effect from 5th August, 1969.

(e) Government is not aware of any such proposal by any U K. Expert.

Abolition of System of Carrying Night Soil on Heads

1208. SHRI BABURAO PATEL : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) the amount af money spent so far by the Union Government, State-wise, in pursuance of the recommendations of the Malkani Committee regarding the abolition of carrying night soil as head loads;

(b) the names of States where the system of carrying night soil on heads has been abolished totally; and

(c) the reasons why the States are lagging behind and the steps taken by the Union Government to enforce this social reform ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) The money spent so far has been detailed State-wise in the statement.

(b) and (c). The scheme for eradication of the practice of carrying night soil as head loads has made some progress. In Kerala and Maharashtra particularly, the practice has almost been eliminated. In some places it has, however, been a little difficult to implement the recommendations because of the prevalence of the Jagirdari system (Customary rights) for scavenging among sweepers and the reluctance on the part of conservative sweepers to adopt the new methods of working.

Manual disposal of night soil can be stopped only by banning the construction of dry latrines, and converting all dry latrines

into flush latrines. The State Governments have been advised to take action along these lines. Particular emphasis has been laid on this programme in the Gandhi Centenary year. This programme however involves large scale financial implications besides amendment of Municipal and other laws.

Statement

S. No.	Name of the State	Amount spent up to 1968-69 (Rs. in lakhs)
1.	Andhra Pradesh	27.49
2.	Assam	3.48
3.	Bihar	12.43
4	Gujarat	5.40
5.	Maharashtra	7.45
6.	Kerala	7.30
7.	Madhya Pradesh	4.50
8.	Madras	15.19
9.	Mysore	5.65
10.	Orissa	5.54
11.	Punjab	16.34
12.	Rajasthan	8.47
13.	Uttar Pradesh	18.92
14.	West Bengal	9.77
15.	Jammu & Kashmir	3.69
16.	Haryana	1.15
17.	Nagaland	--
	Total	152.77

Working of Heavy Engineering Corporation, Ranchi

1209. SHRI VIRENDRA KUMAR SHAH : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether his attention has been drawn to a news despatch in the *Economic Times* dated the 14th October, 1969 under the heading "Prague Conflict Persists at H. E. C.";

(b) whether it is a fact that ill feeling between Russian and Czech experts is adversely affecting the work of the Heavy Engineering Corporation; and

(c) whether he can assure the House that adequate steps have been taken to dissuade more Czech experts from leaving the project prematurely leading to a further delay in the full commissioning of the Foundry Forge Project ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Yes, Sir.

(b) No, Sir.

(c) At present, the arrival and departure of Czech experts are normal and in accordance with the terms of their deputation. There is therefore no question of the work being affected due to premature departure of experts.

Demand of Steel

1210. SHRI VIRENDRA KUMAR SHAH : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that the current trends in the demand for various categories of steel indicate that the estimates of the Steering Group which provided the basi

for the formulation of the Fourth Plan programme for Steel, are likely to prove too conservative;

(b) if so, whether his Ministry has tried to re-assess the likely demand for steel during the Fourth Five Year Plan, year-wise and categorywise and, if so, the details thereof; and

(c) if not, whether he would immediately initiate such a study and lay the findings on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) (a) to (c) . The Steering Group's estimates were projected on a long term basis for the end of the Fourth and Fifth Plan periods. By and large, the estimates in the long term appear to be in order.

Re-assessment of demand is a continuing process. Recently, some studies in the Ministry on demand for some items of steel have been carried out and are under examination. The Fourth Plan proposals would take the current demand and export possibilities into account.

Wagon-Breaking at Ultadanga Road Railway Station (Eastern Railway)

1211. SHRI C.K. BHATTACHARYYA: Will the Minister of RAILWAYS be pleased to state :

(a) whether there was a large scale wagon breaking at the Ultadanga Road Railway Station near Calcutta on the 12th September, 1969; and

(b) the steps taken to check it ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No Sir.

(b) Does not arise.

Training of Iranian Technical Personnel in Steel Plants at Rourkela and Bhilai

1212. SHRI C K. BHATTACHARYYA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that a high level team of experts is coming to India for finalising an agreement with the Hindustan Steel Ltd; for collaboration in Iran's Russian Built Steel Plant at Ispohan;

(b) whether it is also a fact that already a contract has been signed between the National Iranian Steel Corporation and Hindustan Steel Ltd., for training five hundred Iranian Technical Personnel in batches at Rourkela and Bhilai;

(c) if so, the details of the agreement and contract; and

(d) the utility of both for India ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & HEAVY ENGINEERING (SHRI K.C. PANT) : (a) It is understood from Hindustan Steel Limited that the National Iranian Steel Corporation has approached the Company for assistance in the establishment of an Industrial Engineering Department for their steel mill at Ispahan and that three Iranian officers would be coming to India in this connection shortly.

(b) Yes, Sir.

(c) According to the agreement Hindustan Steel Limited have undertaken the training of over 500 Iranian technicians in their Steel Plants spread over a period of about two years. The Corporation will pay the agreed training costs and other incidental expenses connected with board, lodging, internal travel, medical attendance etc.

(d) The arrangements will further strengthen ties of mutual friendship and cooperation in fields of industry, commerce and economic development between the two countries and provide HSL an opportunity of extending its experience in steel making to other developing countries.

Import of Machinery

1213. SHRI S D. SOMASUNDARAM: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the types of machineries imported

from each country and the amount of foreign exchange involved on them during the year 1968-69 so far;

(b) the reasons for importing such machineries;

(c) the types of machineries exported to each country and the foriegn exchange earned on them during the year 1968-69 so far; and

(d) the total foreign exchange earned or lost during the same period ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a), (c) and (d) :

Statements are laid on the Table of the House. [*Placed in Library. See* No. L. T. 2089/69]

(b) The reasons for importing these machineries are that these are needed by the indigenous industries and are not available from indigenous sources.

कानपुर में डाइनेमो पट्टे की चोरी

1214. **श्री राम चरण** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वर्ष 1968 में कानपुर के रेलवे सुरक्षा दल के एक इन्सपेक्टर ने एक फर्म के मालिक श्री बंज नाथ को गिरफ्तार किया था जिसने रेलवे के डाइनेमो पट्टे को चुरा लिया था;

(ख) यदि हां, तो उसका क्या परिणाम निकला;

(ग) क्या यह भी सच है कि उपर्युक्त डाइनेमो पट्टा, जिस पर "भारतीय रेलवे" शब्द लिखे थे, बंगाल वेल्डिंग कम्पनी, कलकत्ता ने रेलवे को सप्लाई किया था; और

(घ) यदि हां, तो क्या सरकार ने "भारतीय रेलवे" चिन्ह वाली वस्तुओं को बाजार में बेचने की अनुमति दी है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) जी हां।

(ख) कानपुर की रेल सुरक्षा दल चौकी में रेल सम्पत्ति (विधि विरुद्ध कब्जा) अधिनियम, 1966 की धारा 3 के अधीन अपराध सं० 35 के रूप में मामला दर्ज कर लिया गया है और अभी इसकी जांच-पड़ताल हो रही है।

(ग) कथित डायनमों बेल्टों का निर्माण कलकत्ता के बंगाल वेल्डिंग वर्क्स द्वारा किया गया था, परन्तु उन्हें भारतीय रेल मानक 1463 की विशिष्टि के अनुसार नहीं पाया गया। इसलिये रेलवे द्वारा उन्हें स्वीकृत नहीं किया गया।

(घ) मामले की अभी जांच-पड़ताल हो रही है।

Railway Board's Chairman's Visit to U.S.S.R.

1215. SHRI KAMESHWAR SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Chairman of the Railway Board visited the U.S.S.R.; and

(b) if so, the number of days for which the visa was given by the Soviet authorities ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAY (SHRI GOVINDA MENON) : (a) Yes Sir.

(b) Three days.

Implementation of Recommendations of Industrial Licensing Policy Inquiry Committee

1216. SHRI S. KUNDU :
SHRI M. H. GOWDA :
SHRI MOHAN SWARUP :
SHRI J. K. CHOUDHARY

Will the Minister of INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Planning Commission has differed with the

Industrial Licensing Policy Inquiry Committee on several important issues;

(b) if so, the issues on which there is a difference of opinion; and

(c) whether these differences have prevented implementations of the recommendations of the said Committee ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The views of the Planning Commission in respect of Industrial licensing are incorporated in the Draft Fourth Plan document while those of the Industrial Licensing Policy Inquiry Committee have been given in their Report, a copy of which has been circulated to all Members. While the basic objectives in this regard are broadly the same, the specific recommendations of the two bodies vary to some extent.

(c) Both the report of the Industrial Licensing Policy Inquiry Committee as also the recommendations of the Planning Commission together with the views of concerned economic Ministries, are under consideration of Government.

Law Ministers' Conference at Jaipur

1217. SHRI S. M. KRISHNA :
SHRI A. SREEDHARAN :
SHRI K. LAKKAPPA :
SHRI YAJNA DATT SHARMA :
SHRI HARDAYAL DEVGUN :
SHRI JAI SINGH :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the attention of Government has been invited to the reports in the *Hindustan Times* dated the 15th October, 1969 wherein it has been stated that a Law Ministers' Conference was held at Jaipur during the month of October, 1969;

(b) if so, the names and number of persons who participated in that conference ;

(c) the nature of discussions held and the decisions arrived at; and

(d) Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM): (a) Yes, Sir. A conference of Law and Language Ministers of the Hindi-speaking States was held at Jaipur on the 13th and 14th October, 1969 under the Chairmanship of the Union Minister of Law.

(b) A list of the principal persons who attended the Conference is laid on the Table of the House (Appendix 'A') [*Placed in Library. See* No. LT-2090/69]

(c) The Conference was held mainly to review the decisions, laws, orders, organisational set-up and procedures existing in the Hindi-speaking States with regard to the use of Hindi as the language of the Law Departments and the courts in these States and to consider measures for making Hindi as the principal language of legislation, judgements, decrees, orders etc. A statement containing the recommendations made by the Conference is placed on the Table of the House (Appendix-B) [*Placed in Library. See* No. LT- 2090/69]

(d) The recommendations of the Conference are under examination

Permit System for Regulation of Employment of Foreigners by Firms

1218. SHRI S. M. KRISHNA :
SHRI MOHAN SWARUP :
SHRI SRINIBAS MISRA :
SHRI H. AJMAL KHAN :
SHRI MAHENDRA MAJHI :
SHRI N. K. SOMANI :
SHRI R. K. AMIN :
SHRI D. AMAT :
SHRI SURENDRANATH DWIVEDY :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that a proposal is under consideration of Government to introduce 'Permit System' to regulate

employment of foreigners by firms run with foreign collaborations; and

(b) if so, at what stage the proposal stands ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) and (b) . Entry of foreigners in general is governed by visa regulations. These are, however, not applicable to Commonwealth Citizens at present. The question of a uniform procedure in this regard is under examination. In this connection the question of a permit system to regulate employment of foreigners will also be examined.

Development of Industries in Backward areas

1219. SHRI LOBO PRABHU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) with reference to the decision to contribute 10 percent of capital and to give exemption for five years from Corporation Tax to industries started in backward areas, whether any calculation has been made of the increase in taxes and prices from such uneconomic industries already in existence;

(b) since the burden is brone by the tax-payers already oppressed and consumers already reduced by high prices, to whom the benefit of industrialisation in backward areas accrues;

(c) whether any attempt has been made to measure the benefit to the local people and surrounding areas from industries in backward areas;

(d) if so, what are the benefits as measured; and

(e) the reason why backward areas should not be developed in amenities for themselves like roads, housing cinemas, which would cost for less than factories dependent on a different infra-structure ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e). The requisite information is being collected and will be laid on the Table of the House.

Formation of Industrial Cooperatives for Engineering and Technical Graduates

1220. SHRI N. K. P. SALVE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have framed any schemes for the formation of industrial cooperatives exclusively meant for Engineering and Technical Graduates; and

(b) whether the recent announcement of Government to reserve the ancillary industries around the huge public sector undertakings for small scale industries would also provide incentives for industrial cooperatives of Engineering Graduates ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Government have approved a number of measures to create additional employment opportunities for engineers. One of these measures approved is that engineers may be encouraged to set up cooperatives for undertaking construction work or for setting up repair and servicing facilities for agricultural machineries in rural areas.

2. A model scheme for providing financial assistance to engineers wishing to set up small scale industries has been formulated by this Ministry and circulated to the State Governments for consideration and inclusion in the State plans. Under this scheme preference will be given to Industrial Cooperatives. In addition, a scheme for encouraging utilisation of the services of qualified engineers/technicians as Managers /Secretaries of selected industrial cooperatives has also been circulated to the State Governments.

(b) Yes, Sir.

Setting up of News-print Factory in Himachal Pradesh

1221. SHRI N. K. SOMANI :
SHRI S. K. TAPURIAH :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is any proposal under consideration of Government to set up a newsprint factory in the State of Himachal Pradesh,

(b) whether it is also a fact that this proposal is under consideration of Government since 1963;

(c) if so, the reasons for taking such a long time in setting up this factory in Himachal Pradesh; and

(d) the steps taken by Government in this regard ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). M/s. Shree Gopal Paper Mills Ltd. were granted an industrial licence on the 31st January, 1961 for the establishment of a newsprint mill in Himachal Pradesh. The assessment of the sustained availability of raw materials and the negotiations for a lease agreement between the company and the Himachal Pradesh Government have taken considerable time. Meanwhile, the paper/newsprint industry has been exempted from the licensing provisions of the Industrial (Development & Regulation) Act, 1951 w.e f the 20th July, 1966. The negotiations between the company and the Himachal Pradesh Governmant regarding the lease are now reported to be in the final stages.

पौड़ी गढ़वाल (उत्तर प्रदेश) में उद्योग

1222. **श्री अर्जुन सिंह भदौरिया** : क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गढ़वाल (उत्तर प्रदेश) के जंगलों में उस क्षेत्र की पवित्र नदियों के माध्यम से इमारती लकड़ी मैदानों में लाई जाती है और वहां बड़े-बड़े उद्योग स्थापित किए जा रहे हैं;

(ख) क्या पौड़ी गढ़वाल में कोई उद्योग स्थापित नहीं किए जा सकते ताकि वहां की इस भारी इमारती लकड़ी का उपयोग हो सके; और

(ग) यदि हां, तो क्या कारण है कि स्वतंत्रता के 22 वर्ष पश्चात् भी गढ़वाल में कोई भी उद्योग स्थापित नहीं किया गया ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). सूचना इकट्ठी की जा रही है और सभा-पटल पर रख दी जाएगी।

Suicide by 1st Class Railway Clerk at Lucknow

1223. SHRI K. LAKKAPPA :
SHRI S. M. KRISHNA :
SHRI A. SREEDHARAN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that one, Shri S. N. Mukherjee, 1st Class Railway Clerk at Lucknow, committed suicide sometime in the month of September, 1969;

(b) if so, whether it is also a fact that before taking poison, Shri Mukherjee had written a letter to the higher authorities in which he had levelled certain serious charges against some Railway Officers;

(c) whether Government have instituted any enquiry into the matter; and

(d) if so, the details thereof and the action taken or proposed to be taken against the officers concerned ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Shri S. N. Mukherjee, Tender Clerk, Northern Railway

Lucknow, is reported to have died on 1.9.69. The cause and circumstances of his death are under the investigation of the State Police of Uttar Pradesh.

(b) No such letters have been received by the Railway authorities.

(c) and (d). Does not arise at this stage as the State Police are already seized of the matter.

Jay Engineering Works, Calcutta

1224. SHRI A. SREEDHARAN :
SHRI S. M. KRISHNA :
SHRI K. LAKKAPPA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the authorised and paid-up capital of the Jay Engineering Works, Calcutta at the time of its setting up and as on the 31st March, 1969;

(b) the amount of loan received by the Company upto the 31st August, 1969 from Government, Banks or other parties separately;

(c) the amount paid as interest by the Company during the last three years; and

(d) the details of its performance during the same period and the estimates for the year 1969-70 ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) M/s. Jay Engineering Works, Calcutta was incorporated on 8. 11. 1935. But, the earliest annual accounts of the Company are available in respect of the year ending 30th September, 1939. On this date the authorised capital of the Company was Rs. 15 lakhs and its paid-up capital was Rs. 5 lakhs. As on 31st March, 1969 the authorised capital of the Company was Rs. 5 crores and its paid-up capital stood at about Rs. 2 47 crores.

(b) As the Company was registered as [illegible] 1935 it is not possible to furnish information regarding the total loans received from different sources by the company for the entire period. However, details of the loans outstanding as on 31 March, 1969 are as follows:

Secured loans	Rs.
Debentures	38,02,163
From Banks	4,21,60,854
From Industrial Credit and Investment Corpn. of India Ltd.	22,50,000
From Central and State Governments.	72,626
Total	4,82,85,643

Unsecured loans	Rs.
Managing Agents	88,491
Fixed Deposits	18,63,194
Others	2,45,828
Total	21,97,513

Interest accrued on Secured and Unsecured Loans Rs. 1,62,399

(c) The details of interest paid by the Company during each of the three latest years for which annual accounts are available are as indicated below:-

Paid during the year ended	Rs.
31st March, 1967	35,97,324
31st March, 1968	37,33,604
31st March, 1969	36,26,631
Total	1,09,57,559

(d) The details about the performance of the company for the last three years are as follows:-

	(Figures in Rs '000)		
	31-3-67	31-3-68	31-3-69
Sales	12,00,71	12,43,90	14,54,99
Profit before tax	44,49	41,11	75,38
Profit after tax	16,49	15,41	25,38
Equity Dividends declared	Nil	8%	10%

Estimates for the year 1969-70 are not yet available with the Government.

Parke Davis India Ltd., Bombay

1225. SHRI A. SREEDHARAN :
SHRI S. M. KRISHNA :
SHRI K. LAKKAPPA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the authorised and paid-up capital of the Parke Davis India Ltd., Bombay at the time of its setting up and as on the 31st March, 1969;

(b) the amount of loan received by the Company upto the 31st August, 1969 from Government, Banks or other parties separately;

(c) the amount paid as interest by the Company during the last three years; and

(d) the details of its performance during the same period and the estimates for the year 1969-70 ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The authorised and paid-up capital of M/s. Parke Davis (India) Ltd. at the time of its incorporation was Rs. 2 crores and Rs. 87.50 lakhs respectively. According to the latest available annual accounts for the year ended 30 November, 1968, the authorised capital has remained at Rs. 2 crores but its paid-up capital stood at Rs. 1.05 crores.

(b) The information about the total loans received by the Company since its incorporation from different sources is not available. However, according to the annual accounts ending 30th November 1969, no loan was outstanding on that date.

(c) The company paid Rs. 6091 for the year ended 30th November, 1968 by way of interest. During the years 1966 and 1967 the company did not pay any interest.

(d) The details about the performance of the Company for the last three years are as follows :-

	(Fig. in Rs. '000)		
	30.11.1966	30.11.1967	30.11.1968
Sales	5,27,88	5,38,06	6,63,68
Profit before tax	2,68,33	2,43,57	2,92,73
Profit after tax	72,98	67,39	1,01,55
Dividends paid	65%	65%	50%
Dividends declared	55%	50%	50%

The estimates for the year 1969-70 are not available with Government.

M/s. Nirlon Synthetic Fibres and Chemicals Ltd., Goregaon, Bombay

1226. SHRI A. SREEDHARAN :
SHRI S. M. KRISHNA :
SHRI K. LAKKAPPA :

Will the Minister of INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the authorised and paid up capital of the Nirlon Synthetic Fibres and Chemicals Ltd., Goregaon (Bombay) at the time of its setting up and as on the 31st March, 1969;

(b) the amount of loan received by the Company upto the 31 August, 1969 from Governnient, Banks or other parties separately;

(c) the amount paid as interest by the Company during the last three years; and

(d) the details of its performance during the same period and the estimates for the year 1969-70 ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The authorised and paid-up capital of M/s. Nirlon Synthetic Fibres and Chemicals Ltd. Bombay at the time of its incorporation was Rs. 25 lakhs and Rs. 30 thousand respectively. On 31st March, 1969 its authorised capital stood at Rs. 10 crores and its paid-up capital at Rs. 2.31 crores.

(b) The information regarding the total loans receiving from different sources by the Company since its incorporation is not available. However, as on 31st March, 1969, a total amount of Rs. 69,02,582 was outstanding as a loan obtained from one source viz., the Industrial Credit and Investment Corporation of India Ltd.

(c) the details of interest paid by the Company during each of the last three years are as follows:

Paid during the year ending	*Rs.*
31. 3. 1967	2,39,982
31. 3. 1968	4,92,632
31. 3. 1969	8,62,784
Total	15,95,398

(d) the performance of the Company for the last three years is shown in the table given below:

	(Rs. in '000)		
	31.3.1967	31.3.1968	31.3.1969
Sales	9,38.09	10,66,99	14,01.57
Profit before tax	4,08,97	3,77,74	2,04,73
Profit after tax	2,01,97	1,99,74	1,16,73
Dividend declared	15%	15%	15%

The estimates for the year 1969-70 are not available with the Government.

Violation of Provisions of Companies Act Regarding Managing Agencies

1227. SHRI LOBO PRABHU : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) with reference to the last annual report of the Industrial Development Bank, the name of the companies which have frustrated the Companies Act against Managing Agencies by exclusive sales agencies, management consultancy and multiple working directorships;

(b) the action taken against these companies; and

(c) in view of the finding of the Bank that Big Business has very little of its own money in new industrial enterprises, whether the proposed control of Large Scale Industries will not touch small shareholders and Government's own institutional finance ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Appointment of the Ex-Managing Agents as exclusive sales agents (meaning thereby sole selling agents) of the former managed company and appointment of managing or wholetime directors are regulated by the provisions of the Companies Act and such appointments require the approval of the Central Government. Such approval in any particular case is accorded with discrimination and care having regard to the interests of the company. Appointment as Management Consultants of Companies on the other hand does not require the approval of the Central Government and there have been a few cases noticed where the Ex-Managing agents have been appointed by the companies as Management Consultants. Appointments which are permissible under the law cannot be said to be contrary to it. A close watch is, however, being kept on this trend for such remedical action as may be necessary.

(b) Does not arise.

(c) The latest annual report of the Industrial Development Bank of India states that all too often there is an attempt on the part of promoters of large projects to seek the maximum possible contribution from institutions and to rely on such forms of financing as would maintain their position of strength without a commensurate contribution from their own resources. The Bank has emphasized that promoter-entrepreneurs should have a higher participation in the risk capital and should not rely too heavily on borrowings. This is a sound principle which it is expected the Bank will bear in mind while dealing with such applications.

विकास की वस्तुओं का उत्पादन

1228. श्री क० मि० मधुकर : क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि।

(क) क्या सरकार चौथी पंचवर्षीय योजना के लिये संसाधनों के कार्य को पूरा करने के लिये देश में विकास की वस्तुओं के उत्पादन को कम करके और इससे बची पूंजी को अन्य वस्तुओं के उत्पादन और अन्य कार्यों में लगाना उचित समझती है;

(ख) यदि हां, तो सरकार ने इस बारे में क्या योजना बनाई है;

(ग) इस योजना को क्रियान्विति के लिये सरकार ने क्या कार्यवाही की है और उसके क्या परिणाम निकले हैं; और

(घ) यदि नहीं, तो इसके क्या कारण है?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) औद्योगिक लाइसेंसीकरण के द्वारा यह सुनिश्चित करने के प्रयत्न किये जा रहे हैं कि विदेशी मुद्रा दुर्लभ साधनों का वांछित दिशा में उत्पादन तथा निर्माण कार्यों में इस्तेमाल किया जाये। फिर भी, चूंकि लाइसेंसीकरण मूलतः एक निषेधक उपकरण है, अतः ऐसे समाधान को एक सीमा तक ही दूसरे उपयोग में लाना सम्भव है। औद्योगिक लाइसेंस नीति जांच समिति ने अन्य बातों के साथ-साथ अपने प्रतिवेदन में यह भी सिफारिश की है कि विशिष्ट अवधियों में विलास की वस्तुएं बनाने वाले उद्योगों की और अधिक क्षमता बढ़ाने पर रोक लगा दी जानी चाहिए क्योंकि ये दुर्लभ साधनों का बड़ा कर्षण करते है।

(ख) से (घ). समिति की विभिन्न सिफारिशें, जिनमें एक उपर्युक्त सिफारिश सम्मिलित है, सरकार के विचाराधीन है और निर्णय की घोषणा शीघ्र ही की जाने की संभावना है।

Foreign Collaboration

1229. SHRI RABI RAY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government are thinking of adopting a selective approach in the sphere of foreign collaboration;

(b) whether they have decided not to allow collaboration in the manufacture of luxury items; and

(c) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c) . The policy of Government in respect of foreign collaboration is that this should be permitted only where it is absolutely necessary. With the wide industrial base already created in the country and with increased indigenous technological development, a greater degree of selectivity is now being exercised in respect of such proposals. Foreign collaboration in respect of luxury items is not normally being permitted, except where the schemes are substantially export-oriented.

Savings in Foreign Exchange

1230. SHRI R. K. BIRLA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that as a result of series of import substitution measures and a phased programme of accelerated production of items needed to increase the Indian component of manufactures, there has been a big saving in foreign exchange;

(b) if so, the extent of savings in foreign exchange during the last there years yearwise, on this account;

(c) what are the items of manufactures in which savings have been effected; and

(d) what further steps are being taken in this direction to have more savings in foreign exchange during the Fourth Plan ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) Although it would be difficult to assess the extent of foreign exchange saved during the last three years in exact terms as a result of the various measures taken in the field of import substitution, yet on a very conservative estimate the savings in foreign exchange on this account during the last 3 years are estimated at about Rs. 100 crores.

(c) Since the programme of import substitution covers the entire gamut of industry, no list of items in which there has been reduction in imports can be drawn up that could completely cover the Import Substitution effort.

(d) The following steps are being taken to intensify the efforts during the coming years with a view to have more savings in foreign exchange :-

(i) Substitution of imported raw materials, components and spare parts with indigenously manufactured materials and components of same specifications or of comparable specifications and according priority to their rapid development.

(ii) Reduction in the consumption of imported raw materials and components per unit of production.

(iii) Progressive change over of production of chemicals and chemical products from intermediates to their production from basic raw materials.

(iv) Acceleration of phased manufacturing programmes to achieve a greater indigenous content in the shortest possible time.

(v) Vigorous scrutiny of the request for capital goods imports with a view to ensuring that the plant and equipment etc. which are already being produced in the country or are likely to be produced in the near future, are not allowed to be imported.

(vi) Instructions to the concerned authorities both in the Central and State Governments to associate the D. G. T. D. with the planning of the projects from the very early stages, to ensure that the items of equipment which are capable of being developed within the country are not allowed to be imported for lack of timely planning.

(vii) By having a scheme for giving encouragement to the work in the field of import substitution, under which, awards are given to the individuals and institutions that produce practical ideas which give rise to import savings.

(viii) Instructing the various project authorities both in the private and public sector to get the drawings for all tailor-made items from the foreign collaborators so that against these drawings the manufacturers in India could produce the necessary equipment indigenously.

(ix) By issuing instructions to all concerned that even in the matter of "Gifts" from the foreign countries, the D.G.T.D. should be associated, before agreements are reached, so as to avoid importation of equipments/items which could be indigenously available.

Change of route of Mussourie Express Train

1231. SHRI S. K. SAMBANDHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Mussourie Express has been diverted from its original route, causing a delay of more than four hours;

(b) whether it was done just to satisfy an individual;

(c) whether Government have received representations from the travelling public about the dangers to them on the new route; and

(d) the reaction of Government in this regard ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (d) . In response to persistent public demands for provision of a fast train on Gajraula-Muzzampur Narain Section, as was the case prior to 2nd World War, 41Up/42Dn. Delhi-Dehradun Mussoorie Expresses were diverted to run via this section from 1-1-67. This diversion has resulted in an increase in the overall journey time of 45 minutes in the Up direction and 25 minutes in the Down direction. Few complaints received initially from a section of the public against the diversion of this train were answered bringing out the reasons which led to this diversion.

Working Results of National Insulated Cable Company, West Bengal

1232. SHRI A. SREEDHARAN :
SHRI S. M. KRISHNA :
SHRI K. LAKKAPPA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the authorised and paid-up capital of the National Insulated Cable Co., West Bengal at the time of its setting up and as on the 31st March, 1969;

(b) the amount of loan received by the Company upto the 31st March 1969 from Government, Banks or other parties separately;

(c) the amount paid as interest by the Corporation during the last three years;

(d) the details of its performance during the last three years and the amount of profit or loss, if any; and

(e) the reasons for losses, if any, and the estimates for the year 1969-70 ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The authorised and paid-up capital of M/s. National Insulated Cable Co. of India Ltd. at the time of its incorporation is not available. However, according to the first available Balance-Sheet for the year ended 31st March, 1943, its authorised capital was Rs. 50 lakhs and its paid-up capital Rs. 15 lakhs. The corresponding figures for the year 1968-69 are Rs. 2.50 crores and about Rs. 2.03 crores.

(b) The information about the total loans received by the company from different sources since its incorporation is not available. However, details of loans outstanding as on 31st March, 1969 are as follows : -

Secured Loans	*Rs.*
From Govt.	Nil
From Banks (Overdraft)	44,94,393
Debentures	25,00,000
Other parties Loans	Nil
TOTAL	69,94,393

Unsecured Loans.	*Rs.*
	Nil

(c) the details of interest paid by the Company during each of the three latest years are as follows :--

Fig. in Rs. 000

Paid during the year ending.	*Rs.*
31st March, 1967	7,68,302
31st March, 1968	13,57,241
31st March, 1969	7,87,092
TOTAL	29,12,635

(d) The details about the performance of the Company for the last three years are indicated below ;--

(Fig. in Rs. 000

	31-3-1967	31-3-1968	31-3-1969
Sales	4,72,06	3,26,15	3,82,00
Profit before tax	73,78	2,90	6,94
Profit after tax	33,28	(-)2,10	3,94
Dividend declared	20%	5%	5%

(e) The loss which the Company suffeerd in the year 1967-68 was attributed by its Directors in their Report for that year to fall in offtake on account of heavy shrinkage of orders from public sector, to general recessionary trends, to high diccounts for selling its products and to rise in the cost of production.

The estimates for the year 1969-70 are not available with the Government.

Looting of 9 UP Doon Express at Burdwan (Eastern Railway)

1233. SHRI P. VISWAMBHARAN :
SHRI A. SREEDHARAN :
SHRI S. M. KRISHNA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that all the passengers in 9 Up Doon Express were relieved of their belongings when the train was at Burdwan on the 18th October, 1969;

(b) if so, the details of the incidents; and

(c) the steps taken for the safety of the Rail passengers ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Only 15 passengers including one passenger travelling with his family in a IInd Class compartment were relieved of their belongings and not all the passengers.

(b) When train No. 9 Up Doon Express left Bandel, 18-20 young men travelling in a 2nd class compartment suddenly attacked the other passengers inside the compartment and robbed them of Rs. 1686 in cash, 13 wrist watches and golden ornaments at point of daggers and revolvers. The miscreants escaped between Khanyan and Pundooah stations by pulling the alarm chain. The Government Railway Police, Bandel have registered case No 11 dated 19-10-69 under section 395/397 I. P. C. in this connection and have arrested 9 persons so far.

(c) Besides tightening up the normal security arrangements, the following measures have also been taken ;

(i) Plain-clothes squads consisting of District Police, Government Railway Police and Railway Protection Force, have also been organised to spot out criminals responsible for such type of crime.

(ii) The State Police have augmented the arrangement for escorting of night passenger trains.

West Coast Railway

1234. SHRI P. VISWAMBHARAN :
SHRI A. SREEDHARAN :
SHRI NATH PAI :
SHRI SURENDRANATH DWIVEDY :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Government of Maharashtra have forwarded a plan to provide a West Coast Railway during the Fourth Five Year Plan;

(b) if so, whether Government have considered this plan; and

(c) whether Government propose to include this Railway line in the Fouth Five Year Plan ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (c) . The Maharashtra Government have represented for the construction of a coastal railway line through the Konkan region from Apta to Goa. Due to paucity of funds it is not possible to consider the construction of such a rail link at present.

Display of notices of sleeping and sitting capacity in a Compartment

1235. SHRI BHAGABAN DAS :
SHRI K. HALDER :
SHRI MOHAMMAD ISMAIL :
SHRI JYOTIRMOY BASU :
SHRI GANESH GHOSH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether notices, describing the sleeping and sitting capacity of a compartment,

were previously used to be displayed inside the compartment;

(b) whether those notices have now been erased;

(c) if so, the reasons therefor; and

(d) whether this amounts to violation of the provisions of the Indian Railway Act ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes.

(b) No.

(c) and (d) . Do not arise.

Provision of cleaned Water in Railway Compartments

1236. SHRI BHAGABAN DAS :
SHRI BADRUDDUJA :
SHRI K. HALDER :
SHRI B. K. MODAK :
SHRI JYOTIRMOY BASU :

Will the Minister of RAILWAYS be pleased to state :

(a) the purpose of wash basin water that is provided in the Railway compartments;

(b) whether it is fit for drinking ;

(c) how often the water is cleaned and disinfected for internal use; and

(d) whether Government have any scheme to provide cleaned water for drinking and internal uses in the Railway compartments ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Wash basin in Railway compartments is provided for washing purposes.

(b) No.

(c) Carriage tanks are flushed and cleaned once a month. Wash basins are cleaned at the end of each trip.

(d) Yes, on selected long distance trains.

Auto-Engine Cycle Rickshaws

1237. SHRIMATI ILA PALCHOUDHURY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that M/s. Hind Cycles Ltd., Bombay were working on developing an auto-engine for powering cycle rickshaws now being pedalled by professional rickshaw-drivers;

(b) if so, the progress made in this connection;

(c) the approximate cost of a complete auto-engine-powered cycle rickshaw; and

(d) the time by which such a rickshaw is likely to be available in the market ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) The firm are ready to assemble these engines. However, they have not been able to commence production as some of the imported components are yet to be received from their collaborators in Japan.

(c) Information about the price of the cycle rickshaw fitted with this engine is not available. The c.i.f. cost of a similar engine, if imported from Japan, is reported to be Rs. 525/-- approximately.

(d) The production of engines is expected to start shortly after the imported items are received by the firm. It is expected that cycle rickshaws fitted with these engines would also be available immediately thereafter.

Labour trouble in Bokaro Steel Plant

1238. SHRIMATI ILA PALCHOUDHURI : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether Government's attention has been drawn to the reported trouble in the Bokaro Steel Town as a result of refusal

by the Bokaro Steel Project authorities to discuss the matter of reinstatement of some retrenched employees of the Steel Plant with an un-recognised CPI (M) sponsored Bokaro Ispat Kamagar Union and the latter's violent attack on the I.N.T.U.C. sponsored Union Office;

(b) if so, full facts about the trouble;

(c) whether the work on the completion of the Steel Plant has been obstructed as a result of the said clash;

(d) if so, the steps taken to end the trouble and to Protect the Plant from being damaged and the loyal workers from further attacks by the CPI (M) sponsored Union members; and

(e) the latest situation prevailing in the Steel Plant and the town ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (c). Information is being collected and will be placed on the Table of the House.

(d) and (e). The State Government have taken steps to maintain law and order in the area, and to protect the plant. The situation in the Plant and the Township is now peaceful.

Recommendation of Wanchoo Committee Report on Conversion of Railway Board into an Autonomous Statutory Corporation

1239. SHRI JAI SINGH :
SHRI GADILINGANA GOWD:
SHRI HARDAYAL DEVGUN :
SHRI YAJNA DATT SHARMA:
SHRI M. S. MURTI :
SHRI BRIJ BHUSHAN LAL :
SHRI B.K. DAS CHOUDHURY:
SHRI YASHPAL SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Wanchoo Committee on Railway accidents has suggested conversion of the Railway Board into an autonomous statutory corporation to insulate the organisation from outside influence;

(b) the reasons which have led the Committee to come to such a conclusion; and

(c) Government's reaction thereto ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) The Railway Accidents Inquiry Committee (1968) in para 48 Part II of their Report observed as follows :

> "48. A more radical and fundamental method of eliminating political influence in such matters may be to convert the Railway Board into an autonomous corporation as is the case in the United Kingdom. It is not, however, within the purview of this Committee to investigate into the pros and cons of this proposal and to pronounce on its desirability."

(b) The reasons for the above observation are contained in paras 42 to 47 of the Report, which has already been placed on the table of the House on 28.8.1969.

(c) Para 48 of the Report contains only an observation and no decision as such is called for in the matter, with reference to this observation.

Annual Divisional Conference of Central Railway Running Staff

1241. SHRI JAI SINGH :
SHRI HARDAYAL DEVGUN :
SHRI YAJNA DATT SHARMA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether his attention has been drawn to the demand made at the annual Divisional Conference of the Central Railways Running staff for the appointment of a judicial commission headed by a Supreme Court Judge to go into all aspects of the working of Railways;

(b) what are their main demands; and

(c) Government's reaction thereto ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI

GOVINDA MENON) : (a) It is understood that the National Railway Mazdoor Union (recognised on Central Railway) passed a resolution on 5.10.69 at the Divisional Running Staff conference, Bombay to this effect.

(b) and (c). No detailed memorandum has been received from the Union and the matter will be examined on merits if and when it is received.

Setting up of a Paper Mill in Bihar

1242. Dr. SUSHILA NAYAR :
SHRI YAMUNA PRASAD MANDAL :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is any proposal under consideration of Government to set up a Paper mill in the State of Bihar during the Fourth Five Year Plan;

(b) if so, the details thereof; and

(c) the financial implications thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F A. AHMED) : (a) No, Sir.

(b) and (c). Do not arise.

रेलवे के कार्यालयों के सोनपुर से समस्तीपुर और बनारस ले जाये जाने के कारण फालतू हुए तीसरी और चौथी श्रेणी के कर्मचारियों की सेवाओं का उपयोग

1243. **श्री हा० ना० तिवारी :** क्या रेलवे मंत्री 12 अगस्त, 1969 के अतारांकित प्रश्न संख्या 3248 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) कार्यालयों के सोनपुर से समस्तीपुर तथा बनारस ले जाये जाने के कारण फालतू हुए तीसरी और चौथी श्रेणी के कर्मचारियों से किस प्रकार का काम लिया जा रहा है; और

(ख) क्या उन्हें जबरन छुट्टी दी गई है अथवा क्या उन्हें बिना कोई काम किये वेतन दिया जा रहा है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) और (ख). सूचना इकट्ठी की जा रही है और सभा-पटल पर रख दी जायेगी ।

Review of Children Act, 1960

1244. SHRIMATI SUSHILA ROHATGI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Delhi Administration is reviewing the Children Act, 1960 which was in operation for the last nine years;

(b) if so, whether this process is preventing adoption of the Indian Children by foreigners; and

(c) the reason why this review became necessary ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) No, Sir.

(b) and (c). Do not arise.

Railway Commercial Clerks

1245. SHRI ONKAR LAL BERWA : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 399 on the 22nd July, 1969 regarding Railway Commercial Clerks and state :

(a) whether the information regarding the Railway Commercial Clerks has since been collected;

(b) if so, the details thereof and, if not, the reasons for the delay; and

(c) the time likely to be taken in collecting the information ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (c). The information asked for in Unstarred Question No. 399 for which an interim reply was given on 22.7.1969 is contained in the statement 'A'. laid on the Table of the House. [*Placed in Library. See* No. LT - 2091/69].

Representation from All India Railway Commercial Clerks Association.

1246. SHRI ONKAR LAL BERWA : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 8018 on the 29th April, 1969 and state :

(a) the full details of the representation from the All India Railway Commercial Clerks Association along with the names of employees and the punishment imposed on them;

(b) whether the cases referred to in part (a) above have been examined in regard to the justification of correctness of punishments;

(c) if so, the result thereof and the action taken by Government;

(d) whether Government will consider those cases where increments are not granted for the last ten or more years; and

(e) whether Government will find out the reasons for such heavy financial punishment and fix some rules for future ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) A copy of the representation received from the All India Railway Commercial Clerks' Association to which reference was made in the earlier question together with its enclosures giving details of the employees etc. is laid on the Table of the House. [*Placed in Library. See* No. LT--2092/69]

(b) to (e). As already stated in reply to part (c) of the earlier question No. 8018 for 29.4.69, no action was considered necessary as appeals against penalties are to be made in accordance with the Discipline and Appeal Rules to the appropriate appellate authorities, who will dispose of the appeals according to the merits of the cases.

Thefts of Parcels from Delhi Main Station

1247. SHRI ONKAR LAL BERWA : SHRI BENI SHANKER SHARMA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that theft of parcels received from the sealed compartments by different trains of metre-gauge section, has considerably increased at Delhi Station for the last two years;

(b) whether it is also a fact that some parcels porters and parcel jamadars are working on this section for the last three years who are mixed up with the bad element;

(c) if so, the reasons for not shifting them from that section or transferring them out of Delhi area; and

(d) whether any steps have also been taken by the Claims Prevention Departments of the Northern Railway and the Western Railway to prepare "test wagons" from time to time to check further thefs on transit point of this station ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No.

(b) and (c). Parcel porters and parcel jamadars working in M. G. Parcel office, Delhi Main are rotated on adverse reports or as and when felt necessary in the interest of administration. 4 parcel porters were arrested in 1967-68 and 1 in 1968-69 in connection with thefts.

(d) No test van for metre-gauge has been prepared recently but joint checks by the Claims Prevention and Crime Branch staff of Railway Protection Force are conducted occasionally at Delhi Main.

भरतपुर वैगन कारखाने द्वारा वैगनों का निर्माण

1248. श्री ओंकार लाल बेरवा : क्या

रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) भरतपुर वैगन निर्माण कारखाने को अब कितने वैगन बनाने के क्रयादेश दिये गये हैं और उनकी दरें क्या है; और

(ख) गत वर्ष कितने वैगनों की सप्लाई के क्रयादेश दिये गये थे और कितने वेगनों का निर्माण किया गया था ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) मेसर्स सेन्ट्रल इण्डिया मशीनरी मैन्युफैक्चरिंग कम्पनी लि०, भरतपुर को 1969-70 में माल डिब्बा निर्माण कार्यक्रम के अन्तर्गत जो आर्डर दिये गये उनका ब्यौरा इस प्रकार है :-

माल डिब्बों की किस्म	कितने डिब्बों के लिए आर्डर दिया गया	प्रति डिब्बा आधार मूल्य (निःशुल्क सप्लाई वाली मदों को छोड़कर)
		(रुपये)
बाक्स	253	51,400
बी० सी० एक्स०	520	53,900
एम० बी० सी०	1003	21,500

(ख) 1968-69 में मेसर्स सेन्ट्रल इंडिया मशीनरी मैन्युफैक्चरिंग कम्पनी लि० द्वारा कितने डिब्बे बनाये गये वे इस प्रकार हैं :—

किस्म	संख्या
बी० सी० एक्स०	235
एम० बी० सी०	713

मोदी साथ समूह को लाइसेंस दिया जाना

1249. **श्री प्रकाशवीर शास्त्री** : क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री** यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों के दौरान मोदी समवाय-समूह को नये उद्योगों के लिए कितने लाइसेंस दिए गए;

(ख) इन उद्योगों में कुल कितनी पूंजी लगने की सम्भावना है तथा उनका कार्य कब तक आरम्भ हो जाएगा; और

(ग) क्या इनमें से कोई उद्योग विदेशी सहयोग से आरम्भ किया गया है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) पिछले तीन वर्षों में मोदी समूह की कंपनियों को नये औद्योगिक उपक्रम स्थापित करने के लिए कोई भी औद्योगिक लाइसेंस नहीं दिया गया है। किन्तु नई वस्तु का उत्पादन करने का एक लाइसेंस दिया गया था। इसके अलावा नये उपक्रमों के स्थापनार्थ तीन आशय पत्र जारी किये गये तथा दो आशय पत्र पर्याप्त विस्तार के लिए एवं दो आशय पत्र नई वस्तुओं के उत्पादनार्थ जारी किये गये।

(ख) और (ग) . जानकारी इकट्ठी की जा रही है तथा सभा-पटल पर रख दी जायेगी।

समान सिविल संहिता

1250. **श्री प्रकाशवीर शास्त्री :**
श्री शिवकुमार शास्त्री :
श्री रामगोपाल शालवाले :
श्री बृज भूषण लाल :
श्री शारदानन्द .
श्री सूरज भान :
श्री यज्ञदत्त शर्मा :
श्री जगन्नाथ राव जोशी :
श्री अटल बिहारी वाजपेयी :

क्या **विधि तथा समाज कल्याण** मंत्री 5 अगस्त, 1969 के तारांकित प्रश्न संख्या 336 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) सरकार समान सिविल संहिता बनाने में किन कठिनाइयों का अनुभव कर रही है;

(ख) क्या यह सच है कि राष्ट्रीय एकता परिषद् की स्थायी समिति की बैठक में भी इस बारे में एक सुझाव दिया गया था; और

(ग) इस सम्बन्ध में अन्तिम निर्णय कब तक किया जायेगा ?

विधि मंत्रालय और समाज कल्याण विभाग में उपमंत्री (श्री मु० यूनुस सलीम) : (क) एक समान सिविल संहिता बनाने में जो कठिनाइयां सरकार ने अनुभव की है वे इस प्रकार हैं :—

(i) समाज के विभिन्न वर्गों और देश के विभिन्न भागों में कोई मतैक्य नहीं है; और

(ii) रूढ़िवाद, जो सुधार या परिवर्तन के किसी भी प्रयत्न का सदा से विरोध करता रहा है ।

(ख) जी हां ।

(ग) उस सुझाव को राष्ट्रीय एकता परिषद् की स्थायी समिति ने स्वीकार नहीं किया ।

यात्री गाड़ियों का देर से पहुंचना

1251. **श्री प्रकाशवीर शास्त्री :**
श्री शिवकुमार शास्त्री :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि यात्री गाड़ियों के देर से पहुंचने की शिकायत अब भी प्राप्त हो रही है;

(ख) क्या यह भी सच है कि इस कारण यात्रियों को अब भी कठिनाइयों का सामना करना पड़ रहा है; और

(ग) यदि हां, तो क्या इन गाड़ियों को समय पर चलाने के लिए कोई विशेष योजना सरकार के विचाराधीन है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) और (ख). हालांकि कुछ सवारी गाड़ियों का समय-पालन संतोषजनक नहीं रहा है, विशेष रूप में उन खंडों पर जहां खतरे की जंजीर खींचने आदि की घटनाएं अधिक होती हैं, फिर भी इस सम्बन्ध में सामान्यतः सुधार हुआ है, जैसा कि मार्च से अक्टूबर, 1969 तक की अवधि में भारतीय रेलों पर चलने वाली सवारी ले जाने वाली गाड़ियों के विश्लेषण से स्पष्ट है ।

(ग) सवारी ले जाने वाली सभी गाड़ियों के संचलन पर दिन प्रति दिन पूरी निगाह रखी जा रही है और उनका समय पर चलना सुनिश्चित करने के लिए हर सम्भव उपाय किये जा रहे हैं ।

1-1-70 से सीमेंट से नियंत्रण हटाना

1252. **श्री रघुवीर सिंह शास्त्री :**
श्री म० सुदर्शनम :
श्री रामावतार शर्मा :
श्री एन० शिवप्पा :

क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सब दलों के लगभग 150 संसद-सदस्यों ने सरकार से अनुरोध किया है कि वह 1 जनवरी, 1970 से सीमेन्ट से नियन्त्रण हटाने के बारे में अपने फैसले पर पुनः विचार करें; और

(ख) यदि हां, तो इस बारे में सरकार ने क्या अन्तिम निर्णय किया है ?

औद्योगिक विकास आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) जी हां ।

(ख) सरकार दिनांक 1-1-1970 से सीमेंट उद्योग पर से नियन्त्रण हटाने तथा भाड़ा एकत्रित करने के प्रबन्ध को समाप्त करने का विचार कर रही है। फिर भी सरकार स्थिति की गति पर लगातार ध्यान रखेगी तथा कठिनाइयों को दूर करने के लिए सभी उपाय करेगी।

विशेष किस्मों के इस्पात की कमी

1253. **श्री रघुवीर सिंह शास्त्री :**
श्री एस० आर० दामानी :
श्री पी० विश्वम्भरन :
श्री लक्ष्मनलाल कपूर :
श्री एस० एम० कृष्ण :

क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि देश में कुछ विशेष किस्मों के इस्पात की भारी कमी है;

(ख) यदि हां, तो इसका ब्यौरा क्या है और इसके क्या कारण हैं;

(ग) देश में इन किस्मों के इस्पात की उत्पादन क्षमता में वृद्धि करने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है; और

(घ) क्या देश की इस्पात की आन्तरिक आवश्यकता को पूरा करने के लिए सरकार का इस्पात का आयात करने का विचार है और यदि हां, तो किन किन देशों से इस्पात का आयात किया जायेगा ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) से (घ). आजकल इस्पात की विशेषकर चपटे पदार्थों जैसे चादरों और प्लेटों तथा बिलेटों की सामान्य कमी है। सरकार ने कारखानों की कठिनाइयों को शीघ्र और निर्णायक ढंग से दूर करके उत्पादन बढ़ाने हेतु कई कदम उठाये हैं। वास्तविक उपभोक्ताओं की, जिनको लाइसेंस दिये गये है, आवश्यकताओं की पूर्ति के लिये दुर्लभ किस्म के इस्पात के आयात को भी समय समय पर उदार किया गया है। जहां तक आयात के देशों का सम्बन्ध है, यह विभिन्न स्रोतों से उपलब्ध होने वाली विदेशी मुद्रा पर निर्भर करता है। सरकार ने इंजीनियरी सामान निर्माताओं को, जो अपने सामान का निर्यात करते हैं, इस्पात की सप्लाई के लिये हिन्दुस्तान स्टील लि० द्वारा चपटे पदार्थों का थोक आयात करने का प्रस्ताव भी अनुमोदित कर दिया है।

इस्पात की कमी

1254. **श्री रघुवीर सिंह शास्त्री :**
श्री देवकीनन्दन पाटोदिया :
श्री सेझियान :

क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय द्वारा नियुक्त एक अध्ययन दल ने यह विचार व्यक्त किया है कि यदि देश में इस्पात की अतिरिक्त उत्पादन क्षमता स्थापित नहीं की गई तो इस्पात की भारी कमी हो जाने की सम्भावना है ;

(ख) यदि हां, तो उक्त दल की मुख्य उपपत्तियां और सिफारिशें क्या हैं; और

(ग) उन पर सरकार की क्या प्रतिक्रिया है ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मन्त्री (श्री कृष्ण चन्द्र पन्त) : (क) योजना आयोग के कहने पर नियुक्त की गई लोहा और इस्पात कर्णधार समिति ने अपनी रिपोर्ट में कहा है कि यदि चल रही योजनाओं को पूरा न किया गया और चौथी योजना अवधि के अन्त तक देश में कुछ प्रकार के इस्पात की अतिरिक्त क्षमता स्थापित न की गई, तो इस्पात की कमी हो जायेगी।

(ख) कर्णधार समिति का अनुमान है कि वर्तमान इस्पात कारखानों की उत्पादन क्षमता को देखते हुए विभिन्न प्रकार के इस्पात की 2.07 मिलियन टन की कमी होगी। मुख्य सिफारिशों में हिन्दुस्तान स्टील लि० के वर्तमान कारखानों में प्रौद्योगिक सुधार, बैलेंसिंग सुविधाओं आदि का अपनाना, मिलाई इस्पात कारखानों का विस्तार, बोकारो के प्रथम चरण का पूरा करना तथा इसकी क्षमता को 4 मिलियन टन तक बढ़ाना, चौड़ी प्लेटों का कारखाना तथा विद्युत भट्टी एवं बिलेट कन्टीन्युअस कास्टिंग इकाइयां स्थापित करना शामिल है।

(ग) इस्पात के विकास का विस्तृत कार्यक्रम सरकार के विचाराधीन है।

मेरठ जिला में रबड़ का कारखाना स्थापित करने के लिए लाइसेंस

1255. **श्री रघुवीर सिंह शास्त्री** : क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मेरठ जिले में एक रबड़ का कारखाना स्थापित करने के लिए मोदी उद्योग समूह को लाइसेंस दिया है;

(ख) यदि हां तो इसकी शर्तें क्या हैं और यदि कोई विदेशी सहयोग है तो उसका ब्यौरा क्या है;

(ग) क्या इस कारखाने की स्थापना के लिए कृषि भूमि भी अर्जित की गई है;

(घ) यदि हां, तो स्थान का चुनाव और भूमि का अर्जन किस आधार पर किया गया है; और

(ङ) इसके कारण कृषि उत्पादन में अनुमानतः कितनी हानि होगी ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख). मैसर्स मोदी इण्ड. लिमिटेड, मोदीनगर को 400,000 टायर तथा ट्यूबों के प्रतिवर्ष मोदीनगर जिला मेरठ में उत्पादन के लिए निम्नलिखित उपबन्धों के अधीन आशय पत्र जारी किया गया है :

(1) विदेशी सहयोग की शर्तें सरकार की सन्तुष्टि अनुरूप तय की जाएगी।

(2) संयंत्र तथा उपकरणों के आयात करने के लिए आवश्यक विदेशी मुद्रा का प्रबन्ध सरकार की सन्तुष्टि के अनुरूप तय किया जाना चाहिए।

(3) 10 प्रतिशत उत्पादन का निर्यात किया जायेगा।

(4) गाड़ियों के टायरों ट्यूबों का उत्पादन। उत्पादन में विविधता लाने के लिए तकनीकी विकास के महा निदेशालय के परामर्श से पूर्वानुमानित टायर ट्यूबों की मांग के लिए किया जाएगा।

(5) यदि आवश्यकता होगी तो प्रस्तावित क्षमता 10 प्रतिशत प्रति रक्षा की आवश्यकता के लिए आरक्षित होगी विदेशी सहयोग की शर्तें विचाराधीन हैं।

(ग) जी नहीं।

(घ) तथा (ङ) . प्रश्न ही नहीं उठते।

Provision of One Junior Scale Stenographer to One Junior Scale Officer

1256. SHRI CHANDRIKA PRASAD :
SHRI GADILINGANNA GOWD:

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that each Senior Scale Officer has been provided with a Stenographer in the scale of Rs. 210-425

and one Stenographer in the scale of Rs. 130--300 continue to work with two Junior Scale Officers;

(b) whether it is a fact that the yardstick of providing one stenographer in the scale of Rs. 130--300 to two Junior Scale Officers is not working satisfactorily and both the officers and Stenographers are experiencing numerous difficulties in discharging their duties smoothly;

(c) if so, whether Government would consider to provide the Junior Scale Stenographer with one Junior Scale Officer; and

(d) if not, the reasons therefor ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) :(a) and (b). In terms of extant orders Senior Scale Officers are to be provided with Stenographers in scale Rs. 210--425 and Junior Scale Officers with Stenographers in scale Rs. 130--300. Posts of Stenographers in these grades are created by the Zonal Railways based on the quantum of work involved. The existing arrangement is working satisfactorily.

(c) and (d). Do not arise.

Decontrol of Cement from 1970

1257. SHRI YOGENDRA SHARMA :
SHRI ESWARA REDDY :
SHRI BHOGENDRA JHA :
SHRI C. JANARDHANAN :
SHRI SEZHIYAN :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have decided to decontrol cement from next year;

(b) if so, the reasons therefor;

(c) whether the decontrol of cement is likely to lead to increase in prices especially in areas where cement is in deficit; and

(d) if so, the steps Government propose to take to guard against such increase in prices ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) The attention of the Hon'ble Member is invited to the statement made by me in the House on 14.4.1969.

(c) and (d) : The position will be known only when the decontrol comes into force on 1.1.1970. Government would however, keep a close watch on the situation as it develops and take such remedial measures as may be necessary.

Probe into affairs of Birla Group of Concerns and Big Business Houses

1259. SHRI YOGENDRA SHARMA :
SHRI S.M. BANERJEE :
SHRI C. JANARDHANAN :
SHRI BHOGENDRA JHA :
SHRI SRADHAKAR SUPAKAR:
SHRI V. NARASIMHA RAO :
SHRI RABI RAY :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the proposal to set up a Commission to probe into the affairs of the House of Birlas and other big business houses has been finalised;

(b) if so the terms of reference and the names of members of the Commission; and

(c) when the Commission is expected to submit its report ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b) . The terms of reference and the composition of the proposed Commission of Inquiry which is to go into cases of irregularities, lapses and improprieties referred to in the Report of the Industrial Licensing Policy Inquiry Committee

and also into certain specific allegations against the Birla Group of concerns are being finalised and are likely to be announced very shortly.

(c) Does not arise at this stage.

Applic tions for Licences to Manufacture Stainless Steel

1260. SHRI GADILINGANA GOWD: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the names of the parties, State-wise, who have applied for licences for the manufacture of stainless steel;

(b) the names of the parties who have already been granted licences so far, State-wise; and

(c) the reasons for not granting licences to other parties ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (c) . The following parties hold valid licences for the manufacture of stainless steel, State-wise :—

S. N.	Name of the Party	State
1	M/s. Vummidiars (P) Ltd., Madras. (Name of the industrial undertaking changed to M/s. Madras Alloy & Stainless Steel, Ltd.)	Tamil Nadu.
2	M/s. Mahindra Ugine Steel Co., Ltd., Khapoli.	Maharashtra.
3	M/s. Alloy Steels Project, Durgapur.	West Bengal.
4	M/s. Mysore Iron and Steel, Ltd., Bhadravati.	Mysore

During the years 1968 and 1969 only one application for the manufacture of prime stainless steel was received. The particulars of this application are indicated below :—

S. N.	Name of the Party	Date of application	Remarks
1	M/s. Prem Conductors (P), Ltd., Ahmedabad. (Gujarat).	20.2.1969	Rejected because there is no scope for establishment of further capacity for the manufacture of stainless steel.

No application for prime stainless steel is pending at present.

Repair charges of Typewriters in I.D.I.T. & C.A. Ministry

1261. SHRI GADILINGANA GOWD : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 8567 on the 6th May, 1969 regarding expenditure on maintenance of Typewriters in offices and state :

(a) whether the information in respect of parts (a) and (b) of the above question has since been collected;

(b) if so, the details thereof and, if not, the reasons for the delay;

(c) whether it is a fact that the repairs/maintenance charges on the Hindi/English typewriters manufactured by M/s. Godrej Typewriters Co. are abnormally high coupled with poor performance; and

(d) if so, the amount spent by those offices of his Ministry during the years 1965,1966,1967 and 1968 for maintenance and repairs of different makes, separately ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) to (d) . Information has been received from most of the Central Govt. Offices. Replies from the remaining few are expected to be available soon. As already explained in reply to Lok Sabha Unstarred Question No. 8567 on the 6th May, 1969, details of expenditure on repairs-/

maintenance are not proposed to be collected, as the same would involve disproportionate time and labour.

Pending applications for Industrial Licences

1262. SHRI S. R. DAMANI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the number of pending applications for the grant of Industrial licences during the last two years;

(b) the details of such applications for the manufacture of items which are at present being imported, indicating the name of the party, when applied for what items, capacity, location, etc; and

(c) the reasons for delay in taking a final decision on such applications ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Out of 2916 applications for industrial licences received during the period from 1967 to 1969 (upto 31. 10. 69), 54 applications of 1967 and 149 applications of 1968 are pending, along with 887 applications made during 1969. No separate list is maintained of applications relating to manufacture of items which have to be imported but special consideration is given to proposals involving substantial import substitution. A certain amount of delay is inherent in the system of licensing itself, as every application has to be examined in consultation with various Ministries and technical authorities and also the State Governments concerned, before a final decision is taken Besides, in a larger number of cases applicants furnish incomplete information on important aspects of their schemes such as the phased manufacturing programme, arrangements made for meeting foreign exchange requirements and terms of foreign collaboration etc. and, quite often, references have to be made to the applicants for clarification. Further, the additional capacity to be licensed in a particular industry may be under review and, in such cases, all the applications are taken up together so that only the most suitable scheme is licensed. Government are, however, continuously reviewing licensing procedures with a view to streamline these, wherever feasible. While particulars of schemes licensed under the Industries (Development and Regulation Act, 1951 are regularly published by the Government, the particulars of pending applications are not usually publicised.

Joint Venture with Private Entrepreneurs

1263. SHRI S. R. DAMANI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether a proposal to start joint ventures with private entrepreneurs in the country is being considered by Government ;

(b) if so, the industries earmarked for such joint ventures and the response received from the private entrepreneurs; and

(c) the details of the scheme and when it will be implemented ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The Industrial Licensing Policy Inquiry Committee has recommended, *inter alia*, that where a very large proportion of the cost of a new project is going to be met by public financial institutions either directly or through their support, normally these projects should be set up in the public sector and where, for some time to come, Government decides to permit projects with significant proportions of public financial assistance to remain in the private sector, the projects should be treated as belonging to the 'Joint Sector', with proper representation for the State in its management. This purpose may be achieved by financial institutions investing on the whole or part of their assistance in the form of loans and debentures being convertible into enquity at their option. These proposals of the Committee are under consideration of the Government in the Finance Ministry.

रद्दी इस्पात के निर्यात पर प्रतिबन्ध

1264. **श्री महाराज सिंह भारती :** क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि:

(क) रद्दी इस्पात के निर्यात पर प्रतिबन्ध लगाने के प्रस्ताव पर क्या निर्णय किया गया है; और

(ख) क्या किसी किस्म के रद्दी इस्पात का इस समय निर्यात किया जा रहा है ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख). इस समय हैवी मेल्टिंग स्क्रैप, बेदाग इस्पात स्क्रैप और पुनर्बेलनीय स्क्रैप के निर्यात पर रोक है। अन्य तरह के स्क्रैप के निर्यात पर भी रोक लगाने के लिए प्रतिवेदन प्राप्त हुए हैं, पर इस तरह के कदम के लिए कोई औचित्य नहीं है अतः आन्तरिक आवश्यकता से फालतू मात्रा के निर्यात की अनुमति दी जाती है।

उत्तर तथा पूर्वोत्तर रेलवे पर डकैतियां तथा जेबकतरी के मामले

1265. **श्री राम सेवक :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश में जनवरी, 1969 से लेकर उत्तर तथा पूर्वोत्तर रेलवे पर गाड़ियों में किन-किन स्थानों पर डकैती और जेबकतरी के क्रमशः कितने मामले हुए हैं;

(ख) डकैती और जेबकतरी के इन मामलों का ब्यौरा क्या है ; और

(ग) उक्त अवधि में इन घटनाओं के मुकाबले पिछले वर्ष की तदनुवर्ती अवधि में ऐसी घटनाएं कितनी हुई थीं ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) से (ग). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

Setting up of Plants for manufacturing rubber goods making machinery

1266. SHRI ISHAQ SAMBHALI :
SHRI J. M. BISWAS :
SHRI C. JANARDHANAN :
SHRI R. BARUA :
SHRI CHENGALRAYA NAIDU :
SHRI MAYAVAN :
SHRI N. R. LASKER :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is a proposal to set up a plant in India for the manufacture of rubber goods making machinery with foreign collaboration;

(b) if so, the main details thereof;

(c) whether any foreign firms have offered collaboration in setting up the proposed plant; and

(d) if so, the names of firms which have offered collaboration and the terms of the offer made ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Government have no proposal to set up a plant for the manufacture of rubber goods making machinery with foreign collaboration. Schemes submitted by the following parties for the manufacture of rubber goods making machinery have, however, been approved by Governments:

(i) M/s. Oriental Electric and Engineering Company, Calcutta.

(ii) M/s. Leonh, Herbert Maschinenfabrik, Federal Republic of Germany.

(iii) M/s. Cissy Private Ltd., Bombay.

(iv) M/s. Associated Cement Companies Ltd., Bombay.

(v) M/s. National Standard Duncan Ltd , Bombay.

(vi) M/s. Mukand Iron and Steel Works Ltd., Bombay.

(b) to (d) . A statement is laid on the Table of the House. [*Placed in Library*. See No. LT-2093/69].

Utilisation of idle capacity of small Scale Sector in Delhi

1267. SHRI ISHAQ SAMBHALI :
SHRI BHOGENDRA JHA:
SHRI C. JANARDHANAN :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that most of the industrial units in the Small Scale sector in Delhi are running far below their capacity;

(b) whether the shortage of raw materials is the main reason for the under-utilisation of capacity in these units;

(c) if so, the reasons for the shortage of raw materials; and

(d) the steps being taken to meet this shortage ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d) . It is true that many units in the small scale sector in the Delhi area are operating below capacity due to a variety of factors of which raw materials shortage is most important. There is a general shortage of scarce categories of steels like B. P. Sheets, G. P. Sheets, G. C. Sheets etc. and also of non-ferrous metals like E. C. Grade Aluminium and Zinc and it has not been possible to allot these materials to the full requirements of the small scale units. The reason for this shortage is the inadequacy of indigenous production and scarcity of foreign exchange. Every effort is being made to increase allocation of raw materials for the small scale sector. Import of scarce categories of steel sheets are also allowed to actual users in accordance with the Import Licensing Policy for 1969-70.

Crimes on Trains

1268. SHRI JAGESHWAR YADAV :
SHRI SARJOO PANDEY :
SHRI C. JANARDHANAN :
DR. P. MANDAL :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the incidence of crime on trains has been on the increase in the past one year;

(b) if so, the reasons therefor; and

(c) the steps taken to prevent crimes on trains ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) The incidence of crimes in running trains during 1968 as compared to 1967 had slightly increased. However during 1969 (upto June 1969) the overall incidence of crime in passenger trains and railway premises has not registered any increase when compared to the corresponding period of 1968.

(b) Does not arise.

(c) The following preventive measures are being taken :

(i) Apart from tightening up the normal Police arrangements by the Government Railway Police, such as keeping watch at important stations and periodical raids to round up criminals and anti-social elements, the State Governments of Uttar Pradesh, West Bengal and Bihar have taken additional security measures by way of introducing armed patrolling/setting up of special camps in affected areas.

(ii) Strict instructions have also been issued to the Railway Protection Force Staff, on duty in yards or station plateforms for guarding railway property, to rush to the scene of crime in case of violent attacks on railway staff, or passengers, etc. and render necessary help.

खादी ग्रामोद्योग भवन, नई दिल्ली

1269. **श्री जगेश्वर यादव** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या खादी ग्रामोद्योग भवन, नई दिल्ली का किसी संगठन को सौंपने का प्रस्ताव है; और

(ख) यदि हां, तो इसके क्या कारण हैं, उस संगठन का नाम क्या है और उस स्थिति में खादी ग्रामोद्योग भवन के कर्मचारियों की स्थिति क्या होगी ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) तथा (ख). खादी तथा ग्रामोद्योग आयोग ने बताया कि नीति के रूप में उसने खादी तथा ग्रामोद्योग के बारे में अशोक मेहता समिति की सिफारिशों को आयोग के अन्तर्गत विद्यमान भवनों तथा भंडारों के कार्यकलापों के प्रगामी रूप से पंजीकृत संस्थानों को तथा अन्य स्वीकृत क्षेत्र अभिकरणों को सौंपने के लिए प्रभावी स्वयं आवश्यक कदम उठाना स्वीकार कर लिया है तो भी आयोग ने खादी ग्रामोद्योग भवन को किसी विशेष अभिकरण को सौंपने या ऐसे सौंपने की शर्तों का निर्णय अभी तक नहीं किया है।

27 अक्तूबर, 1969 को पूरी सवारी गाड़ी का लूटा जाना

1270. **श्री जगेश्वर यादव :**
श्री देवकीनन्दन पाटोदिया :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 27 अक्तूबर, 1969 को हथियारों से लैस 60 डाकुओं ने पूरी सवारी गाड़ी को लूट लिया था;

(ख) डकैती में अनुमानतः अथवा कथित कितने मूल्य की सम्पत्ति लूटी गई;

(ग) क्या उस समय गाड़ी में रेलवे सुरक्षा बल तैनात था और क्या कोई सुरक्षा व्यवस्था की गई थी;

(घ) क्या रेलवे को इन डाकुओं की पकड़ने में कोई सफलता मिली है;

(ङ) क्या रेलवे विभाग यात्रियों को हुई हानि की पूर्ति करेगा; और

(च) क्या उनका मंत्रालय सशस्त्र यात्रियों के लाइसेंस की जांच की व्यवस्था करेगी ताकि अनधिकृत रूप से हथियार रखने वाले व्यक्तियों को पकड़ना आसान हो सके ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) जी हां। डकैती लगभग 20/22 हथियार बन्द बदमाशों द्वारा डाली गयी थी।

(ख) बदमाश लोग 32 हाथ-घड़ियां, सोने की 6 अंगूठियां और अन्य कीमती वस्तुएं (दाम नहीं मालूम) ले गये।

(ग) सवारी गाड़ियों में सुरक्षा का प्रबन्ध राजकीय रेलवे पुलिस द्वारा किया जाता है। इस गाड़ी में रेलवे सुरक्षा दल या राजकीय रेलवे पुलिस तैनात नहीं थी।

(घ) राज्य पुलिस ने 4 अपराधियों को पकड़ा है और उनसे 3 हाथ-घड़ियां और चोरी गयी अन्य वस्तुएं बरामद की गयी है।

(ङ) जी नहीं।

(च) इस मामले पर कार्यवाई राज्य सरकार द्वारा की जाती है।

उत्तर प्रदेश में समाज कल्याण कार्यक्रम के लिए केन्द्रीय सहायता

1271. **श्री जगेश्वर यादव :** क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) उनका मंत्रालय समाज कल्याण की किन-किन मदों पर व्यय कर सकता है;

(ख) क्या केन्द्रीय सरकार राज्य सरकारों को इस प्रयोजन के लिए कोई सहायता देती है;

(ग) यदि हां, तो चौथी पंचवर्षीय योजना में समाज कल्याण के लिये उत्तर प्रदेश को कितनी धनराशि नियत की गई और क्या उसमें से कुछ राशि उत्तर प्रदेश के बुन्देलखण्ड तथा बांदा जिलों में व्यय की जायेगी ?

(घ) कितनी और किन मदों पर व्यय की जायेगी ?

विधि मंत्रालय और समाज कल्याण विभाग में राज्य मंत्री (डा० (श्रीमती) फूल रेणु गुह) : (क) प्रमुख मदों पर एक वितरण संलग्न है।

(ख) हां, श्रीमान।

(ग) समाज कल्याण कार्यक्रमों के लिए चतुर्थ योजना में राज्यवार आवंटन नहीं किए गए हैं। आवंटन प्रति वर्ष किए जाते हैं।

(घ) प्रश्न नहीं उठता।

विवरण

(1) विकलांग व्यक्तियों की शिक्षा, प्रशिक्षण, कल्याण तथा पुनर्वास।

(2) पूर्व-व्यवसायिक प्रशिक्षण कार्यक्रम।

(3) परिवार तथा बाल कल्याण कार्यक्रम।

(4) जन सहकारीता में अनुसंधान तथा प्रशिक्षण का केन्द्रीय संस्थान।

(5) जन सहकारी कार्यवाहियों में ग्रामीण महिलाओं को प्रशिक्षण।

(6) जन सहकारिता में अनुसंधान, प्रशिक्षण तथा मार्गदर्शी परियोजनाएं।

(7) राज्य द्वारा किया गया जन सहकारिता में अनुसंधान, प्रशिक्षण तथा मार्गदर्शी परियोजनाएं।

(8) केन्द्रीय समाज कल्याण द्वारा चलाए जाने वाले कार्यक्रम :—

(i) साधारण सहायक अनुदानों का कार्यक्रम।

(ii) बच्चों के लिए अवकास शिविर।

(iii) नगरीय कल्याण विस्तार परियोजना।

(iv) कल्याण विस्तार परियोजनाएं।

(v) वयस्क स्त्रियों की शिक्षा के संक्षिप्त पाठ्यक्रम।

(vi) सामाजिक-आर्थिक कार्यक्रम।

(vii) सीमा क्षेत्र कार्यक्रम।

(viii) विशेष बाल कल्याण कार्यक्रम।

(9) राज्यों द्वारा चलाई जा रही कल्याण विस्तार परियोजनाएं ;

(10) विस्थापित व्यक्तियों का पुनर्वास

(11) सामाजिक रक्षा कार्यक्रम।

(12) मद्यनिषेध।

मध्य रेलवे की झांसी-मानिकपुर और बांदा-कानपुर रेलवे लाइनों में सुधार

1272. **श्री जगेश्वर यादव** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य रेलवे की झांसी-मानिकपुर और बांदा-कानपुर रेलवे लाइनों में सुधार करने अथवा उनका विस्तार करने के लिये उनके मंत्रालय ने चौथी पंचवर्षीय योजना में कोई योजना शामिल की है; और

(ख) यदि हां, तो उसका क्या ब्यौरा क्या है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (**श्री गोविन्द मेनन**) : (क) चौथी योजना में झांसी-मानिकपुर और बांदा-कानपुर लाइनों का विस्तार करने का कोई प्रस्ताव विचाराधीन नहीं है । किन्तु वर्तमान खण्डों की हालत के आधार पर उनमें सुधार किये जाते हैं ।

(ख) झांसी-मानिकपुर खण्ड पर फिर से पटरी बिछाने के बारे में सुधार के काम दूसरी और तीसरी योजना में पूरे कर लिये गये हैं और बांदा-कानपुर खण्ड पर पूरी पटरी के नवीकरण का काम जारी है । आशा है, यह काम चौथी योजना में पूरा हो जायेगा ।

अस्पताल के उपकरण और बर्तन बनाने के लिए स्टेनलैस स्टील का कोटा

1273. **श्री राम चरण** : क्या **औद्योगिक विकास, आन्तरिक व्यापार तथा सामवाय-कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्टेनलेस स्टील का कोटा केवल अस्पताल के उपकरण बनाने के लिए दिया जाता है ;

(ख) क्या यह भी सच है कि बर्तन बनाने के लिए स्टेनलैस स्टील का कोटा नहीं दिया जाता है ।

(ग) यदि हां, तो क्या सरकार को पता है कि बर्तन बनाने का कार्य करने वाले व्यापारियों को कोटा दिया जा रहा है ; और

(घ) इस काम को न रोकने के क्या कारण हैं ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) तथा (ख) . वास्तविक उपभोक्ता नीति बर्तनों, यंत्रों घरेलू बर्तन, केतली, रसोई के सामान, मेज आदि तथा फर्नीचर निर्माण के सिवाय औद्योगिक उपयोग के लिए बाधित आधार पर स्टेनलैस स्टील के आयात की अनुमति देती है । हस्पताल के उपकरणों जैसे जीवाणुनाशक यंत्रों, ड्रेसिंग ड्रमों, मापसह पात्र, आपरेशन टेबल आदि के निर्माण हेतु भी स्टेनलैस स्टील दिया जाता है ।

(ग) तथा (घ) . ऐसा मालूम हुआ है कि विशेषत : हस्पताल यंत्रों तथा उपकरणों को बनाने वाले कुछ एककों ने वास्तविक उपभोक्ता लाइसेंसों का दुरुपयोग किया है । अतः आयात नीति को कड़ा बनाया गया तथा नवीन प्रक्रिया ग्रहण की गई जो 31-1-69 को लाइसेन्स निदेशों के रूप में जारी की गई । इसके अनुसार ऐसे सभी मामले उल्लेखित निर्देशों के 13 सूत्रों के आधार पर विशिष्ट उत्तर देने के लिए भेजने वाले प्राधिकारियों को वापिस भेजे जाने थे । ऐसा इस दृष्टि से किया गया कि जिससे ऐसे सामान का काले बाजार में सम्भावित निपटान अथवा अन्य दुरुपयोग रोका जा सके । आयात नीति को चालू लाइसेन्स प्राप्त अवधि में निदेश जारी करके पुनः कड़ा किया गया जिससे कि ऐसे एककों को जो 31-3-69 से पूर्व विद्यमान नहीं थे, स्टेनलैस स्टील के आयात की आज्ञा न दी जाये ।

उत्तर रेलवे में आगजनी के मामले

1274. **श्री राम चरण** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले छः महीनों में उत्तर रेलवे

में आगजनी के कितने मामले हुए और इससे कितनी हानि हुई ;

(ख) क्या यह सच है कि एक रेलवे माल डिब्बे में, जिसमें इलाहाबाद सब-डिवीजन के विद्युतीकरण के लिए लाखों रुपये के मूल्य के बिजली के तार लगे हुए थे, आग लग गई और सारा माल नष्ट हो गया ;

(ग) यदि हां, तो कितने मूल्य की सम्पत्ति नष्ट हुई और आग लगने का क्या कारण था ; और

(घ) इस लापरवाही के लिए कौन उत्तरदायी है जिसके कारण यह आग लगी ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) पिछले छः महीनों में (मई, 1969 से अक्तूबर, 1969 तक) आगजनी के किसी मामले की रिपोर्ट नहीं मिली हैं ।

(ख) जी नहीं ।

(ग) और (घ). सवाल नहीं उठता ।

उत्तर रेलवे में भोजन यानों को चलाने में घाटा

1275. **श्री राम चरण** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर रेलवे में समस्त भोजन यानें घाटे में चल रही है ;

(ख) यदि हां, तो इसके क्या कारण हैं और कितना घाटा होता है ?

(ग) क्या यह भी सच है कि माल की चोरी और विक्रय तथा जाली स्थानीय खरीद के वाउचर बनाने के बारे में भोजन यानों के अधिकारियों के विरुद्ध पिछले छः महीनों में शिकायतें की गई हैं ; और

(घ) यदि हां, तो इस मामले में क्या कार्यवाही की गई है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) और (ख). उत्तर रेलवे द्वारा मुगल सराय और दिल्ली के बीच केवल 1 अप 2 डाउन हावड़ा-दिल्ली कालका डाक गाड़ियों में भोजन-यान सेवा का प्रबन्ध किया जाता है । 1968-69 के दौरान भोजन-यान सेवा को 1, 37, 350 रुपये 53 पैसे, की हानि हुई जिसके कारण नीचे दिये गये हैं :—

(i) केन्द्रीय सरकार के वेतनमान, अन्य भत्ते और उदार सेवा शर्तें लागू करने के कारण कर्मचारियों पर अधिक खर्च ।

(ii) कर्मचारियों को यात्रा भत्ते का भुगतान ।

(iii) कर्मचारियों को वर्दियों के अधिक सैट देना ।

(iv) टूट-फूट और खो जाने की अधिक घटनाएं ।

(ग) और (घ) . पिछले छः महीनों में भोजनयान प्रबन्धक के विरुद्ध कच्चे माल की बिक्री के सम्बन्ध में केवल एक शिकायत मिली है । इसकी जांच की जा रही है ।

टूण्डला और आगरा स्टेशनों के बीच विदेशी महिला पर्यटकों के साथ दुर्व्यवहार

1276. **श्री राम चरण** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि टूंडला और आगरा स्टेशनों के बीच हाल ही में विदेशी महिला पर्यटकों के साथ दुर्व्यवहार किया गया था ;

(ख) यदि हां, तो उसका पूरा ब्यौरा क्या है और;

(ग) इस मामले में दोषी पाये गये व्यक्तियों के विरुद्ध सरकार का क्या कार्यवाही करने का विचार है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) जी हां, ।

(ख) और (ग). 26-7-1969 को 356 अप गाड़ी के पहले दर्जे के डिब्बे में टूंडला से आगरा तक यात्रा करते हुए कुछ स्थानीय छात्रों ने दो विदेशी छात्राओं के साथ दुर्व्यवहार किया । आगरा छावनी के सरकारी रेलवे पुलिस स्टेशन ने आगरा कालेज के एक छात्र के विरुद्ध भारतीय रेल अधिनियम की धारा 120 और भारतीय दण्ड संहिता की धारा 354 के अधीन एक मामला दर्ज कर लिया और उसका चालान भी किया जा चुका है । मामले की सुनवाई अभी होनी है ।

Enrolment of Shri I. K. Gujral as a voter in many States

1277. SHRI RAM SINGH AYARWAL:
SHRI BANSH NARAIN SINGH:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Shri I.K. Gujral Minister of State for Information and Broadcasting, has enrolled himself as a voter in many States;

(b) if so, the names of the States where he has been enrolled as voter;

(c) the names of the States where he himself applied for enrolment and what were the proofs given by him for enrolment as voter;

(d) whether Government will strike off his name from other States when he is a voter in Delhi and where he has been residing and if not, the reasons therefor; and

(e) the action taken against Shri Gujral for enrolling himself as a voter in more than one State ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) to (e). The Election Commission is not aware of the names of the constituencies and the States in which Shri I. K. Gujral has been stated to be enrolled as an elector. According to the Commission in the absence of particulars regarding the constituencies and States, it will hardly be possible for the Electoral Registration Officers concerned to trace the entries.

Looting of Trains in West Bengal

1279. SHRI SAMAR GUHA : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that during the recent months a number of raids, loots and dacoities have been committed in trains in West Bengal;

(b) if so, the number of casualties, properties lost and other details about such incidents;

(c) the steps taken by Central and the State Governments to ensure security of the passengers against such raids on trains; and

(d) the number and circumstances regarding dislocation of train movement in West Bengal since March, 1969 and the loss suffered thereby by the Railways ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) A few cases have taken place.

(b) During the period March to October, 1969, 5 dacoity cases and 14 robbery cases were reported. Property lost in all these cases amounts to approx. Rs. 25,358/-- besides 32 wrist watches and 6 golden rings. 19 persons were injured in these incidents. All these cases were registered and properly investigated by Police. 36 arrests have so far been made in these cases.

(c) Besides tightening up the normal security arrangements, the following measures have also been taken :

(i) Suitable arrangements have been

made by the State Police for the escorting of all night passenger trains. Railway Protection Force reinforcement has been given to the Government Railway Police to augment their arrangements.

(ii) Special Crime Cell has been created with the help of the State C.I.D and the C.I.B. of the Railway Protection Force to keep a watch and spot out criminals responsible for these incidents.

(d) There were 95 cases of dislocation to train services in West Bengal area during the period 1st March to 31st October, 1969 caused mainly by demonstrations against late running of trains, alleged unsuitability of train timings etc. The amount of loss on this account is not available.

Tribals of Andaman and Nicobar Islands

1280. SHRI SAMAR GUHA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the tribal races in Andaman and Nicobar group of Islands are fast dying out;

(b) if so, the details about such tribals regarding their former and present population-strength, cause of their racial decay and the steps taken by Government for their survival:

(c) which are the tribal races in these groups of islands who could be made friendly and brought into the fold of modern civilised life and which are the other races who still remain hostile and out of contact with civilisation;

(b) whether it is a fact that the Jarwar tribals still pursue hostile wild life in deep jungles of Andamans and Nicobar islands and for their inimical attitude nearly 400 sq. miles of area there could not be brought under regular administration for settlement of refugees and ex-servicemen;

(e) if so, the steps taken by Government to bring them within the fold of civilisation and improve their mode of life ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) to (c). Attention is invited to the reply given to unstarred question No. 7207 answered on the 22nd April, 1969.

(d) and (e) . The Jarawas are now concentrated on the western coast of South and Middle Andamans. According to the reports they are still hostile and it has not yet been possible to establish peaceful contact with them. They are reported to be often making raids. The Administration is making efforts to develop friendly contacts with the Jarawas.

Complaints regarding Catering of Food, Music and Announcements in Rajdhani Express Trains

1281. SHRI SAMAR GUHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is fact that certain dissatisfaction has been expressed by the Rajdhani Express passengers regarding catering of food, music and announcement; and

(b) if so, whether Government will consider to introduce (i) the system of serving food as obtained in De Luxe type of trains; (ii) more instrumental, classical, higher modern type songs, and Tagore songs in place of the present pop-songs and extremely light type cinema songs; and (iii) announcements in Bengali along with English and Hindi as done at present ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and (b) . Passengers travelling by the Rajdhani Express have in general expressed their satisfaction on the arrangements for catering, music and announcement on the train. Views elicited from passengers of Rajdhani Express since its inception show that the food served in the train has been consistently well appreciated as reflected in the numerous appreciations recorded by the passengers. The few comments made by some passengers in respect of certain arrangements for service of food do not indicate any general dissatisfaction. From the date of introduction of the Rajdhani Express *viz* 1st March 1969 and upto 30th September 1969, only 19 passengers have passed [illegible]

general nature regarding catering of food on the train. During the same period 3,514 appreciations from the passengers have been received.

Both Indian as well as Western Music is played on the public address system on the Rajdhani Express. In response to demand from many of the passengers, Western Style pop music is also being played from time to time. In addition, A I R. Vividh Bharati programmes are relayed. Arrangements have been made to play more varieties of Indian as well as Western music in the train.

Announcements on the train are made in English and Hindi. There is no proposal to make announcements in any other regional language.

Upgradation of posts in Junior Administration and Inter-Administration Grade on Railways

1282. SHRI J. AHMED :
SHRI K. LAKAPPA :
SHRI LAKHAN LAL KAPOOR:

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a large number of officers, posts have been upgraded to Junior Administrative and Inter-Administrative posts lately on the Railways;

(b) if so, on what consideration;

(c) whether it is also a fact that considerable disparity exists as between the Departments of Transportation, Engineering and Mechanical, on the one hand, and other departments such as Signal Engineering, Electrical Engineering, and Stores and Accounts in the matter of opportunity of promotion to Administrative grades after a certain number of years of service and that such disparity is still more accentuated after the up-gradation;

(d) if the reply to part (c) above be in the affirmative, the reason why opportunity was not taken to remove the disparity and equalise the scope for promotion in the different departments in pursuance of Article 16 of the Constitution; and

(e) whether this upgradation has created discontentment among the employees concerned ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) 148 posts were upgraded from Senior Scale to Junior Administrative and 106 posts from Junior Administrative to Inter Administrative grade.

(b) On a reassessment of the duties and responsibilities it was found that the worth of charge of these posts justified their being placed in a higher scale,

(c) and (d) . The avenues of promotion in the different Services are not uniform and some disparity exists. The workload and responsibilities of officers, on the basis of which posts are upgraded, vary considerably as between different Services. Some differences in the promotion avenues as between different Services are, therefore, unavoidable.

(e) Some representations were received.

Closure of Small Public Sector Units in Madhya Pradesh

1283. SHRI R. K. AMIN : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Chief Minister of Madhya Pradesh has persuaded his Cabinet to close down all Small public sector Units;

(b) whether the Government of Madhya Pradesh have decided to requisition the services of the well-known businessmen to teach them how to run the public sector units; and

(c) if so, the reaction of the Central Government in the matter ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The information is being collected and will be laid on the Table of the House.

Excess capacity in Spun-Pipe Industry

1284. SHRI R. K. AMIN : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that there is a good deal of excess capacity in the spun-pipe industry;

(b) if so, the efforts made by Government to utilise this capacity;

(c) whether there were efforts to increase export in this industry; and

(d) if so, the result thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) In the draft Fourth Plan, the provision for National Water Supply and Sanitation in the State sector has been increased to Rs. 336 crores from Rs. 106 crores in the Third Plan and Rs. 100 crores in the three annual plans 1966-69. This would substantially increase the requirement of such pipes. Efforts are also being made to ensure supply of an adequate quantity of pig iron to the industry. With these measures, it is expected that utilisation of capacity in this industry would improve very considerably.

(c) and (d). Cast iron spun pipes are already being exported, though on a modest scale. To facilitate increased exports, a delegation sponsored by the Engineering Export Promotion Council and Government had recently explored certain markets in the Middle East.

Reservation of Production of Consumer Goods for Small Scale Industries

1285. SHRI J. K. CHOUDHURY :
SHRI MUHAMMAD SHERIFF :
SHRI HIMATSINGKA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether any plans have been made to reserve the production of consumer goods for small scale industries in the country in the near future; and

(b) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). In pursuance of the new orientation of economic policy, the Government of India are examining the technical and economic feasibility of reserving as many of the consumer goods industries as possible for the small scale sector. It is considered that reservation of such industries in small scale sector would create substantial employment opportunities on a dispersed basis, stimulate local talent and leadership for setting up small scale industries, and ensure adequate supplies of consumer goods to meet the regional demand on a regional basis.

Utilisation of Idle Capacity in Industries

1286. SHRI RAM AVTAR SHARMA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that unutilised capacity in industries still persists;

(b) if so, the names of the industries in which this idle capacity persists; and

(c) the steps Government propose to take to make fuller use of this capacity ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [*Placed in Library. See No.* LT-2094/69]

(c) (i) Encouraging enterpreneurs to diversify their range of products and undertake the manufacture of items hitherto imported:

(ii) Delicensing of a number of industries; and

(iii) Exploration of export markets,

Crisis in Wagon Industry due to Lack of Orders

1287. SHRI RAM AVTAR SHARMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government are aware that the wagon industry in the country is facing crisis due to lack of orders;

(b) whether Government are aware that one reason for this crisis is reduction in the orders by the Railways; and

(c) if so, the steps Government propose to take to avert crisis in this industry ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and (b). The wagon industry have adequate orders commensurate with their actual performance in the recent past.

(c) Does not arise.

Working results of Cement Corporation of India Ltd.

1290. SHRI PREM CHAND VERMA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the working results of the Cement Corporation of India Ltd. for the year ending the 31st March, 1969 have been seen by him and whether any progress or deterioration has been reported;

(b) whether the working of the Company is comparatively better than past years and if so, what are the comparative figures regarding profit and loss, production, sale, export and stock inventories etc;

(c) whether during the last three years, the Company was being run by the same set of officers; if so the names of Chairman, Managing Director, and Secretary; for how long they have been in that position, details of their pay and allowances etc. and from which organisation they have come there; and

(d) the special steps taken during the last year to eradicate shortcomings of the past and whether anything is done in order to build up the reputation and image of the Company among the public ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) According to the Annual Report (1968-69) of the Company, construction work for setting up cement plants at Mandhar (M. P) and Kurkunta (Mysore) is progressing satisfactorily, according to revised schedules. As the Company has not yet commenced production, the question of progress or deterioration does not arise.

(b) The plants under construction are likely to be commissioned at Mandhar (M.P) by this year and at Kurkunta (Mysore) by the end of 1970. The question of furnishing figures regarding profit and loss, production, sale etc. therefore does not arise.

(c) There is no Secretary for the Company yet. The particulars of other officers concerned are:

Name	Designation	Date of appointment	Pay-scale
1. Dr. B. V. Keskar	Chairman	24. 3. 65	Holding part-time honorary post. As a non-official Director, he is entitled to remuneration and allowances for attending meetings of the Board of Directors/Committees or Sub-Committees at the rates prescribed by Government.
2. Shri H. D. Singh	Managing Director	25 1. 66 to 25. 1. 69	Rs. 2,500-100-3,000; Re-employed after retirement as General Manager, Northern Railway.

1	2	3	4
3. Shri K. N. Misra	Managing Director	25. 1. 69 to 16. 10. 72.	Rs. 2,500-100-3000; On deputation from Public Works Deptt. of the Uttar Pradesh Government.

Full time officers of the Company are entitled to allowances at the rates admissible to Central Government officers.

(d) Government are not aware of any shortcomings in the working of the Company. A widely travelled and experienced person has also joined the Corporation as its Marketing Adviser.

Working Results of Tungabhadra Structurals Limited, Mysore

1291. SHRI PREM CHAND VERMA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the working results of the Tungabhadra Structurals Ltd., Mysore for the year ending the 31st March, 1969 have been seen by him and whether any progress or deterioration has been repotred;

(b) whether the working of the Company is comparatively better than past years, what are the comparative figures regarding profit and loss production, sale, export and stock inventories;

(c) whether during the last three years, the Company was being run by the same set of officers; what are the names of Chairman, Managing Director and Secretary; for how long they have been in that position and their pay and allowances etc. and from which Organisation or Department they have come there; and

(d) the special steps taken during the last year to eradicate shortcomings of the past and whether anything is done in order to build up the reputation and image of the Company among the public ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Yes, Sir. The production performance during 1968-69 has shown substantial improvement over that of the previous years.

(b) The comparative figures are as under :

(all Figures in Rs. lakhs)

	1966-67	1967-68	1968-69
(i) Profit before tax.	14.01	15.20	9.64
(ii) Value of production.	67.50	65.13	72.53 (excluding customers' steel).
(iii) Final bills raised.	44.14	47.04	99.67
Inventory			
(iv) Works in progress.	101.17	119.26	92.12
(v) Raw Materials.	10.61	21.98	25.07
(vi) Stores and Spares.	10.16	12.73	14.01
Order book position			
(vii) Orders received.	57.00	42.00	243.00

There have been no exports by the company.

(c) The Chairman (part-time) and the Managing Director of the Company are appointed by the President of India where as the Secretary is appointed by the Company. The Chairman is part time and does not draw any salary and allowances besides travelling allowance for attending the company's meetings and sitting fees.

Shri R. V. Raman an officer of the I. A. S., who was Executive Director of the Indian Investment Centre and who is now Adviser to the Planning Commission, has been Chairman of the Company from April, 1967 up to date. From October, 1962 to May, 1968, Shri I. P. Mallappa, an officer of the I. A. S. from Mysore State was the Managing Director. His pay was Rs. 1360/-

p. m. From 1st June, 1969, Shri A. R. Ravi Varma, an officer of the Industrial Management Poll, has been the Managing Director. His present pay is Rs. 2100/- *p. m.* in the scale of Rs. 2000-100-2500. At present there is a Secretary-cum-Personnel Officer (Shri B. Rudrappa) who is responsible for Secretariat work, Personnel management and Administration. He was appointed to this post on 26th September, 1969 and his present pay Rs. is 600/- *p.m.* in the scale of Rs 600-40-1000. The post of Secretary was vacant from April, 1967 to September, 1969.

(d) The company has been making profits. The main steps taken to improve the operations are (i) building up the order book position, (ii) enhancing the volume of production, and (iii) diversification of the product-mix.

Black-Marketing of Polythene by M/s. Asian Cables

1292. SHRI KANWAR LAL GUPTA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) what was the actual consumption of Polythene by M/s. Asian Cables in the Preceding year;

(b) how such Polythene M/s. Asian Cables imported this year;

(c) whether it is a fact that Shri D.D. Desai, Chairman nt Council of Heavy Electrical Industries, had reported to Government about the alleged black-marketing in imported Polythene by M/s. Asian Cables;

(d) if so, the action taken against M/s. Asian Cables and the reason why the firm has not been black-listed so far; and

(e) the findings of the C. B. I. Inquiry against this firm and the reasons why the inquiry is being delayed ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e). The matter is being investigated. As investigation is taking place in respect of a few other firms also, it will take sometime before the enquiry is completed ?

जवाहरलाल नेहरू के सरकारी अभिलेखों का स्वामित्व

1293. श्री कंवरलाल गुप्त :
श्री वंश नारायण सिंह :
श्री रामस्वरूप विद्यार्थी :

क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सरकार को इस आशय का पत्र प्राप्त हुआ है कि स्वर्गीय श्री जवाहरलाल नेहरू के सरकारी अभिलेखों पर स्वामित्व श्रीमती इंदिरा गांधी को दी जानी चाहिए या सरकार को ;

(ख) यदि हां, तो इसका ब्यौरा क्या है; और

(ग) इस बारे में मंत्रालय ने क्या राय दी है ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमंत्री (श्री मु० यूनुस सलीम) : (क) से (ग). ऐसा प्रतीत होता है कि "शासकीय अभिलेख" पद का प्रयोग करते समय माननीय सदस्य ...न में कार्यवृत्त, टिप्पण, शासकीय संसूचना आदि के रूप सरकारी अभिलेख हैं, जो शासकीय उपयोग के लिए होते हैं। सरकार के सामने इस प्रकार का कोई अवसर न आया जिसमें उसे इनके सम्बन्ध में संदेह स्वत्व के प्रश्न पर विचार करना पड़ा हो। किन्तु इनके सम्बन्ध में स्वामित्व का अधिकार स्पष्टतः सरकार में निहित होगा।

Misuse of Railway Pass by a P and T Official

1294. SHRI KANWAR LAL GUPTA :
SHRI BANSH NARAIN SINGH :

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that an Office Superintendent of the P and T Department, Jabalpur was caught red handed by the Railway Police in February, 1969 for using Railway pass and giving false name and styling himself to be a senior Railway official;

(b) whether it is also a fact that fine of Rs. 378/- was imposed on him but the amount of this fine was debited to the Government account;

(c) if so, the reasons why the payment was made by Government and under whose orders this payment was made ;

(d) whether Government made any inquiry as to how this Railway pass went into the hands of Shri Malik; and

(e) if so, the result of the inquiry ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (e). A statement is attached.

Statement

Shri R. L. Mullick, Office Superintendent, office of the Additional Chief Engineer, P and T, Technical and Development Circle, Jabalpur', went on official tour to Hyderabad on the Railway Card Pass No. 192 bearing designation 'Steno to Additional Chief Engineer, Technical and Development Circle, Jabalpur, issued to him by his superior officer and on his return, he was checked by the Railway Ticket checking staff at the Jabalpur Railway Station on 26 2 1969. The official stated that he was Office Superintendent. Since his designation did not tally with the designation mentioned in the Railway Card Pass, the Railways realised a sum of Rs. 378/- on account of Railway fare and the usual penalty.

The Ministry of Railways are informed by the P & T Board that the amount of Rs. 378/- was advanced by the Office of the Additional Chief Engineer, P and T, Technical and Development Circle, Jabalpur, with the approval of a Senior officer of that office in charge of Administration inasmuch as Shri Mullick had gone on official tour and Railway card pass of the Stenographer was issued to him by the office. This being the position, there is no need for any further enquiry in this case.

Enquiry against Birlas, other Industrial Houses and Officials of Ministry of I. D., I. T. and C. A.

1295. SHRI KANWAR LAL GUPTA
SHRI RAM SINGH AYARWAL :
SHRI BANSH NARAIN SINGH :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken any decision regarding the terms of reference of the Committee set up to enquire into the allegations against the Birla Group:

(b) whether Government propose to find out through this inquiry how far the senior officials and the Ministers responsible for issuing licences to this Group are involved;

(c) if not, the reasons therefor;

(d) which are the other industrial Houses against whom Government propose to make inquiry and the specific complaints against each of them; and

(e) the names of the Ministers and senior officials against whom complaints have been received that they were in connivance with Birla concerns ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e) . The terms of reference of the proposed Commission of Inquiry, which is to go into instances of irregularities, lapses and improprieties referred to in the two Reports of the Industrial Licensing Policy Inquiry Committee and also into certain specific allegations against the Birla Group of concerns are expected to be announced shortly, along with the composition of the Commission. The allegations against the Birla Group include the complaint that undue favours

were shown by governmental authorities to this group of concerns. There are also references to certain acts of omission and commission in the Report of the Industrial Licensing Policy Inquiry Committee, copies of which have already been circulated to Members of Parliament.

मोदी समवाय-समूह द्वारा कांग्रेस दल को चन्दा

1296. **श्री कंवरलाल गुप्त :**
श्री वंश नारायण सिंह :
श्री रामस्वरूप विद्यार्थी :

क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री 22 जुलाई, 1969 के अतारांकित प्रश्न संख्या 219 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मोदी समवाय समूह ने 1966-67 और 1967-68 में कांग्रेस दल को 1,29,750 रुपये दान दिये थे;

(ख) यदि हां, तो 1969 में इस समवाय समूह ने कांग्रेस दल को कितना चन्दा दिया था;

(ग) गत तीन वर्षों में इस समवाय समूह को कितनी लागत के लाइसेंस दिये गये और ये लाइसेंस किन-किन वस्तुओं के लिये दिये गये थे; और

(घ) इस समवाय समूह के विरुद्ध प्राप्त हुई शिकायतों पर सरकार ने क्या कार्यवाही की है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) हां, श्रीमान ।

(ख) औद्योगिक नीति अनुज्ञापन जांच समिति की रिपोर्ट में दिखाई गई संरचना के अनुसार, मोदी समूह से सम्बन्धित, निम्नलिखित कम्पनियों ने, 1968-69 के मध्य कांग्रेस पार्टी को चन्दा दिया गया प्रतीत हुआ है :—

कम्पनी का नाम	कांग्रेस पार्टी को दिये गये चन्दे की राशि (1968-69)
1—मोदी इन्डस्ट्रीज लि०	50,000 रु०*
2—मोदी पान लि०	25,000 रु०**

* कम्पनी को 31 अक्तूबर, 1968 को लेखा वर्ष समाप्ति के अधीन ।

** कम्पनी को 28 फरवरी, 1969 को लेखा वर्ष समाप्ति के अधीन ।

मोदी स्पिनिंग एण्ड वीविंग मिल्स कम्पनी लिमिटेड के बाबत सूचना उपलब्ध नहीं है, क्योंकि कम्पनी ने अपने 30-4-1969 को वर्ष समाप्ति का तुलन-पत्र, कम्पनी रजिस्ट्रार को मिसिल नहीं किया है ।

(ग) मोदी इन्डस्ट्रीज लिमिटेड द्वारा स्थापित, मैसर्स मोदी गैस एण्ड केमीकल्स मोदी नगर को, 4-3-1968 को केवल एक लाइसेंस, नाइट्रोजन गैस के 3,40,000 क्यूबिक मीटर, के निर्माण के लिये, प्रेषित किया गया था ।

(घ) मोदी स्पिनिंग एण्ड वीविंग मिल्स कम्पनी लिमिटेड के विरुद्ध, कम्पनी अधिनियम के अन्तर्गत कुछ शिकायतें प्राप्त हुई है । इस कम्पनी की बाबत, कम्पनी अधिनियम की धारा 209(4) के अन्तर्गत एक निरीक्षण के लिये दिया गया है ।

कम्पनियों को लाइसेंस

1297. **श्री देवेन सेन :** क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) मैसर्स किला चन्द देवचन्द एण्ड कम्पनी, बम्बई और इस कम्पनी से सम्बन्धित अन्य कम्पनियों (2) मैसर्स सिंथटिक एण्ड कैमिकल प्राइवेट लिमिटेड बम्बई (3) मैसर्स पोसीकेम एण्ड कम्पनी, बम्बई (4) मैसर्स

केसर शूगर वर्क्स प्राइवेट लिमिटेड, बम्बई तथा मैसर्स किला चान्द एण्ड कम्पनी से सम्बन्ध अन्य कम्पनियों को किस-किस तारीख को लाइसेंस दिये गये थे;

(ख) क्या इनमें से किसी कम्पनी की लाइसेंस अवधि बढ़ाई गई थी और यदि हां, तो उसका ब्योरा क्या है; और

(ग) प्रत्येक उपरोक्त कम्पनियों की वार्षिक उत्पादन क्षमता क्या है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) कम्पनियों को लाइसेंस जारी करने की तिथि नीचे दी गई है :

1. मे० किलाचन्द एण्ड कं० बम्बई तथा इससे सम्बद्ध अन्य कम्पनियां

लाइसेंस जारी की तिथि

1. 29-4-1961
2. 1-6-1963
3. 17-4-1964
4. 3-12-1959
5. 6-1-1960

2. मे० सिन्थेटिक एण्ड केमिकल लि० बम्बई (लाइसेंस प्रारम्भ में मै० किलाचन्द देवचन्द के नाम से जारी किया गया)।

20-10-59

3. मै० पोसीकेम एण्ड कम्पनी लि० बम्बई ।

1. 27-9-1958
2. 24-2-1960
3. 2-8-1960
4. 13-10-1966

4. मै० केशर सुगर वर्क्स (प्राई) लिमिटेड ।

1. 23-3-1958
2. 20-9-1961
3. 20-1-1962
4. 30-9-1963
5. 18-4-1964

(ख) और (ग). सूचना इकट्ठी की जा रही है सभा पटल पर रख दी जाएगी ।

Plant to Manufacture Concrete Sleepers for Railways

1299. SHRI S. M. BANERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that concrete sleepers are actually needed for speeding up the various trains and whether any plant to manufacture such sleepers has been set up or is likely to be set up; and

(b) if not, the reasons for the same ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and (b). Railways are procuring concrete sleepers which would also be suitable for high speed routes. The sleepers are being purchased on the basis of open tenders and the Railway Administrations are not setting up any plants to undertake manufacture of concrete sleepers.

Creation of Fresh Capacity by M/s. Hind Galvanising and Engineering Co. (P) Ltd.

1300. SHRI S. M. BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 2293 on the 5th August, 1969 and state :

(a) whether it is a fact that under Notification dated the 13th January 1964 where use of scarce raw material is involved, applications for registration are required to be submitted before commencing production;

(b) if so, whether M/s. Hind Galvanising and Engineering Co. (P) Ltd., did submit their application for registration of their name as manufacturers of 40/45 gallon oil barrels which involved use of scarce raw material before commencing production; and

(c) if not, whether Government propose to take action against them for creation of a fresh capacity which Government recognised during pendency of the Industry on the banned list ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Circumstances in which it was decided to recognise the oil barrel manufacturing capacity of M/s Hind Galvanising and Engineering Co (P) Ltd. have already been explained in reply to Lok Sabha Starred Question No. 250 on the 24th November, 1967. In view of this, the question of submitting an application did not arise, as the firm had all along been pressing the Government for permission to take up the manufacture of oil barrels for which they were stated to be equipped.

The Estimates Committee have in their 85th Report presented to the Lok Sabha on the 30th April, 1969 made certain recommendations and a final decision will be taken thereon after the further recommendations of the Committee have been made known to the Government.

Labour Trouble in Heavy Electricals (India) Ltd., Bhopal

1301. SHRI S M BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the causes of labour trouble in the Heavy Electricals Ltd., Bhopal have since been removed;

(b) if so, whether direct negotiations have started between the General Manager and the various unions; and

(c) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Labour agitation in various forms has been resorted to by a certain section of employees of Heavy Electricals (India) Ltd., Bhopal during July to September, 1969. Various grievances were cited by these workers. The Management have had a series of discussion with the representative Union following which a settlement was arrived at concerning most of the points at issue.

Recognition of Unions

1302. SHRI HEM BARUA : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Government have decided to accord recognition to certain Unions of Railwaymen whose recognition was withdrawn during the token strike of 19th September, 1968;

(b) if so, how far this policy has been implemented; and

(c) the names of Unions to which recognition has been accorded ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes, Sir.

(b) and (c). Following the token strike on 19th September, 1968, negotiating facilities from the All India Railwaymen's Federation and recognition of the following unions were withdrawn :

(a) Eastern Railwaymen's Union.

(b) Northern Railwaymen's Union.

(c) N. E. Railway Mazdoor Union.

(d) N. F. Railway Mazdoor Union.

(e) Southern Railway Mazdoor Union, and

(f) S. E. Railwaymen's Union.

Negotiating facilities to All India Railwaymen's Federation and recognition to all the above derecognised Unions, have recently been accorded.

भारी इंजीनियरी निगम, रांची के मुस्लिम कर्मचारियों के लिये रिहायशी क्वार्टर

1303. श्री रामावतार शास्त्री : क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सितम्बर, 1969 के अंतिम सप्ताह में हुई उनके मंत्रालय की सलाहकार समिति की बैठक में रांची, भारी इंजीनियरिंग निगम में काम करने वाले और दंगों से पीड़ित मुस्लिम कर्मचारियों को रिहायशी क्वार्टर देने के बारे में निर्णय किया गया था;

(ख) यदि हां, तो उसका ब्यौरा क्या है और यह निर्णय कब कार्यान्वित किये जाने की संभावना है;

(ग) क्या यह भी सच है कि उक्त निर्णय अभी तक लागू नहीं किया गया है;

(घ) यदि हां, तो इसके क्या कारण है;

(ङ) क्या यह भी सच है कि उक्त निगम के डिप्टी चेयरमैन तथा रांची के डिप्टी कमिश्नर इस निर्णय की कार्यान्वित में मुख्यत: बाधा हैं;

(च) यदि हां, तो उनके विरुद्ध सरकार का क्या कार्यवाही करने का विचार है; और

(छ) भारी इंजीनियरी निगम के मुस्लिम कर्मचारियों के लिए कब तक आवास की व्यवस्था हो जाएगी ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) . (क) से (घ) . भारी इंजीनियरी निगम के जो मुसलमान कर्मचारी इस समय एक होस्टल में रह रहे है उन्हें नगर में नियमित आवासों में बसाने के प्रश्न पर सलाहकार समिति की 26 सितम्बर, 1969 को रांची में हुई बैठक में विचार किया गया था । यह माना गया कि प्रश्न नाजुक किस्म का है । और सावधानी से हल किया जाना चाहिए । यह तय हुआ कि मामले पर सभी संबंधित लोगों के साथ विचार करना चाहिए और शीघ्र ही एक सर्व मान्य हल ढूंढना चाहिए । कोईविशिष्ट निर्णय नहीं लिया गया ।

(ङ) जी, नहीं ।

(च) प्रश्न ही नहीं, उठता ।

(छ) हल ढूंढ निकालने के लिए हर संभव प्रयास किये जा रहे हैं । किन्तु संबद्ध मामलों के कारण कोई निश्चित समय सूची नहीं बताई जा सकती है ।

भारी इंजीनियरी निगम, रांची में काम करने वाले श्रमिक तथा अधिकारी

1304. **श्री रामावतार शास्त्री** : क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) भारी इंजीनियरिंग निगम, रांची में काम करने वाले कर्मचारियों, श्रमिकों तथा अधिकारियों की संख्या पृथक पृथक कितनी है ;

(ख) कर्मचारियों और अधिकारियों को प्रति मास वेतन के रूप में कितनी कितनी राशि दी जाती है ;

(ग) एक अधिकारी तथा एक कर्मचारी को प्रति मास औसतन कितना वेतन मिलता है और उनमें से प्रत्येक न्यूनतम वेतन क्या है;

(घ) क्या अधिकारियों तथा कर्मचारियों को कुछ और सुविधाये भी प्राप्त हैं;

(ङ) यदि हां, तो उनका ब्यौरा अलग अलग क्या है; और

(च) अधिकारियों तथा मजदूरों के लिये कितने कितने क्वार्टर बनाए गए हैं ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) से (च). जानकारी प्राप्त की जा रही है और सभा पटल पर रख दी जायेगी ।

गैर सरकारी क्षेत्र में स्कूटर कारखाना स्थापित करने का आवेदन-पत्र

1305. **श्री रामावतार शास्त्री :**
श्री अविचल :

क्या औद्योगिक विकास, आंतरिक व्यापार तथा समवाय कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने गैर-सरकारी उद्योग में स्कूटर कारखाना स्थापित करने के लिए उद्योगपतियों से आवेदन पत्र मांगे थे;

(ख) यदि हां, तो कितने आवेदन पत्र प्राप्त हुए और उन आवेदकों के नाम क्या हैं;

(ग) क्या इस बारे में सरकार ने कोई नीति अपनाई है; और

(घ) यदि हां, तो उसका ब्यौरा क्या है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) जी, हां ।

(ख) अक्टूबर, 1969 में जारी की गई सार्वजनिक विज्ञप्ति के उत्तर में केवल मैसर्स किर्लोस्कर आयल इंजिन्स लि०, पूना का ही एक आवेदन प्राप्त हुआ है ।

(ग) से (घ). देश में स्कूटर बनाने के लिए अतिरिक्त क्षमता के लिए लाइसेंस देने के प्रश्न के सभी पहलुओं पर ध्यानपूर्वक विचार करने के पश्चात् सरकार इस निष्कर्ष पर पहुंची है कि देशी डिजाइन पर स्कूटरों का निर्माण करने की परियोजना सरकारी क्षेत्र में स्थापित करना श्रेयस्कर होगा । तदनुसार, सरकार ने सरकारी क्षेत्र में उपयुक्त देशी डिजाइन के स्कूटरों का निर्माण करने का कार्यक्रम तैयार करने तथा उसे पद सलाह देने के लिए तकनीकी विशेषज्ञों की एक समिति नियुक्त की है ।

सरकार ने यह भी निश्चय किया है कि यदि कोई गैर सरकारी पार्टी पूर्ण रूपेण देश में उपलब्ध जानकारी तथा कच्चे माल से स्कूटरों के तुरन्त निर्माण के लिये तैयार हो तो उसे ऐसा करने की अनुमति दी जाए । इसी के अनुसार सरकार ने एक सार्वजनिक विज्ञप्ति जारी की है कि पूर्णरूपेण देशी जानकारी तथा कच्चे माल से और विदेशी सहयोग के बिना स्कूटर बनाने में रुचि रखने वाले उद्यमी 31 जनवरी, 1970 तक आवेदन भेजें ।

Demonstration by Purvottar Railway Mazdoor Sabha in front of Divisional Superintendent's Office

1306. SHRI RAMAVATAR SHASTRI : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railway employees at Samastipur, North Eastern Railway, had staged a demonstration in front of the Divisional Superintendent's Office on the 11th June, 1969 under the leadership of the Purvottar Railway Mazdoor Sabha;

(b) if so, whether it is also a fact that a memorandum had also been submitted to the Divisional Superintendent on behalf of the Sabha;

(c) if so, the details thereof; and

(d) the reaction of Government thereto?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS(SHRI GOVINDA MENON) : (a) and (b). It is understood that certain Railway staff staged a demonstration before the Divisional Superintendent/Samastipur on 11.6.1969 and handed over a memorandum to him.

(c) and (d). Details are being ascertained and will be laid on the Table of the Sabha.

Rail-cum-Road Bridge at Patna

1307. SHRI RAMAVATAR SHASTRI : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railway Board had drawn up a scheme to construct a rail-com-road bridge at Patna;

(b) if so, the details thereof;

(c) whether it is also a fact that the entire expenditure on the construction of the said bridge was to be borne by the Central Government; and

(d) if so, the reasons for which the said scheme has been dropped ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (d). Investigations carried out in the past had revealed that the proposal for the construction of a rail bridge across the river Ganges near Patna would not be financially justified. This proposal was therefore dropped on account of its unremunerative character and is no longer being pursued.

Closure of Companies

1308. SHRI V. NARASIMHA RAO :
SHRI NARENDRA SINGH MAHIDA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS be pleased to state :

(a) whether there is an increase in the number of Company liquidations and closures in recent months;

(b) if so, the total number of Companies liquidated and closed during the current year so far;

(c) whether any inquiry has been held to find out the reasons for this; and

(d) if so, the result thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) : No, Sir, the number of Companies taken into liquidation or struck off as defunct Companies has on the contrary decreased.

(b) the number of companies liquidated and struck off during the current year April to August, 1969 is 222.

(c) and (d) . Do not arise.

Idle Capacity of Wagons

1309. SHRI V. NARASIMHA RAO :
SHRI M. SUDARSANAM :
SHRI R.K. BIRLA :
SHRI HARDAYAL DEVGUN :
SHRI HIMATSINGKA :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that there is a steep fall in the demand for Railway wagons during the recent months;

(b) if so, the total number of wagons lying idle daily;

(c) the reasons for the same; and

(d) the steps taken or proposed to be taken to overcome the fall in demand ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes. The outstanding indents for wagons have been low since July, 1969.

(b) and (c) . About 7,500 Metre Gauge wagons (in terms of 4-wheelers) and 2,900 Broad Gauge wagons (in terms of 4-wheelers) idled during the months of August and September 1969 due to low demands during the slack season Of 7,500 Metre Gauge stock, nearly 2,000 were bogie rail trucks and of 2,500 Broad Gauge, nearly 1,500 were bogie rail trucks and special type hopper wagons for the transport of traffic to and from Steel Works which could not be utilised owing to low level of demand. The surplus wagons were progressively absorbed with the traffic picking up from October and at present only about 1,600 Metre Gauge (mostly bogie rail trucks) and about 800

Broad Gauge wagons (mostly bogie rail trucks) are spare.

(d) To attract more traffic to the Railways, Marketing & Sales Organisations have been set up on each railway to keep in close touch with the trade and to take suitable steps to secure maximum traffic to rail. Door--to--door delivery services. introduction of container services, fast Super Express goods services between important points and Quick Transit Services have been introduced for improving the quality of service on the Railways. Easier availability of wagons has also been brought to the notice of the trading public through the Press.

Indigenous manufacture of Stainless Steel

1310. SHRI S. B. PATIL :
SHRI RAM CHARAN :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether in view of the great and growing shortage of stainless steel, his Ministry intends to take some steps to commercially exploit a new process, developed by an Indian Metallurgist, for indigenously manufacturing Stainless Steel; and

(b) whether this process has been patented as Indian Patent Specification No. 91020 and that this process has already generated wide interest abroad ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & HEAVY ENGINEERING (SHRI K. C. PANT) : (a) The question presumably refers to patent taken by one Dr. D R. Malhotra, Retired Metallurgist, for a process for the production of aluminium-manganese alloy steel, claimed to possess corrosion resistance properties comparable to stainless steel. The National Metallurgical Laboratory of CSIR have expressed their keenness to assist in assessing the merits of the invention if the material and related data are supplied to the Laboratory.

(b) Government have no information about the extent of interest generated in this process abroad.

Construction of Overbridge at Safdarjang Aerodrome Railway Crossing, New Delhi

1311. SHRI TULSHIDAS JADHAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a proposal was under consideration of Government for making a Railway overbridge at Safdarjang Aerodrome Railway Crossing in New Delhi;

(b) if so, the time by which a final decision is likely to be taken and the scheme implemented;

(c) the number of times the level crossing closes in a day (24 hours) and the total duration for which it remains closed every time; and

(d) if the reply to part (a) above be in the negative, the reasons therefor when a lot of time of the public is lost due to the closure of this Railway level crossing and due to the consequent trains jam ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes.

(b) The scheme will be implemented after the Plan and estimate already sent to New Delhi Municipal Committee are approved by them.

(c) The level crossing gate is closed about 20 times in the course of 24 hours and the duration of closure is 5 to 10 minutes each time.

(d) Does not arise.

Introduction of New Trains

1312. SHRI TULSHIDAS JADHAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have decided to introduce some new trains on certain lines; and

(b) if so, the details in regard thereto and the time by which the proposal is likely to be implemented ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and (b). Certain proposals are under consideration for introduction of additional trains in the next Time Table from 1-4-1970 but the details thereof have not yet been worked out.

Shifting of Barrel Plant from Sewri to Trombay by Standard Drum and Barrel Mfg. Company

1313. SHRI GEORGE FERNANDES : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1272 on the 29th July, 1969 and state :

(a) when the Standard Drum and Barrel Mfg. Co. entered into a blanket contract with the Standard Vaccum Oil Refinery Co. for the manufacture of Bitumen Drums at Trombay for them, why did they shift their barrel plant from Sewri to Trombay when they had a spare plant for manufacture of Bitumen Drums;

(b) whether it indicates that they had no spare plant for the manufacture of Bitumen Drums but shifted their barrel plant in running condition from Sewri to Trombay for the same;

(c) whether Government have since ascertained the correct facts about the correspondence exchanged in this connection; and

(d) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) :(a) and (b). M/s. Standard Drum and Barrel Manufacturing Co. made an application dated 21st August, 1958 for effecting substantial expension as well as for change of location from Sewri to Trombay. The clearance for change of location was conveyed to the party on 31. 10. 1958. The industrial licence dated 20-7-1959 for the substantial expansion for the manufacture of Bitumen Drums was also granted subsequently. They shifted their oil barrel plant from Sewri to Trombay in July, 1959 but they produced bitumen drums at Trombay with the additional machines purchased. Production of oil barrels and bitumen drums started at Trombay from July, 1959.

(c) and (d). No, Sir. Complete information is expected to be available soon.

Supply of Steel Sheets to M/s. Hind Galvanising and Engineering Co. (P) Ltd.

1314. SHRI GEORGE FERNANDES : the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 354 on the 5th August, 1969 regarding supply of Steel Sheets to M/s. Hind Galvanising and Engineering Co. (P) Ltd. and state :

(a) whether the requisite information under parts (a) to (e) of the above question has since been collected;

(b) if so, the details thereof; and

(c) if not, the time likely to take ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The requisite information is still not ready as the details called for from the firm are awaited. The firm has been requested to furnish the necessary information documents without further delay.

India's Assistance in setting up Rail Projects in Developing Nations

1315. DR. P. MANDAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether any solution is likely to be evolved for solving the problems of the developing nations so that they are able to take advantage of India's term of assistance in setting up Rail projects on a turn key basis, extending consultancy services, lending trained officers for manning posts and training Railway officers in India, and

(b) if so, the extent of utilisation of Indian offer in the direction stated above in

the developing countries and what is the programme in this regard ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and (b) . The Railways have not evolved any programme of asstistance to developing nations in railway projects. Requests for such assistance received from foreign countries are considered on the merits of each case. Certain countries like Syria have so far utilised the services of Indian Railway experts, for technical advice on certain projects.

The services of officers have also been lent on foreign services terms in response to specific requests.

Training facilities have been provided so far to railway personnel belonging to Nigeria, Ghana, Thailand, Burma, Pakistan, Ceylon, Malaysia, Iran, Kenya, South Arabia, Sudan, South Korea etc.

Increase in Export Orders

1316. DR. P. MANDAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether the former Minister of Railways had made a statement at a Press Conference in New Delhi on 17th September, 1969 to the effect that Railways have secured export orders worth about Rs. 28 crores;

(b) whether there has been any increase in the export orders as compared to the last year;

(c) by what per cent there has been a decline in the percentage of import content during the years 1967-68 and 1968-69; and

(d) the details of important items for export and import ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): (a) My predecessor in a Press Conference held on 17. 9. 1969 announced that total export orders for railway rolling stock and equipment from both private and public sectors had reached about Rs. 28 crores.

(b) the trend cannot be precisely assessed at this stage. This will be possible after March, 1970.

(c) Percentage of import content of total Railway purchases has come down as under:-

(1) 1967-68 . . . (2)13.25 1968-69...10.05 (1968-69 figures are provisional).

(d) *Export*

(i) Railway wagons (ii) Railway coaches (iii) Rails (iv) Track materials.

Import

(i) Roller Bearings (ii) Wheelset (iii) Virgin metals (iv) Fuel Oil (v) Steel (vi) Diesel & Electric Loco proprietary components.

Assistance by German Democratic Republic to India for Industrialisation

1317. DR. P. MANDAL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the industrial co-operation is likely to increase between India and German Democratic Republic as a result of the visit of Shri K. V. Raghunatha Reddy, Minister of State for Industrial Development to that country in the month of September last;

(b) whether Government are prepared to avail of the readiness of the G. D. R. to help India in industrialisation; and

(c)whether there is any proposal or scheme before Government and, if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c) Shri K. V. Raghunatha Reddy, Minister of State for Industrial Development, Internal Trade and Company Affairs visited Leipzig Fair on the invitation of the Government of German Democratic Republic. It was in the nature of a goodwill visit; the discussions were on general lines. No specific schemes or proposals were discussed or are under consideration. The visit, as is natural, is likely to improve the climate for economic relations between the two countries.

Decentralisation of Hindustan Steel Limited

1318. SHRI SHIVA CHANDRA JHA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that Government are planning to break up the Hindustan Steel Ltd. into separate steel companies, like Bhilai Steel Ltd., Rourkela Steel Ltd., etc.;

(b) if so, by when and the specific reasons therefor; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) No, Sir.

(b) Does not arise.

(c) A reorganisation of the management structure of HSL was announced by the Minister of Steel, Mines and Metals in his statement made to the Parliament on the 20th March, 1968. No need for a further change of the organisational structure has been felt.

Steel Price Policy

1319. SHRI SHIVA CHANDRA JHA :
SHRI SRADHAKAR SUPAKAR:
SHRI PRAKASH VIR SHASTRI :
SHRI RAGHUVIR SINGH SHASTRI:
SHRI YOGENDRA SHARMA :
SHRI C. JANARDHANAN :
SHRI BHOGENDRA JHA :
SHRI BENI SHANKER SHARMA :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether Government have formulated any steel price policy;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) No, Sir.

(b) Does not arise.

(c) Representations have been received from the producers of steel for an upward revision of prices. The matter is under consideration and a decision likely to be taken very shortly.

Expansion of Public and Private Sector Industries

1320. SHRI SHIVA CHANDRA JHA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that under Schedule 'B' industries enumerated in the industrial Policy Resolutions of 1948 and 1956, the private industries (like the Birlas in the Aluminium industry) have expanded more than the public sector industries since the formulation of the policy;

(b) if so, the details thereof; and

(c) if not, the extent industrial development in the joint sector (Schedule 'B') by the public sector under the Plans so far ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE, AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The question of expansion of private-sector industries *vis-a-vis* public sector units in industrial sectors referred to in Schedule 'B' of the Industrial Policy Resolutions was covered by the Industrial Licensing Policy Inquiry Committee and its findings are contained in paras 6.11 to 6.18 of its report submitted the Government. Copies of the report have already been supplied to all Members of Parliament.

Opening of Ugna Halt (North Eastern Railway

1321. SHRI SHIVA CHANDRA JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that all the formalities for opening Ugna Halt (between

Sakri and Pandaul Station on North Eastern Railway) have been completed while the final clearance is pending before the Railway Board;

(b) if so, since when it is pending and the reasons for the unusual delay from the Railway Board side; and

(c) if not, when the final clearance from the Railway Board was issued and when the Ugna Halt would be opened ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (c). It was decided to open a train halt between Sakri and Pandaul stations as an experimental measure subject to the earthwork being completed by Shramdan. The local people, however, did not agree to undertake the earthwork by Shramdan at the site which was found suitable.

The question of providing a train halt at an alternative site suggested by the local people is under examination with regard to its financial viability.

काश्मीर जनमत संग्रह मोर्चे की गतिविधियां

1322. **श्री शारदा नन्द :**
श्री यज्ञदत्त शर्मा :
श्री रामगोपाल शालवाले :
श्री जगन्नाथ राव जोशी ।
श्री अटल बिहारी वाजपेयी :
श्री बृज भूषण लाल :
श्री सूरज भान :

क्या विधि तथा समाज-कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि काश्मीर जनमत संग्रह मोर्चा कुछ ऐसी गतिविधियों का, जिनमें काश्मीर को भारत से अलग करने की कार्यवाही भी शामिल है, समर्थन करता रहा है;

(ख) क्या यह भी सच है कि संसद् द्वारा हाल में पास किये गये कुछ कानूनों के अनुसार भारत की एकता और अखण्डता में विश्वास न रखने वाले लोगों को चुनावों में भाग लेने नहीं दिया जा सकता और उन्हें अन्यथा भी दण्ड दिया जा सकता है; और

(ग) यदि हां, तो इस मोर्चे द्वारा चुनाव में भाग लिये जाने के बारे में सरकार की क्या प्रतिक्रिया है ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमंत्री (श्री मु० यूनस सलीम) : (क) से (ग). जम्मू और कश्मीर जनमत मोर्चा के नेता समय-समय पर इस आशय के वक्तव्य देते रहे हैं कि भारत में कश्मीर का विलय अभी होना है ।

विधि-विरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 के उपबन्धों के अधीन किसी व्यक्ति या संगठन को जो उस प्रकार के क्रियाकलाप में लगा हुआ है जिसके प्रतिनिर्देश प्रश्न में किया गया है, दण्डित किया जा सकता है, किन्तु यदि किसी व्यक्ति ने, इस बात को देखते हुए कि निर्वाचन संसद् के लिए है या राज्य विधान मण्डल के लिए, यथास्थिति, संविधान के अनुच्छेद 84(क) या अनुच्छेद 173(क) के अधीन विहित राजनिष्ठा की शपथ पर सम्यक रूप से हस्ताक्षर कर दिए हैं तो निर्वाचन में भाग लेने से उसे रोकने का कोई प्रश्न ही नहीं उठता ।

मोदी उद्योग समूह द्वारा कांग्रेस दल को चंदा

1323. **श्री शारदा नन्द :**
श्री यज्ञ दत्त शर्मा ।
श्री रामगोपाल शालवाले ।
श्री जगन्नाथ राव जोशी ।
श्री अटल बिहारी वाजपेयी ।
श्री बृज भूषण लाल :
श्री सूरज भान :

क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में मोदी उद्योग समूह तथा व्यापारी संस्थाओं ने कांग्रेस दल को कितना चन्दा दिया;

(ख) जीवन बीमा निगम तथा सरकार से उन्हें कितनी राशि के ऋण तथा अन्य सहायता प्राप्त हुई और उक्त अवधि में उन्हें कितने लाइसेंस दिये गये;

(ग) क्या सरकार को लाइसेंसों के दुरुपयोग के बारे में कोई शिकायतें प्राप्त हुई हैं; और

(घ) यदि हां, तो उसका ब्योरा क्या है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) औद्योगिक नीति अनुज्ञापन जांच समिति की रिपोर्ट में दिखाई गई सरेखना के अनुसार, मोदी समूह से सम्बन्धित निम्नलिखित कम्पनियों ने, गत तीन वर्षों के मध्य, कांग्रेस पार्टी को चन्दे दिये है।

कम्पनी का नाम	कांग्रेस पार्टी		
	1966-67	1967-68	1968-69
		(रुपयो में)	
(क) मोदी इन्डस्ट्रीज लि०	37,500	5,000	50,000
(ख) मोदी स्पिनिंग एण्ड वीविंग मिल्स कम्पनी लि०	71,250	5,000	उपलब्ध नहीं *
(ग) मोदी पौन लि०	—	—	25,000
(घ) पटियाला फ्लौर मिल्स कम्पनी लि०	11,000	—	—

टिप्पणी : (क) मोदी इन्डस्ट्रीज लि० की बाबत सूचना, इसके क्रमशः 31 अक्तूबर, 1966-67 तथा 68 के लेखा वर्ष समाप्ति के तुलन-पत्रों में प्रदर्शनानुसार है।

(ख) मोदी स्पिनिंग एण्ड वीविंग मिल्स कम्पनी लिमिटेड को बाबत सूचना, इसके क्रमशः 30 अप्रैल, 1967 व 1968 के लेखा वर्ष समाप्ति के तुलन-पत्रों में प्रदर्शनानुसार है।

(ग) मोदीयान लिमिटेड की बाबत सूचना, इसके 28 फरवरी, 1969 के लेखा वर्ष समाप्ति के तुलन-पत्र में प्रदर्शनानुसार है।

(घ) पटियाला फ्लौर मिल्स कम्पनी लि० की बाबत सूचना, इसके 31 मार्च, 1967 के लेखा वर्ष समाप्ति के तुलन-पत्र के प्रदर्शनानुसार है।

* इस कम्पनी ने, 30-4-1969 को वर्ष समाप्ति का तुलन-पत्र अभी कम्पनी रजिस्ट्रार उत्तर प्रदेश को मिसिल नहीं किया है।

(ख) जीवन बीमा निगम ने, मोदी समूह के उद्योगों को कोई ऋण नहीं दिया है। जीवन बीमा निगम द्वारा, मोदी समूह के उद्योगों को उपलब्ध कराई गई आर्थिक सहायता निम्न प्रकार है :

	लाख रुपयों में
(क) ऋण पत्रों तथा अधिमान हिस्सों का अभिगोपन	91·45
(ख) साधारण हिस्सों के निगमन के लिये प्रत्यक्ष अभिदान	9·40
योग	100·85

सरकार द्वारा कोई ऋण नहीं दिये गये हैं। जहां तक लाइसेंसों का सम्बन्ध है, मोदी समूह से सम्बन्धित एक कम्पनी, मोदी इन्डस्ट्रीज लिमिटेड द्वारा स्थापित, मैसर्स मोदी गैस एण्ड कैमीकल्स, मोदीनगर, को, 1966-1968 में केवल एक औद्योगिक लाइसेंस प्रेषित किया गया था। यह लाइसेंस नाइट्रोजन गैस के 3,40,000 क्यूबिक मीटरों के निर्माण के लिये था।

(ग) मोदी समूह कम्पनी को प्रेषित, उपरोक्त औद्योगिक लाइसेंस को बाबत, कोई शिकायत प्राप्त नहीं हुई है।

(घ) प्रश्न उत्पन्न नहीं होता।

केरल में हरिजनों पर ज्यादतियां

1324. **श्री ओम प्रकाश त्यागी :**
श्री नारायण स्वरूप शर्मा :
श्री रामगोपाल शालवाले :
श्री रणजीत सिंह।

क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केरल राज्य हरिजन समाज, हरिजन मुख्यालय, कुरुपया पड़ी (केरल) ने 30 जुलाई, 1969 को केरल के राज्यपाल को एक ज्ञापन प्रस्तुत किया था, जिसमें हरिजनों के साथ किये जा रहे अन्याय तथा ज्यादतियों का उल्लेख किया गया था;

(ख) यदि हां, तो उसमें अन्याय तथा ज्यादतियों के किन किन मामलों का उल्लेख था;

(ग) उनकी शिकायतों को दूर करने के लिए सरकार ने क्या कार्यवाही की है; और

(घ) यदि कोई कार्यवाही नहीं की गई है, तो इसके क्या कारण हैं ?

विधि, न्यायालय तथा समाज कल्याण विभाग में राज्य मंत्री (श्री भोगेन्द्र झा) : (क) से (घ). इस मामले में राज्य सरकार को लिख दिया गया है। उसके उत्तर की प्रतीक्षा की जा रही है।

Expansion of production capacity of Watches in Hindustan Machine Tools, Ltd.

1325. SHRI BEDABRATA BARUA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the total production of watches in the Hindustan Machine Tools Ltd. and the total number of watches required in the country per year;

(b) whether it is proposed to expand the production capacity of the watch-making section of the Hindustan Machine Tools Ltd. to meet the demand; and

(c) whether it is a fact that in spite of great loss of foreign exchange due to import of watches and smuggling, no action has been taken to expand the production in order to meet the demand ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Production of watches by Hindustan Machine Tools in 1968-69 was 3,00,000 numbers and is estimated to be about 3,60,000 numbers in 1969-70. While it is difficult to make any precise estimate of the demand for a consumer item like wrist watches, it has been generally estimated that the demand for watches may be of the order of 3.5 million numbers a year.

(b) Yes, Sir. Hindustan Machine Tools Limited propose to establish a new watch factory in Kashmir to take up assembly and basic manufacture of watches with an ultimate capacity of 3 lakh watches per annum. An expansion of the H. M. T. Watch Factory at Bangalore is also proposed.

(c) According to the import policy in force, commercial import of complete wrist watches is not permitted. There has been

some smuggling of watches into the country. To meet the demand for watches to the extent possible, it is proposed to expand watch production by Hindustan Machine Tools Limited as stated in reply to (b). A proposal to manufacture watches with Swiss collaboration received from a private company is under examination. New schemes for manufacture of wrist watches will be considered on merits as and when received. At the same time, it has to be appreciated that watch is a non-priority item and establishment of a unit to manufacture watches involves considerable foreign exchange expenditure for import of capital goods, import of components, foreign collaboration etc. watch production in present circumstances, therefore, has necessarily to be governed by the compelling constraints imposed by the availability of foreign exchange.

Losses incurred by Hindustan Steel Ltd.

1326. SHRI BEDABRATA BARUA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the Hindustan Steel Ltd. is expected to show losses in the current year also;

(b) whether the causes for huge losses in the past have been identified and the shortcomings removed; and

(c) whether a drastic change in the managements has been contemplated ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & HEAVY ENGINEERING (SHRI K. C. PANT) : (a) According to the present indications, Hindustan Steel Limited will incur a loss in the current year also but it is expected that the loss will be lower than the losses during the last two years.

(b) The various factors responsible for the losses of Hindustan Steel Ltd. were indicated in the Pamphlet "Performance of Hindusian Steel Limited" laid on the Table of the House on 5th April, 1968. The various measures undertaken to contain and reduce the losses and to improve the efficiency of the Steel Plants were also mentioned therein. These measures are being pursued.

(c) A reorganisation of the management structure of HS . was announced by the Minister of Steel Mines and Metals in his statement made to the parliament on the 20th March, 1968 No further structural change is cotemplated at present.

Broad Guage Line Upto Gauhati in Assam

1327. SHRI BEDABRATA BARUA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a broad gauge line in Assam has been in construction upto Gauhati;

(b) if so, to what Station in the Assam State has it been extended:

(c) whether the broad gauge line that has been completed is now open for traffic;

(d) whether the Government are considering the introduction of a through train from Delhi to Gauhati on the completion of line; and

(e) whether Government are also considering the immediate introduction of a through train from Delhi to Siliguri ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (e) . A new broad gauge line from Siliguri to Jogighopa has been recently constructed and opened to traffic. Surveys for the conversion from metre gauge to broad gauge of certain metre gauge sections on the North Eastern Railway and the Bongaigaon-Gauhati metre gauge section on the Northeast Frontier Railway, are in various stages of progress. If and when a through broad gauge link established, the question of running and direct train from Delhi to Siliguri/Gauhati will be considered.

लखनऊ के निकट पठानकोट-सियालदह एक्सप्रेस गाड़ी का पटरी से उतर जाना

1328. श्री अर्जुन सिंह भदौरिया : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) लखनऊ जकशन के निकट 16 सितम्बर, 1969 को पठानकोट-सियालदह

एक्सप्रेस गाड़ी के इंजन समेत पटरी से उतर जाने के क्या कारण हैं; और

(ख) दुर्घटना में मारे गये व्यक्तियों की कुल संख्या कितनी है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) दुर्घटना के कारण की जांच की जा रही है ।

(ख) इस दुर्घटना में किसी की मृत्यु नहीं हुई ।

पूर्वोत्तर रेलवे से पूर्व रेलवे में कर्मचारियों का स्थानान्तरण तथा गोरखपुर में बंगलों का खाली न किया जाना

1329. **श्री अर्जुन सिंह भदौरिया** : क्या **रेलवे** मंत्री रेलवे अधिकारियों द्वारा गोरखपुर में बंगलों पर अनधिकृत कब्जे किये जाने के बारे में 26 अगस्त, 1969 के अतारांकित प्रश्न संख्या 5070 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या अपेक्षित जानकारी इस बीच इकट्ठी कर ली गई है;

(ख) यदि हां, तो उसका ब्योरा क्या है; और

(ग) यदि नहीं, तो जानकारी कब तक इकट्ठी करके सभा पटल पर रख दी जायेगी ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) जी हां

(ख) और (ग) . एक विवरण सभा पटल पर रखा गया है । [ग्रन्थालय मे रखा गया । देखिये संख्या एल० टी०-2095/69]

Pay Scale of Assistant Diesel Drivers and Firemen Grade 'A'

1330. SHRI ARJUN SINGH BHADORIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the pay scale of the post of Assistant Diesel Drivers was raised from Rs 100-130 to Rs. 125-155;

(b) whether it is also a fact that the pay scale attached to the post of fireman Grade 'A' is also Rs 125-155; and

(c) if so, the reasons for attaching same pay scales to these two grades and the basis on which they had been equated ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes.

(b) Yes.

(c) Fireman Grade 'A' and Driver's Assistant (Diesel) are separate categories and as such are not comparable. Grade Rs. 125-155 was allotted to Drivers's Assistant (Diesel) as worth of charge justified this grade.

मसूरी एक्सप्रेस में कोटद्वार के लिए अतिरिक्त डिब्बा

1331. **श्री अर्जुन सिंह भदौरिया** : क्या **रेलवे** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मसूरी एक्सप्रेस में कोटद्वारा के लिये जो डिब्बा लगाया जाता है वह गढ़वाल जाने वाले यात्रियों के लिये काफी नहीं है क्योंकि उसमें बहुत भीड़ भाड़ हो जाती है;

(ख) क्या यह भी सच है कि इस डिब्बे को मुअज्जमपुर नारायण जंक्शन पर अलग करके एक ऐसे स्थान पर और लम्बे समय के लिए खड़ा रखा जाता है जहां पर पानी, बिजली और अन्य सुविधाएं तक नहीं हैं और इसलिये गढ़वाल जाने वाले यात्रियों को सुविधा देने के बजाय, बड़ी असुविधा होती है;

(ग) क्या यह भी सच है कि उक्त स्थान डाकुओं और लुटेरों के खतरे से बचा हुआ नहीं है और सीधे मार्ग से गढ़वाल जाने वाले यात्री इसके परिणामस्वरूप भयभीत रहते हैं; और

(घ) यदि हां, तो क्या सरकार का विचार उक्त कठिनाइयों को दूर करने का है और यदि नहीं तो इसके क्या कारण हैं ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) दिल्ली और कोटद्वार के बीच 41 अप/42 डाउन दिल्ली-देहरादून-मसूरी एक्सप्रेस गाड़ियों में तीन सवारी डिब्बे चल रहे हैं, अर्थात पहले और तीसरे दर्जे का एक मिला जुला डिब्बा, तीसरे दर्जे का एक टियर शयनयान और तीसरे दर्जे का एक साधारण डिब्बा। हाल में, अक्तूबर, 1969 में की गयी यात्री-गणना से पता चला है कि ये डिब्बे दिल्ली और कोटद्वार के बीच आने-जाने वाले यात्रियों की जरूरतों को पर्याप्त रूप से पूरा कर रहे हैं।

(ख) मुग़ज्जमपुर नारायण स्टेशन पर इन डिब्बों को रात के समय थोड़ी देर के लिए किसी एक लाइन पर या रोशनी वाली साइडिंग में तब तक के लिए खड़ा रखा जाता है जब तक मेल लेने वाली गाड़ी न आ जाये।

(जब कभी यह गाड़ी विलम्ब से चलती है, तब विशेष व्यवस्था करके इन सीधे जाने वाले डिब्बों को एक पायलेट इंजन द्वारा मुग़ज्जमपुर नारायण स्टेशन से नजीबाबाद पहुँचा दिया जाता है।)

सीधे जाने वाले इन डिब्बों में मुग़ज्जमपुर नारायण स्टेशन पर रोशनी जलती रहती है। चूंकि इन डिब्बों की टंकियां दिल्ली स्टेशन पर लगभग 22.00 बजे भरी जाती हैं, इसलिए मुग़ज्जमपुर नारायण स्टेशन पर इनमें पानी भरने की जरूरत नहीं समझी जाती।

(ग) जी नहीं।

(घ) सवाल नहीं उठता।

Retrenchment of Temporary Employees of Wagon-Building/Coach-Building workshops

1332. SHRI N. SREEKANTANNAIR : Will the Minister of RAILWAYS be pleased to state :

(a) whether due to the meagre production of steel in the Steel Plants, the temporary employees of the Wagon-building/Coach-building workshops on the Railways have been retrenched; and

(b) if so, the steps taken to give them alternative jobs ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No railway employee has been retrehcned on this account.

(b) Does not arise.

Settlement of labour disputes in Durgapur and Rourkela Steel Plants

1333. SHRI N. SREEKANTAN NAIR : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the steps taken by Government to settle the outstanding labour disputes in the Durgapur and Rourkela Steel Plants; and

(b) the loss suffered due to the sudden shortfall in the steel production ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & HEAVY ENGINEERING (SHRI K. C. PANT) : (a) It is for the authorities of Hindustan Steel Ltd. to settle outstanding labour disputes in the Durgapur and Rourkela Steel Plants through the machinery established in accordance with the appropriate labour laws. The management of HSL are constantly endeavouring to settle all outstanding disputes.

(b) It was mostly in the Durgapur Steel Plant that production was affected adversely on account of labour troubles during 1968-69. The loss of production on this accout was of the order of Rs. 3.5 crores in this Plant in 1968-69.

Recommendations of Tariff Commission on car price

1334. SHRI CHENGALRAYA NAIDU.
SHRI N. R. LASKAR :
SHRI R. BARUA :
SHRI MAYAVAN :

Will the Minister of INDUSTRIAL

DEVELOPMENT, INTERNAL TRADE AND COMPANY AEFAIRS be pleased to state :

(a) whether it is a fact that the Tariff Commission, which submitted its report to Government in 1968, had suggested continuance of car price control;

(b) if so, whether its all the recommendations have been examined and accepted; and

(c) the steps being taken to implement these recommendations ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) Government's decisions on the various recommendations made by the Tariff Commission in its report (1968) on the fixation of fair selling prices of automobiles were announced in Government Resolution No. 1(58)/68-EI (I) dated the 4th October, 1969, a copy of which was laid on the Table of the House on the 19th November 1969.

(c) Necessary follow up action to implement Government's decisions on the various recommendations of the Tariff Commission is being taken.

Consortia for Construction Project in India and Abroad

1335. SHRI CHENGALRAYA NAIDU :
SHRI N. R. LASKAR :
SHRI R. BARUA :
SHRI MAYAVAN :
SHRI B. K. DASCHOWDHURY :
SHRI R. K. BIRLA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government have set up two consortia to undertake construction projects both in India and abroad to tackle the problem of underutilization of capacity in major public sector plants; and

(b) if so, the further progress made in this direction ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). The Indian Consortium for Power Projects Private Ltd. has been registered on the 25 June, 1969. The authorised share capital of the Company is Rs. 30 lakhs and initial subscribed capital is Rs. 10 lakhs. The members of the Company are Bharat Heavy Electricals Ltd., Heavy Electricals (I) Ltd., Instrumentation Ltd., Mining and Allied Machinery Corporation Ltd. and Triveni Structurals Ltd. The Consortium is intended to carry on in India and in any part of the world, all business relating to the supply of entire equipments required for electric power projects, as also their erection and commissioning, on a turn key basis or otherwise by utilising the facilities available with the member Companies and obtaining the rest from other sources, wherever necessary. The Consortium is exploring the markets in India and abroad in order to take up suitable projects for implementation.

The proposal to set up a Consortium, by the name of the Indian Consortium for Industrial Projects, is under consideration in the Ministry of Steel & Heavy Engineering in order to utilize the facilities available with the public sector projects for the manufacture and supply of steel plant and mining equipment. The Company is expected to be registered shortly.

Foreign Investment Board

1336 SHRI CHENGALRAYA NAIDU :
SHRI N. R. LASKAR :
SHRI R. BARUA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Foreign Investment Board set up by Government this year has cleared 117 plans for collaborations;

(b) if so, the number of plans accepted for implementation,

(c) the number of proposals under consideration of the Board;

(d) when the decisions are likely to be taken on them; and

(e) the steps being taken for their implementation ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The Foreign Investment Board had considered 207 cases upto the 30th October, 1969. The details are given below :

(1)	No. of cases recommended for approval —	143
(2)	No. of cases recommended for rejection. —	41
(3)	No. of cases reserved for consideration of the Cabinet. —	8
(4)	No. of cases deferred. —	15

In addition to the above, 158 applications for foreign collaboration have been received from various parties which are being examined in the concerned administrative Ministries and have yet to be submitted for consideration of the Foreign Investment Board.

(b) Every effort is being made to dispose of pending applications as expeditiously as possible.

(c) A close watch is kept regarding foreign collaboration schemes, which are approved by the Board. These projects are at present in various stages of implementation.

Transfer of Lady Doctors working in Northern Railway Administration

1337. SHRI J. M. BISWAS :
SHRI INDRAJIT GUPTA :
SHRI C. JANARDHANAN :
SHRI BHOGENDRA JHA :

Will the Minister of RAILWAYS be pleased to state :

(a) how many representations have been received by the Northern Railway Administration during the last two years from Lady Doctors requesting to be transferred on medical grounds relating to their families;

(b) the details of such representations, and which of them have been acceded to; and

(c) whether it is a fact that some Lady Doctors have not been transferred even once since their appointments dating back to more than five years ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Two;

(b) One was from an Assistant Surgeon (Class III) and another from an Assistant Medical Officer (Class II); neither of those requests has been acceded to so far.

(c) Yes Sir.

इस्पात कारखानों में हानि के कारणों की जांच करने के लिये एक समिति का नियुक्त किया जाना

1338. **श्री नाथूराम मिरधार** : क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार इस्पात कारखानों में हानि के कारणों की जांच करने और इन कारखानों में हानि को रोकने के लिये समय-समय पर केन्द्रीय सरकार को उपयुक्त सुझाव देने के लिये कोई समिति नियुक्त करेगी; और

(ख) यदि नहीं, तो इसके क्या कारण हैं?

इस्पात तथा भारी इंजीनियरी मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख). हिन्दुस्तान स्टील लि० के अधीन इस्पात कारखानों को हुई हानियों के कारणों का पता लगा लिया गया है । इनका उल्लेख

"परफॉर्मेंस आफ हिन्दुस्तान स्टील लि०" नामक पुस्तिका में भी किया गया है। इस पुस्तिका की प्रति 5 अप्रैल, 1968 को सभा पटल पर रखी गई थी। हानियों को रोकने तथा कम करने तथा कारखानों में कार्य कुशलता को बढ़ाने के लिए पुस्तिका में उल्लिखित कुछ उपायों पर अमल किया जा रहा है। हिन्दुस्तान स्टील लि० और सरकार द्वारा परिचालन की सामयिक समीक्षा के परिणामस्वरूप भी इस बारे में उचित कार्यवाही की जाती है। इस बात को ध्यान में रखते हुए प्रस्तावित समिति नियुक्त करने की आवश्यकता नहीं समझी जाती।

रांची के भारी इंजीनियरिंग निगम में अप्रयुक्त पड़ी मशीनें

1339. **श्री नाथूराम अहिरवार :** क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रांची के भारी इंजीनियरिंग निगम में कुछ मशीनें चालू हालत में होते हुए भी अप्रयुक्त पड़ी है;

(ख) क्या यह भी सच है कि इतनी अप्रयुक्त पड़ी मशीनों के होते हुए भी सरकार बोकारो इस्पात कारखाने के लिये मशीनों का आयात कर रही है; और

(ग) यदि हां, तो इस प्रकार धन को नष्ट करने के क्या कारण हैं ?

इस्पात तथा भारी इंजीनियरी मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) भारी इंजीनियरी निगम के कारखाने अभी उत्पादन की प्रथमावस्था में हैं और उपलब्ध सुविधाओं की सहायता से धीरे-धीरे क्षमता का निर्माण किया जा रहा है। कुछ भारी और जटिल मशीनी औजार है जिनका उपयोग या तो नहीं हुआ है अथवा आवश्यकता से कम हो रहा है। उत्पादन में क्रमिक वृद्धि से इन मशीनों का उपयोग भी उसी अनुपात में अधिक होने लगेगा।

(ख) और (ग). जी नहीं। बोकारो इस्पात कारखाने के केवल उन्हीं उपकरणों का आयात किया जा रहा है जिनका निर्माण निर्धारित समय के अन्दर देश में नहीं किया जा सकता।

रेलवे मंत्रालय में प्रथम श्रेणी के अधिकारियों की नियुक्ति तथा चौथी श्रेणी के पदों की समाप्ति

1340. **श्री नाथूराम अहिरवार :** क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय में गत दो वर्षों में प्रथम श्रेणी के कितने अधिकारी नियुक्त किये गये तथा उनकी नियुक्ति किस आधार पर की गई;

(ख) क्या यह सच है कि इस अवधि में चौथी श्रेणी के कर्मचारियों के पद समाप्त किये गये हैं तथा चौथी श्रेणी के कुछ पद अंशकालिक पद बना दिये गये हैं; और

(ग) यदि हां तो दोनों श्रेणियों के चतुर्थ श्रेणी के कर्मचारियों की संख्या कितनी-कितनी है तथा इसका क्या आधार है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) 1968 और 1969 में अब तक संघ लोक सेवा आयोग की सिफारिश पर रेल मंत्रालय में श्रेणी I की सेवा में दो अधिकारी नियुक्त किये गये हैं।

(ख) जी नहीं।

(ग) सवाल नहीं उठता।

Issue of Licences for Large Scale Brewery Units

1341. SHRI LAKHAN LAL KAPOOR: Will the Minister of INDUSTRIAL

DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that ban for the grant of industrial licence has been removed in the case of large scale brewery units and if so, the reasons therefor;

(b) the number of units in the large scale sector which have been granted this licence after June, 1968, State-wise, with names; and

(c) the number of units of the brewery set up in the small scale sector in different States and the future policy of Government in this regard ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) The Beer industry was removed from the "Banned" list with effect from 11.6.68 mainly for the following reasons:-

(i) The existing units were in a monopolistic position; and

(ii) no other alcoholic beverages except beer were specifically in the "banned" list.

(b) Letters of intent have been issued to the following Parties for the manufacture of Beer in the States indicated against each:

Name of the Party	*State*
1. Shri A. K. Ghosh, Ranchi	Bihar
2. Messrs. Shaw Wallace Co, Ltd. New Delhi	Maharashtra
3. Shri N. K. Mahapatra Tulsipur, Cuttack.	Orissa
4. Dr. D. Kumar, and Shri M. M. Mahajan, New Delhi.	Delhi
5. The Haryana State Industrial Development Corporation Limited. Chandigarh.	Haryana
6. Shri M. K. Jajodia, New Delhi.	Andhra Pradesh
7. Shri Prahladrai Dalmia, Kanpur.	Rajasthan
8. Messrs. Breweries India Private Limited, Kottayam.	Kerala
9. The Punjab State Industrial Development Corporation Limited, Chandigarh.	Punjab
10. Messrs. Jaswantrai Manilal and Pestonji F. Ghadialy, Bombay.	Jammu and Kashmir

(c) Information about units in the small-scale sector is being collected and will be laid on the Table of the House. State Governments have been advised that no brewery units in the small-scale sector should be permitted, especially if they require any foreign exchange either for import of requipment or for raw materials (hops).

इलाहाबाद यार्ड में 7 मिलिटरी बोगियों में आग लगाया जाना

1342. **श्री लक्ष्मन लाल कपूर** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सितम्बर, 1969 के तीसरे सप्ताह में हड़ताल करने वाले विद्यार्थियों ने इलाहाबाद यार्ड में सात विशिष्ट मिलिटरी बोगियों मे आग लगा दी थी;

(ख) यदि हां, तो क्या इस मामले की जांच की गई है; और

(ग) हानि की अनुमानित राशि क्या है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) से (ग). सितम्बर, 69 के तीसरे सप्ताह के दौरान हड़तालो छात्रों ने किसी विशेष सैनिक डिब्बे को

आग नहीं लगायी थी। लेकिन 25-9-69 को इलाहाबाद यार्ड के सैनिक साइडिंग में खड़ी एक सैनिक विशेष गाड़ी के पहले दर्जे के एक डिब्बे में आग लग गयी थी। इस घटना की विभागीय जांच की गई। कोई व्यक्ति जिम्मेदार नहीं पाया गया। 1,08,000 रुपये की क्षति होने का अनुमान लगाया गया है।

Request by Tamil Nadu Government for powers to issue Industrial Licences

1343. SHRI MUHAMMAD SHERIFF : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Tamil Nadu Government have urged the Centre for giving some new powers in regard to Industrial licences; and

(b) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No formal communication appears to have been received from the Tamil Nadu Government in this regard.

(b) Does not arise.

Licensing of Sewing Machine Industry

1344. SHRI MUHAMMAD SHERIFF: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have decided to license the sewing machine indutry in the country in future; and

(b) if so, the reasons for the same ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) In view of the reported attempts by foreign-owned concern to take advantage of the delicensing of the Sewing machine industry and to set up a plant for the manufacture of sewing machines, it was decided to bring back the industry under the provisions of the Industries (Development and Regulation) Act, 1951.

Completion of Heavy Engineering Complex at Ranchi

1345. SHRI INDRAJIT GUPTA :
SHRI C. JANARDHANAN :
SHRI BHOGENDRA JHA :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether the Heavy Engineering complex at Ranchi is considerably behind schedule;

(b) if so, the reasons therefor; and

(c) the steps taken to ensure speedy completion of the complex ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K C. PANT) : (a) to (c). Of the three plants of Heavy Engineering Corporation, Ranchi, the Heavy Machine Building Plant and the Heavy Machine Tools Plant have been completed except for a few minor items of equipment. The third plant, Foundry Forge Plant is also complete except for a 6000 tonnes press which is expected to be installed in 1971. The delay in construction in this plant was mainly due to the heavy pile foundation which was later found necessary. All possible efforts are being made to speed up completion consistent with the supply of equipment.

Appointment of Technical Hands to key posts in Ministry of I.D.I. T. and C. A.

1346. SHRI M. S. MURTI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that due to the manning of the Ministry by Civil Servants there is a failure in the matter of coordination, control and regulation in his Ministry, as pointed out by the Administrative Reforms Commission;

(b) if so, whether there is any proposal to post Technical people to the top posts in his Ministry; and

(c) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) No, Sir. The Administrative Reforms Commission have not made any such statement.

(b) and (c). As regards the manning of top posts in Ministries by technical and other personnel, the Administrative Reforms Commission has made a number of recommendations. These are under the examination of the Government of India.

Expansion of Area of Controls and Regulations envisaged in Industrial Licensing Policy

1347. SHRI M. S. MURTI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Dutt Committe on Industrial Licensing Policy has recommended the expansion of the area of Controls and Regulations, and more regimented economic planning;

(b) if so, whether Government have accepted this recommendation; and

(c) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). The Industrial Licensing Policy Inquiry Committee has recommended certain modifications in the industrial licensing policy for the more effective attainment of the social and economic objectives of the Industrial Policy Resolution and the Five Year Plans. The Committee has recommended that, on the one hand, there should be a group of core industries where detailed planning should be done and licensing should be used as a positive instrument and on the other, there should be an area of bans and reservations to discourage production of luxury goods and promote regional dispersal and development of small scale industries In between, there would be a large middle area, where licensing should operate essentially as a negative instrument for preventing the establishment of units by Larger Industrial Houses and foreign concerns These and other recommendations of the Committee are under consideration of Government and decisions are likely to be announced shortly.

Use of Hindi in Ministry of I. D., I. T. and C. A. and its Autonomous Bodies in States

1348. SHRI NARAIN SWARUP SHARMA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the number of Offices of his Ministry and of the autonomous bodies under his Ministry in the Hindi-speaking States and Punjab, Gujarat and Maharashtra;

(b) the number out of them in which the entire work is being carried on in Hindi and the time by which the work in the remaining Offices is likely to be carried on in Hindi;

(c) the time by which his Ministry propose to start the entire correspondence with the Hindi-speaking States and Gujarat, Punjab and Maharashtra in Hindi;

(d) whether Government propose to appoint one typist and one translator in each of the offices of the Ministry and the autonomous bodies under his Ministry in the Hindi-speaking States and Punjab, Gujarat and Maharasbtra; and

(e) if so, the time by which it is likely to be done and, if not, the manner in which Government propose to dispose of the Hindi work ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (e). The information is being collected and will be laid on the Table of the House.

विधि तथा समाज कल्याण मंत्रालय के राज्यों में स्थित कार्यालयों तथा मंत्रालय के स्वायत्तशासी निकायों में हिन्दी का प्रयोग

1349. **श्री नारायण स्वरूप शर्मा :** क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) हिन्दी भाषा-भाषी राज्यों तथा पंजाब, गुजरात और महाराष्ट्र में उनके मंत्रालय के तथा उनके मंत्रालय के अधीन स्वायत्तशासी निकायों के कितने कार्यालय हैं ;

(ख) उनमें से कितने कार्यालयों में सम्पूर्ण कार्य हिन्दी में किया जाता है और शेष कार्यालयों में काम हिन्दी में किये जाने की कब तक सम्भावना है ;

(ग) उनके मंत्रालय विचार हिन्दी भाषा-भाषी राज्यों तथा गुजरात, पंजाब और महाराष्ट्र के साथ सम्पूर्ण पत्र-व्यवहार हिन्दी में कब तक आरम्भ करने का है ;

(घ) क्या सरकार का विचार हिन्दी भाषा-भाषी राज्यों तथा पंजाब, गुजरात और महाराष्ट्र में उनके मंत्रालय के प्रत्येक कार्यालयों तथा उनके मंत्रालय के अधीन स्वायत्तशासी निकायों में एक टाइपिस्ट तथा एक अनुवादक नियुक्त करने का है ; और

(ङ) यदि हां, तो ऐसा कब तक किये जाने की सम्भावना है और यदि नहीं, तो सरकार का विचार हिन्दी-कार्य किस प्रकार करने का है ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमंत्री (श्री मु० यूनुस सलीम) : (क) विधि मंत्रालय के विधि कार्य विभाग का एक शाखा सचिवालय बम्बई (महाराष्ट्र) में है। आयकर अपील अधिकरण विधि मंत्रालय का एक अधीनस्थ कार्यालय है और उसका मुख्यालय बम्बई में है। अधिकरण की न्याय-पीठें हिन्दी-भाषी राज्यों में भी हैं और वे इलाहाबाद; पटना तथा इंदौर और दिल्ली के संघ राज्य-क्षेत्र में स्थित हैं। अधिकरण की न्याय पीठें अहमदाबाद और चण्डीगढ़ में भी हैं। विधि मंत्रालय के अधीन काम करने वाले निकायों में कोई भी स्वायत नहीं है।

(ख) ऊपर (क) में जिन कार्यालयों का वर्णन किया गया है उनमें एक भी ऐसा नहीं है जिस में सम्पूर्ण कार्य हिन्दी में किया जाता हो। इनमें से किसी भी कार्यालय में सम्पूर्ण कार्य निकट भविष्य में हिन्दी में सम्पन्न किया जा सकता हो ऐसी भी कोई सम्भाव्यता नहीं है।

(ग) विधि मंत्रालय के सभी अधिकारियों तथा कर्मचारियों को ये अनुदेश दे दिए गए हैं कि सभी हिन्दी भाषी राज्यों अर्थात् बिहार, हरियाणा, मध्य प्रदेश, राजस्थान और उत्तर प्रदेश, तथा दिल्ली और हिमाचल प्रदेश के संघ राज्यक्षेत्रों के साथ समस्त पत्र व्यवहार में हिन्दी का प्रयोग किया जाए। यह प्रक्रिया तत्समय अर्ध-सरकारी पत्रों, कानूनी और विधिक मामलों सम्बन्धी संसूचनाओं और राज्य सरकारों तथा संघ राज्यक्षेत्रों को सम्बोधित किए जाने वाले परिपत्रों को लागू नहीं होगी। जहां तक आयकर अपील अधिकरण का सम्बन्ध है, हिन्दी भाषी राज्यों के साथ पत्र व्यवहार में हिन्दी के प्रयोग के सम्बन्ध में कोई समय-सीमा नियत नहीं की जा सकती है क्योंकि उच्चतम न्यायालय और उच्च न्यायालयों की सभी कार्यवाहियां अंग्रेजी में होती हैं और अनेक मामलों में अधिकरण के विनिश्चयों के विरुद्ध अपीलें इन न्यायालयों में फाइल की जाती हैं। आयकर (अपील) अधिकरण नियम, 1963 के अनुसार अधिकरण के प्रयोग के लिए राजभाषा अभी तक अंग्रेजी ही है।

गुजरात, पंजाब और महाराष्ट्र की राज्य सरकारों के साथ पत्र-व्यवहार हिन्दी में करने की कोई भी प्रस्थापना नहीं है।

(घ) जी नहीं ।

(ङ) हिन्दी भाषी राज्यों में विधि मंत्रालय के कार्यालयों का हिन्दी का काम उन कार्यालयों में हिन्दी का पर्याप्त ज्ञान रखने वाले वर्तमान कर्मचारियों द्वारा किया जाएगा ।

इंजीनियरिंग विभाग में रेलवे सेवा आयोग के बजाये रेलवे प्रशासन द्वारा वर्क्स मिस्त्रियों की भर्ती

1350. **श्री वंश नारायण सिंह :**
श्री हुकम चन्द कछवाय :

क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे बोर्ड के दिनांक 14 मार्च, 1956 के पत्र संख्या ई/56 आर० सी०/1/45/3 के द्वारा इंजीनियरिंग विभाग में वर्क्स मिस्त्रियों की नियमित भर्ती करने का काम रेलवे सेवा आयोग से लेकर रेलवे प्रशासन को दे दिया गया है ;

(ख) क्या यह भी सच है कि निर्माण योजना के लिए निर्माण तथा सर्वेक्षण विभाग में वर्क्स मिस्त्रियों को खुली लाइन से भर्ती किया जाता है ;

(ग) क्या यह भी सच है कि निर्माण योजना के लिए डिवीजन अधिकारियों तथा प्रशासन अधिकारियों द्वारा अस्थायी रूप से भर्ती किये गये बहुत से वर्क्स मिस्त्रियों को 1966-67 में मितव्ययिता आन्दोलन के अन्तर्गत कनिष्ट पदों पर भेज दिया गया था;

(घ) यदि हां, तो उनकी संख्या कितनी है ; और

(ङ) क्या सरकार, रेलवे बोर्ड के दिनांक 2 मई, 1968 के पत्र संख्या ई० (एन० जी०) 1/67/ ई० 1/22 के अन्तर्गत डिवीजनल अधिकारियों द्वारा नियमित आधार पर भर्ती किये गये वर्क्स मिस्त्रियों को वही लाभ देने के एक प्रस्ताव पर विचार कर रही है जो रेलवे सेवा आयोग द्वारा भर्ती किये व्यक्तियों को दिये जाते हैं ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) से (ङ). सूचना इकट्ठी की जा रही है और सभा-पटल पर रख दी जायेगी ।

समाज कल्याण विभाग तथा राज्यों में उसके अधीन कार्यालयों में हिन्दी का प्रयोग

1351. **श्री रामस्वरूप विद्यार्थी :** क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) हिन्दी भाषा-भाषी राज्यों तथा पंजाब, गुजरात और महाराष्ट्र में समाज कल्याण विभाग तथा उनके विभाग के अधीन स्वायत्तशासी निकायों के कितने कार्यालय हैं ;

(ख) उनमें से कितने कार्यालयों में सम्पूर्ण कार्य हिन्दी में किया जाता है और शेष कार्यालयों में कार्य हिन्दी में किये जाने की कब तक सम्भावना है ;

(ग) समाज कल्याण विभाग का विचार हिन्दी भाषा-भाषी राज्यों तथा गुजरात, पंजाब और महाराष्ट्र के साथ सम्पूर्ण पत्र व्यवहार हिन्दी में कब तक आरम्भ करने का है ;

(घ) क्या सरकार का विचार हिन्दी भाषा-भाषी राज्यों तथा पंजाब, गुजरात और महाराष्ट्र में विभाग के प्रत्येक कार्यालयों तथा उनके मंत्रालय के अधीन स्वायत्तशासी निकायों में एक टाइपिस्ट तथा एक अनुवादक नियुक्त करने का है ; और

(ङ) यदि हां, तो ऐसा कब तक किये जाने की सम्भावना है और यदि नहीं, तो सरकार का विचार हिन्दी कार्य किस प्रकार करने का है ?

विधि मंत्रालय और समाज कल्याण विभाग में राज्य मंत्री (डा० (श्रीमती) फूल-रेणु गुह) : (क) सात ।

(ख) किसी भी कार्यालय ने अपने समस्त कार्यालय कार्य के लिए हिन्दी को नहीं अपनाया है ।

(ग) हिन्दी में समस्त कार्य को करने के लिए कोई समय सीमा निश्चित नहीं की जा सकती है । अलबत्ता, हिन्दी में प्राप्त हुए पत्रादि का इस विभाग द्वारा यथासम्भव हिन्दी में उत्तर दिया जाता है ।

(घ) तथा (ङ) ऐसे प्रस्ताव पर विचार किया जाना प्रत्येक कार्यालय में कार्य की मात्रा पर निर्भर करता है । जहां कहीं काम की मात्रा पर्याप्त होगी, अपेक्षित स्टाफ को नियुक्त करने पर विचार किया जाएगा ।

हिन्दी भाषी राज्यों में रेलवे मंत्रालय के कार्यालयों तथा मंत्रालय के स्वायत्तशासी निकायों में हिन्दी का प्रयोग

1352. **श्री रामस्वरूप विद्यार्थी** । क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि ;

(क) हिन्दी भाषा-भाषी राज्यों तथा पंजाब, गुजरात और महाराष्ट्र में उनके मंत्रालय के तथा उनके मंत्रालय के अधीन स्वायत्तशासी निकायों के कितने कार्यालय हैं ;

(ख) उनमें से कितने कार्यालयों में सम्पूर्ण कार्य हिन्दी में किया जाता है और शेष कार्यालयों में कार्य हिन्दी में किये जाने की कब तक सम्भावना है ;

(ग) उनके मंत्रालय का विचार हिन्दी भाषा-भाषी राज्यों तथा गुजरात, पंजाब और महाराष्ट्र के साथ सम्पूर्ण पत्र व्यवहार हिन्दी में कब तक आरम्भ करने का है ;

(घ) क्या सरकार का विचार हिन्दी भाषा भाषी राज्यों तथा पंजाब, गुजरात और महा- [illegible] मंत्रालय के प्रत्येक कार्यालयों तथा उनके मंत्रालय के अधीन स्वायत्तशासी निकायों में एक टाईपिस्ट तथा एक अनुवादक नियुक्त करने का है ; और

(ङ) यदि हां, तो ऐसा कब तक किये जाने की संभावना है और यदि नहीं, तो सरकार का विचार हिन्दी कार्य किस प्रकार करने का है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) सूचना इकट्ठी की जा रही है और सभा-पटल पर रख दी जायेगी ।

(ख) अभी रेलवे के किसी भी कार्यालय में सारा काम हिन्दी में नहीं किया जाता । सामान्य नीति के आधार पर, रेल-कार्यालयों में हिन्दी लागू करने के लिए कदम उठाये गये हैं । लेकिन यह बताना सम्भव नहीं है कि कब तक रेल कार्यालयों में सारा काम हिन्दी में होने लगेगा ।

(ग) गृह मंत्रालय के एक निदेश के आधार पर, इस मंत्रालय के सभी अनुभागों को इस आशय के अनुदेश जारी किये गये हैं कि उत्तर प्रदेश, बिहार, मध्य प्रदेश, राजस्थान और हरियाणा की राज्य सरकारों और दिल्ली तथा हिमाचल प्रदेश, संघ क्षेत्रों के प्रशासनों के साथ, जिन्होंने हिन्दी को अपनी राजभाषा मान लिया है सभी प्रकार का पत्र-व्यवहार (अर्धसरकारी पत्रों, तकनीकी और कानूनी मामलों से सम्बन्धित पत्रों और परिपत्रों को छोड़कर) केवल हिन्दी में किया जाय ।

(घ) और (ङ). रेल मंत्रालय, क्षेत्रीय रेल मुख्यालयों और अधिकांश मंडल कार्यालयों में अनुवादकों और हिन्दी टाइपिस्टों की व्यवस्था पहले ही की जा चुकी है । जिन मंडल कार्यालयों में अभी तक अनुवादकों की व्यवस्था नहीं की जा सकी है, उनमें अनुवादकों की नियुक्ति के सवाल पर विचार किया जा रहा है ।

इस्पात तथा भारी इंजीनियरिंग मंत्रालय तथा राज्यों में उनके स्वायत्तशासी निकायों में हिन्दी का प्रयोग

1353. श्री रामस्वरूप विद्यार्थी : क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) हिन्दी भाषा-भाषी राज्यों तथा पंजाब, गुजरात और महाराष्ट्र में उनके मंत्रालय के तथा उनके मंत्रालय के अधीन स्वायत्तशासी निकायों के कितने कार्यालय हैं ;

(ख) उनमें से कितने कार्यालयों में सम्पूर्ण कार्य हिन्दी में किया जाता है और शेष कार्यालयों में कार्य हिन्दी में किये जाने की कब तक संम्भावना है ;

(ग) उनके मंत्रालय का विचार हिन्दी भाषा-भाषी राज्यों तथा गुजरात, पंजाब और महाराष्ट्र के साथ सम्पूर्ण पत्र-व्यवहार हिन्दी में कब तक आरंभ करने का है ;

(घ) क्या सरकार का विचार हिन्दी भाषा-भाषी राज्यों तथा पंजाब, गुजरात और महाराष्ट्र में उनके मंत्रालय के प्रत्येक कार्यालयों तथा उनके मंत्रालय के अधीन स्वायत्तशासी निकायों में एक टाईपिस्ट तथा एक अनुवादक नियुक्त करने का है ; और

(ङ) यदि हां, तो ऐसा कब तक किये जाने की संभावना है और यदि नहीं, तो सरकार का विचार हिन्दी कार्य किस प्रकार करने का है ?

इस्पात तथा भारी इंजीनियरिंग मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) किसी भी हिन्दी भाषी राज्य में इस मंत्रालय का अधीन कार्यालय नहीं है लेकिन इस मंत्रालय के प्रशासकीय नियंत्रण में हिन्दी भाषी राज्यों अथवा पंजाब, गुजरात और महाराष्ट्र में चार सरकारी उपक्रम हैं।

(ख), (घ) और (ङ). जानकारी एकत्र की जा रही है और सभा पटल पर रख दी जायेगी।

(ग) पत्र व्यवहार हिन्दी में किया जा रहा है।

Recommendations of Administrative Reforms Commission on Working of Railways

1354. SHRI MANGALATHUMADAM : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4098 on the 19th August, 1969 and state :

(a) whether the report of the Administrative Reforms Commission on the working of Railways has been submitted to Government by now; and

(b) if so, the details thereof and the number of recommendations implemented by Government ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No.

(b) Does not arise.

Hindustan Steel Ltd.

1355. SHRI S. K. TAPURIAH :
SHRI N. K. SOMANI :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) the total profit and loss for 1968-69 in respect of the Hindustan Steel Ltd.;

(b) the figures of profit or loss unitwise including individual production percentage of production to capacity and number of man-hours lost for each plant; and

(c) the targets of production and profits for the year 1969-70 ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) :

(a)and(b). During the year 1968-69, Hindustan Steel sustained a total loss of Rs. 399.17 million after providing Rs. 595 million towards depreciation and Rs. 275 million towards interest on Government loans. Plant-wise working results and production in terms of ingot steel were as under :-

	Loss	'000 tonnes *Production (ingot Steel)*
Rourkela Steel Plant	39.7 million	1162
Bhilai Steel Plant	113.5 million	1735
Durgapur Steel Plant	173.7 million	823
Alloy Steel Plant	68.3 million	39.8

The rated capacities of the Plants–Rourkela to 1.8 million ingot tonnes, Bhilai to 2.5 million ingot tonnes, Durgapura to 1.6 million, ingot tonnes and Alloy Steel Plant to 100,000 ingot tonnes are expected to be achieved progressively.

During the year 1968-69, it was mostly the Durgapura Steel Plant which suffered from labour troubles and there was a loss of about 5,24,900 man-hours on account of strikes and bundhs.

(c) Although the Company had fixed certain targets of production and despatches for current financial year and had made an estimates of the working results based thereon, these targets and estimates are at present under revision in the light of actual achievements and expectations for the remaining part of the year.

इंदौर–खंडवा लाइन (पश्चिम रेलवे) के सनावद स्टेशन का विकास

1356. **श्री शशि भूषण** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) इंदौर-खंडवा लाइन पर सनावद स्टेशन का, जिसकी जनसंख्या अब बढ़ गई है, विकास करने के लिये तथा वहां पर प्रतिक्षागृहों की और अन्य यात्री सुविधाओं की व्यवस्था करने हेतु तथा इंजनों के लिये पानी का प्रबन्ध करने के लिये सरकार क्या कार्यवाही कर रही है; और

(ख) क्या सरकार ने वहां पर इंजनों के लिये पानी का प्रबन्ध करने के सम्बन्ध में स्थानीय नगरपालिका को कोई आदेश दिये है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) सनावद स्टेशन का और आगे विकास करने का विचार नहीं है। इस स्टेशन पर मौजूदा सुविधाएं पर्याप्त समझी जाती हैं और यहां इंजनों के लिए पानी का प्रबन्ध करने की जरूरत नहीं है।

(ख) सवाल नहीं उठता।

टायर बनाने वाले कारखानों का विकास

1357. **श्री शशि भूषण** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या टायर बनाने वाले कारखानों के विकास में लगी विदेशी कम्पनियों को कोई आदेश दिये गये हैं कि उन्हें रुपया-मुद्रा देने वाले देशों से मशीनें आयात करनी चाहिए;

(ख) क्या सरकार इन कारखानों के विकास के लिए नई भारतीय कम्पनियों को लाइसेंस देने के किसी प्रस्ताव पर विचार कर रही है; और

(ग) क्या सरकार का विचार विदेशी कंपनियों को दिये गये लाइसेंस वापिस लेकर उन्हें भारतीय फर्मों को देने अथवा यदि विदेशी कम्पनियां रुपया-मुद्रा वाले देशों से मशीनें आयात नहीं करतीं तो उनको अपने हाथ में लेने का है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) जी, नहीं।

(ख) जी, हां ।

(ग) जी, नहीं ।

टायर बनाने वाली कम्पनियों के विकास के लिए निर्धारित राशि

1358. **श्री शशि भूषण** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने टायर बनाने वाली कंपनियों के विकास के सम्बन्ध में लाइसेंसों हेतु कितने करोड़ रुपया निर्धारित किया है;

(ख) टायर बनाने वाली कम्पनियों में विदेशी कम्पनियां कितनी हैं; और

(ग) टायर बनाने वाली कंपनियों के विकासार्थ निर्धारित लाइसेंसों की कुल राशि में से रुपये की मुद्रा वाले देशों से मशीनें आयात करने हेतु सरकार ने कितनी कितनी राशि के क्रयादेश दिये हैं ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) टायर बनाने वाली कम्पनियों के विकासार्थ विशिष्ट धनराशि निर्धारित नहीं की गई है ।

(ख) 7 में 4 टायर बनाने वाली कंपनियों में 50 प्रतिशत से अधिक विदेशी पूंजी लगी हुई है ।

(ग) भाग (क) के उत्तर की दृष्टि से प्रश्न ही नहीं उठता ।

छोटे ट्रैक्टरों का निर्माण

1359. **श्री शशि भूषण** : क्या **औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या छोटे ट्रैक्टरों का निर्माण करने के सम्बन्ध में सरकार कार्यवाही कर रही है;

(ख) सरकार के अनुमान के अनुसार चौथी पंचवर्षीय योजना में कितने छोटे ट्रैक्टरों की आवश्यकता होगी; और

(ग) उस मांग को पूरा करने के लिए सरकार कितने नये लाइसेंस दे रही है ?

औद्योगिक विकास, आंतरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) तथा (ग). अतिरिक्त उत्पादन क्षमता की तीव्र गति से स्थापना को प्रोत्साहन देने हेतु, 7-2-68 से ट्रैक्टर उद्योग को उद्योग (विकास तथा विनियमन) अधिनियमम 1951 के लाइसेंस प्राप्त करने के अनुबन्धों से मुक्त कर दिया गया है । इस निर्णय को अपनाने से ट्रैक्टरों के निर्माण की कई योजनाएं अनुमोदित की गई हैं । इन योजनाओं में से छोटे ट्रैक्टरों के निर्माण करने वाली तीन योजनाएं हैं जिनकी क्षमता 22 000 प्रतिवर्ष है । सरकारी क्षेत्र के कुछ उपक्रमों में प्राप्त फालतू क्षमता का उपयोग करते हुए 20 अश्व शक्ति वाले ट्रैक्टर (12,000 प्रतिवर्ष) बनाने का प्रस्ताव भी सरकार के विचाराधीन है ।

(ख) कृषि विभाग ने अनुमान लगाया है कि चतुर्थ योजना काल में छोटे ट्रैक्टरों की कुल आवश्यकता 1,03,000 होगी ।

Location of Jawanwala Shahr Station on Realigned Railway Track

1360. SHRI HEM RAJ : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 303 on the 22nd July, 1969 and state :

(a) whether any decision has been taken for the location of the Jawanwala Shahr Station on its present site on the realigned Railway track; and

(b) if not, the time by which it will be decided ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes.

(b) Does not arise.

New Alignment due to Construction of Pong Dam in Kangra Valley

1361. SHRI HEM RAJ : Will the Minister of RAILWAYS be pleased to state :

(a) whether the new alignment of the Kangra Valley Railway, which will be done due to the construction of the Pong Dam, has been completed;

(b) what will be its length and the number and names of stations that will be built on it and the distance intervening each; and

(c) whether any representation has been received against the location of Railway station and, if so, the nature thereof and the action taken by Government thereon ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) The alignment for the diversion of the track between Jawanwala Shahr and Guler stations, arising out of the construction of the Pong Dam, has already been finalised.

(b) the actual diversion will be for a length of about 28 kms. The stations on the diverted route together with the inter-station distances are :

S. No.	Station	Inter-station distance
*1.	Jawanwala Shahr	
2.	Hassar	7.791 Kms.
3.	Nagrota Suriyan	12 691 Kms.
4.	Nandpur	5.792 Kms.
*5.	Guler	5.319 Kms.

*These are existing stations.

(c) Representations had been received against shifting of the Jawanwala Shahr station and for locating it near the P.W.D. rest house, if such shifting was necessary. It has since been decided to retain the station at its present site.

Construction of Vendors Sheds at Railway Stations on Kangra Valley Section of Northern Railway

1362. SHRI HEM RAJ : Will the Minister of RAILWAYS be pleased to state :

(a) the names of stations in the Kangra Valley Section of Northern Railway where vendors sheds have been constructed by the Department and names of stations where they have not been constructed; and

(b) the reasons for the non-construction of vendors sheds at thes stations, especially at Guler, Kankra Mandir, Nagrota Bagwan and Palampur ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Vendors shops/sheds have been provided by the Railway only at Kangra, Nagrota, Kopar Lahar and Jwalamukhi Road Stations of Kangra Valley Section of Northern Railway.

The names of stations where vendors shops/sheds have not been provided by Railway are as under :

1. Nurpur Road
2. Talara
3. Bharmar
4. Jawanwala Shahr
5. Anur
6. Jagatpur
7. Mangwal
8. Guler
9. Kangra Mandir
10. Samloti
11. Pror
12. Sulah Punjab
13. Palampur Punjab
14. Panchrukhi
15. Baijnath Paprola
16. Baijnath Mandir
17. Anju
18. Joginder nagar

(b) At Guler licence has been given for vending through a wheel barrow which is meeting the needs of the passengers.

At Kangra Mandir station, no demand for vending exists.

At Nagrota, a vendor's shop exists.

At Palampur Punjab a vendor's stall exists outside the platform built by the vending contractor.

जवानवाला शहर (उत्तरी रेलवे) में कर्मचारियों की संख्या

1363. **श्री निहालसिंह :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) व्यास बांध का निर्माण-कार्य करने तथा कांकड़ा घाटी की नई रेल लाइन का मार्ग बदलने के सम्बन्ध में जवानवाला शहर स्टेशन (उत्तर रेलवे) में इस समय कितने कर्मचारी नियुक्त हैं;

(ख) क्या यह सच है कि कर्मचारी गत आठ महीनों से बेकार बैठे हैं क्योंकि भूमि अर्जन अधिकारियों ने रेलवे को पटरी बिछाने तथा रेलवे कालोनी बनाने के लिए रेलवे विभाग को अभी तक भूमि नहीं दी है;

(ग) यदि हां, तो इसके क्या कारण हैं; और

(घ) यह काम कब तक आरम्भ हो जायेगा ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) 33.

(ख) जी, नहीं। यद्यपि लाइन के प्रस्तावित पुनः मार्ग-निर्धारण और रेलवे बस्ती बनाने के लिए आवश्यक जमीन अभी प्राप्त करके उत्तर रेलवे को सुपुर्द नहीं की गयी है, तथापि कर्मचारियों को प्रारम्भिक कार्य में लगा दिया गया है, जो कि निर्माण कार्य के वास्तविक निष्पादन को हाथ में लेने से पहले जरूरी है।

(ग) सवाल नहीं उठता।

(घ) जैसे ही प्रस्तावित पुनः मार्ग-निर्धारण और रेलवे बस्ती बनाने के लिए जमीन प्राप्त करके उत्तर रेलवे को सौंप दी जायेगी, वास्तविक काम शुरू कर दिया जायेगा।

तलारा और जवानवाला शहर के बीच रेल फाटक

1364. **श्री निहाल सिंह :** क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कांगड़ा घाटी में तलारा और जवानवाला शहर रेलवे स्टेशनों के बीच हाल में तीन रेलवे फाटक बनाये गये हैं;

(ख) यदि हां, तो वहां पर कितने रेल कर्मचारी नियुक्त किये गये हैं तथा कितना धन व्यय किया गया है;

(ग) क्या तलारा और भरमार के बीच रेल फाटक को हटा देने तथा भरमार से दूर और जवानवाला शहर स्टेशन के निकट रेल फाटक बनाने का सरकार का विचार है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) कांगड़ा घाटी रेलवे के जवानवाला शहर और तलारा स्टेशनों के बीच कोई नया समपार नहीं बनाया गया है। लेकिन, 'डी' श्रेणी के दो समपारों (मवेशी समपारों) का दर्जा बढ़ाकर उन्हें 'सी' श्रेणी का कर दिया गया है और उन पर आदमी तैनात कर दिये गये हैं। 'सी' श्रेणी के एक मौजूदा समपार पर, जहां एक चौकीदार तैनात है, एक अतिरिक्त गुमटी की व्यवस्था भी की गयी है।

(ख) जिन दो समपारों का दर्जा बढ़ाया गया है उन पर दो-दो चौकीदार तैनात किये

गये हैं। इसकी कुल अनुमानित लागत लगभग 43,678 रुपये हैं।

(ग) और (घ). रेलवे का ऐसा कोई विचार नहीं है और न किसी ने इसके लिए अनुरोध ही किया है।

चौथी पंचवर्षीय योजना में सरकारीक्षेत्र में उद्योगों की स्थापना

1365. **श्री निहाल सिंह :** क्या औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उन राज्यों के नाम क्या है जहां पंचवर्षीय योजना में सरकारी क्षेत्र में उद्योग स्थापित करने का सरकार का विचार है; और

(ख) केन्द्रीय तथा राज्य सरकारों द्वारा इस बारे में कितना व्यय किये जाने की संभावना है ?

औद्योगिक विकास, आन्तरिक व्यापार तथा समवाय-कार्य मन्त्री (श्री फखरुद्दीन अली अहमद) : (क) और (ख). चतुर्थ पंचवर्षीय योजना में स्थापित किये जाने वाली केन्द्रीय औद्योगिक प्रायोजनाओं का विवरण योजना आयोग द्वारा तैयार की गई ड्राफ्ट फोर्थ पाइव इयर प्लान रिपोर्ट के पृष्ठ 253 से 260 तक दिया गया है। इन योजनाओं पर लाई जाने वाली धनराशि का विवरण इस में दिया गया है। चतुर्थ पंचवर्षीय योजना में सरकारी क्षेत्र में औद्योगिक तथा अणुशक्ति की प्रयोजनों पर लगाई जाने वाली 2,150.43 करोड़ की निर्धारित राशि में से 2,192.87 करोड़ केन्द्रीय क्षेत्र में तथा 157.56 करोड राज्य तथा संघ राज्यों पर व्यय किया जायेगा।

उत्तर रेलवे श्रेणी चार के 244 कर्मचारियों को वर्दी न दिया जाना

1366. **श्री निहाल सिंह :** क्या रेलवे मंत्री 19 अगस्त, 1969 के अतारांकित प्रश्न संख्या 4051 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) उत्तर रेलवे के श्रेणी चार के 244 कर्मचारियों को वर्दी नहीं दिये जाने के क्या कारण है; और

(ख) सरकार उनको वर्दी कब तक देगी ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) 19-8-1969 के अतारांकित प्रश्न संख्या 4051 के उत्तर में दिये गये आंकड़े कर्मचारियों की बोटियों के हैं न कि कर्मचारियों की संख्या के। इन कर्मचारियों को वर्दियां नहीं दी जाती क्योंकि वर्तमान आदेशों के अनुसार वे इसके पात्र नहीं हैं।

(ख) सवाल नहीं उठता।

मथुरा-हाथरस मीटर गेज सेक्शन (पूर्वोत्तर रेलवे) पर सोनाई के स्थान पर नये रेलवे स्टेशन का निर्माण

1367. **श्री निहाल सिंह :**
श्री शिवचरण लाल :

क्या रेलवे मन्त्री 19 अगस्त, 1969 के अतारांकित प्रश्न संख्या 4016 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मथुरा-हाथरस मीटर गेज लाइन पर जो सोनाई क्रासिंग स्टेशन बनाया जा रहा है उसका 1947 से लेकर अब तक कितने सरकारी अधिकारियों ने तथा किन-किन तारीखों को निरीक्षण किया। स्टेशन की इमारत के निर्माण के लिये अधिकारियों ने किन-किन स्थानों का सर्वेक्षण किया है तथा इन स्थानों पर किन-किन कठिनाईयों का अनुभव किया गया;

(ख) क्या यह सच है कि पूर्वोत्तर रेलवे के महा प्रबन्धक ने 1968 में सर्वेक्षण के दौरान उस क्षेत्र की जनता तथा विधायकों क

यह आश्वासन दिया था कि स्टेशन की इमारत दो फर्लांग की दूरी के भीतर ही बनाई जायेगी और यदि हां, तो स्थान में परिवर्तन के क्या कारण हैं; और

(ग) क्या यह भी सच है कि चार संसद सदस्यों ने स्थान की सिफारिश के बारे में पत्र भेजे थे और दो पत्र जान बूझ कर गुम कर दिये गये हैं ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) क्रासिंग स्टेशन बनाने के लिए स्थान की जांच वर्तमान अनुरक्षण कर्मचारियों द्वारा 29-5-68 और 1-6-68 के बीच की गयी थी। शुरू में जिस स्थान का सर्वेक्षण किया गया था, वह किलोमीटर 328/6-7 पर है, जो वर्तमान सोनाई स्टेशन से 2.56 किलोमीटर दूर है। रेलवे के दृष्टिकोण से यह स्थान उपयुक्त था, क्योंकि यह राया-मुरसान ब्लाक खंड के बीच पड़ता था और उसके निर्माण की लागत भी कम आती। फिर भी, चूंकि इस क्षेत्र के स्थानीय लोगों ने वर्तमान स्टेशन पर अतिरिक्त सुविधाओं की व्यवस्था पर जोर दिया, इसलिए सभी तकनीकी और अन्य पहलुओं पर विचार कर लेने के बाद प्रस्तावित स्टेशन के लिए वर्तमान सोनाई स्टेशन से 1 किलोमीटर की दूरी पर दूसरा स्थान चुना गया।

(ख) मार्च, 1968 में अपने नेमी वार्षिक निरीक्षण के दौरान पूर्वोत्तर रेलवे के महाप्रबन्धक ने कोई विशिष्ट आश्वासन नहीं दिया।

(ग) चार संसद सदस्यों से पत्र मिले हैं जिनमें उन्होंने सिफारिश की है कि प्रस्तावित स्टेशन को वर्तमान स्थान से हटाकर 2 फर्लांग दूर बनाया जाये। ये पत्र गुम नहीं हुए हैं।

मथुरा-हाथरस मीटर सेक्शन (पूर्वोत्तर रेलवे) पर सोनाई में नये रेलवे स्टेशन का निर्माण

1368. **श्री शिव चरण लाल** : क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1968 में पूर्वोत्तर रेलवे, गोरखपुर के महाप्रबन्धक ने मथुरा-हाथरस मीटर सेक्शन पर सोनाई में एक नये रेलवे स्टेशन के निर्माण के बारे में एक विशेष दल द्वारा निरीक्षण किया था;

(ख) यदि हां, तो इस निरीक्षण पर सरकार ने कितना व्यय किया तथा उनके साथ अन्य कितने कर्मचारी थे; और

(ग) इस सम्बन्ध में उक्त रेलवे अधिकारियों, जनता तथा विधायकों के बीच कितने समय तक बैठक हुई थी और उन्हें क्या आश्वासन दिये गये थे ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) से (ग). महाप्रबन्धक और उनके साथ अधिकारियों के एक दल ने मार्च, 1968 में अन्य खंडों के साथ कासगंज-मथुरा कैंट खंड (जिसमें सोनाई स्टेशन स्थित है) का एक नेमी वार्षिक निरीक्षण किया। इस निरीक्षण के लिए कोई अतिरिक्त खर्च नहीं किया गया। निरीक्षण के दौरान इस क्षेत्र के स्थानीय निवासियों ने महाप्रबन्धक को अभ्यावेदन दिया था कि सोनाई हाल्ट को क्रासिंग स्टेशन में बदल दिया जाये और वहां बुनियादी यात्री सुविधाओं की व्यवस्था की जाये। कितने समय तक विचार विमर्श हुआ, इसके बारे में कोई रेकार्ड नहीं रखा गया है। रेल अधिकारियों द्वारा कोई विशिष्ट आश्वासन नहीं दिया गया था।

Central Design and Engineering Bureau

1369. SHRI C. JANARDHANAN :
SHRI BHOGENDRA JHA :
SHRI DHIRESWAR KALITA :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether Government have sought the Soviet help to strengthen the Central Design and Engineering Bureau :

(b) if so, the nature and scope of assistance sought; and

(c) whether the Soviet Union has agreed to Government's request for help in this respect ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (c). Yes, Sir.

(b) A Team consisting of the officials of the Ministry and Hindustan Steel Ltd. is currently negotiating the nature and scope of this assistance with the Soviets in Moscow.

Proposal to Link Burnihat with Pragjyotish pur Station of Northeast Frontier Railway

1370. SHRI MANIBHAI J. PATEL : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is a proposal to link Burnihat with Pragjyotishpur station of the Northeast Frontier Railway;

(b) if so, the details thereof; and

(c) whether the estimates for survey and construction work for this project have since been received and if so, the details thereof ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No.

(b) and (c). Do not arise.

Expansion of Export Industries

1371. SHRI MANIBHAI J. PATEL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Ministry of Foreign Trade has made a request that restriction should not be placed on the expansion of export industries; and

(b) if so, the reaction of his Ministry thereto ?

THE MINISTER OF INDUSTRIAL AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b). Attention is invited to the answer given by the Minister of Foreign Trade on 19.11.69 in reply to Lok Sabha Starred Question No. 66. This matter is still under examination in the Ministry of Foreign Trade and no proposal has yet been received in this Ministry.

Talks between Chairman, Railway Board and International Development Association

1372. SHRI MANIBHAI J. PATEL : Will the Minister of RAILWAYS be pleased to state :

(a) whether a delegation led by Shri G. D. Khandelwal, Chairman, Railway Board, had talks in Washington with the International Development Association authorities for financing our import requirements; and

(b) if so, the outcome of the talks ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes, Sir.

(b) An agreement for a credit of $ 55 million has been concluded.

Metropolitan Transit Scheme for Cities Like Bombay and Calcutta

1373. SHRI MANIBHAI J. PATEL : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have examined the financial and administrative implications of the proposed Metropolitan Transit Scheme for cities like Bombay and Calcutta;

(b) if so, the details thereof;

(c) whether Government propose to render some financial assistance for the purpose; and

(d) if so, to what extent ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and (b). The financial and administrative implications are under examination by the Government.

(c) A decision regarding the policy, in the matter of financing of the Metropolitan Rail Transport Projects, is yet to be taken.

(d) Does not arise.

Land acquired by Heavy Engineering Corporation

1374. SHRI BHOGENDRA JHA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that a part of land acquired for the Heavy Engineering Corporation, Ranchi is lying vacant and that cultivation can be undertaken therein pending new constructions;

(b) whether the local displaced persons are demanding that the lands be settled with them for cultivation on temporary basis; and

(c) if so, the reaction of the management to the same ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) Of the land acquired for Heavy Engineering Corporation, about 2000 acres are lying vacant at present of this, 800 acres are unfit both for cultivation and house building purposes. The remaining vacant area will be utilised for extension of the township and allied facilities.

(b) There were requests from the local displaced persons some time ago for settlement of lands with them for agricultural purposes.

(c) The requests could not be acceded to owing to the likely legal complications and the availability of land at the time of future requirements.

Promotion of Engineering Assistants (Civil) Heavy Engineering Corporation

1375. SHRI BHOGENDRA JHA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether it is a fact that no seniority list has been prepared and that promotions in violation of the seniority and standing orders are made by the Heavy Engineering Corporation, Ranchi causing widespread dissatisfaction among its Engineering Assistants (Civil);

(b) if not, the details of the policy adopted for the promotion of the employees;

(c) whether the Engineering Assistants submitted a memorandum to the Chairman, Heavy Engineering Corporation demanding annulment of the order dated the 3rd August, 1968 regarding promotion and preparation of seniority list after circulation and hearing objections; and

(d) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) A seniority list of Engineering Assistants (Civil) of Heavy Engineering Corporation, Ranchi, has been prepared but it has not been possible to publish this as some of the Engineer Assistants (Civil) have gone to Court on the question of their seniority/promotion and the Court has issued an *ad interim* injunction against the company which has not so far been vacated.

(b) The management of the Company had taken a decision that those Engineer Assistants who were employed on jobs other than production and were appointed/promoted prior to Ist January, 1963 would be promoted to the scale of Rs. 350-575 if they were found otherwise suitable. This decision could not be implemented because of the injunction order of the Court referred to in part (a) above.

(c) Yes, Sir.

(d) As the Engineer Assistants (Civil) have taken the matter to Court, where it is *sub-judice*, it has not been possible for the Company to take any action.

Development of Tribal Areas of Bihar

1376. SHRI BHOGENDRA JHA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 5015 on the 26th August, 1969 and state :

(a) whether the information regarding development of Tribal areas in Bihar has since been collected;

(b) if so, the details thereof;

(c) whether Government propose to bring forward a legislation for the constitution of Statutory Development Board along with the Boards of Educational agrarian and irrigational development of the Jharkhand areas; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) Yes, Sir.

(b) The Government headed successively by Shri Harihar Singh and Shri Bhola Paswan Shastri had decided to set up a statutory planning and development board for the whole of Chotanagpur division and Santhal parganas district of Bhagalpur division. Shri Harihar Singh's Ministry formed a working group to formulate proposals regarding Statutory Board but the Ministry went out of office before it could consider the recommendations of the working group. Shri Bhola Paswan Shastri, the succeeding Chief Minister, announced in the State Legislative Assembly on 27th June, 1969 his Government's decision to constitute a statutory regional planning and development board for Chotanagpur division and Santhal Parganas District defining its powers, functions and jurisdictions.

(c) and (d) This matter is pending further examination by the State Government.

Shortage of Scooters and Motor-Cycles

1377. SHRI SHRICHAND GOYAL : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether there is an acute shortage of Scooters and Motor-Cycles in the country;

(b) whether some manufacturers have approached Government for producing the same;

(c) whether the manufacturers are generally discouraged and licences are not granted to them; and

(d) if so, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) While there is imbalance between the demand and supply in the case of Scooters, no such imbalance exists in the case of Motor-Cycles.

(b) A number of applications had been received from interested parties for the manufacture of scooters as well as Motor-Cycles.

(c) and (d). As there is no scope for the establishment of additional capacity for the manufacture of Motor Cycles, licences for the establishment of new undertakings for the manufacture of Motor-Cycles are at present not being granted and the applications received in the past for the manufacture of Motor Cycles have been rejected. As regards Scooters, Government have, after careful consideration of all aspects of the question of licensing additional capacity for the manufacture of scooters in the country, come to the conclusion that it will be preferable to have a project in the public sector for the manufacture of scooters with an indigenous design. Accordingly, Government have appointed a committee of Technical Experts to work out and advise them on a suitable indigenous design and programme of production of scooters in the public sector.

Government have also decided that, if any private sector party is prepared immediately to take up the production of scooters completely with indigenous know-how and materials, he should be allowed to do so. The Government have accordingly issued a public notice inviting applications by 31.1.1970 from interested entrepreneurs who are prepared to take up the production of scooters with completely indigenous know-how and materials and without any foreign collaboration.

In view of the above decision applications for the manufacture of scooters received from private parties in the past, which are

pending with Government are being rejected, as they involve foreign collaboration.

Reimbursement of Medical Bills to Railway employees

1378. SHRI SHRI CHAND GOYAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have any proposal to reimburse the medical bills of Railway Employees to the extent of the amount set aside in the budget per head for this purpose; and

(b) if not, the reasons thereof ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) No.

(b) The existing rules on reimbursement of medical expenditure are quite adequate and do not call for any revision.

Restriction on Selection as Class II Engineering staff on the Railway

1379. SHRI SHRI CHAND GOYAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether there is any restriction on Engineering staff that only after confirmation they can be considered for Class II selection;

(b) whether confirmation takes 10 to 15 years for the staff working in the Engineering department;

(c) if so, whether there is any proposal under contemplation of Government to waive off this restriction in case of engineering Graduates; and

(d) if not, the reasons therefor ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes.

(b) Confirmations are made in order of seniority subject to availability of vacancies.

(c) and (d). Permanency is a pre-requisite for selection to Class II. Unless they are confirmed in Class III they are not entitled to be considered for promotion to Class II which is by a positive act of selection.

Selection of Engineering graduates to Class II Services on the Railways

1380. SHRI SHRI CHAND GOYAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether hundreds of Engineering Graduates are working in the Railways as draftsmen;

(b) whether they are not considered for Class I service till their turn, according to seniority, reaches;

(c) the reasons for not placing such Graduates in Class II while their counterparts in other Central Government Departments get their automatic promotion; and

(d) the steps being taken to redress their grievances ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Information is being collected and will be laid on the Table of the Sabha.

(b) Only permanent Class III staff are empanelled for promotion to Class II and then to Class I in all Departments including Engineering Departments.

(c) Permanency is a prerequisite for selection to Class II. Unless they are confirmed in Class III they are not entitled to be considered for promotion to Class II by a positive act of selection.

(d) Class III employees are already given an incentive by way of a cash Award of Rs. 200/- on passing Part 'A' of the A.M.I E. Examination and 2 advance increments on passing Part 'B' of the Examination.

पश्चिम रेलवे में तार क्लर्कों/गाड़ी क्लर्कों तथा वाणिज्यिक क्लर्कों की श्रेणियों के पदों में श्रेणीबद्ध पदों की प्रतिशतता

1381. **श्री हुकम चन्द कछवाय :**
श्री ओंकार सिंह :
श्री स्वतन्त्र सिंह कोठारी ।

क्या रेलवे मन्त्री 29 अप्रैल, 1969 के अतारांकित प्रश्न संख्या 7980 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) पश्चिमी रेलवे में तार क्लर्कों, गाड़ी क्लर्कों, वाणिज्यिक क्लर्कों तथा अन्य श्रेणियों के पदों में श्रेणीबद्ध पदों की प्रतिशतता कितनी है तथा इस प्रतिशतता की तुलना में टिकट कलैक्टरों और संगचल टिकट निरीक्षकों की प्रतिशतता कितनी है ;

(ख) इस विषमता के क्या कारण हैं ;

(ग) क्या सरकार का विचार इस विषमता को दूर करने का है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

विधि तथा समाज कल्याण और रेलवे मन्त्री (श्री गोविन्द मेनन) : (क) एक विवरण सभा पटल पर रखा गया है । [**ग्रन्थालय में रखा गया । देखिये संख्या L. T. 2096/69**]

(ख) से (घ) . हर कोटि के विभिन्न पदक्रमों में कर्मचारियों के कर्तव्यों और दायित्वों को ध्यान में रखते हुए कर्मचारियों (इनमें प्रश्न के भाग (क) में निर्दिष्ट कर्मचारी भी शामिल हैं) की विभिन्न कोटियों के उच्चतर पदक्रमों में पदों के वितरण का प्रतिशत निर्धारित किया गया है । चूंकि कर्मचारियों की इन कोटियों के कर्तव्य और दायित्व एक दूसरे से बिल्कुल भिन्न हैं इसलिए कर्मचारियों की सभी कोटियों के लिए एक समान प्रतिशतता लागू नहीं की जा सकती । इस प्रकार कोई असंगति नहीं है ।

पश्चिमी रेलवे पर बिना टिकट यात्रा

1382. **श्री हुकम चन्द कछवाय :**
श्री ओंकार सिंह :
श्री स्वतन्त्र सिंह कोठारी :

क्या रेलवे मन्त्री 29 अप्रैल, 1969 के अतारांकित प्रश्न संख्या 7980 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) पश्चिम रेलवे में गत तीन वर्षों के दौरान छात्र, क्लर्कों, सतर्कता विभाग तथा अन्य अभिकरणों द्वारा कितने यात्री बिना टिकट यात्रा करते हुए पकड़े गये और उक्त यात्रियों से जुर्माने के रूप में कुल कितनी राशि वसूल की गई ;

(ख) बिना टिकट यात्रा करने वाले यात्रियों से संगचल टिकट निरीक्षकों द्वारा वसूल किए गए धन का ब्यौरा क्या है ;

(ग) बिना टिकट यात्रा को रोकने के लिये संगचल टिकट निरीक्षकों को छोड़ कर अन्य अभिकरणों पर किये गये खर्च का पृथक पृथक ब्यौरा क्या है और क्या सरकार इस खर्च के बारे में संतुष्ट है; और

(घ) यदि नहीं, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

विधि तथा समाज कल्याण और रेलवे मन्त्री (श्री गोविन्द मेनन) : (क) पश्चिम रेलवे में 1967 की अवधि में क्लर्कों, छात्रों, चौकसी विभाग और अन्य अभिकरणों द्वारा बिना टिकट यात्रा करते हुए पकड़े गये यात्रियों की संख्या उपलब्ध नहीं है । 1968 और 1969 (सितम्बर तक) की अवधि में इनकी संख्या क्रमशः 17534 और 10317 थी ।

तीन वर्षों (सितम्बर तक) की अवधि में इनसे किराये और अधिप्रभार के रूप में क्रमशः 91,781, 85,048 और 54,403 रुपये की राशि वसूल की गयी ।

(ख) इसी अवधि में (सितम्बर तक) चल टिकट परीक्षकों द्वारा बिना टिकट यात्रा करने वाले यात्रियों से क्रमशः 34,88,976, 39,43,158 और 29,78,364 रुपये की राशि वसूल की गयी।

(ग) और (घ). 1967, 1968 और 1969 (सितम्बर तक) के वर्षों में समाज सेवी संगठनों के स्वयम सेवकों एवम् छात्रों आदि जैसे अभिकरणों पर क्रमशः शून्य, 4, 184 और 2,251 रुपये की राशि खर्च हुई। इन आंकड़ों में टिकटों की जांच के काम पर लगाये गये चौकसी कर्मचारियों की लागत शामिल नहीं है क्योंकि ये चौकसी से सम्बन्धित कई अन्य काम करते हैं।

इस मद में जितना खर्च हुआ, वह इससे प्राप्त आमदनी की तुलना में बहुत कम और नगण्य है।

पश्चिम रेलवे में यात्री गाड़ियों के लिए परिचर

1383. **श्री हुकम चन्द कछवाय :**
श्री ओंकार सिंह :
श्री स्वतन्त्र सिंह कोठारी :

क्या रेलवे मन्त्री 29 अप्रैल, 1969 के अतारांकित प्रश्न संख्या 7980 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) पश्चिम रेलवे में सभी यात्री गाड़ियों में कितने परिचर काम कर रहे हैं ;

(ख) उन्हें किस प्रकार के कार्य करने पड़ते हैं तथा क्या उनको कार्य करने का प्रशिक्षण दिया जाता है ;

(ग) उनके काम के घण्टों, वेतनमानों तथा भत्तों का विवरण क्या है ;

(घ) क्या इस समय कुछ परिचर अस्थाई रूप से कार्य कर रहे हैं और यदि हां, तो उनको महीने में कितने दिन के लिए काम सौंपा जाता है ; और

(ङ) क्या सरकार को अस्थाई कर्मचारियों के चुनाव में अनेक प्रकार की गड़बड़ करने के सम्बन्ध में कुछ शिकायतें प्राप्त हुई है, और यदि हां, तो क्या सरकार ने नियुक्ति करने वाले प्राधिकारियों के विरुद्ध कोई कार्यवाही की है ?

विधि तथा समाज कल्याण और रेलवे मन्त्री (श्री गोविन्द मेनन) : (क) से (ङ). सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

पश्चिम रेलवे पर बिना टिकट यात्रा रोकने के लिए सतर्कता कर्मचारी

1384. **श्री हुकम चन्द कछवाय :**
श्री ओंकार सिंह :
श्री स्वतन्त्र सिंह कोठारी :

क्या रेलवे मन्त्री 29 अप्रैल, 1969 के अतारांकित प्रश्न संख्या 7980 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) पश्चिम रेलवे के सतर्कता कर्मचारियों द्वारा कितने यात्री बिना टिकट यात्रा करते पकड़े गये और सतर्कता कर्मचारियों पर रेलवे द्वारा अब तक कुल कितना धन खर्च किया गया ;

(ख) रेलवे कर्मचारियों की अनियमितताओं के विरुद्ध अब तक सतर्कता शाखा को कितनी शिकायतें प्राप्त हुई हैं और उन पर सरकार द्वारा क्या कार्यवाही की गई है ;

(ग) क्या सतर्कता शाखा के कर्मचारियों के विरुद्ध भी सरकार को शिकायतें प्राप्त हुई हैं और यदि हां, तो कितनी तथा किस किस प्रकार की ;

(घ) इन शिकायतों पर सरकार द्वारा क्या कार्यवाही की गई है और क्या इनकी

जांच करने के लिए कोई अन्य अभिकरण बनाया गया है ; और

(ङ) यदि हां, तो इस उक्त उच्च स्तरीय अभिकरण की मुख्य बातें क्या हैं और इस सम्बन्ध में उसका मत क्या है ?

विधि तथा समाज कल्याण और रेलवे मन्त्री (श्री गोविन्द मेनन) : (क) सामान्यता यात्रियों के टिकटों की जांच का काम टिकट जांच करने वाले कर्मचारियों द्वारा किया जाता है। सतर्कता कर्मचारियों द्वारा इस तरह की जांच यदाकदा ही की जाती है। पश्चिम रेलवे पर सतर्कता कर्मचारियों द्वारा पकड़े गये बिना टिकट यात्रियों के आंकड़े अलग से उपलब्ध नहीं हैं।

पश्चिम रेलवे में सतर्कता कर्मचारियों पर प्रतिवर्ष लगभग 5.60 लाख रुपया खर्च किया जाता है।

(ख) से (ङ) . सूचना मंगायी जा रही है और सभा पटल पर रख दी जायेगी।

पश्चिमी रेलवे में सभी तृतीय श्रेणी शायिकाओं से टी० टी० आई० को हटाना

1385. **श्री हुकम चन्द कछवाय :**
श्री ओंकार सिंह :
श्री स्वतन्त्र सिंह कोठारी :

क्या रेलवे मन्त्री 29 अप्रैल, 1969 के अतारांकित प्रश्न संख्या 7980 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि पश्चिम रेलवे में सभी तृतीय श्रेणी शायिकाओं से टी० टी० आई० को हटाने के पश्चात उनका कार्य परिचरों (अटेन्डैन्टों) से लिया जाता है, यदि हां, तो इसके क्या कारण हैं ;

(ख) रेलवे ने अब तक इस प्रकार कितनी राशि की बचत की है और इससे कितने टी० सी० और टी० टी० आई के भविष्य में पदोन्नति होने पर प्रभाव पड़ा है ;

(ग) क्या यह भी सच है कि हाल में पश्चिम रेलवे में टी० टी० आई० की वर्दी में परिवर्तन किया गया था और यदि हां, तो उनकी वर्दियों का रंग सफेद से खाकी करने के क्या कारण हैं ;

(घ) रेलवे कर्मचारियों की विभिन्न श्रेणियों को दी गई वर्दियों का उनके रंग समेत विवरण क्या है तथा उनको कितने समय बाद पुनः दिया जाता है और क्या ऐसी वर्दियों की एक साथ इकट्ठी सिलाई की जाती है ; और

(ङ) क्या सरकार को इस सम्बन्ध में कर्मचारियों में असंतोष के बारे में शिकायतें प्राप्त हुई हैं और यदि हां, तो वे क्या हैं ?

विधि तथा समाज कल्याण और रेलवे मन्त्री (श्री गोविन्द मेनन) : (क) से (ङ) . सूचना इकट्ठी की जा रही है और सभा-पटल पर रख दी जायेगी।

Attack o 31 Up Janta Express on ., 1969

1386. SHRI K. BARUA :
SHRI MAYAVAN :
SHRI N. R. LASKAR :
SHRI CHENGALRAYA NAIDU :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that several passengers were killed when a violent mob attacked 31 Up Janta Express from Delhi on the morning of 25th September, 1969 ;

(b) if so, the total number of passengers killed and injured ; and

(c) whether any compensation was given to the families of the persons killed or to the injured ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) and (b) .

Yes. As a result of mob attack on 31 Up Janata Express on the evening af 25th September, 1969 at Ambliyasan station of Western Railway, 12 persons were injured out of which 11 died.

(c) No.

भारतीय रेलवे की छोटी लाइनों के लिये इंजनों, यात्री डिब्बों तथा माल डिब्बों का निर्माण

1387. **श्री यशवन्त सिंह कुशवाह** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) भारतीय रेलवे की छोटी लाइनों के लिये अपेक्षित इंजनों, यात्री डिब्बों तथा माल डिब्बों के निर्माण के लिये क्या प्रबन्ध किये गये हैं, इस उद्देश्य के लिये कितनी उत्पादन क्षमता निर्धारित की गई है तथा प्राप्त हुई सफलताओं का ब्योरा क्या है; और

(ख) क्या सरकार ने छोटी लाइनों के बारे में कोई दीर्घकालीन विकास योजना अपनाने का निर्णय किया है ?

विधि तथा समाज कल्याण और रेलवे मंत्री (श्री गोविन्द मेनन) : (क) भारतीय रेलों में छोटी लाइन के लिए रेलवे इंजन (लोकोमोटिव), सवारी और माल डिब्बों के निर्माण के लिए की गयी व्यवस्था तथा तत्सम्बन्धी उपलब्ध क्षमता का ब्योरा नीचे दिया गया है :—

(i) चितरंजन इंजन कारखाने में 1969-70 से 1973-74 तक पांच वर्षों की अवधि में बदलाव के लिए छोटी लाइन के 10 डीजल रेल इंजन बनाने की योजना है और वहां उनके निर्माण के लिए क्षमता का विकास किया जा रहा है ।

(ii) छोटी लाइन के सवारी डिब्बों की जरूरतों को पूरा करने के लिए रेलवे कारखानों में क्षमता मौजूद है ।

(iii) बड़ी लाइन और मीटर लाइन के लिए माल डिब्बों का उत्पादन करने वाले निजी तथा रेलवे कारखाने इस स्थिति में हैं कि वे छोटी लाइन के माल डिब्बों का निर्माण कर सकें । आवश्यकता के अनुसार उन्हें आर्डर भी दिये जाते हैं ।

(ख) मीटर लाइन के चुने हुए खण्डों को उत्तरोत्तर बड़ी लाइन में बदलने के लिए एक दीर्घकालीन भावी योजना तैयार की जा रही है ।

नेत्रहीनों के कल्याण के लिए विश्व परिषद का सम्मेलन

1388. **श्री यशवन्त सिंह कुशवाह** : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नई दिल्ली में नेत्रहीनों के कल्याण के लिए विश्व परिषद का चौथा सम्मेलन समाप्त हो गया है;

(ख) उक्त सम्मेलन में कितने तथा किन-किन देशों के प्रतिनिधियों ने भाग लिया; और

(ग) सम्मेलन की सफलताओं का ब्योरा क्या है ?

विधि मंत्रालय तथा समाज कल्याण विभाग में राज्य मंत्री (डा० (श्रीमती) फूल-रेणु गुह) : (क) हां, श्रीमान ।

(ख) इस सम्मेलन को बुलाने वाली नेत्रहीनों के लिए राष्ट्रीय संस्था के अनुसार निम्नलिखित देशों के 170 प्रतिनिधियों ने सम्मेलन में भाग लिया था :—

अफगानिस्तान, अर्जेंनटाइना, आस्ट्रेलिया, बेलजियम, ब्राजील, बुल्गारिया, कनाडा, श्रीलंका, डेनमार्क, फ्रांस, जर्मन डेमोक्रेटिक रिपब्लिक, जर्मन फेडरल रिपब्लिक, इंडोनेशिया,

ईरान, इटली, जापान, केन्या, कोरिया, लिबिया, नेपाल, नेदरलैंड, न्यूजीलैंड, नाइजीरिया, नार्वे, पाकिस्तान, साउदी अरब, स्पेन, स्वीडन, ताइवान, थाइलैंड, ट्रिनीदाद, रूस, इंगलैंड, अमेरिका, पश्चिमी समोआ, यूगोस्लाविया ।

(ग) इस सम्मेलन का प्रमुख विषय "विज्ञान के युग में नेत्रहीन" था । इस विषय के अनुसार सम्मेलन ने तकनीकी सूचना तथा व्यवसायिक जानकारी को फैलाने पर ध्यान दिया था ।

सम्मेलन ने नेत्रहीनों की शिक्षा, प्रशिक्षण तथा पुनर्वास के तथा अंधेपन को रोकने के लगभग प्रत्येक पहलु के बारे में 9 विस्तृत संकल्प अपनाए ।

Opening of Train Halt at Dhana Ladanpur between Bhiwani and Manheru Stations (Northern Railway)

1390. SHRI RAM KISHAN GUPTA : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 5076 on the 26th August, 1969 and state :

(a) the progress made so far in opening of contract or operated train halt at Dhana Ladanpur between Bhiwani and Manheru Stations on the Rewari-Bhatinda section of Northern Railway; and

(b) the time by which it will be opened ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON): (a) AND (b). The formalities regarding naming of the halt between Bhiwani and Manheru stations have since been completed. Necessary arrangements have also been made for the construction of the halt station and applications have been invited for appointment of a halt contractor. After the finalisation of these preliminaries, the halt will be opened for traffic.

Manufacture of Tractor and Diesel Engines with German Collaboration

1391. SHRI HIMATSINGKA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the broad details of the units for tractor and diesel engine production to be set up at Hyderabad with the German collaboration under the Fourth Five Year Plan; and

(b) the extent to which additional capacity in respect of these industries is proposed to be licensed in the private and public sectors, respectively, under the Fourth Plan; how far such capacity has already been licensed; to which companies such Letters of Intent have been issued and the details of such licences ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Two projects to be set up at Hyderabad for the manufacture of tractors (including diesel engines) with collaboration from German agencies have been approved in principle. These are :--

(i) Manufacture of Rs-09 (20 HP) tractors with a capacity of 10,000 Nos. per annum by M/s. Indian Agro Machines Bombay in collaboration with M/s Traktorenwerke Schoenebeck of the German Democratic Republic, and

(ii) Manufacture of Guldner tractors of four different HP ranges with a total capacity of 10,000 Nos. per annum by Dr. R. Kemal of Hyderabad in collaboration with M/s. Linde Guldner of West Germany.

(b) It has been estimated that the demand for agricultural tractors by the end of the 4th Plan period will be 90,000 Nos. per annum. It is proposed to approve the establishment of adequate additional capacity that may be required to supplement existing capacity in order to meet the estimated demand. The details of the schemes so far approved in addition to the two schemes mentioned at (a) above are as under :--

Name of the Party	*Tractor model*	*Annual capacity*
1	2	3
M/s. Ghazibad Engg. Co. Pvt. Ltd., New Delhi.	DT-14 B	10,000 Nos.

1	2	3
(2) M/s Escorts Ltd., New Delhi.	Ford (45 HP)	6,000 Nos.
(3) M/s. Kirloskar Bros, Ltd., Poona.	Deutz (4 models)	10,000 Nos.
(4) M/s. Perfect Tractors Ltd., Patiala.	Hanomag (35 HP)	5,000 Nos.
(5) M/s. Prem Agro Engg. Corpn , Delhi.	U-500 U-650 U-651	5,000 Nos.

Three more private sector schemes envisaging a total capacity of 34,000 Nos. per annum are under consideration. Government have also under consideration a proposal to undertake manufacture of 20 HP tractors (12,000 Nos. per annum) by utilising the spare capacity available in some of the public sector undertakings.

Completion of Foundry Forge Project of H. E C. Ranchi

1392. SHRI HIMATSINGKA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) How far the Foundry Forge Project of the Heavy Engineering Corporation, Ranchi has been completed;

(b) how far the project has under-gone delay;

(c) the reasons for this delay; and

(d) the steps taken to complete it forthwith and by what time it is likely to be possible ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (d) . Except for a 6000 tonnes press which is expected to be installed in 1971, the Foundry Forge Plant is complete. There has been a delay of about two years in the completion of this plant and this is mainly due to the necessity for change-over to pile foundation from the conventional type due to sub-soil conditions and low safe bearing capacitiy of soil. In the beginning there was some difficulty in procurement of steel plates and sections required fer fabrications.

Sale of Shares of M/s. Jessop and Co. by Shri S. P. Jain

1393. SHRI MADHU LIMAYE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government/Prime Minister has received any communication about the Arbitrator's award in regard to the sale of Jessop and Companys shares by Shri S. P. Jain to Government;

(b) whether it is a fact that for shares exceeding one million of face value of Rs. 10 per share and which is currently being quoted at Rs. 14.65. Government have been asked by the Arbitrator to pay a fantastic price of Rs 50 per share plus interest on the margin between the money paid to Shri S. P. Jain on account and the price fixed by the Arbitrator;

(c) whether Government have also been asked by Members of Parliament to stop implementation of the award and to reopen the whole issue; and

(d) if so, the reaction of Government to this request as also the award of the Arbitrator which openly favours Shri S. P. Jain ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (c) . Yes Sir A letter dated 22.9.1969 was received from Shri Madhu Limaye, MP.

(c) and (d) In order to acquire controlling rights in Jessop and Co. Ltd., the Government negotiated with Shri S. P. Jain and his associates for the sale of 11,23,300 equity shares which constituted 55% of the equity capital of the Company. They agreed to sell these shares and an agreement in this behalf was signed on 18.8.65 between the President of India and the Sellors It was also agreed by a Supplemental Agreement signed on 19.8 .5 between

the parties to refer the question of final fixation of the price of the shares to the mutually-agreed arbitrator, Shri S. K. Das, retired judge of the Supreme Court. Under this agreement, the Arbitrator was required to take into consideration inter-alia, the value of the assets (tangible and intangible) including investments, know-how goodwill and profit potentiality of M/s. Jessop & Co. Ltd. and also all debts and claims of and liabilities due by M/s. Jessop & Co. Ltd. as on the date of the said agreement and the fact that the said shares represent the controlling interest in this Company. The arbitrator gave his award on 21st April, 69. Taking all the circumstances into account, including the nature of the award, the award was accepted by Government and payment of the difference of the amount between, on account, payment and the awarded price, along with interest on the difference at the rate of 1% p. a. over the Reserve Bank rate, as required under the agreements dated 19.8.69, was made to the Sellers on 26.5.69. (Copies of the two agreements were placed in the Parliament Library in October, 1965).

Grievances of Railway Travellers

1395. SHRI MADHU LIMAYE : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received any complaint made by a Nagpur resident on the 27th June, 1969 and forwarded by a Member of Parliament in regard to the grievances of Railway travellers;

(b) what are the main suggestions in this communication; and

(c) the reaction of Government to these suggestions ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) Yes.

(b) and (c). A statement is laid on the Table of the House. [*See* No. LT-2097/69]

Guards of Danapur Division, Eastern Railway

1396 SHRI MADHU LIMAYE : Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have received any representation of the Guards of the Danapur Division, Eastern Railway;

(b) if so, the main grievances of those guards; and

(c) the steps taken by Government to redress them ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : (a) to (c). Information is being collected and will be laid on the Table of the Sabha.

Government nominated Directors in Private Industrial Establishments

1398. SHRI S. C. SAMANTA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the reasons why the nominated Directors of the Government of India in private industrial establishments are not playing active role in taking policy decisions and giving proper directions; and

(b) the steps now being taken to activise them ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) It is not correct to assume that Government Directors on Private Companies are not discharging their duties.

(b) Does not arise.

Control on rising prices of Cars and their Spare Parts

1399. SHRI S. C. SAMANTA : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the steps taken to arrest the rising prices of cars manufactured in India;

(b) whether any piece of legislation is contemplated to be introduced in the current session to curb the practice of car manufacturers to increase prices of their products unilaterally; and

(c) whether any steps are contemplated to be taken in respect of the car parts, the prices of which are also soaring beyond reason ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) While to the extent of rises in costs of materials and labour rises in prices of end products such as cars manufactured in the country may not be avoidable, Government have taken steps to ensure that the selling prices of the cars are fair and reasonable. This has been done by notifying with effect from the 21st September, 1969 the ceiling prices of indigenously manufactured cars under Section 18G of the industries (Development and Regulation) Act, 1951.

(b) No, Sir.

(c) Instructions have been issued to the manufacturers, Dealers and importers of automobile parts that the selling price of the parts should not exceed the c. i. f. cost of the parts (if imported) by more than a specified percentage.

भारी इंजीनियरिंग निगम, रांची में क्षमता से कम उत्पादन

1400. श्री क० मि० मधुकर :
श्री रवि राय :
श्री महाराज सिंह भारती :
श्री एन० शिवप्पा :

क्या इस्पात तथा भारी इंजीनियरिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को भारी इंजीनियरिंग निगम रांची के क्षमता से कम काम करने के कारणों का पता है;

(ख) यदि हां, तो उसका ब्योरा क्या है;

(ग) भारी इंजीनियरिंग निगम के उत्पादन की देश में पूर्ण खपत होने के क्या कारण हैं;

(घ) क्या यह सच है कि इन वस्तुओं की देश में कोई मांग नहीं है या देश में पर्याप्त मंडियां नहीं हैं;

(ङ) क्या सरकार ने भारी इंजीनियरिंग निगम में पूरी क्षमता पर उत्पादन और देश की मण्डियों में उसकी खपत करने की कोई योजना बनाई है; और

(च) यदि हां, तो उसका ब्योरा क्या है ?

इस्पात तथा भारी इंजीनियरी मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त) : (क) और (ख). इस तरह के कारखानों का परिपक्वता काल अवश्य ही लंबा होता है क्योंकि उत्पादन धीरे-धीरे बढ़ता है और जब कामगार भारी और आधुनिक तकनीकी यंत्रों और उपकरणों पर कार्य करने की कुशलता प्राप्त कर लेते हैं तब उत्पादकता बढ़ती है। भारी इंजीनियरी निगम के कारखानों में उत्पादन स्तर निर्धारित क्षमता तक अभी पहुंचना है। वर्ष 1968-69 की अवधि में अनुमानित और वास्तविक उत्पादन इस प्रकार रहा :

	अनुमानित	वास्तविक
भारी मशीनें बनाने का कारखाना	30,000 टन	23,849.20 टन
फाउण्ड्री फोर्ज प्लांट	21,650 टन	16,641.82 टन
भारी मशीनी औजार बनाने का कारखाना	11	8

(ग) और (घ). इन कारखानों के अधिकांश उत्पादन खरीदारों की विशिष्ट आवश्यकताओं के अनुसार बनते हैं। भारी इंजीनियरी निगम ने अब तक देश के अन्दर

की ऐसी आवश्यकताओं की पूर्ति के लिए उपकरण सप्लाई किया है। अतः उत्पादन विशिष्ट क्रयादेशों के लिए हुआ है। भारी इंजीनियरी निगम द्वारा उत्पादित उपकरणों की मांग आवश्यक रूप से इस्पात मिलों के लगाने के कार्यक्रम पर निर्भर है। इस समय भारी इंजीनियरी निगम के भारी मशीनें बनाने के कार्यक्रम की क्षमता 1971-72 के वर्षारम्भ तक बुक की जा चुकी है।

(ङ) और (च). इस्पात कारखाने लगाने के कार्यक्रम का निर्धारण करते समय सरकार भारी इंजीनियरी निगम की क्षमता के उपयोग की आवश्यकता का ध्यान रखती है।

12.05 hrs.

CALLING ATTENTIONTO MATTER OF URGENT PUBLIC IMPORTANCE

Strike by workers of Telco and other engineering concerns.

SHRIMATI TARKESHWARI SINHA (BASTI) : I call the Attention of the Minister of Labour, Employment and Rehabilitation to the following matter of urgent public importance and request that he may make a statement thereon :

> The serious situation arising out of strike by 40,000 workers of TELCO and other engineering concerns in Jamshedpur for implementation of Central Board Wage-rates.

THE MINISTER OF FOOD AND AGRICULTURE AND LABOUR EMPLOYMENT AND REHABILITATION (SHRI JAGJIWAN RAM) : About thirty to thirty five thousand workers of seven major engineering establishments in Jamshedpur have been on strike from the 18th of November, 1969 to press their demand for higher wages. The strike followed a series of as yet inconclusive meeting of the State level tripartite committee set up to go into the matter. This Committee was constituted in pursuance of the unanimous agreement reached at an earlier tripartite meeting held at Patna on the 13th of September, 1969 for the purpose of working out an agreed wage structure for workers in the Engineering Industry in the State of Bihar, in the context of the Report of the Central Wage Board for Engineering Industries. The Wage Board's recommendations not having been unanimous, the approach to implementation has been in terms of State region-wise settlements. The State level Tripartite Committee last met on November 15, 16 and 17, 1969. During the course of these discussions, the Committee was given to understand that the strike at Jamshedpur would take place from the 18th of November 1969, unless the committee was able to bring about a wage settlement before then.

The Labour relation machinery of State Government of Bihar is seized of it. The needed law and order arrangements at Jamshedpur have been provided. The State authorities have appealed to the workers to resume work so that the tripartite negotiations can be carried forward in the proper atmosphere.

We are in touch with the State Government and have advised them to try and bring the parties together for further negotiations.

I will take this opportunity to appeal to the workers to withdraw the strike and to the employers to withdraw their withdrawal from the tripartite negotiations.

SHRIMATI TARKESHWARI SINHA : The workers have resorted to this strike because they have failed to get their grievances redressed by other means. It has been stated on and off by the Central Government as well as the State Governments that they would use their good offices and their machinery to see that the wage board awards are implemented Secondly, is it not a fact that at the present moment the Bihar Assembly stands suspended and, therefore, it is the responsibility of the Central Government to take an active interest in the settlement of this issue ? In this context, may I know whether the representatives of the workers and the management have been called here to see that a settlement is arrived at? I know that they are here but I do not know whether it has been at the instance of the Government of India that they are here. Then, may I have an assurance from the hon. Minister that this matter will be settled by direct initiative of the Central Government so that a large number of workers may

again go back to work ? Most of the gheraos are taking place in this country primarily for the reason that in spite of the fact that the wage board awards are mandatory the management refuses to implement them. Is it a fact that the government machinery is so weak that it cannot exercise its influence to see that the workers' rightful claims are accepted ?

SHRI JAGJIWAN RAM : As I have stated earlier, it is a fact that the recommendation of the wage board was not unanimous. Therefore, at a meeting held here some time back it was decided in consultation with the representatives of workers, employers and the State Governments that efforts should be made by the State Government to have a State-wise or region-wise settlement. The State Government wanted some time to negotiate with the parties at the State level.

SHRI S. M. BANERJEE (Kanpur) : There is no elected government in the State.

SHRI JAGJIWAN RAM: In some States settlements have been effected. Here also when the tripartite negotiations were going on at one stage it appeared that the settlement was within reach. Knowing the area of difference between the employers and the employees, I have no doubt that if a further negotiation takes place a final settlement can be effected in the next week or two. The Advisor of the Bihar Government was here and he had discussions with the officials of the Labour Ministry. One or two representatives of employers were also here; may be they are here even today. Following the break down of the negotiation the representatives of employers wrote to the government that they are withdrawing from the tripartite negotiations. That is why I said that let the workers withdraw the strike and the employers withdraw their withdrawal.

SHRI YOGENDRA SHARMA (Begusarai) : What about victimisation ?

SHRI S. M. BANERJEE : They will victimise every workers. Last time Tatas and others did it.

SHRI JAGJIWAN RAM : It has been our approach that in such cases victimisation should be done a way with. I would still appeal to the workers and employers to sit around a table and discuss the problem and I have have no doubt that the area of difference being very narrow the final settlement can be reached within the course of the next few days.

श्री भोगेन्द्र झा (जयनगर) : मन्त्री महोदय यहीं पर ट्रिपार्टाइट मीटिंग क्यों नहीं कर लेते ? सभी दल यहां पर मौजूद हैं ।

अध्यक्ष महोदय : जिन सदस्यों के नाम हैं पहले वे तो हो जायं ।

श्री भोगेन्द्र झा : मैं तो सिर्फ सुझाव दे रहा हूं कि तीनों दल यहां पर मौजूद हैं, मन्त्री महोदय उनकी मीटिंग क्यों नहीं कर लेते हैं । शायद मन्त्री जी अपने जवाब को स्पष्ट करना चाहते हैं ।

MR. SPEAKER : I am very sorry. A question can be asked only by the hon. Member calling attention of the Minister. He can get up and say that he is not satisfied.

श्री भोगेन्द्र झा : यह प्राइवेट बात नहीं हो रही है, सदन में हो रही है । सवाल यहां पूछा गया है, हम स्थिति को समझना चाहेंगे, मन्त्री जी स्पष्ट करें ।

MR. SPEAKER : I will have to allow everyone if I depart from the practice.

श्री बलराज मधोक (दक्षिण दिल्ली) : अध्यक्ष महोदय, मैं मन्त्री महोदय के इस बयान का स्वागत करता हूं कि उनके बारे में यहां कुछ बात चीत की जायगी । पर मैं जानना चाहता हूं कि यह जो सेन्ट्रल गवर्नमेंट ने नेशनल वेज बोर्ड मुकर्रर किया था, वह वेजबोर्ड कब मुकर्रर हुआ था, कितने साल उसने काम किया और वह इतने सालों में कोई यूनानिमस रिपोर्ट क्यों नहीं दे पाया । और अब आप कहते हैं कि क्यों कि उसका अवार्ड यूनानिमस नहीं है इस

श्री बलराज मधोक

लिए हम रीजनलवाइज या स्टेटवाइज बात करेंगे। मैं जानना चाहता हूं कि इस देश के अन्दर एक इंजीनियरिंग इन्डस्ट्री ही नहीं है, और इंडस्ट्रीज भी है, और महंगाई सब जगह बराबर है तो आप सारे देश के लिए वेज बोर्ड मुकर्रर करके इन्जीनियरिंग वर्कर्स को दो महीने के अन्दर अवार्ड देंगे, और वह अवार्ड सब पर लागू हो, इस पर आप विचार करने के लिए तैयार हैं ?

दूसरा सवाल यह है कि क्या यह सत्य नहीं है कि प्राइवेट सैक्टर के जो कारखाने बिहार में हैं उनमें काम करने वालों की टर्म्स और कन्डीशन्स पब्लिक सैक्टर के कारखानों से अच्छी हैं। इसलिए सरकार पब्लिक सैक्टर के जो वर्कर्स हैं क्या उनको इस प्रकार के माडल टर्म्स देगी ताकि बाकियों के लिए वह मौडल का काम कर सके

तीसरा सवाल यह है कि ... क्योंकि बिहार में स्टेट गवर्नमेंट नहीं है, सेन्ट्रल गवर्नमेंट की डायरेक्ट जिम्मेदारी है, इसलिये सेन्ट्रल गवर्नमेंट यहां पर ट्रिपार्टाइट कानफ्रेंस बुलाए जिसमें केन्द्रीय सरकार और प्रान्तीय सरकार के प्रतिनिधि रहें, दूसरे ऐम्प्लायर के प्रतिनिधि हों और तीसरे वर्कर्स के प्रतिनिधि हों। इसलिए बजाय पटना के दिल्ली के अन्दर क्या केन्द्रीय सरकार मीटिंग बुलायेगी ताकि दो, तीन दिन के अन्दर इसका फैसला हो जाये ?

श्री जगजीवन राम : जितने सवाल पूछे गए हैं वे तो वेज बोर्ड की रिकमन्डेशन में मौजूद है। लेकिन मैं बता देना चाहूंगा कि 1964 में बनाया गया था। बीच ... इंटरिम रिलीफ दी थी। उसके बाद जनवरी, 1969 में उसकी फाइनल रिपोर्ट आयी थी। यह भी कहना ठीक नहीं होगा कि वेज बोर्ड ने सारे देश के लिए एक ही वेज रिकमेन्ड की थी। उन्होंने अलग अलग कारखाने की जो क्षमता है उसको दृष्टिकोण में रख कर के देश के अलग अलग हिस्सों में जो मजदूरी का मान है उसको देख कर के अलग अलग सिफारिशें की थी। इसलिए यह कहना कि स्टेटवाइज करेंगे तो गड़बड़ हो जायेगी, ठीक नहीं है। सारे देश के लिए कोई एक वेतन मान करना मुनासिब नहीं है और उसमें वक्त भी बहुत लगेगा। बिहार में सरकार नहीं है तो इसके इतने ही माने हैं कि पार्लियामेंट में वहां का प्रश्न लाया जा सकता है। लेकिन बिहार में सरकार न होने से यह माने नहीं होते कि केन्द्रीय सरकार के सभी अफसर वहां जाकर काम करने लगें।

श्री योगेन्द्र शर्मा : लेकिन क्या यह सही नहीं है कि जमसेदपुर और रांची वेज के मामले में कलकत्ता जोन में है।

श्री जगजीवन राम : यह प्रश्न भी उठाया गया कि यदि ऐम्प्लायर और वर्कर्स के प्रतिनिधि यहां पर हों तो बातचीत कर ली जाय। तो मुझे मालूम नहीं है कि वर्कर्स और ऐम्प्लायर के सभी रिप्रेजेन्टेटिव यहां हैं। लेकिन मैं पता लगाऊंगा। अगर ऐम्प्लायर और वर्कर्स के प्रतिनिधि यहां हुए तो एक कोशिश की जायगी कि जल्दी से जल्दी आपस में मिल कर के इस मामले का फैसला करें।

श्री बलराज मधोक : मेरा कहना यह था कि आप स्वयं इनिशियेटिव लेंगे ? इस मामले में आप इनिशियेटिव ले कर वर्कर्स के नुमाइन्दे और एम्प्लायर के नुमाइन्दे यहां बुला कर अपने नेतृत्व में फैसला करा दें ताकि मामला लम्बा न चले। क्या आप ऐसा करने को तैयार है ?

श्री जगजीवन राम : मैं वही कह रहा था कि पता लगाऊंगा। अगर आवश्यकता होगी मेरे बीच में पड़ने की तो मैं भी पड़ने में हिचकिचाहट नहीं करूंगा।

SHRI K. N. PANDEY (Padrauna) : Sir, I rise on a point of order. The idea of appointing a wage board was evolved during the Third Plan to maintain industrial peace in the country and to have uniformity in wages. Now, the hon. Minister says that

the States have to negotiate on the wage issue which will mean that each State will have a different wage pattern. How is it in consonance with the idea evolved during the Third Plan ?

MR. SPEAKER : This is no point of order. I request you not to get up on any pretext to raise a point of order. There is no point order.

श्री मुहम्मद इस्माइल (बेरकपुर) : मन्त्री महोदय ने कहा है कि वेज बोर्ड में अलग अलग हिस्सों में जो मजदूरी का मान है उसको देख कर अपनी सिफारिशें की थीं। लेकिन यह जो घटना घटी है इसकी पूरी जिम्मेदारी सेन्ट्रल गवर्नमेंट की है। कैसे ? वेज बोर्ड ने जोनल तरीके से फैसला करने का सिद्धान्त स्वीकार किया और बंगाल में उसी के अनुसार उस सिद्धान्त को स्वीकार कर लिया गया। लेकिन बिहार सरकार ने नहीं किया। वहां सेन्ट्रल गवर्नमेंट ने जाकर मीटिंग बुलायी। जब बंगाल में वह सिद्धान्त स्वीकार हुआ, और जमशेदपुर भी उसी जोन में आता है तो फिर इतनी देर क्यों की गयी। अक्टूबर के महीने में मैं वहां मौजूद था। अक्टूबर में टिन प्लेट की स्ट्राइक हुई, नवम्बर में वहां की सरकार ने यह ऐश्योरेंस दिया कि 17 तारीख को इंटरिम रिलीफ के बारे में हम इम्प्लीमेंटेशन कमेटी की मीटिंग पटना में करेंगे। पहले स्ट्राइक विदड्रा हो। मगर कुछ नहीं हुआ। यह स्ट्राइक बिहार सरकार की वजह से है। यह ईस्टर्न जोन का मामला है जहां पर एम्प्लायर की एक आर्गेनाइजेशन कलकत्ता में भी मौजूद है। वहां तो वेज बोर्ड की जोनल बेसिस वाली सिफारिश के सिद्धान्त को स्वीकार कर लिया गया लेकिन बिहार में सरकार उसको नहीं करा सकी।

अभी बिहार सरकार ने स्ट्राइक को इल्लीगल घोषित किया है, और एम्प्लायर ने यह नोटिस दिया है कि वर्कर्स जोइन करें, सरकार भी वही चाहती है कि वर्कर्स जोइन करें। इसलिये मेरा सुझाव है कि ऐम्प्लायर यहां मौजूद हैं, एम्प्लाईज भी यहां मौजूद हैं और बिहार के श्री टी. पी. सिंह, जो ऐडवाइजर हैं, वह भी यहां मौजूद हैं, जो वहां निगोशियेट कर रहे थे। और हमारे मन्त्री जी भी यहां मौजूद हैं अतः वह दो, तीन दिन के अन्दर मीटिंग करा कर इसका फैसला करा दें। यह सम्भव है, वह करा सकते हैं। लेकिन अगर यह नहीं हुआ तो जैसी परिस्थितियां मैंने वहां देखी है, वैसी ही हालत एच. ई. सी. में भी होगी वहां, भी स्ट्राइक होगी और एक भयानक परिस्थिति पैदा होगी जिसकी पूरी जिम्मेदारी इस सरकार पर होगी।

इसलिए मेरा यही कहना है कि जब सब यहीं मौजूद हैं तो मन्त्री जी दो, तीन दिन के अन्दर निगोशियेशन्स करा कर इसका फैसला करा दें सरकार का यह कहना कि स्ट्राइक को विदड्रा कर लें मजदूर यह बिलकुल फिजूल बात है, यह नहीं होगा।

श्री जगजीवनराम : मैंने जवाब दे दिया है, फिर दोहराये देता हूं। जैसा मैंने कहा कि मुझे जानकारी नहीं है कि ऐम्प्लायर के सभी प्रतिनिधि और वर्कर्स के सभी प्रतिनिधि यहां हैं। मैंने यही कहा कि मैं पता लगाऊंगा। अगर यहां हैं तो अधिकारियों से कहूंगा कि यहां उनको बैठावें और अगर आवश्यकता हुई तो उनको बुलाकर के या वहां पर मिलकर के जल्दी से जल्दी यह मसला तय हो उसका प्रयत्न किया जायेगा।

SHRI JYOTIMORY BASU (Diamond Harbour) : And make a Statement on the floor of the House.

श्री मोहम्मद इस्माइल : अपील न करें, फैसले की तरफ पहले जायें।

अध्यक्ष महोदय : जिनके नाम नहीं हैं कालिंग अटेन्शन मोशन में, आप माफ करें उनको वक्त नहीं दे सकता

SHRIMATI SUCHETA KRIPALANI (Gonda) : The hon. Minister has himself admitted that the tripartite talks have failed and the workers have gone on strike. He has also said that the recommendations of

[Shrimati Sucheta Kripalani]

the Wage Board were not unanimous, that there were four different recommendations which were conflicting and therefore, the work is more difficult and the tripartite conference has to assume more responsibility and to practically discuss it *de novo* and arrive at a workable solution. Now, the State Government having failed, may I suggest that the Central Government should call the tripartite conference here and assume full responsibilty for bringing about a workable solution ?

He has also very kindly said that he is appealing to the workers to withdraw the strike and also appealing to the employers to participate in the tripartite conference which is very good. I was going to ask him to do that. I would now ask the Minister to make a firm announcement that none of the workers will be victimised. On that basis the workers should be asked to resume work. A firm date should be announced for the tripartite conference and the Central Government should assume entire responsibility for bringing about a settlement in the matter.

SHRI JAGJIWAN RAM : At this stage I would reply that the State Government cannot be completely kept out of the picture. It should not be forgotten that it is a matter in the State's sphere. Therefore, the State Government will have to deal with this question. But we will give our good offices as I have already said.

SHRI S. M. BANERJEE : Mr. Bhagat went to Calcutta during the jute mills strike. I would request you to kindly intervene effectively. Otherwise TATAS will never implement. I can assure you.

SHRI JAGJIWAN RAM : As I have said, we will give our good offices to see that the parties are brought to the negotiation, table and negotiations take place and a final settlement is reached within a very short time. (*Interruptions*).

AN HON. MEMBER: Bihar representatives are also here.

SOME HON. MEMBERS : What about victimisation ?

SHRI JAGJIWAN RAM : I have say about that also.

12.22 hrs.

PAPER LAID ON THE TABLE

Registration of Electors (Third Amendment) Rules, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) :

I beg to lay on the Table a copy of the Registration of Electors (Third Amendment) Rules, 1969, published in Notification No. S O. 4540 (English version) and S O. 4541 (Hindi version) in Gazette of India dated the 6th November, 1969 under sub-section (3) of section 28 of the Representation of the People Act, 1950. [*Placed in Library.* See No. L T. 2084/69].

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :--

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Soldiers (Litigation) Amendment Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 19th November, 1969."

INDIAN SOLDIERS (LITIGATION). AMENDMENT BILL

As Passed by Rajya Sabha

SECRETARY : Sir, I lay on the Table of the House the Indian Soldiers (Litigation) Amendment Bill, 1969, as passed by Rajya Sabha.

12.23 hrs.

WAKF (AMENDMENT) BILL-*CONTD.*

MR. SPEAKER : Now we will take up the next item-Item No. 5. Further consideration of Wakf (Amendment) Bill. The time

allotted is one hour, but we have already taken 1 hour 25 minutes.

The hon Minister.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : Mr Speaker, Sir, the Bill commended before the House for consideration has received the support of all the hon. Members. I am grateful to them for their support to the Bill.

Some suggestions have been made and some inquiries have been made. One hon. Member has raised a point that during a similar discussion on the Amendment Bill of the Wakf Act, an assurance was given in this House that a comprehensive Bill would be submitted before the House for consideration. I may submit for the information of the House that a Bill has been prepared and it is under circulation because it is a subject in the Concurrent List of the Constitution and unless the Bill is circulated for the reactions and opinions of the States, it cannot be brought before this House. Therefore, a draft Bill has been prepared and it has been circulated to all the States for their consideration.

As regards the suggestion made by several hon. Members regarding the constitution of the Wakf Board and the Central Wakf Council, I may submit that in the proposed amending Bill we are going to introduce an amendment to that effect that after the bill is enacted into low, the formation of the Central Wakf Council and other similar bodies would be more democratic and no more nomination will be encouraged so far as the formation of the Central Wakf Council is concerned.

We have considered this point and several suggestions received.

The hon. Member Shri Mohsin has expressed certain difficulties in rgard to the implementation of the provisions of Section 27 of the Act. I submit, the observations made by the hon Member are based on some misunderstanding. Section 27 of the Act gives power to the Wakf boards to decide whether a particular property is a wakf property or not. The position is this. Initially the commissioner who is responsible for holding the survey of the wakf property in a particular State holds a preliminary enquiry with regard to the nature of the wakf. After his enquiry is completed, after the result of his enquiry is published in the official gazette it is open to the aggrieved party to dispute the correctness of the report of the survey in the way prescribed therein. But, Sir, still there may be properties which either may escape from the notice of the Commissioner or which might have been registered as endowment property after the completion of the survey report and if the creator of the endowment or any interested party does not turn up to the court and places a report before the court for registration of such property under sec. 27, the wakf boards have been given power to hold *suo motu* enquiry and decide whether a particular property is a wakf property or not. But, Sir, the hon. Member Shri Mohsin thought perhaps that in all the cases the Wakf Board was bound to refer the dispute to the civil court. This analysis, I submit, is not correct. If he reads Section 9 along with section 27 and the schedule he will come to know that there are certain States where two separate boards are established, one board for the administration of the sunni wakf and the other for the administration of the shia wakf. In such cases if the dispute arises it was not thought proper that this dispute should be determined by either of them. The powers have been given to refer the dispute to the civil court for final decision and therefore the fears expressed by Shri Mohsin are unfounded. The powers ordinarily held under section 27 lie with the wakf boards to decide whether a property is a wakf property or not.

Shri Mushir Ahmed Khan has expressed his views regarding the mismanagement of the Delhi Wakf Board. The points raised by him, I assure him, would receive the serious consideration of the Government. We will look into the matter. If they have got any substance suitable action will be taken.

As regards his contention with regard to the applicability of the Wakf Act to the State of Jammu and Kashmir, I may submit that there are certain constitutional difficulties. This subject finds a place in the Concurrent List in the Seventh Schedule

[Shri M. Yunus Saleem]

tour Constitution. Unless a Presidential order is obtained under article 370 of the Constitution, any Act cannot be made applicable to the State of Jammu and Kashmir automatically.

SHRI SHEO NARAIN (Basti) : Why ?

SHRI M. YUNUS SALEEM : For such a Presidential order, the concurrence of the state Government is a condition precedent. If the State Government desire that the all-India Act should be made applicable to the State of Jammu and Kashmir, we shall do so without any difficulty and without any hesitation. As regards the other States also...

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं आप के माध्यम से जानना चाहता हूं कि जब केन्द्रीय सरकार के दूसरे नियम, अधिनियम और बिल जितने भी हैं वह सब जम्मू-काश्मीर राज्य पर धीरे धीरे लागू हो रहे हैं तो इस के लागू करने में केन्द्रीय सरकार को क्या दिक्कत दिखलाई पड़ती है ? या कि राज्य सरकार ने विरोध किया है कि वक्फ ऐक्ट जम्मू-काश्मीर राज्य पर लागू न हो ? क्यों जम्मू-काश्मीर राज्य को सम्मिलित नहीं किया जाता । मुझे यह स्पष्टीकरण चाहिये ।

SHRI M. YUNUS SALEEM : My hon. frien d did not perhaps consider what I was submitting. This is not with regard to the State of Jammu and Kashmir only.

SHRI ISHAQ SAMBHALI (Amroha) : What about the survey of the wakf properties ?

SHRI M. YUNUS SALEEM : This subject being a concurrent subject, the States have to give their consent for the enforcement of this Act in their respective States.

MR. SPEAKER: His question is whether the Jammu and Kashmir Government have objected to it ?

SHRI M. YUNUS SALEEM : They have got their own Act and they have objected to it. In fact, it is not in force not only in the State of Jammu and Kashmir but also in the State of West Bengal.

SHRI SHEO NARAIN: Would the hon. Minister read out the objection ? We want to know what the objection from the State of Jammu and Kashmir is.

SHRI M. YUNUS SALEEM : I have been personally making every possible effort to see that this Act is enforced in all the States in the country. I have myself been to Gujarat, and I have discussed these things with the State Ministers; I have also visited Maharashtra and have had discussions there; I have also discussed this matter with the West Bengal Ministers at Calcutta. I had also been to Srinagar last year, and in this very connection, I had seen the Chief Minister and also Sheikh Abdullah. Some hon. Members have said in this House that my meeting was for some different purpose. It was only for this purpose that I had gone there, because we wanted to convince them that the working of the Central Act was more effective and more useful for the efficient administration of the wakf board, and therefore, it would be in the interests of the wakf property and in the interests of the beneficiaries if the all-India Act were made applicable to all the States.

SHRI HEM BARUA (Mangaldai) : The hon. Deputy Minister said that he saw the Chief Minister of Jammu and Kashmir. That was all right. But why did he see Sheikh Abdullah in connection with this Bill ?

SHRI PRAKASH VIR SHASTRI ; Perhaps, there were some other talks also.

SHRI M. YUNUS SALEEM : It is for my hon. friend to come to that conclusion, and it is not for me to say. The hon. Member has to be very careful in making such remarks. Such remarks will not serve any good purpose.

I have said that I had a discussion on this subject with the Chief Minister of Jammu and Kashmir Government. He told me that Sheikh Abdullah was the chairman of the Wakf Board; they had an independent wakf board for supervision of the wakf property. Unless the board which is functioning at present agrees with the

Government there, it will be very difficult to give assent to the proposal.

MR. SPEAKER : I think the objection to the reference to the meeting with Sheikh Abdullah was perhaps based on some misunderstanding. If the hon. Minister had said that he had a discussion with the Chairman of the Wakf Board, that would have been all right.

SHRI M. YUNUS SALEEM : If the people are allergic to his name, I cannot help.

MR. SPEAKER : There is no question of allergy about it.

SHRI HEM BARUA : There is no question of allergy. He had said that he had seen the Chief Minister in connection with this Bill. I wanted to know why he had seen Sheikh Abdullah.

SHRI M. YUNUS SALEEM : Because he is the chairman of the State Wakf Board and in charge of the supervision of the entire wakf property situated in the State of Jammu and Kashmir. After I had come back, I sent him a copy of the Act and I had asked him to consider the provisions of the Central Act and see whether they were better than those of the State Act. Therefore, this matter is receiving our attention and we are at it, but we have to do it according to certain rules of procedure. Therefore, we are realising the importance of the enforcement of the all-India Act in all the States, and every possible effort is being made on our part.

As regards the survey, wherever it is possible, survey commissioners have been appointed in the States. But as has been rightly pointed out by Shri Ishaq Sambhali, it is for the States to offer full co-operation to the commissioners to complete the survey, and unless the wakf commissioners get full support from the State administration, right from the collectors' level up to the level of the *patwari*, it will be very difficult to complete the survey satisfactorily. We are trying to draw the attention of the State authorities to this, and we are receiving support, and the surveys in all the States are now in the process of being completed, and we have got to get them completed also, because unless these are completed, we shall not be able to know how many wakf properties are there in unlawful possession in respect of which we have to move the courts for vacating the unlawful possession.

I think there is some misunderstanding about the wakf properties which have been auctioned by the Custodian of Evacuee Properties. For example, a mosque or a graveyard or a land belonging to a mosque or a shop or a house attached to a mosque could not be evacuee property. But on the basis of some incorrect information, these properties were notified as evacuee property, and since the beneficiaries were also not there, they were treated all along as evacuee property, and in some cases, the properties have been allotted to displaced persons and in some cases they have also been auctioned. We are taking these cases with the Ministry of Rehabilitation, and we have said that we have no intention of disturbing those persons who are *bona fide* purchasers of the properties auctioned by the custodian, but at the same time, you will appreciate that if a mosque has been wrongly auctioned or a property attached to a mosque has been auctioned, it is not possible for the wakf administration to sleep over the matters. Simply because a wakf property has been wrongly auctioned by the custodian and purchased by another person, and the topography of the property has been changed and some building has been constructed or in some other way the property has changed, it is not possible for the wakf authorities to sleep over the matter. Now the question is whether we have to deal with the Ministry of Rehabilitation or whether we have to deal with the person who is the purchaser of the property, in a court of law. Each case has to be decided on merits. Therefore, we are considering these issues also very sympathetically.

As regards other points, there being no serious objection with regard to the amendment, I move.

MR. SPEAKER : The question is :

"That the Bill further to amend the Wakf Act, 1954, as passed by the Rajya Sabha, be taken into consideration."

The Motion was adopted

MR. SPEAKER : have already

[Mr. Speaker]

taken more than 40 minutes besides the time allotted to the Bill. We need not take further time on the remaining stages.

The question is :

"That clauses 2 to 8 stand part of the Bill."

The Motion was adopted.

Clauses 2 to 8 were added to the Bill.

clause 9-(*Amendment of sec. 46*)

SHRI LOBO PRABHU (Udipi) : I move: (1)

Page 2, line 44, *add* at the end--

'and the following further proviso shall be added, namely :--

"Provided further that the total paid shall not exceed six per cent. or whatever is the cost of administration, whichever is less."

My amendment concerns a very relevant fact of life of the Muslims of this country. I am familiar with wakfs of this country having served in Lucknow and Amroha in which are the homelands of wakfs in this country. The wakfs are meant for the public to a large extent, although they may serve to some extent some family interests. These wakfs have come down from a long time. They have been disturbed by the partition.

My point is that in imposing this charge of 6 per cent we have to think in terms of the public served by these wakfs. We have go to consider the rize of the wakfs property and wakf interests. I do not have figures for the whole of India, but in Mysore State the wakf property so far surveyed only a part of it has been surveyed is Rs. 19.6 crores worth and the income is about Rs. 1,26,000. These are considerable figures, and if they are related to the whole country they would be more. We cannot therefore take it for granted that the 6 percent charge is something which should be treated lightly forgotten, and the amendment should not be duly considered.

I consider this charge to be excessive for reasons disclosed yesterdy that all the three levels of wakf boards have failed to render any service. They have not been functioning.

It was mentioned in the Rajya Sabha that the Central Wakf Board met only once in the year in spite of an expenditure of Rs. 1,50,000 being incurred on it. In respect of other boards, we had details given for Mysore yesterday of a board, non-elected, which is not capable of doing anything. In the board in my district, South Kanara, the appointment has been changed in favour of a political nominee in spite of the common wish of the people in favour of someone who was doing the work better.

This is the nature of these board. When you have that position that the wakf boards are not functioning, there is no justification for asking for 6 per cent.

What do they do ? They meet occasionally and T. A. is paid. Just because six per cent is avalilable, expenditure is incurred by way of D. A , T. A, etc.

Secondly, six per cent is oppressive for the reason that you have made a change, a very important change which has not received attention, on which there was no amendment, by way of Clause 3 that the net income will be calculated only by deduction of land revenue, cesss rates and taxe Payable to Government. Net income is much wider than that because the High Courts have held that it includes, in the case of zamindari, the cost of collection, and in the case of cultivation, the cost of labour etc. To regard net income as only what is left after deduction of Government dues is wholly unfair. It is not even accepted by very stringent income-tax law, Why it is done is not at all clear. When you have expanded your income by so restricting the deductions, you have every reason to reduce the six per cent that you are charging.

I must also point out that these days not income is more or less a paper item because rents are not collected by the Wakfs where they are land owners, and cultivation is frequently not possible where they are tenants. By imposing this six percent on

the present basis of valuation of the Wakf property, in some cases I am told that you are practically taking away half the income of the Wakf, and you are imposing a very grave injustice on the public to be served by the Wakfs.

The third reason why I think this figure of six percent is excessive is that the surveys are not properly made and you have not got all the Wakfs included to supprt the administration you have at different levels. This organisation has failed. When more than half the surveys have not been made, it means that whatever you may say about the Act, its implementation has been very unfair to the public concerned So, my amendment is very simple, and I do hope that the Minister will accept it. Have six per cent by all means where it is justified by the administrative charges, but where the administrative charges are less do not collect money and keep it for something which does not immediately arise, do not just add it bacause there is money, using some kind of Parkinson's Law. This administrative charge can be easily collected at the district level or at the State level. This is a matter of working out which should not be difficult, as it is often done but do not collect from the Wakfs more than your requirement for the legitimate expenditure of the organisation.

SHRI M. YUNUS SALEEM : The hon. member did not probaby follow the speech of Shri Mohsin who is also a member of the Mysore Wakf Board. He complained yesterday that the Wakf Board was not getting proper income for running it properly His complaint was that there were not sufficient funds to create establishments at the district level, with the result that the district committees were not functioning. I have myself been to Bangalore several times, and I know they are short of funds. We have requested the Mysore Government to advance some loan to the Board for proper functioning. Perhaps Shri Lobo Prabhu thought that on the valuation of the property six percent is collected. This valuation is only a paper valuation. Suppose it is a big mosque valued at Rs. 4 or 5 lakhs. It will not by itself yield any income unlese there is some property attached to it. Six per cent is being collected from the income of the wakf property where the income is more than Rs. 100-5 percent towards the administrative charges of the wakf board and one percent for the central Wakf Council. Under section 46 of the Act powers are given to the wakf boards to reduce the percentage with the approval of the State Government in cases where there are difficulties, I do not feel that this amendment is really necessary.

SHRI LOBO PRABHU : Where are the powers ?

SHRI M YUNUS SALEEM : In section 46 of the Act. The power to fix a percentage less than six has been given to the board subject to the approval of the State Government.

> " The mutawalli of every wakf shall pay annually to the Board such contribution not exceeding six percent of the net annual income of such of its property as is situate in the State as the Board may, subject to the sanction of the State Government, from time to time, determine; Provided that no such contribution shall be payable by the mutawalli of a wakf of which the net annual income does not exceed one hundred rupees.
>
> (2) The Board may in the case of any particular wakf reduce or remit such contribution for such time as it thinks fit....."

MR. SPEAKER : I shall now put his Amendment to the vote of the House.

Amendment No. 1 was put and negatived.

MR. SPEAKER : The question is :

"That Clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

MR. SPEAKER : We have taken almost double the time allotted to this Bill. I am going to push it through ..(*Interruptions*). What is the use of fixing a time limit if we cannot adhere to it ?

SHRI KANWAR LAL GUPTA (Delhi-Sadar) : We should be allowed to speak on the third reading stage.

MR. SPEAKER : This House should not fix the time. I hope you were a party to it.

SHRI KANWAR LAL GUPTA : I am always a party to things in which you are a party. But it is my right to say a few words. I strongly protest; it is my fundamental right to speak.

MR. SPEAKER : I do not deny it. Let me now put the other clauses. I have not declared yet what my intentions are. There is no sense in approving a programm of business if you do not stick to it. I am going to tell the Business Advisory Committee and the leaders of the parties what is the use of getting together everytime and planning something and getting it approved by the House but when it actually comes to the House to transact business speaking about the inherent right of every Member to speak, which I never denied .. (*Interruptions*). Order, order. This is approved by the whole House, This is the decision of the whole House.

SHRI S. M. BANERJEE : As a member of the Business advisory Committee I would submit-kindly allow me to say a word.

MR. SPEAKER : I do not contest your right. Let me put the clauses. Mr. Banerjee. I do not deny the rights provided by the procedures. I only bring to your notice that the decision is taken by the House itself. Nothing beyond that. It is for you to retract from your own decision or not to retract.

There are no amendments to the rest of the clauses. The question is :

"That Clauses 10 and 11 stand part of the Bill."

The motion was adopted.

Clauses 10 and 11 were added to the Bill.

MR. SPEAKER : The question is :

"That Clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were then added to the Bill.

श्री अब्दुल गनी डार (गुड़गांव) : खुदा बिज़िनेस एडवाइज़री को समझा दे कि वह इस तरह के जहरी बिलों के लिए धन दे कर हाउस के साथ बेइन्साफ़ी न करे।

[شری عبدالغنی ڈار (گڑگاؤں)- خدا بزنس ایڈوائزری کمیٹی کو سمجھا دے کہ وہ اس طرح کے ضروری بلوں کے لئے کم وقت دے کر ھاؤس کے ساتھ بےانصافی نہ کرے۔]

SHRI M. YUNUS SALEEM : I move : "That the Bill be passed."

MR SPEAKER : Motion moved : "That the Bill be passed."

श्री अब्दुल गनी डार : स्पीकर साहब, मुझे सिर्फ एक ही पायंट पर अर्ज़ करना है । काश्मीर के बारे में सरकारका ज़हन अभी तक साफ़ नहीं हुआ है । मैं हमेशा इस हाउस में यह रिक्वेस्ट करता हूं कि वह अपने दिमाग़ को साफ करे कि क्या जम्मू-काश्मीर हमारे देश का हिस्सा है या नहीं; अगर है तो उस को इस मुल्क से अलग तस्लीम करने या समझने से, चाहे उसके लिए कितनी ही दलीलें दी जायें, दुनियां पर बुरा असर पड़ता है और हमारा केस कमज़ोर पड़ता है । स्पीकर साहब, आप भी इस गवर्नमेंट को समझाने में हमारी मदद फ़रमाये कि काश्मीर पर अरबों रुपया खर्च करने, चीफ़ मिनिस्टरों के करोड़ों रुपया हज़म करने और अपने हज़ारों नौजवान शहीद कराने के बाद भी वह काश्मीर के बारे में अपना दिमाग़ साफ़ नहीं कर पाई है, लेकिन अब वक्त आ गया है कि वह इस हाउस और मुल्क के साथ मज़ाक न करे और अपनी बर्बादी का सामान न करे ।

इस मुल्क और हकूमत ने काश्मीर के लिए सब कुछ दे दिया, उस पर अरबों रुपये खर्च कर दिये चीफ़ मिनिस्टर को माफ कर दिया, उस पर करप्शन के लिए केस नहीं चलाया क्योंकि वह इन लोगों के हमनवा हो गये हैं। ऐसी सूरत में भी जम्मू-काश्मीर को बाकी मुल्क से अलग रखना और सब कानूनों में हमेशा कहना कि "एक्सेप्ट जम्मू एण्ड काश्मीर", मेरी राय में मुनासिब नहीं है। मैं आप से दरख़ास्त करता हूं कि आप हमेशा के लिए सरकार से फ़ैसला करा दीजिए कि अब किसी कानून या कायदे में जम्मू-काश्मीर के बारे में एक्सेप्शन नहीं की जायेगी। हां, अगर गवर्नमेंट समझती है कि काश्मीर में मुस्लिम अक्सरियत है और उस को पाकिस्तान के साथ मिलने का हक़ है, तो वह उस को पाकिस्तान में जाने दें। अगर ऐसी बात नहीं है, तो फिर काश्मीर हमारा है, हमारे मुल्क का एक हिस्सा है और उस को, इस मुल्क को या दुनियां को यह ख़याल नहीं देना चाहिए कि वह इस मुल्क से अलग है।

[श्री अब्दुलगनी डार: सभापति महोदय, मुझे सिर्फ एक ही पाइंट पर अर्ज करना है-काश्मीर के बारे में सरकार का ज़हन अभी तक साफ नहीं हुआ है-मैं हमेशा इस हाउस में रेकोयेस्ट करता हूं कि वह अपने दिमाग को साफ करे कि क्या जम्मू कश्मीर हमारे देश का हिस्सा है या नहीं- अगर है-तो उस को इस मुल्क से अलग तस्लीम करते या समझते हैं-चाहे इस के लिये कितनी ही दलीलें दी जाएं- दुनिया पर बड़ा असर पड़ता है और हमारा केस कमज़ोर पड़ता है-सभापति महोदय- आप भी इस गवर्नमेंट को समझाने में हमारी मदद फ़रमाएं कि काश्मीर पर अरबों रुपया ख़र्च करने-चीफ़ मिनिस्टरों के करोड़ों रुपया हज़म करने और अपने हज़ारों नौजवान शहीद कराने के बाद भी वह काश्मीर के बारे में अपना दिमाग़ साफ नहीं कर पाई है-लेकिन अब वक़्त आगया है कि वह इस हाउस और मुल्क के साथ मज़ाक न करे और अपनी बरबादी का सामान न करे-

इस मुल्क और हकूमत ने काश्मीर के लिये सब कुछ दे दिया-इस पर अरबों रुपये ख़र्च कर दिये-चीफ़ मिनिस्टर को भी माफ कर दिया-इस पर करप्शन के लिये केस नहीं चलाया-क्योंकि वह इन लोगों के हमनवा होगये हैं-ऐसी सूरत में भी जम्मू-काश्मीर को बाकी मुल्क से अलग रखना और सब कानूनों में हमेशा कहना कि "एक्सेप्ट जम्मू एण्ड काश्मीर" मेरी राय में मुनासिब नहीं है-मैं आप से दरख़ास्त करता हूं कि आप हमेशा के लिये सरकार से फ़ैसला करा दीजिये कि अब किसी कानून या क़ायदे में जम्मू काश्मीर के बारे में एक्सेप्शन नहीं की जायेगी-हां, अगर गवर्नमेंट समझती है कि काश्मीर में मुस्लिम अक्सरियत है और उस को पाकिस्तान के साथ मिलने का हक़ है, तो वह उस को पाकिस्तान में जाने दें-अगर ऐसी बात नहीं है, तो फिर काश्मीर हमारा है, हमारे मुल्क का एक हिस्सा है और उस को, इस मुल्क को या दुनियां को यह ख़याल नहीं देना चाहिये कि वह इस मुल्क से अलग है-]

MR. SPEAKER : I have certain names given to me today for the third reading. The Member whose name has been given by the CPM is not here. Then, Shri Viswanatham-he is not here. They are not here at the proper time.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, आप ने इस सेशन में पहली बार मुझे बुलाया, इस के लिए धन्यवाद। मुझ पर आप का कृपा पहली बार हुई है। मेरा खयाल नहीं कि आगे इस की उम्मीद है।

जो बिल सदन के सामने है, मैं उस का विरोध नहीं करना चाहता हूं। मैं इस का समर्थन करता हूं। सारे देश में 250 करोड़ रुपये की प्रापर्टी वक्फ के पास है। लेकिन इस के बावजूद जो काम वक्फ बोर्ड को करना चाहिए, वह नहीं हो रहा है। गरीब मुसलमानों की एडूकेशन के मामले में स्कूल और कालेज खोलने, डिस्पेंसरी और हास्पिटल खोल कर उन्हें मेडिकल फैसिलिटीज मुहैया करने और उन में कानशसनेस क्रीएट करने में वक्फ बोर्ड जो काम कर सकता था, मुझे दुख है कि उस दिशा में बहुत थोड़ी मात्रा में काम हुआ है। मैं ने एक सवाल पूछा था कि वक्फ बोर्ड के द्वारा कितने स्कूल, कालेज, डिसपेंसरीज और हास्पिटल खोले गये। मेरे पास अभी उस का जवाब नहीं आया लेकिन मैं सोचता हूं कि बहुत थोड़े ऐसे इदारे हैं जो खोले गये है। आप धर्मशालाएं बनाइए, आप सराय बनाइए। मैं समझता हूं कि हमारे देश में ऐसे गरीब मुसलमान बहुत हैं जिन को इस तरह की मदद की जरूरत है। तो मेरा पहला सजेशन तो यह होगा कि वक्फ बोर्ड के ऊपर अच्छा सुपरविजन सेंट्रल वक्फ बोर्ड का होना चाहिए और वह पीरिआडिकली रिपोर्ट मगवाएं कि इस तरफ आया उन्होंने कुछ काम किया है या नहीं किया है और उनको सजेशंस दें चाहे स्टेट गवर्नमेंट्स के मिनिस्टर्स को बुलाकर कहें कि इतनी बड़ी सम्पत्ति होने के बाद भी कोई सब्सटेंशियल काम अभी तक नहीं हुआ।

13 hrs.

दूसरे, मेरा कहना यह है कि जो वक्फ बोर्ड्स स्टेट गवर्नमेंटस ने बनाए हैं, मुझे दुख के साथ कहना पड़ता है कि उन में से कुछ वक्फ बोर्ड इन वक्फ प्रापर्टीज का मिसयूज करते हैं अपने लिए या अपने कुछ साथी रिश्तेदारों के लिए और कई जगह तो वह ऐंटी नेशनल ऐक्टिविटीज का अड्डा बने हुए हैं। खास तौर से मैं काश्मीर का जिक्र करना चाहता हूं जहां के वक्फ बोर्ड के चेयरमैन शेख अब्दुल्ला साहब हैं जिनकी ऐंटी नेशनल ऐक्टिविटीज सब को मालूम हैं। वह सारी वक्फ प्रापर्टी की आमदनी से अपनी ऐक्टिविटीज चला रहे हैं, वक्फ प्रापर्टी पर उन का दफ्तर है। उनके बारे में मैं ने चिट्ठी भी लिखी मन्त्री महोदय को। मन्त्री महोदय ने कहा कि वह स्टेट गवर्नमेंट के अन्डर में है और मैं चीफ मिनिस्टर से बात करूंगा। लेकिन मुझे दुख के साथ कहना पड़ेगा कि एक साल हो गए आज भी शेख अब्दुल्ला का उसी तरह से वक्फ बोर्ड की प्रापर्टी पर अपनी सारी ऐंटी नेशनल ऐक्टिविटीज चला रहे हैं। उन को अभी तक हटाया नहीं गया। आखिर कौन सी ऐसी चीज है जिस की वजह से वह उस के चेयरमैन बने हुए हैं? उन्होंने कौन सा काम काश्मीर के गरीब मुसलमानों के लिए किया है? मैं चाहूंगा कि इस तरह पर जहां जहां स्टेट गवर्नमेंटस के वक्फ बोर्ड बने हुए है, वह गलत हैं, और मैं मांग करूंगा कि उन में से इस तरह के एलीमेंट्स को हटा कर के अच्छे लोगों को उन में लाए जिनमें सेवा का माद्दा है और जो गरीब लोगों की सही माने में सेवा कर सकते हैं।

MR. SPEAKER : He may continue his speech after lunch.

13.03hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at six minutes past Fourteen of the Clock.

[SHRI VASUDEVAN NAIR *in the Chair.*]

WAKF (AMENDMENT BILL) *CONTD.*

श्री रणधीर सिंह (रोहतक) : आदरणीय चेयरमैन महोदय, मैं आप से एक मिनट की इजाजत चाहूंगा।

MR. CHAIRMAN : Another hon. Member was making his speech; he was on his legs. Let him finish his speech, then I shall hear you. Meanwhile, you may send a note to me what you want to raise in the House.

श्री रणधीर सिंह : सिर्फ एक मिनट। इतने में तो मैं ने खत्म कर दिया होता। मैं आपको कितना ओबे करता हूं और आपकी कितनी रेस्पेक्ट करता हूं। फिर उसके बाद आप मुझे इजाजत नहीं देंगे।

How much I respect you, you know it.

MR. CHAIRMAN : There is mutual respect among all of us.

SHRI RANDHIR SINGH : I will not take more than a minute.

MR. CHAIRMAN : I have made a promise to you. Afterwards I will give you a chance.

श्री कंवरलाल गुप्त : सभापति जी मैं यह कह रहा था कि जिन उद्देश्यों से वक्फ बनाये गये हैं वे उद्देश्य पूरे नहीं हो रहे है। लाखों करोड़ों रुपये की प्रापर्टी और ट्रस्ट लोगों की भलाई के लिए बनाये गये है लेकिन मैं माननीय मंत्री महोदय से जानना चाहता हूं क्या उन्होंने अभी तक कोई असेसमेन्ट किया है जिससे यह मालूम हो कि जिन्होंने वह ट्रस्ट क्रिएट किये थे और जो उद्देश्य उन्होंने उस समय रखा था वह कितनी मात्रा में पूरा हुआ? आया वे केवल चल रहे हैं और उनकी आमदनी आगे बढ़ रही है या नहीं बढ़ रही है और जिस उद्देश्य से वे ट्रस्ट बनाये गये थे उसको पूरा कर रहे हैं या नहीं? मेरा कहना यह है कि 250 करोड़ रुपये की प्रापर्टी होने के बाद भी और इस ढ़ाई सौ करोड़ में काफी ट्रस्ट ऐसे हैं जिन्होंने यह कहा है कि स्कूल खोलने चाहिए, कालेज खोलने चाहिए या डिस्पेंसरीज खोलनी चाहिए। मैं जानना चाहूँगा कि इतने साल इस चीज को बने हुए हो गए, क्या आपने असेसमेन्ट किया और अगर किया तो उसकी क्या रिपोर्ट है? सारे देश में कितने स्कूल, कितने कालेज और डिस्पेंसरीज खोले गए हैं? उसकी तरफ कदम बहुत ही पीछे है। एकाध जगहें ही ऐसी हैं जहां कुछ काम हुआ है बाकी यह जो सारा रुपया है वह ठीक तरह से इस्तेमाल नहीं होता है। जो गरीब मुसलमान हैं जिनके लिए ट्रस्ट बनाये गए हैं वे आज भी उतने ही गरीब और बेकार हैं। उनकी हालत में कोई सुधार नहीं हुआ है।

दूसरी बात मैंने आज यह कही कि वक्फ ऐक्ट के अन्तर्गत स्टेट गवर्नमेंट्स ने जो बाडीज बनाई है, उन चीजों को इम्प्लीमेंट करने के लिए, हो सकता है कुछ जगहों पर वे अच्छी हों लेकिन कुछ जगहों पर बहुत ही निकम्मे किस्म के लोग उसमें है जो अपने निजी स्वार्थों के लिए अपना उल्लू सीधा करते हैं और गरीब मुसलमानों का गला घोंटते हैं। आपको अधिकार है या नहीं, मैं इस तफसील में नहीं जाता लेकिन अगर आपको अधिकार नहीं है तो आप नया बिल लाइये और अधिकार लीजिए। इस तरह की जो प्रापर्टीज और ट्रस्ट हैं उनके मिसयूज को रोकने के लिए सरकार को अधिकार होना चाहिए। मैं इस बात को भी मानता हूं कि हिन्दुओं के कई ऐसे मठ हैं जहां पर दुरुपयोग होता है।

हिन्दुओं के अन्दर भी करोड़ों रुपया कुछ मठाधीश खाते हैं और लोगों को उसका फायदा नहीं होता है। इसलिये चाहे हिन्दु हो या मुसलमान हो, इस तरह के जो चैरिटेबिल ट्रस्ट्स हैं उन सब के लिये एक कानून बनना चाहिये ताकि गरीब लोगों को फायदा हो और अगर ऐसा अधिकार सरकार के पास नहीं है तो उस अधिकार को सरकार ले।

तीसरी चीज मैं यह कहना चाहता हूं कि कश्मीर के अन्दर जो वक्फ बोर्ड है शेख अब्दुल्ला को वहां की सरकार ने उसका चेयरमैन बना रखा है। मैंने मंत्री जी से पूछा कि उनको क्यों चेयरमैन बनाया हुआ है तो उन्होंने कहा कि

स्टेट गवर्नमेंट ने उनको बनाया हुआ है। मैंने पूछा था कि क्या आप स्टेट गवर्नमेंट को कहेंगे कि वहां जो वक्फ की प्रोपर्टी है उनसे शेख अब्दुल्ला को हटाया जाय ? क्या यह सही नहीं कि उस वक्फ प्रोपर्टी का इस्तेमाल शेख अब्दुल्ला ऐंटी नेशनल ऐक्टीविटीज़ के लिये कर रहा है ? वहां की जो मस्जिद है उसमें प्लेबिसाइट फ्रन्ट का दफ्तर है। क्या यह सही नहीं है कि जितनी पब्लिक मीटिंग्स होती है जिसमें यह मांग की जाती है कि कश्मीर के अन्दर प्लेबिसाइट होना चाहिए, जो प्रो-पाकिस्तानी नारे लगाये जाते हैं, वे सारी चीजे उस मस्जिद के अन्दर होती हैं। शेख अबदुल्ला की सारी असोसियेशन का खर्चा इसी वक्फ प्रोपर्टी से आता है। लेकिन एक साल हो गया, मंत्री महोदय की मेरे पास चिट्ठी है कि मैं स्टेट गवर्नमेंट से कहूंगा, पर मै पूछना चाहूंगा कि आपने अभी तक शेख अब्दुल्ला को क्यों नहीं वहां से हटाया। क्या यह सरकार पैसिव स्पेक्टेटर रहेगी। गरीब मुसलमानों के लिए जिन्होंने पैसा दिया था उनकी आत्मा क्या कहेगी। इस प्रकार पैसिव स्पेक्टेटर रह कर क्या आप ऐंटी नेशनल ऐक्टिविटीज़ को बढ़ावा नहीं दे रहे हैं ? मैं यह नहीं कहता कि आप को कनाइवेंस है। लेकिन जो नतीजा निकल रहा है वह यही है कि ऐंटी नेशनल ऐक्टिविटी बढ़ रही है। आप शेख अबदुल्ला को उस वक्फ से जल्दी से जल्दी निकलवाइये और जो भारत के गरीब और ईमानदार लोग हैं, जो छोटे मुसलमानों की खिदमत करना चाहते हैं, ऐसे लोगों को वहां पर लाइये ताकि लोगों का फायदा हो और ऐंटी नेशनल एक्टिविटीज़ भी बन्द हों।

मैंने खान अब्दुल गफ्फार खां की तकरीर सुनी, उन्होंने हमें बुलाया था, मुझे भी मौका मिला जाने का उन्होंने मुझ से एक बात बहुत अच्छी कही जो मुझे पसन्द आयी। उन्होने कहा कि अंग्रेजों के जमाने के समय में भी मुसलमानों की लीडरशिप नवाब और बादशाहों के हाथ में थी और आज भी भारत में जो मुसलमानों की लिडरशिप है वह खराब लोगों के हाथ में है, अच्छे लोगों के हाथ में नहीं है। मैं 16 आने उनसे सहमत हूं। मैं चाहूंगा कि मुसलमान लोगों की लीडरशिप अच्छे हाथों में आये। मुझे यह लगता है कि आज के जो स्वार्थी मुसलमान हैं वे गरीब लोगों में कान्शेमनेस पैदा नहीं करना चाहते। उनमे एजूकेशन और पोलिटिकल जागृती पैदा नहीं करना चाहते। उनको यह लगता है कि अगर कहीं उनकी हालत इकोनामिकली, ऐजूकेशनली और पोलिटिकली ठीक हो गयी तो उनकी नारेबाजी खत्म हो जायगी और वे अपना उल्लू सीधा नहीं कर सकेंगे। जो खानसाहब की इस मामले में रीडिंग है वह बिलकुल ठीक है।

इकोनामिकली आज मुसलमानों की ऐसी हालत है कि उनमें से अधिकांश को खाने की रोटी दोनों समय नहीं मिलती और वे बेचारे रोटी के लिए सुबह से शाम तक भूमते रहते हैं, फिर भी खाना नहीं मिलता। उनके लिये ये वक्फ बोर्ड और यह सरकार क्या कर रही है ? केवल उनके वोट लेने के लिए नारे लगाना और उनकी कम्युनलिज्म की फीलिंग को उभारना और अपना उल्लु सीधा करना यही काम इस सरकार का रह गया है। और उन लोगों को वहीं का वहीं रखना चाहती है। मेरा इस सरकार पर चार्ज है कि वह जानबूझ करके मुसलमानों की लीडरशिप गलत हाथों में डाले जा रही है। जानबूझ कर मुसलमानों की इकोनामिक, पौलिटिकल और सोशल स्थिति को बिगाड़ा जा रहा है। उनकी हालत तभी अच्छी हो सकती है जब यह सरकार एक काम्प्रीहेंसिव बिल लाये जिसमें सरकार को पावर हो कि जो चैरिटेबिल ट्रस्टस हैं अगर वह ठीक से काम नहीं करते हैं तो सरकार उनको अपने हाथ में ले ले। यह बात मैं केवल मुसलमानों के लिये ही नहीं कह रहा हूं, हिन्दुओं के लिये भी लागू होती है कि अगर उनके मन्दिर, मठ ठीक काम नहीं कर रहे हैं तो उनके लिये

सरकार को कानून बना कर अपने हाथ में लेने का अधिकार लेना चाहिये ताकि गरीब लोगों को फायदा हो।

मंत्री महोदय कश्मीर के बारे में जवाब दें, हालांकि यह उनकी पावर में नहीं है, लेकिन क्यों नहीं उन्होंने अभी तक कश्मीर के चीफ मिनिस्टर को लिखा और जो आपने वायदा किया था उसको अभी तक क्यों नहीं पूरा किया।

MR. CHAIRMAN : Does any bodyelse want to speak on this Bil ?

SHRI RANDHIR SINGH : Sir, I want one minute.

MR. CHAIRMAN : Will you please resume your seat first ? The House has proceeded with the maximum amount of work after the Question Hour and Calling Attention and all that.

SHRI RANDHIR SINGH : I obeyed you, Sir.

MR. CHAIRMAN : In between if Members begin to raise subjects which are not on the order paper, how can the Chair be a party to it ? How can I allow one member and not allow another member. Already Shri S. M. Banerjee has written to about another subject.

SHRI RANDHIR SINGH : You told me that after this speaker, you would be allowing me one minute. You will now have to comply with your own orders. I am going to speak, Sir.

MR. CHAIRMAN : That is all right. It is not a question of one minute. It is a question of principal. If the House...(*Interruptions*).

SHRI CHENGALRAYA NAIDU (Chittoor) : If suddenly something has cropped up, he has to bring it to the notice of the Chair. Please allow him one minute.

SHRI RANDHIR SINGH : You are making a mountain out of a molehill. By this time I would have said it.

MR. CHAIRMAN : I think the House will treat it as an exceptional case.

SHRI S. K. TAPURIAH (Pali) : On one condition, Sir, that after he speaks, he would keep quiet and would not disturb others.

श्री रणधीर सिंह (रोहतक) : चेयरमैन महोदय, पंजाब हमारा बड़ा भाई है, हरियाणा छोटा। वहां ऐसी हालत पैदा होती जा रही है जिससे दोनों भाइयों के दर्मियान हालात खराब होते जा रहे हैं। मैं सरकार से कहना चाहूंगा कि होम मिनिस्टर साहब ने अभी तीन चार दिन पहले इसी सदन में कहा था कि फरवरी तक हम चण्डीगढ़ का फैसला कर देंगे। लेकिन आज सुबह अखबारों में आया है, एक स्टन्ट बनाया जा रहा है कि हम चण्डीगढ़ के लिए सैल्फ एम्पोलेशन करेंगे। मैं कहना चाहता हूं कि जब एक फैसला हो गया है कि फरवरी तक करेंगे फिर इस तरह की बातें क्यों की जा रही हैं। इस तरह की धमकियों में पंजाब के चीफ मिनिस्टर पार्टी हैं। मैं कहूंगा कि उनको गिरफ्तार किया जाये और उसको जेल में डाला जाय और पंजाब में प्रेसीडेंट रूल लागू किया जाय ताकि हिन्दू और सिक्ख भाई पंजाब और हरियाणा में शान्ति से रह सकें तथा वहां किसी तरह का कोई झगड़ा न हो। वहां खून की नदियां न बहे। पंजाब की सरकार वहां जानबूझ कर झगड़ा करवा रही है। चीफ मिनिस्टर उनको उकसा रहे हैं, एक स्टन्ट बनाया जा रहा है। यह क्या मजाक है। वहां मरकजी सरकार फौरन ऐक्शन ले ताकि दो करोड़ आदमी वहां प्यार और आराम से रह सकें। कुछ आदमी स्टन्टबाजी करके आपस में हिन्दू और सिक्खों में झगड़ा करवाना चाहते हैं। सरकार को हुक्म दिया जाय कि वह ऐक्शन ले और राष्ट्रपति का राज्य वहां पर कायम किया जाय।

श्री म० सि० सहगल (बिलासपुर) : सभापति जी, जो बिल आपके सामने है मैं उसका समर्थन करने के लिए खड़ा हुआ हूं।

लेकिन बहुत सी चीजें हैं जिनको इस बिल के जरिये से तो मुहैया नहीं किया जा सकता, उसके लिये एक कामप्रीहेंसिव बिल लाना होगा। चाहे मुसलमान भाइयों का वक्फ बिल हो; चाहे गुरुद्वारे का हो और चाहे मठों का बिल हो, हमें अच्छी तरह से मालूम है कि इन मठों में किस तरह से क्या होता है। उसका पैसा किस तरह से खर्च किया जाता है। इसी तरह से गुरुद्वारों में है। मैं कहने के लिए तैयार हूं, क्योंकि मैं भी एक मेम्बर हूं और मैं जानता हूं कि किस तरह से ये चीजे होती हैं। और उसका कारण यह है कि आज हमारे यहां पर जो हमारा यह बिल है उसमें जितनी सहूलियतें हमारे मुसलमान भाइयों को मिलनी चाहिए नहीं मिल रही हैं। मैं मंत्री महोदय से दरयाफ्त करना चाहता हूं कि हमने जो सर्वे करने के लिए कहा था, आपने वह सर्वे क्यो नहीं किया। आखिर उसमें कौन कौन सी अड़चने आती हैं आपके यहां पर। जो इतना पैसा वसूल किया जाता है उससे आपने कितने कालेज बनाये है, उससे आपके यहां से कितने गरीब लोगों को कितनी मदद दी गई है। ये चीजें है जिन्हें मद्दे-नजर रखना चाहिए और उसके मुताबिक इन सारी चीजों को करना चाहिये। यदि हम कोई अपने लोगों को उभारने के लिए खर्च करते हैं, तो मैं समझता हूं कि वह पैसा जायज तौर पर नहीं खर्च किया जाएगा और इस चीज पर पाबन्दी होनी चाहिए। जितना भी पैसा है वह ठीक कार्यों पर खर्च हो और अपने भाइयों की बेहतरी पर और उनकी गरीबी को दूर करने पर ही खर्च करना चाहिए लेकिन आज होता क्या है कि हम उस पैसे का दुरुपयोग करते है और दुरुपयोग करने के बाद हम एलान करते हैं कि हमने बहुत अच्छी तरह से रुपया खर्च किया है। मैं आपसे जानना चाहता हूं कि वक्फस जितने भी हैं, ट्रस्ट्स जितने भी हैं चाहे हिन्दुओं के हों, चाहे मुसलमानों के हों, चाहे सिक्खों के हों, चाहे मठों के हों, उनमें से कितनों का, हर साल का जो उनका लेखा जोखा है, उसका हिसाब किताब आपके पास में आता है ? यदि नहीं आता है तो आप उस पर क्या कार्यवाही कर रहे हैं।

बात असल में यह है कि ट्रस्ट का कायदा यह है कि उसका बराबर हिसाब साल खत्म होने के बाद देना पड़ता है, कितना पैसा खर्च किया गया है वह सब जनता के सामने आता है यह देखने के लिए कि वह पैसा वाजिब तौर पर खर्च किया गया है या नहीं। यदि इसका पैसा वाजिब तौर पर नहीं खर्च किया जाता है तो गवर्नमेंट का फर्ज यह है और मैं आपसे निवेदन करूंगा कि इस तरह के जो ट्रस्ट बने होते है, उनमें आपको देखना चाहिए कि उनमें पैसा ठीक तरह से खर्च हो रहा है या नहीं ?

इन शब्दों के साथ यह जो बिल लाया गया है, उसका मैं समर्थन करता हूं।

श्री शिवचन्द्र झा (मधुबनी) : सभापति महोदय, आम तौर पर यह जो विधेयक वक्फस का है, इसका मैं समर्थन करता हूं लेकिन निजी तौर पर यदि मुझ से पूछा जाए तो मैं कहूंगा कि वक्फस ट्रस्ट की मारफत या दूसरे मजहबी ट्रस्ट्स की मारफत जो पैसे है, जो रकमे है उनका इस्तेमाल सही रूप में नहीं होता है। आप जानते हैं कि यहां देश में हम सेकूलर डेमोक्रेसी की शुरुआत कर रहे हैं और उसमें हम इजाजत कोई थोड़ी देर के लिए देते है इन सब बातों के लिए, लेकिन चाहे हिन्दू मजहब हो या मुस्लिम मजहब हो, या कोई दूसरा मजहब हो, ट्रस्ट के पैसे का इस्तेमाल ठीक से नहीं होता है। आप जानते है अध्यक्ष महोदय, एक महा वृत्ता ने कहा है कि रिलीजन जो है वह ओपियम आफ दी मासेज है, चाहे वह मुस्लिम मजहब हो, चाहे हिन्दू मजहब हो, और उसके मुतालिक जो पैसे दिये जाते हैं, उनके लिए ट्रस्ट बनाया जाता है, उनका दुरुपयोग होता है।

हम देश में आर्थिक विकास करना चाहते हैं। देश में दौलत की कमी है। जल्दी से जल्दी हम, जिसे टेक आफ स्टेज कहते है आत्म-निर्भरता की अवस्था में अर्थ-व्यवस्था को ले

जाना चाहते हैं लेकिन देश की दौलत, इन वक्फ्स ट्रस्ट्स में या मन्दिरों के ट्रस्ट में या दूसरे मजहब के ट्रस्टों में जो है, मैं सरकार से जानना चाहता हूं कि वह क्यों नहीं इन ट्रस्टों पर अपना कब्जा कर लेती है और जो दौलत है, उसको क्यों नहीं आर्थिक विकास में इस्तेमाल करती है। आप बाहर से पैसा मांगते हैं, भीख मांगते हैं और वहां एक तरह से आपको मान-हानि की अवस्था में जाना पड़ता है लेकिन मुल्क के अन्दर जो दौलत है, उसका सदुपयोग नहीं होता है बल्कि दुरुपयोग होता है। उसे क्यों सरकार इस्तेमाल नहीं करती है। अब जहां तक इस विधेयक यानी वक्फस विधेयक के मुताल्लिक जो बात है, इसका मकसद यह है कि कालेज बने और दूसरे मदरसे कायम हो, जिसमें मुसलमान गरीब लोग जो है पढ़ें और लाभ उठाए, वे काम नहीं हो पाते। ये काम तो दूर के है। अध्यक्ष महोदय, मुझे ख्वाजा दुर्गाह अजमेर में जाने का मौका मिला है। मैं उसके अन्दर भी गया हूं और दूसरी जगह भी गया। लेकिन उस जगह के इर्दगिर्द जो परिस्थिति मैंने देखी, वह मैं क्या बयान करूं। एक लीपर की टोली और गिरोह देखा। और भी इस तरह का वातावरण देखा जिससे हृदय विदारक हो जाता है। ऐसे ट्रस्टों के जो पैसे हैं, स्कूल और कालेज बनाने में और अच्छे कामों मे इस्तेमाल नहीं होते हैं। तो ट्रस्ट्स के जो इन्चार्ज हैं उनके इतनी भी आंखें नहीं है और वे इतना भी नहीं देख सकते हैं कि ईर्दगिर्द के जो इलाके हैं वहां पर कोई आरफेनेज या लीपर हाउस बना दें या कोई दूसरी सोशल वेलफेयर की स्कीम वहां पर शुरु कर दें। तो अध्यक्ष महोदय, चाहे बड़ा मक्सद हो या छोटा, आज जो ट्रस्ट हैं, उनका पैसा सही रूप से इस्तेमाल नहीं होता है। इसलिये मेरा सुझाव है, दूसरे सदस्यों ने कहा है कि नया विधेयक लाएं, दूसरा विधेयक लाएं, चाहे मुस्लिम ट्रस्ट हों या हिन्दू ट्रस्ट हों, मैं तो सरकार से कहूंगा कि जब तक देश टेक आफ की स्थिति में न आ जाए एकेनामी टेक आफ की स्थिति में न पहुंच जाए, तमाम दौलत सरकार अपने कब्जे में कर ले ताकि उसे दूसरों पर मोहताज न होना पड़े और तमाम काम अच्छी तरह से हो सके।

आखीर में एक बात काश्मीर में इसको लागू करने की है। यह बात कई दफा यहां कही जा चुकी है। यह बड़ी हैरानी की बात है कि इस सरकार के दिमाग में यह बात अभी नहीं आ पाई है कि काश्मीर हिन्दुस्तान का अंग है। कोई भी विधेयक जो हिन्दुस्तान के दूसरे अंगों में, दूसरे हिस्सों में लागू हो सकता है तो काश्मीर पर क्यों नहीं लागू हो सकता है। क्या काश्मीर हिन्दुस्तान के दायरे से बाहर है, हिन्दुस्तान के कायदे कानून से बाहर है। यह बात समझ में नहीं आती है। यह बिल्कुल विरोधाभास है, कांट्राडिक्टरी नीति सरकार की है जब विधेयक को काश्मीर में लागू करने की बात होती है। मैं तो यह कहूंगा कि काश्मीर का जो हिस्सा भारतवर्ष में है, उसमें ही नहीं बल्कि पाकिस्तान के मातहत काश्मीर का जो हिस्सा है, उस पर भी हिन्दुस्तान को अपने कानून लागू करने का रास्ता सोचना चाहिए।

इन शब्दों के साथ मैं चाहूंगा कि सरकार एक दूसरा विधेयक लाए लेकिन क्योंकि यह तो पास हो जाएगा और यह सिलसिला चलता है तो मजबूर हो कर समर्थन करना पड़ता है। इसलिए मैं इसका समर्थन कर रहा हूं।

श्री शिव नारायण (बस्ती) : माननीय चेयरमैन महोदय, मैं पढ़ कर रीडिंग पर नहीं बोलता (**व्यवधान**) लेकिन हमारे उधर से ला मिनिस्टर साहब ने यह कहा कि यह काश्मीर पर नहीं लागू होता है। मैं जानना चाहता हूं इस माइनोरिटी गवर्नमेंट से, व्हाट इज दि काज, क्या कारण है कि इसको काश्मीर पर नहीं लागू किया जाएगा। कौन सा इकरारनामा जवाहरलाल नेहरू लिख गये हैं या लाल बहादुर शास्त्री लिख गये हैं, या मौजूदा गवर्नमेंट ने लिखा है कि आपके कायदे कानून वहां पर लागू नहीं होंगे। कौन सा भय आपको है ? क्यों आप डिस्टिंग्यूस कर रहे हैं ? आप अपने पैरों पर अपने आप ... (**व्यवधान**)।

SHRI S. M. BANERJEE (Kanpur): On a point of order. I have no quarrel with the hon. Member's speech. But this morning when I was raising my hands and speaking, the Hon. Speaker who was in the Chair objected to it. Now, Shri Sheo Narain is doing the same thing. I would request that you may apply the same rule to him also.

SHRI S. K. TAPURIAH: What is objectionable to the Speaker may not be objectionable to you. So, why should S. M. Banerjee raise this point of order?

SHRI SHEO NARAIN: It is for you to object, and not for my hon. friend.

अध्यक्ष महोदय, मैं इस गवर्नमेंट से कहना चाहता हूं कि हिन्दुस्तान की यह तहजीब है, तमद्दुन है, यह हिन्दुस्तान की संस्कृति है कि हर पवित्र आदमी, हर बड़ा आदमी अपना पैसा, अपनी गाढ़ी कमाई कौम को दे, जिससे कि उसकी कौम के बच्चे सुखी रहें, पढ़े-लिखे और विद्वान बनें। बड़े बड़े मुसलमान लोगों ने अपना पैसा वक्फ्स में दिया है और मैंने कल एग्जाम्पिल दी थी और बनर्जी साहब को भी पता है। मुझे इस बात के कहने में खुशी है कि हमारे जेल में एक मुसलमान साहब हैं, जिनका नाम अब्दुल खैर साहब है, जो कि कालेज चलवा रहे हैं। मैंने कल भी कहा था और आज फिर रिपीट करना चाहता हूँ कि उस बुजुर्ग की मैं इज्जत करता हूँ और उसे अपना बड़ा समझता हूँ। मैंने उनसे कहा कि पंडित मदन मोहन मालवीय जैसा उत्तम काम कर रहे हो।

यह बात कही गई तो वह बुड्ढा खुश हुआ और आज भी जिन्दा है और मस्जिद में स्कूल चला रहा है। मैं अपने मुसलिम भाई जो वक्फ बोर्ड के मेम्बर हैं, उनको भला-बुरा नहीं कहना चाहता हूं। मुसलमान माने मुसल्लत ईमान। किसी भी मुसलमान को हम बेईमान कहने वाले नहीं हैं जब तक वह मुसलमान धर्म को मानता है। मैं अपील करना चाहता हूं हिन्दुस्तान के मुसलमान भाइयों से कि आप मिल करके ठीक ढंग से जो पैसा वक्फ बोर्ड का है, उसको ठीक जगह पर खर्च करें। कल भगवान की दया से सीमान्त गांधी वहां पर आये थे। उन्होंने जो सबक दिया उसका एक इंच असर भी इनमें नहीं आया। ये कम नहीं सुनते, अध्यक्ष महोदय। मैं धर्म की बात कर रहा हूं।

Those who can obey can give orders; those who cannot obey, cannot give order.

यह ऐसी चीज है जो ग्रेट कमान्डर नेपोलियन ने कही हुई है। अध्यक्ष महोदय, मैं आपसे उस दिन कह रहा था—I told my leader.

'Help me to maintain discipline'. I am able to maintain discipline because they obey me and I also obey them. And they were very happy. We are giving a new face to the country and we want to maintain discipline.

If I will obey, then my youngest son will obey me. If I will not obey my leader, none will obey me.

I have been a teacher and I know, what I have to say. My hon'ble friend Shri Mohd. Shafi Quareshi need not teach me these things.

वक्फ बोर्ड का जो मनी है, उसको सही माने में आपको खर्च करना चाहिए ताकि मुस्लिम धर्म की रक्षा हो। हमने कल एक ऐक्जांपुल दी कि उत्तर प्रदेश गवर्नमेंट ने एक बोर्ड बनाया। गवर्नमेंट में दम नहीं है। नेक रूहों ने यह पैसा कमाया है, उसको नेक ढंग से खर्च करना चाहिए। मैं अपने ला मिनिस्टर, डिप्टी ला मिनिस्टर से कहना चाहता हूँ कि हम आपके हाथ मजबूत करना चाहते हैं। हिन्दी हैं हम वतन हैं, हिन्दोस्तां हमारा। हम चाहते हैं कि वक्फ बोर्ड का जो पैसा है वह मुनासिब ढंग से खर्च हो।

श्री स० मो० बनर्जी (कानपुर): सभापति महोदय, हमें खुशी हुई कि जो स्पीच हमारे

अपने भाई शिव नारायण ने अपोजिशन से दी है उनकी वह मेडन स्पीच है। मैं दो चार प्वाइन्ट इसमें कहना चाहता हूं।

इस बिल का समर्थन हमने किया। कुछ लोगों ने कहा कि यह काश्मीर में लागू होना चाहिए। लेकिन कुछ चीजें सदन के सामने मेरे परम मित्र श्री कंवरलाल गुप्त जी लाये हैं।

जहां तक जम्मू-काश्मीर के इनक्लूजन का सवाल है, मैं समझता हूं कि वह बहुत जायज प्वाइन्ट है कि इस तरह से जम्मू-काश्मीर को अलग नहीं रखा जाना चाहिए क्योंकि इसका नाजायज फायदा सिर्फ हमारे देश में ही नहीं, बल्कि दूसरे देशों में भी उठाया जा रहा है। इसलिए हम चाहते हैं कि जब जम्मू-काश्मीर हिन्दुस्तान से जुदा नहीं है, जब उसको हम इंटिगरल पार्ट आफ दि कंट्री कहते हैं तो उसको दूर रखना हमारे लिए मुनासिब नहीं होगा। इसका नाजायज फायदा दूसरे साम्राज्यवादी देश अच्छी तरह से उठा रहे हैं।

श्री शिव नारायण : कुछ लोग कहते हैं कि सरकार बहती है ?

Why is he making a wrong statement ? He is a responsible Member of this House. He should not make such wrong statements.

श्री स० मो० बनर्जी : दूसरा सवाल उन्होंने शेख अब्दुल्ला के बारे में उठाया। मुझे कोई शेख साहब से मोहब्बत नहीं है,लेकिन बार-बार इस चीज को उठाकर हम लोग खामखां उनकी अहमियत को बढ़ा रहे हैं। यहां पर किसी चीज को कहना और बार बार इस बात को सदन में उठाना, सिवाय इसकी अहमियत को ज्यादा करने के अलावा कुछ नहीं है। इससे कुछ भला होने वाला नहीं है। मस्जिद के बारे में उन्होंने कहा कि उसका दफ्तर बना हुआ है। मैं खुद काश्मीर गया था। (**व्यवधान**)

कुछ माननीय सदस्य : बिल्कुल गलत है। (**व्यवधान**)

श्री स० मो० बनर्जी : यह कहना कि यहां गवर्नमेंट की मीटिंग होती है, मैं समझता हूं कि बिलकुल गलत है। अगर वाकई वे हिन्दू संस्कृति को मानने वाले हैं तो मैं समझता हूं कि हर एक धर्म की इज्जत वे करेंगे।

दूसरा सवाल जो मैंने देखा गलत परिश्रमों को नेता बना दिया गया है। मुसलमान हर तरीके से गरीब हैं। मुसलमान भूखा मर रहा है। मुसलमानों के बारे में जो कुछ उन्होंने आंसू बहाये उनके लिए मैं उन्हें बधाई देना चाहता हूं। लेकिन इस तरह से कह देना कि साहब मुसलमान अपना लीडर नहीं चुन सकता है, हम लोग उन्हें चुनकर भेजते हैं, यह मुसलमानों और लीडरों दोनों के साथ घोर अन्याय है। मुसलमान आज हिन्दुस्तानी है और हिन्दुस्तान में रहता है। वह अपनी तमाम चीजों को खूब अच्छे तरीके से जानता है और मैं समझता हूं कि उसने अगर किसी वक्फ बोर्ड के मेम्बर को या चेयरमैन को चुना होगा तो जब तक वही न निकाल दें, हमें खामखां दुश्मनाई नहीं करनी चाहिए इसके बारे में।

तीसरा सवाल उन्होंने बादशाह खां के बारे में कहा है। मैंने जो खान अब्दुल गफ्फार खां का नाम लिया था इस सदन में अहमदाबाद रायट के सम्बन्ध में तब मैंने उनको कोट किया था तो जनसंघ के सारे बदन में आग लग गई थी और यह कहा गया था कि – इट इज अगेंस्ट दियर पर्सनैलटी एण्ड शुड नाट बी कोटेड। जहां पर उनको कोई बात चुभ जाय तो वह कोट न की जाए लेकिन जहां पर उनके मन को भा जाये वह कोट की जाए। तो मैं समझता हूं कि यह दो धारी तलवार है और एक दिन उनकी गर्दन बीच में अवश्य कट जाएगी। अगर वह चाहते हैं कि इस तरीके से मुसलमानों की कुछ तरक्की इस देश में हो तो मैं उनसे कहूंगा कि इस मुल्क में जो दंगे हो रहे हैं या मस्जिदों के बारे में जो कहा जाता है जैसे ईमान, तहजीब और तमद्दुन के बारे में कहा जाता है, उर्दू जबान के बारे में कहा जाता है, उसके साथ

[श्री स० मो० बनर्जी]

ज्यादती की जाती है, इसमें काफी बड़ा हाथ जनसंघ का है। मैं उनसे हाथ जोड़कर निवेदन करूंगा कि अगर हिन्दुस्तान में हर एक हिन्दुस्तानी को रहना है तो उनको ऐसा नहीं करना चाहिए। मैं समझता हूं कि इस हिन्दुस्तान को, इस देश को हिन्दुस्तानी बनाये। यह सवाल आया आप नहीं लाये लेकिन आपके लीडर लाये। (व्यवधान) इनके बारे में लम्बे-लम्बे भाषण दिये गये। अगर तहजीव और तमद्दुन को बरकरार रखना है तो वह आपको करना पड़ेगा।

वक्फ बोर्ड द्वारा यह तमाम बातें हो सकती हैं। इसलिए मैं निवेदन करूंगा, मन्त्री महोदय से, कि वह विश्वास दिलायें इस सदन में कि वक्फ बोर्ड का पैसा बहाया नहीं जाएगा, बल्कि सही इस्तेमाल होगा जो हमारे तहजीव और तमद्दुन को बढ़ाने के लिए, जबान की तर्जुमानी करने के लिए सबसे बड़ा धन होगा और जो यतीम बच्चे हैं, जो कि पाले जा रहे हैं, उनकी तरक्की होनी चाहिए।

श्री मुहम्मद इस्माईल (बैरकपुर) : सभापति महोदय, वक्फ बिल के सिलसिले में मुझे यही कहना है कि आज से नहीं यह मुसलमानों के वक्फ का सवाल आज बीस बरस से है। आज बीस सालों से इस वक्फ बोर्ड की वृद्धि हुई है और उसकी जो प्रापर्टी है उसकी जो हालत है, वह नाकाबिले बर्दाश्त है। यहां सबसे ज्यादा करप्शन है और यहां पर किसी किस्म की गवर्नमेंट की तरफ से मदद नहीं मिली है। मेम्बर भी थे, कमिश्नर भी था, लेकिन स्टेटों की यह हालत है कि बिलकुल अनाथों की तरह से इस वक्फ बोर्ड को छोड़ दिया है। यह जो मनमानी चाहते हैं करते है और वक्फ बोर्ड के जो मुतवल्ली हैं वह अपनी मनमानी करते हैं। यह हालत थी। इस हालत में जो अमेंडमेंट लाया जा रहा है उससे कम से कम यह उम्मीद है कि यह जो गवर्नमेंट है, जो आज इन्दिरा गांधी की गवर्नमेंट कहलाती है, वह वक्फ बोर्डों की मौजूदा हालत का खयाल करेगी। आज वहां पर जितना करप्शन है उतना और कहीं नहीं मिलेगा। अगर इसकी छान-बीन की जाय तो पता चलेगा कि करोड़ों रुपया आज हमारे देश में पड़ा हुआ है जो वक्फ स्टेट के नाम से है, लेकिन उसकी देखभाल सरकार की तरफ से किसी किस्म की नहीं होती। बोर्ड बना दिये गये हैं वह बिल्कुल निकम्मे हैं। कमिश्नर साहब की रिपोर्ट आती है कि सर्वे पर इतना खर्च आया है और आधा सर्वे के अन्दर गायब कर देते हैं। आज स्टेट गवर्नमेंट्स की रिपोर्ट को देखा जाय, यू० पी० की रिपोर्ट को देखा जाय, बिहार की रिपोर्ट को देखा जाय, जितनी भी गवर्नमेंटें हैं, भले ही वहां कांग्रेस गवर्नमेंट हों, उन्होंने जो बरताव किया है वह इस काबिल नहीं है कि मैं यहां बतला सकूं। आप सब लोग उसको समझते हैं। वेस्ट बंगाल में यूनाइटेड फ्रंट गवर्नमेंट अमेंडमेंट लाने की कोशिश कर रही है कानून में ताकि इन तमाम चीजों को रोका जाय। मैं मंत्री महोदय से कहूंगा कि बंगाल की गवर्नमेंट इस सिलसिले में जो कदम उठा रही है और जो कानून बनाने जा रही है वह इस तरफ ध्यान दें और दूसरी स्टेटों में भी उस किस्म के कानून बनवा कर वक्फ की रक्षा करें।

इस बिल के अन्दर यह है कि जैसे बंगाल में सरकार अलग से काम कर रही है उसी तरह से जम्मू काश्मीर में इसके लिये दूसरा कानून है। यह कानून वहां पर लागू नहीं होगा, हालांकि काश्मीर में सबसे ज्यादा सम्पत्ति है वक्फ स्टेट की। वहां की सरकार से मेरा कहना है कि वहां के कानून को बदल कर वह केन्द्रीय सरकार के तहत इस मसले को दे दे। यह बिल्कुल उचित है।

बहुत सी स्टेटों की हालत यह है कि वहां पर उनकी इतनी आमदनी नहीं है कि वह मस्जिदों और मदरसों की देखभाल कर सकें। वह बहुत बुरी हालत में हैं। सरकार को उनकी मदद करनी चाहिये। आज उनकी किसी भी

किस्म की मदद का इन्तजाम नहीं है। मैं चाहता हूं कि कम से कम इस कानून के पास होने के बाद इस चीज का सवाल रक्खा जाये कि जो वक्फ स्टेट आज इस लायक नहीं है कि अपने फंड्स को मेनटेन कर सकें उनकी मदद सरकार करे।

इस बिल के सम्बन्ध में मुझे यही कहना है कि यह चीज पीसमील लाने की नहीं है। यह टोटल आउटलुक का सवाल है। अगर वक्फ स्टेटों के बारे में सरकार ने अपना पूरा आउटलुक बदला है तो उसी के आधार पर यह बिल काम में लाया जाये। ऐसा करने से वक्फ स्टेट्स की काफी मदद की जा सकती है और सम्पत्तियों की रक्षा भी की जा सकती है सरकार इस चीज को सीरियसली ले।

श्री मु० यूनुस सलीम : सभापति महोदय, जो तकरीरें इस वक्त हाउस में हुई है उनमें चन्द बातें ऐसी हैं जिनका जवाब देने की जरूरत है। मुझे ऐसा महसूस होता है कि बाज आनरेबल मेम्बर्स को वक्फ ऐक्ट की वकिम को समझने में गलती हो गई है। अगर वक्फ ऐक्ट की स्पिरिट को और उसके जरिये से काम करने के तरीके को सामने रक्खा जाये तो बात को समझने में आसानी होगी।

रियासतों में वक्फ बोर्ड इसलिये बनाये जाते हैं कि वह इस बात की निगरानी करें कि वक्फ करने वाले ने जिस गरज के लिये जायदाद वक्फ की है उसकी आमदनी उस गरज के लिये सर्फ हो रही है या नहीं। इसके लिये मुतवल्ली पर या ट्रस्टी पर या जो उसका मैनेजर होता है उस पर यह पाबन्दी आयद होती है कि वह हर साल अपनी आमदनी और खर्च का बजट मंजूरी के लिये वक्फ बोर्ड के सामने पेश करे। इस तरह से तमाम जायदादों पर, जो मौकूफा जायदादें हैं, जिनका वक्फ बोर्ड के रजिस्टर में इन्दराज मौजूद हैं, उनका सुपरविजन कायम रहता है। यहां आम तौर पर कह देने से कि वक्फ की जायदादों का गलत इस्तेमाल हो रहा है मसला हल नहीं होगा। मैं बेशकम करूंगा और शुक्रगुजार होऊंगा अगर किसी आनरेबल मेम्बर की तरफ से किसी खास वक्फ के मुताल्लिक शिकायत आये कि इस वक्फ की आमदनी यहां सर्फ होनी चाहिये, बजाय इसके उसके ट्रस्ट ने उसको अपने ऊपर सर्फ किया। किसी वक्फ की जायदाद किसी हास्पिटल के लिये सर्फ होनी चाहिये थी बजाय उसको दवाओं पर या अस्पताल पर खर्च करने के ट्रस्टीज ने उसका गलत इस्तेमाल किया। ऐसी हालत में मैं यकीन पूरी तरह पर दिलाता हूं कि जो भी कार्यवाई कानून की तहत की जा सकती है वह की जायेगी। लेकिन लोगों के जहन में यह गलतफहमी फैल गई है कि वह काम वक्फ बोर्ड का है कि वह दवाखाने खोले या स्कूल चलाये या सराय का काम करे। यह खयाल बिल्कुल गलत है। वक्फ बोर्ड का खर्च चलाने के लिये जो 5 फीसदी रुपया जमा किया जाता है वह सिर्फ इस वास्ते होता है कि वक्फ बोर्ड का इस्टेब्लिशमेंट कायम किया जाये। रियासतों में उन्होंने अपने इस्टेब्लिशमेंट कायम किये हैं। जो 5 फीसदी रुपया होता है वह सिर्फ वक्फ के अमले के लिये और लिटिगेशन के लिये या दूसरे जो अखराजात होते हैं उनके लिये रक्खा जाता है। लेकिन अगर किसी वक्फ की आमदनी इतनी ज्यादा है, फर्ज कीजिये वह 2 लाख हो गई और खर्च डेढ़ लाख हुआ, 50,000 रु० बच गया तो उस 50 हजार रु० के मुताल्लिक अख्त्यार है कि वह जिस नेक काम में चाहे खर्च करे, चाहे कालेज के लिये खर्च करे चाहे स्टूडेंट्स के स्कालरशिप्स के लिये खर्च करे। मैं यकीन दिलाना चाहता हूं कि जहां जहां पर वक्फ बोर्ड कायम हैं और जहां जहां पर उनकी सप्लस आमदनी हो रही है, वहां पर बहुत अच्छे अच्छे काम हो रहे हैं। तामिलनाडु स्टेट में, आन्ध्र प्रदेश स्टेट में और जिन दूसरी स्टेट्स में मुझको जाकर देखने का मौका मिला है, मैंने देखा है कि स्टूडेंट्स को स्कालरशिप्स दिये जाते हैं, कालेजों को इमदाद दी जाती है। इसी तरह से पंजाब और हरियाणा वक्फ बोर्डों के जरिये बहुत काफी मदद दी जा रही है।

[श्री मु० यूनुस सलीम]

कल के डिबेट में मैंने यह बात देखी कि जितने वक्फ बोर्ड हैं वह आम तौर से नुकसान में चल रहे हैं। यानी जितना उनका खर्च है उतनी आमदनी नहीं होती। चूंकि आमदनी कम हो रही है इसलिये उनको लोन के लिये दरखास्तें देनी पड़ रही हैं। इस किस्म के रिफाही काम चाहे हास्पिटल कायम करने की बात हो, चाहे स्कूल कायम करने की बात हो, वह वक्फ बोर्ड की पब्यूं में आता है।

दूसरी बात जो आनरेबल मेम्बर साहबान ने कही है वह जम्मू काश्मीर स्टेट के मुताल्लिक कही है। जहां तक जम्मू काश्मीर स्टेट का तालुक है, मसले के दो पहलू है। एक तो यह है कि जम्मू और काश्मीर स्टेट में जो मौकफा जायदादें हैं उनका इन्तजाम जिस तरह से हो रहा है वह सही तरीके का है या नहीं। दूसरा पहलू यह है कि यह सेन्ट्रल ऐक्ट जम्मू और काश्मीर की स्टेट पर क्यों लागू नहीं किया जा रहा है। पहली बात का जवाब यह है कि इससे पहले भी यह बात हमारे सामने लाई गई थी और हमने जम्मू काश्मीर की रियासत से दर्याफ्त किया कि वह हमें इस बात की इत्तला दें कि क्या जो चेयरमैन वहां इस वक्त हैं वह वक्फ की जायदाद का गलत सर्वे कर रहे हैं ? हमारे पास कोई ऐसी शिकायत मौसूल नहीं हुई है। श्री गुप्त ने फिर सवाल के जरिये मजीद मालूमात चाही है। मैं कहना चाहता हूं कि अगर ऐसी कोई मालूमात होगी तो हाउस के सामने जरूर पेश मैं कर दूंगा।

श्री कंवर लाल गुप्त : क्या स्टेट गवर्नमेंट ने यह कहा है कि कोई शिकायत नहीं आई है और वक्फ ठीक चल रहा है ? ऐसा क्या आपके पास जवाब आया है ?

श्री मु० यूनुस सलीम : इसके पहले जो जवाब आया था वह यही था कि कोई शिकायत नहीं है।

दूसरी बात एक्ट को जम्मू काश्मीर पर नाफिज किये जाने के बारे में कही गई है। मैंने अपनी जवाबी तकरीर में यह कहा था कि चैरिटीज और एडाउमेंट्स का जो मामला है, वह कनकरेंट लिस्ट की एंटरी नम्बर 28 में आता है। कनकरेंट लिस्ट पर जो सबजैक्ट्स है उनको जम्मू काश्मीर पर नाफिज करने के लिए हमें दस्तूर के आर्टिकल 370 पर नजर रखने की जरूरत होगी। मैं वह आर्टिकल आपको पढ़कर सुनाना चाहता हूं।

370(1) Notwithstanding anything in this Constitution, ...(b) the power of Parliament to make laws for the said State shall be limited to (i) those matters in the Union List and the Concurrent List which, in consultation with the Government of the State, are declared by the President to correspond to matters specified in the Instrument of Accession governing the accession of the State to the Dominion of India as the matters with respect to which the Dominion Legislature may make laws for that State; and (ii) such other matters in the said Lists as, with the concurrence of the Government of the State, the President may by order specify."

हम खुद-ब-खुद किसी कानून को और उसको जो खास तौर पर कनकरेंट लिस्ट पर हो, जम्मू काश्मीर पर उस वक्त तक नाफिज नहीं कर सकते हैं जब तक कि हमें स्टेट की कनकरेंस हासिल न हो जाए। इससे पहले भी मैंने कहा था कि हम इस मामले में बातचीत कर रहे हैं। इस एमेंडिंग बिल के सिलसिले में आनरेबल मेम्बर्ज ने जो खयालात पेश किए हैं उनकी रोशनी में हम फिर उनके खयालात से जम्मू काश्मीर स्टेट गवर्नमेंट को वाकिफ करा देंगे और अगर जम्मू काश्मीर स्टेट तैयार हो जाए तो फिर हमारे लिए प्रेजीडेंट्स आर्डर हासिल करना कोई मुश्किल नहीं होगा। जहां तक कनकरेंट लिस्ट के सबजैक्ट्स का ताल्लुक है दूसरी स्टेट्स के साथ भी हमारा यह बरताव रहता है कि जब हम कोई ऐसा कानून लाते हैं तो पहले हम उसको सर्कुलेट कर देते हैं ताकि हमको उनके प्वाइंट आफ व्यू का, उनकी बात का, उनके मंशे का पता चल जाए। लेकिन जहां तक जम्मू काश्मीर का ताल्लुक है, उसकी

रजामंदी इस मामले में लेना जरूरी होता है। जब तक उसकी रजामन्दी हमारे पास न हो, हम प्रेजीडेंट आर्डर निकाल नहीं सकते हैं। इसलिए हम और पार्लियामेंट इस मामले में मजबूर हैं। उसकी रजामन्दी हासिल करने के लिए हम सिर्फ उनसे कह सकते हैं, उस पर असर या दबाव या जोर नहीं डाल सकते हैं। हम इस सिलसिले में उनसे कनकरेंस हासिल करने की कोशिश कर रहे हैं। जैसे ही वह आ जाएगी, हम प्रेजीडेंट आर्डर को हासिल करके, इसको जम्मू काश्मीर पर भी लागू करने की कोशिश करेंगे।

इन अलफाज़ के साथ मैं प्रार्थना करता हूं कि इस बिल को पास किया जाए।

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN : The House will now take up the consideration of the Motor Vehicles (Amendment) Bill.

श्री गुरचरण सिंह (फिरोजपुर) : चेयरमैन साहब, श्री रणधीर सिंह जी ने बिना वजह जो डफली बजाई है, वह मैं समझता हूं कि प्रोसीडिंग्ज का हिस्सा नहीं बननी चाहिए और उसको एक्सपंज कर दिया जाना चाहिए।

MR. CHAIRMAN : Your statement also has gone on record.

श्री कंवरलाल गुप्त : आप भी कुछ कहिये।

श्री गुरचरण सिंह : हम चंडीगढ़ लेकर छोड़ेंगे। नहीं छोड़ेंगे चंडीगढ़।

श्री रणधीर सिंह : हम लेकर छोड़ेंगे।

श्री गुरचरण सिंह : चंडीगढ़ में देखेंगे।

14.55 hrs.

MOTOR VEHICLES (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) :

Sir, I beg to move :

"That the Bill further to amend the Motor Vehicles Act, 1939, as passed by Rajya Sabha be taken into consideration."

As you are well aware, the subject of mechanically propelled vehicles is covered by entry 35 in List 3–concurrent list–in Seventh Schedule to the Constitution. Under the proviso to article 78(i) thereof, the executive authority in respect of motor transport vests in the State Governments. The operation of motor vehicles is regulated under the Motor Vehicles Act, 1939, which is a Central Act, and the Rules framed by the State Governments thereunder. So far as administration of the Act is concerned, it is the responsibility of the State Governments.

The Motor Vehicles Act, 1939, was last amended comprehensively in the year 1956. During the last few years, road transport made rapid progress in this country and a large number of suggestions for improvement in the working of the Motor Vehicles Act, 1939, were received from time to time from the various State Governments and persons interested in the industry. The nationalised transport undertaking have, on the basis of their experience, also been pressing for some changes in the provisions relating to nationalisation of road transport which were introduced in the Act, in 1956. The Road Transport Reorganisation Committee, 1959, commonly known as the Masani Committee and the Motor Vehicles Insurance Committee, 1962–63 made a number of important recommendations involving amendment of the Act. The present Bill, therefore, seeks to give effect to the recommendations received from the State Governments, the transport undertakings and the above mentioned two Committees and other bodies which were found acceptable by the Central Government. The Bill also aims at removing the difficulties with regard to the administration of the Act which come to the notice

]Shri Iqbal Singh]

of the Government of India from time to time.

This Bill was introduced in the Rajya Sabha in 1965. It was referred to a Joint Committee of both Houses who presented their report last year to the Rajya Sabha. The Bill was passed by Rajya Sabha last year and it has now come before this House.

Regarding the salient features of the Bill, firstly we have provided for the regulation of goods transport and the working of the booking agencies and others. We were receiving numerous complaints in regard to this matter and we have provided for their regulation.

At present, compulsory insurance covers personal injury and death only. Now it has been provided that compulsory insurance of motor vehicles would also be against damage to property of third including public property of a value not exceeding Rs. 2,000. If wilful misrepresentation of facts by a vehicle owner to the insurer or any vexatious attempt by the insurer to repudiate his liability come to notice, these would be penalised.

About payment of compensation, regarding interpretation of the old Act, doubts were expressed by some High Courts that if an accident happened beyond the road by the vehicles getting out of control, it was not covered by that Act. Now, we have provided that whether the accident is on the road or whether the vehicle gets out of control and causes an accident beyond the road, it will be covered by third party insurance.

15 hrs.

In this Bill we have provided for strict tests to the drivers so that we may be able to minimise accidents. It has been mentioned in this House many a time that drivers who are not medically fit are permitted to drive vehicles. Here we have provided that every driver has to give a new certificate of medical fitness after five years. In order to remove the difficulties of genuine drivers we have provided that for the interim period they may be given temporary licences. I am sure this will go a long way in improving the standard of driving and minimising accidents. Provision has also been made to empower State Governments to frame rules prescribing distinctive badges and uniforms for drivers of public carriers operating on inter State permits. This is designed to reduce hold-up of inter State traffic.

In view of the improvement in road designs and better types of vehicles now in operation, the speed limits have been increased for certain classes of motor vehicles. Since some State Acts have already provided for it this amendment will ensure uniformity of standard throughout India. The increase in speed limit is, however, not such as to endanger road safety.

Coming to inter-State route permits, now it has to be counter signed by so many regional transport authorities. Under this Bill that power has been given to one regional transport authority so that the road transport operators can be saved the trouble of going to many regional transport authorities.

With a view to promoting tourism, provision has been made for grant of regular inter-regional and inter-State permits for vehicles used exclusively for tourists. Operation of these tourist vehicles will be subject to certain special conditions in the interst of passengers. We hope this provision will have the effect of improving tourism.

This Bill further empowers the Central Government to make rules with regard to the following matters, namely, additional conditions under which permit may be granted to a tourist vehicle, the fees on payment of which an appeal against any decision of the Inter-State Transport Commission may be preferred and fees in respect of any matter involving the rendering of any service by the officers or authorities under the Act or any rules made thereunder in respect of which the Central Government is empowered to make rules. It has been provided that the appeal against the Inter-State Transport Commission will be heard by a Tribunal whose member will have the same qualification as that of a District Judge. I am sure this provision will go a long way in removing the complaint that justice is not done by the authorities.

The Bill also empowers the Central Government to exercise the powers conferred on the State Government by Chapter 44 of the Principal Act in respect of a Corporation or a company wned or controled by the Central Goverament or by the Centeral Government and one or more State Governments in relation to an inter-State route or area. The effect of this provision is that the Central Government will have the power to make rules under the provisions of the principal Act in relation to such corporations.

This Bill has been considered in detail by a Joint Committee of both the Houses. Rajya Sabha have accepted only two amendments relating to sections 41 and 54. This is not a comprehensive legislation. We propose to bring a comprehensive legislation soon to remove all the defects in the existing legislation. We will consider all the suggestions for incorporation in the comprehensive legislation in order to completely overhaul the existing Act. With these words I move.

SHRI CHAIRMAN : Motion moved :

" That the Bill further to amend the Motor Vehicles Act, 1939, as passed by Rajya Sabha, be taken into consideration."

The total time allotted is 3 hours. I think, we will have 2 hours for the first reading and 1 hour for the second and third readings. Hon. Members may not take more than ten minutes in the first reading.

SHRI CHENGALRAYA NAIDU (Chittor) : Mr. Chairman, I am glad that the Government has brought forward some amendments to the Motor Vehicles Act because by bringing forward some amendments they are helping the transport operators though there are some clauses which affect the transport operators.

Whenever we pass any amendments to the Motor Vehicles Act, or any legislation, we must not forget that most of the transport operators are uneducated people and are not well versed with the Motor Vehicles Act; so, in passing such Acts we must take this into main consideration.

Also, in providing for punishments in the Act we must be lenient. The punishment should not be deterrent. Imprisonment should not be there except for rash and negligent driving. For other offences, I request the Government not to impose any imprisonment.

In clause 17 amending section 42 it is said that a vehicle must have a permit to carry goods or passengers on a particular route. That is understandable. If there is no permit to carry goods or passengers on that particular route, he must be punished. But I cannot understand when in this Act they say that the same punishment will be awarded if the vehicle is found on any road even though it may be empty, it may not be carrying any goods, not even passengers. According to this, the same punishment will be awarded to the owner of the vehicle even for plying an empty vehicle on other routes. Is it the intention of Government that they must have the workshop, shed and everything only on this route for which they have given a permit ? If a permit is given to a bus to run from one place to another in Delhi city, according to the rules he cannot take the bus to a shed or a workshop on another route; he will be punished and his permit cancelled. I can understand if your intention is that the operator should not run a bus or a lorry on any other route for which he has no permit. But he should not be punished if he wanted to take an empty bus to a shed or a workshop. I think, the hon. Minister will consider this and see that that clause is removed from here.

Then, according to section 58 of the Motor Vehicles Act, the renewal of permit is fixed every three years. If after three years within the grace period or a month before that, a permit holder sends his permit for renewal and the officer in charge of renewing the permit delays the renewal of the permit and rentwers it after one year, though the permit holder has suffered by not running the vehicle all this time, the permit is renewed only for two years and not three years. In such case the Government must ask the officers, or they must put a clause here, that whenever a permit is renewed, they must renew it for a period not less than three years. That provision must be there.

Then, due to reorganisation of States, the operators have to run their buses from

[Shri Chengalraya Naidu]

one State to another. In some areas, they have to run through two or three States, specially, the goods transport and also the passenger transport. In such cases, the Government says, they are allowed only 8 k. metres in those pockets where they have to go from one State to another. If it is more than 8 k. metres, it is not allowed. After the formation of the linguistic States, there is unfortunately, so much trouble for these transport operators. Though they have a permit, they cannot go more than 8 k. metres. That is not enough I would request the Government to make it 30 or 40 k. metres. Then there will not be much harassment to these operators and these people need not go for renewal of their permits to other States very often. This suggestion may be taken into consideration. Instead of 8 k. metres, you make it 40 k. metres so that these operators will not be harassed by the transport authorities for renewals.

There is another important clause 41 B. I am not against nationalisation of bus transport. Previously, whenever the Government wanted to nationalise the route and put State buses on the route, they used to notify it and call for objections and then only they took a decision. It was only after that decision, the State buses used to be put on the route and the other operators used to withdraw their buses. Now, according to the new amendment, if they merely publish that on such and such route the Government intends to run State buses, that is enough. This is not proper. Without any notice to the operator who is already on the route, without calling for any objection from him, if you merely publish all of a sudden that you are going to run the State buses on that particular route, that is not a proper thing to do So, this clause puts the operators to hardship. I would request the Government to consider and see that the previous arrangem ent of calling for objections is there and then only a decision is taken. According to the new provision, it becomes an *ex parte* decision. Some High Courts have also remarked that the way in which the Government is announcing and nationalising the routes is not proper. They have remarked that operators must be given enough time and objections should be called for. I hope the hon. Minister will consider it and do it.

Coming to clause 52, Section 93 of the principal Act, there they have said that if the bridges or culverts of trees on the road are damaged, they are to be treated as third-party property. I cannot understand. This is Government property, or public property This cannot be treated sa third-party property, or party property. This is included in the insurance. Even if due to a mistake on the part of the engineer, a bridge gives way, he will say that the lorry fellow is responsible and that it is on account of him that it has been damaged. There is no evidence for the lorry fellow to say that his lorry has not damaged it and that some other lorry may have damaged it. They can say that this lorry fellow has damaged it. It will be very difficult to find out which lorry has damaged the bridge or road or tree. So, this also must be taken into consideration.

Now, I come to clause 71 at page 33 seeking to amend section 130. All these years, when the operators plead guilty before a court they are only fined or when the magistrate says 'there is a cause against you. Will you agree to it or do you plead guilty ? If you agree, then you must compound so much'. the operators used to agree and the fine used to be collected, and the operators used to send the money by money order or some such thing. But now it is proposed that they will not only be fined but they will also be subjected to imprisonment. This is a very strong penal section. I hope the hon. Minister will consider this matter again.

Section 71 of the Act prescribes the driving of a motor vehicle within the maximum speed limit, and under section 151, punishment is also given far contravening that section. If the driver of a transport vehicle drives it fast, then it is the mistake of the driver and not the owner who sits somewhere far away in his house and who is not sitting in the vehicle to find out whether the driver is driving it fast or slow. That is not the business ef the owner. It is the business of the driver. If the driver commits an offence by driving the vehicle fast, then it is the driver who should be punished and not the owner; punishment should not be visited on the owner by suspending his permit.

I now come to section 72 relating to overloading of these vehicles. After all it is not the owner who runs to bus or goes in the bus. The owner will entrust it to the driver and conductor and expect them to run the bus. He will ask them to run the bus

according to the rules and ask them not to overload the bus. But if the driver and conductor join together and they overload the bus and run it, then it is only the driver and the conductor who should be punished. After the maximum capacity in the bus is reached they would not issue further tickets, and they will pilfer that extra amount. So, it is they who are to be punished and not the owner, and the permit of the owner should not be cancelled for the fault of the driver and the conductr. It is only when it can be proved that the driver and conductor have overloaded the bus on the instructions of the owner, that the owner may be punished or his permit may be cancelled. If that cannot be proved, then the driver and conductor are responsible and it is only they who are to be punished.

SHRI UMANATH (Pudukkottai) : How to prove it ?

SHRI CHENGALRAYA NAIDU : Even if the owner says so the drivers and conductors might be asked not to overload the buses.

SHRI UMANATH : If they do not, then they will be dismissed.

SHRI CHENGALRAYA NAIDU : They cannot be dismissed so easily. There is the labour court to which they can go. So, I would request that the owner should not be punished and his permit should not be cancelled for the fault of the driver and conductor. Actually, when they overload the buses the money that they collect by such overloading will not go to the owner but they pilfer this amount. So, this matter also must be looked into.

These things are very important and if they are not taken into consideration, we will not be doing jutice in amending the Motor Vehicles Act.

Regarding insurance just now the Minister said that they have increased the time limit from two months to six months. All these days, with regard to third party insurance claim, they had to do it within two months.

SHRI IQBAL SINGH : Now it is six months.

SHRI CHENGALRAYA NAIDU : There is some other trouble also. Some people may instigate some others and false claims may be made. In this matter, I request the Minister to consider ..

SHRI IQBAL SINGH : You want more or less ?

SHRI CHENGALRAYA NAIDU : Less Sir. It should not be more because these claims may also be made. When the Government is going to nationalise general insurance, instead of preaching socialism to others, I want the Government to nationalise the general insurance and then introduce the Bill so that the Government will benefit. I have no objection to that,

SHRI UMANATH : I support you.

SHRI CHENGALRAYA NAIDU : Till then don't create situations where the insurance people will benefit. I don't want these insurance people to benefit. I want that the Government, instead of preaching socialism, should come forward and nationalise the general insurance. Only then Government will get more money. I want this to be done.

The other thing is : the Minister said that a certificate of medical fitness will be required before driving licence is given. That is a very good proposal. If a bus driver who is not medically fit drives the bus, he can endanger the lives of so many passengers in the bus. This is a very good thing and I support it that a medical fitness certificate must be produced before licence is issued.

Another thing, when you are so much careful the lives of the passengers in a bus, what about the lives of so many millions in this country and so much of property in the hands of the Ministers ? I suggest that Ministers also must get a medical fitness certificate so that they can rule the country.

SHRI UMANATH : We support you on this also.

SHRIMATI ILA PAL CHOUDHURI (Krishnagar) : I find that this Bill has sought to amend the original Act. In so far as it goes, I support the Bill, but I hope the Minister will agree with me that a more comprehensive Bill is necessary.

[Shrimati Illa Pal Choudhry]

In this Bill what has been done ? It is absolutely loaded against the private bus-owners. I am surprised to hear my hon. friend opposite say that most of the bus owners are uneducated people. I am really surprised. In my State of West Bengal this is one of the fields where the educated youth has taken it as a means of earning their livelihood and it is one of the fields where the small entrepreneur can take up some business instead of going into the wilderness seeking for a job which he may not get, no the Government can give him.

15.24 hrs.

[Shri Prakash Vir Shastri *in the Chair*]

In this Bill there are one or two things I would like to bring particularly to the Minister's notice. There are minutes of dissent in the report and in these minutes of dissent some valid points are made. One is that issue of more permits is refused if you find that the route is overloaded and there are too many buses on that route. If there are too many buses some buses will go out of their own accord. But, let there be a healthy competition so that the bus owner also against whom you are trying to put up all kinds of barricades in his way, may play his role. Let there be a healthy competition and let the travelling public be given the best comforts so that they get the best transport. In the rural areas the bus transport is the only lifeline of the people. You have not railways everywhere and 60% of the passengers and goods are carried by private bus owners.

There is a handicap in this Bill at every stage. Take the insurance question. Here clause 54 amends Section 95 of the principal Act. Now it is practically third party insurance. They always say that the person who is hurt is responsible for some sort of negligence and so he is supposed to have contributed to the accident. So, if he has to get Rs. 100, he gets only Rs. 60 and the bus owner is made to pay. The insurance companies go scot-free. The bus company will have to pay the amount. I request that the Minister will have to look into this particular matter. This law, I think, has been copied from the British Law of Torts and that is very harsh. They themselves are feeling the harshness of it, and trying to relax it. On the other hand, we are making more rigid laws for our own people. This is absolutely unnecessary. Secondly, the financiers from whom the bus owners have to get money to buy the buses have been given under scope. When one instalment has not been paid the financier can just go and take possession of that bus wherever that bus may be. It is a very difficult situation for the bus owner. Sir, previously the cost of a bus was Rs. 7,000 or Rs. 10,000, but now it is Rs. 70,000 or Rs. 80,000. The bus owner has to go to the financier for money for buying the bus and he pays in so many instalments. 30% of the money advanced is covered by the interest charges which the financier gets. Added to this is 3 to 5 per cent, finance commission. All these things justifiably reveal that the financiers are amply safeguarded and they are able to realise their capital long before the instalments expire. If the bus-owner just misses paying one instalment the financier will take possession of the bus. That is a very difficult situation for the bus owner.

Thirdly, I wish to say this. When a person asks for a permit he has to pay Rs. 500 security deposit at once. The middle class persons and the small entrepreneurs will not be able to straightway find that amount of Rs. 500 cash deposit just to apply for the permit. I hope the hon. Minister will consider this point and see this is dropped. I have tabled an amendment and I will speak on it when the clauses come up.

Fourthly, on the question of delay by the authorities. Why should the bus owner suffer because the delay is caused by the administrative authorities ? Renewal is for 3 years. When he goes to renew his permit the permission is kept pending for one year and then it is renewed for the next 2 years. Why should he be the loser when the administration is at fault ? When we preach of socialism to the small people, why should we put difficulty for the small businessman, the small entrepreneur ? I have got an amendment on this particular point and I will speak about this when the clause is taken up.

Then, Sir, I wish to say that the recommendation of the All-India Motor Unions Congress have not been accepted. I hope the Minister will look into it and accept whetever recommendations they have made.

Traffic in rural areas is mainly served by the private bus owners. 60% of the traffic is carried by them-whether it be goods or passenger traffic. They must be given every facility to carry on their occupation. This is one of the lines that the small businessman can take up, particularly in West Bengal.

Lastly Sir, the third schedule in the Act puts down the criteria of what the driver must know. I am horrified to see that in the case of invalid cars Clauses 7, 8, and 9 are not applicable. Here they talk of driving the vehicle backwards and forwards. He has not to do it. He need not know how to do it. Then they say 'cause the vehicle to face in the opposite direction ...'. He need not know how to do it. Then we find 'give by hand and by mechanical means (if fitted to the vehicle) or in the case of a disabled driver for whom it is impracticable or undesirable to give signals by hand..' Are all these things, necessary ? I am horrified to see these things. For the invalid driver, If he is an invalid driver-I have not seen one myself--I daresay there are mechanical aids.

I hope the hon. Minister will look into it because transport is the lifeline. If 'invalid' cars are going to be used more and more for transport and invalid or disabled people are upto drive and if invalids are to driven in them, then they must have much better driving competence than any other bus driver or public carrier driver.

I hope the dice that is loaded against the private carrier will now be taken into consideration and an comprehensive Bill may be brought so that the private operator does not feel left out in the cold, completely unable to pursue a trade by which he is able to earn some sort of a living and he does not have to run around in circles seeking a job he cannot get.

SHRI S.K. TAPURIAH (Pali): I am glad this Bill has come up for discussion today as it will give us an opportunity to discuss this important road transport industry.

There is nothing at all to appreciate in this Bill which, as the Minister himself has admitted, is not comprehensive. It is the characteristic of this Government not to be true even to itself. It is a slipshod, half-baked arrangement because they could not find themselves capable enough to bring forward a comprehensive measures.

If a comprehensive Bill is to come at a latet date, what is the use of this Bill ? Could not they have waited ? Or if it is in their mind to delay further a comprehensive Bill, I would recommend that all the amendments that have been tabled by various members should be accepted by Government so that while they delay the matter again, the serious lacunae that remain in this Bill are corrected and not allowed to continue.

As I said, I would crave your indulgence to speak more on the road transport industry which though it plays an important role in our national economy, has always been getting a Cinderella-like treament from this Government. Nearly 9 lakh vehicles ply on roads of which 2½ lakhs or a little more are trucks and buses. It gives employment directly to about 18 lakh people and is one of the major sources of revenue to Government because it brings in annually an income of about Rs. 400 crores by way of taxes on fuels, spirits, motor vehicles and roads. When this is such a paying proposition for Government, what steps have been taken to improve the condition of roads ?

I am speaking at this stage only for the road transport industry in terms of goods- and passenger-carrying vehicles. When I say that it is getting Cinderella-like treatment, I would say that even Cinderella had her hour under the sun and she could live like a princess till midnight, but this industry has never got anything, not even a minute, from the Government.

Of the Rs. 400 crores that Government get from the road transport industry, only about Rs. 140 crores are spent annually on road development. Hardly anything has been done by way of survey of the areas and requirements whether urban or rural; no attention has been paid to the requirements of food grains movements, goods movements industrial products movements or even passenger movements. You go to any major city. You will find people hanging on to the buses. You will find them waiting for hours for buses. In villages or outlying areas, also you will find people waiting in the sun, rain or blizzard for hours together for a bus. Have they made any

[Shri S. K. Tapuriah]

analysis of the volume of traffic generated on particular routes ? Whether it is the nationalised sector or private sector where they are giving permits, have these permits been given only on the basis of requirements which have been determined by a survey conducted and not on the whims of whichever Government exists there and on the basis of some under-the-table money being coughed up for grant of permits ? A situation has to be created by Government's legislation and not by slogans where speedier, safer, cheaper and easier travel facilities are made available to the public.

I would like to take this opportunity to expose the two faces of the Government, to explode the myth of Shrimati Indira Gandhi and her-new-found love for the poor. Our friends on the Treasurt Benches as have many sweet words for he poor people, but when it comes to taking any step, devising any action to nitigate their difficulties, they have nothing to offer, not even tears. You will remember how often in this House we have raised questions or discussions on the subject of tractors, small cars, scooters, fertiliser prices, cheap cloth, anything which has to do which the people even up to the level of the middle income group, how the Government is slow over all the proposals and how nothing even gets done. When does the Government act swiftly ? It acts swiftly when manufacturers of cars worth Rs. 20,000 or more raise their prices. Then Government immediately comes out with an ordinance. Have they ever acted so swiftly when the bus or tram prices were raised ? That makes me wonder whether when the Government speak of the poor and the Prime Minister speaks of the poor, she is speaking of the poor rich, because it is only the poor among the rich who can afford a Rs. 20,000 car. I do not refer to the super rich or Ministers because they go in for imported cars sold by S.T.C. Who travels by these ordinary methods of transport ? Mr. Tata or Mr. Birla does not travel in these. Then, what steps have this Government which says it has so much concern for the poor people we read in the papers about this concern for the poor in the speeches made in the round about in Safdarganj Road daily--taken to make bus travel cheaper ? Why is passenger transport so expensive ? If Government wants to take the stand that in various States there are different party Governments, here also till two years back, excepting for a brief period in Kerala, all the State Governments were under the Congress, and the present Governments have inherited this malady from that time and they are carrying on with that. So, if you analyse the position, you will find that it is the wrong policy of Government of relying on slogans of nationalisation, of taxing everything high, that has made transportation expensive. High taxes on fuel, lubricants, spares, etc. hike the price or the operating cost per mile up. If there is real concern for the poor, I have only one question to ask. whether this Ministry will recommend to the Government and Finance Ministry to reduce the duty on diesel oil-let alone petrol which is used by private cars-because the buses and trucks are run on diesel, so that their operating cost is reduced ? Will the excise duty on those chassis which are used to build bus bodies later on be reduced so that the initial cost is low, because if the initial cost is low, the prices come down ? But I can assure you that these steps you can never expect from this Government, you can only expect cries, and shouts and slogans.

Then there is the notorious slogan of nationalisation of bus routes. Only one nationalised bus route in India has been in the black, all others have been in the red and they are continuing to be in deficit which means either of two things, the State Exchequer is one way or other is financing those corporations, or they have to raise the fares. Government having to levy more taxes to raise revenue from other sources to finance those corporations would also come from the people. So, how does your slogan help, how does nationalisation help when the cost goes up, when efficiency is not there, and ultimately you make the people pay for that small privileged of the use of the modern word 'nationalisation,' ? Coming to the bus fleet, it is absolutely impossible to nationalise them and run them with profit. I should like to ask one question. Except for one or two groups in the south like the TVS, which of the other twenty and odd rich business houses mentioned by the Dutt Committee are bus owners ?

Bus owners are small people, medium income range people who get buses on hire purchase or through other means of borrowing and run these buses, sometimes one or

two or at the most three. If these were to be nationalised, you would be depriving these medium income people of their means of livelihood. Is that the way of ushering is socialism ? Is it not what they do for the poor, by having them thrown out of employment by nationalisation ? A service like this cannot bear the overhead cost of a nationalised service where you should have so many other persons to maintain things, like the accounts, service, security, etc. That cost has to be added to the total operating cost and the service cannot be cheaper. This slogan would not help. This comes at a time when there are bumper harvests and increased industrial production. We need more trucks and good roads for cheaper, quicker transport of goods. At such time they want to make road transport more expensive simply because they have been unable to run their railway service properly and they want to keep parity between road and rail haulage by raising the tax on motor vehicles, fuels, lubricants, etc. to make road transport more expensive, so that the glaring differences may not become visible. They want to cover their inefficiency in their own section by these methods which is very wrong for the Government to do.

I smell something of this nature in one of their clauses in this Bill on insurance. The LIC is going into a larger sphere of general insurance and they are bringing in this amendment that where a claim is made the insurance company can say that since proper information was not given to it, it will not pay the claim. Nobody forces the insurance company to undertake insurance. Let them maintain the position as they had been doing; let them continue to make all enquiries before they agree to take up insurance before they issue a cover but the moment they have done so they cannot back out of it, they are responsible for it.

Much has been said in this House about octroi and the previous Minister Mr. V.K.R.V. Rao showed great interest in having it scratted. There are meetings of various State Ministers connected with road transport. There has been near unanimous demand for the abolition of this out-dated method of revenue which creates complications and delays and breeds corrupiton. The Government has not taken any steps to persuade or at least substitute it by any other modern method so that there may not be harassment to the operators. If the Ministry here fails to persuade the State Governments to abolish this, will they take steps to bring on amendment of the Constitution for taking away the power of levying octroi from the hands of the State Governments ?

There are various other items and I shall speak on them when I move my amendments.

श्री तुलशी दास जाधव (बारामती) : सभापति महोदय, यह मोटर वेहीकिल्स बिल लाकर सरकार ने एक ऐसा मौका दिया है कि उसमें क्या दिक्कतें हैं, उन के बारे में हम कहें। दूसरी चीजों के साथ-साथ जो एक अच्छी चीज मैंने इसमें देखी है वह यह है कि आर०टी०ए० से जो हर स्टेट में परमिट लेना पड़ता था, वह अब एक जगह से ही मिल जाएगा। यह मांग हमारी ट्रान्सपोर्ट आपरेटर्स फेडरेशन की तरफ से थी। उस फेडरेशन का अध्यक्ष होने के नाते, उनकी दिक्कतें हैं, वे मुझे मालूम हैं। इस बिल में जो कुछ सुधार किये हैं वे उन को दूर करने की गर्ज से किये हैं। देश में जहां तक मुझे मालूम है और जो मालूमात मुझे फेडरेशन से मिली हैं उनके अनुसार तीन लाख लारियां चलती हैं। इन लारी वालों के लिए कई लोगों के दिल में एक शक है कि वे कोई कैपेटेलिस्टस लोग हैं। हो सकता है कि इस में से 10,15 प्रतिशत ऐसे ओनर्स हों। वे बहुत थोड़े हैं लेकिन ज्यादातर 90 परसेन्ट ऐसे लोग हैं जो कि एक एक लारी चलाने वाले हैं और कहीं कहीं पर तो ऐसा है कि एक एक लारी में दो तीन हिस्सेदार होते हैं जो कि छोटे छोटे लोग होते हैं। यह छोटा धन्धा है जिसमें छोटे काश्तकारों को भी जब उन को अपनी काश्तकारी से गुजारा नहीं होता है, तो इससे सहायता मिलती है। तो यह एक ऐसा छोटा धंधा है जिसके लिए बहुत प्रोटेक्शन की उस को गर्ज है। इस में जितने ड्राइवर्स हैं या क्लीनर्स हैं वे तो बहुत मामूली आदमी होते है और उनको लारी चलाने में बड़ी तकलीफ होती है। वह इस रीति से ज्यादा

[श्री तुलसी दास जाधव]

करते हैं। गाड़ी में वेट ज्यादा हो या कम, उस की स्पीड कम हो या ज्यादा, इसमें पुलिस वाले उनको परेशान करते हैं। पुलिस वालों के पास कोई ऐसा यंत्र नहीं कि वे उस से देखें कि कितनी स्पीड है। हर जगह पर जहां जहां भी गाड़ी जाती हैं वहां उन को इतनी तकलीफ होती है कि इधर उधर किये वगैर छुटकारा नहीं मिलता है। मेरी दृष्टि से सरकार के लिए भी इसको रोकना मुश्किल सा ही हैं क्योंकि भ्रष्टाचार का जो मामला हैं वह देश में नाखून से सर के बाल तक फैला हुआ है, लेकिन मेरा कहना यह है कि जहां तक हो पुलिस को ऐसा मौका न मिले, इस का इन्तजाम करना चाहिए (व्यवधान) ठीक है, आप वकालत करते हैं। जो रफनेस होती हैं वह क्यो होती है जोर से वह गाड़ी क्यों चलाता है ? गाड़ी वाले को तीन तीन दिन खर्च भी नहीं मिलता है और जो किराया मिलता है वह कम मिलता हैं। आज तो डीजल की, पार्टस की और टायर्स और ट्यूब्स की इतनी कीमत बढ़ी हुई है कि ट्रक चलाना या लारी चलाना बड़ा मुश्किल होता है। इस चीज को हम जानते हैं।

अभी अभी इस गवर्नमेंट ने, इन्दिरा जी ने जो बैंको का नेशनेलाइजेशन किया हैं, उस में हम लोगो ने फैडरेशन की तरफ से उन से कुछ चर्चा की, बैंको से पैसा ले कर छोटे छोटे ड्राइवरों और क्लीनर्स को देते हैं गाड़ी खरीदने के लिए। लेलैंड या डोज गाड़ी जो होती हैं ये 50 हजार या 40 हजार रुपये की होती हैं। हम ३ रुपये लेकर उन को गाड़ी देते हैं, लेकिन वह पैसा मिलता हैं तो चेसिस की कीमत, पार्ट्स, की कीमत आदि इतनी महंगी होती जाती है कि बैंक का पैसा लेना और उस पर ब्याज और इन्ट्रेस्ट देना और पैसा लेकर उस के इन्सटालमेंटस देना मुश्किल हो जाता है। मालूम नहीं कि फैक्टरी वाले क्योंकि बैंक से पैसा मिलता है इसलिए या और किसी दूसरे विशेष कारण से, उनकी कीमत बढ़ा देते हैं। सरकार से मैं विनती करता हूं कि टायर्स और ट्यूब्स और जो दूसरे पार्टस हैं उन की बिक्री का कोई इन्तजाम करे, उन की बिक्री के लिए कोई सरकारी दूकान खोले। अगर ऐसा नहीं हो सकता तो लारीवालों की एक सोसाइटी बन जाए, 10 ट्रक और 25 ट्रक वालो की एक सोसाइटी बन जाए और वह सोसाइटी पास देने में और टायर और ट्यूब्स आदि की कीमत तय करने में मदद करे। इस रीति से यह हो और जो उस सोसाइटी मेम्बरान हों उन को टायर्स ट्यूब्स और पार्टस लेने में कोई दिक्कत न हो।

दूसरी बात यह है, जैसे कि इन्टर-स्टेट परमिट के लिए आप ने किया, उस के लिए मैं आप को धन्यवाद देता हूं, वैसे ही आक्टराय ड्यूटी के लिए भी आप करें। जगह जगह पर म्यूनिसिपैलिटी हो, ग्राम पचायत हो, वहां पर गाड़ी को खड़ा रहना पड़ता है और इस तरह से उसको ज्यादा वक्त बिताना पड़ता है। बम्बई से दिल्ली तक अगर किसी ट्रक को आना है और 7,8 या 15 दिन लग जाएं तो फिर गाड़ी वाले को कोई मुनाफा नहीं होता है और उस का खर्च भी नहीं निकल पाता है। इसलिए आक्ट राय ड्यूटी हर जगह पर जो बैठी हुई है, वह आक्टराय ड्यूटी आप निकाल दीजिए और जैसा कि आप सेल्स टैक्स या दूसरी ड्यूटी हर स्टेट में न होते हुए या आबकारी ड्यूटी हर स्टेट में लगा कर एक जगह पर आप करते हैं और फिर उस में से स्टेटस को हिस्सा देते हैं, ऐसे ही आप इस में भी कर सकते हैं। ऐसा चाहें तो कर सकते हैं कि हर म्यूनिसिपैलिटी या हर स्टेट उसकी जो आक्ट्राय ड्यूटी हो और वह सेंट्रल गवर्नमेंट से ले ले। यहां आक्ट्राय ड्यूटी के लिए हर फ्लीट के लिए, हर लारी के लिए खड़ा रखना और आक्ट्राय ड्यूटी देने के लिए आधा-आधा घंटे खड़े रखना आजकल की इकानामी में ठीक नहीं है। हमें अगर बीस-बीस मील से लारी चलानी पड़े और यहां खड़ा रहना पड़े तो हमें उसको बेचना होगा। जैसा मैंने कहा सिंगापुर में और मलाया में मैंने देखा कि मोटर गाड़ियों के लिए सात मंजिली इमारतें खड़ी हुई है जो यहां पर हमारे इंसानों के लिए भी नहीं हैं। इकानामी स्पीडली बढ़नी

चाहिए । टैक्स हर प्रान्त में अलग-अलग नहीं होने चाहिए । डीजल के लिए यहां एक टैक्स है, महाराष्ट्र गवर्नमेंट ने उसके ऊपर टैम्परेरी टैक्स बैठाया लेकिन वह परमेनेंट कर दिया गया ।

दूसरी बात गुड्स आफिस की है । हर जगह पर चाहे कोई भी गुड्स आफिस खोलता है, तो उसको परमिट चाहिए । हर गुड्स के लिए रेट अलग होते हैं और बीच में वह पैसा ले लेते है । गुड्स आफिस के लिए कुछ नियन्त्रण होना चाहिए ।

तीसरी बात यह कहता हूं कि सरकारी काम होता है तो वह जहां सोसायटी हो लारी वालों की उसको प्रॉपरेंस दें । सरकारी माल जो होता है उसको ले जाने के लिए उनको दें । स्पीड के बारे में उनको परेशान न करें । बोझ की बात भी आती है । उसका बोझ भी ज्यादा हो तो उसको तकलीफ पहुंचाते है । बोझ से गाड़ी का ऐक्सिडेंट नहीं होता । गाड़ी का ऐक्सिडेंट होता है जब रोड़ साफ नहीं होती है, बीस फुट की डामरी सड़क होती है बाकी कच्ची होती है । सामने से अगर कोई गाड़ी आ जाए तो एकदम उसका ऐक्सिडेंट होता है । इसके लिए रोड्स चौड़ी करनी चाहिए । मैंने देखा कि बम्बई से हैदराबाद का रोड है उसमे इतना लोड होता है जब टैक्स लेते हैं तो रोड़ भी अच्छी हों और उसका भी इन्तज़ाम आप करें ।

जो क्लेम करने का 60 दिन के बजाय 180 दिन किया है यह ठीक नहीं है ।

> "Clause 54--Amendment of section 95-of the Motor Vehicles Act decided to increase the total liability of an owner of a vehicle for the passengers carried from the present Rs. 20,000 to Rs. 50,000 and above "

इससे इंश्योरेंस की कीमत बढ़ती है । मालिक को आपने जवाबदार बनाया । है मालिक तो घर में रहता है । दो तीन गाड़ियां हों तो खुद चलाता है, लड़का भी चलाता है । उसको जवाबदार बनाना भी ठीक नहीं है क्यों कि ड्राइवर तो वहां रहता है ।

मेरे भाई नाइडू ने कहा कि तीन वर्ष से पीरियड कम नहीं करना चाहिए । जिस समय से आप परमिट देते हैं तो वहां से पीरियड गिन लीजिए । वहां भी परमिट लेने के लिए उसको कुछ देना पड़ता है ।

मेरे भाई नाइडू ने कहा कि मेरी तरफ से जो अमेंडमेंट आई है वह उनकी तरफ भेजी गई है । आठ किलोमीटर का अन्तर दो स्टेट के दरमियान बहुत छोटा है । उसको कम से कम 60 किलोमीटर होना ठीक है जिससे उनको तकलीफ नहो ।

मैं आपका ज्यादा वक्त नहीं लेता । मेरी एक विनती है कि सेंट्रल गवर्नमेंट को हिन्दुस्तान में जितने भी छोटे छोटे धंधे हैं जिसको कि डिसेंट्रलाइजेशन आफ इकानामा कहते हैं, उनमें से छोटे-छोटे लोगों को काम करने के लिए सहूलियतें देनी चाहिए । आपको खुश करने के लिए मैं नहीं कहता लेकिन यह ट्रक और लारी के ऊपर धंधा करने वाले भाई पंजाब के सिख मद्रास में आकर गाड़ी चलाते हैं वह आदर्श भी दूसरों के सामने है । जब पंजाब के गांवों में हम जाते है तो वहा हर गांव में उद्योग मिलते है । इस तरह से मेहनत करके, अग्नि के ऊपर काम करने वाले जो लोग है, यह उन की रोटी है । ऐसी मेहनत की रोटी कमाने वाले इस देश के लिए अभिमान हैं । मैं अपने पंजाब के सिख भाइयों तथा दूसरे मेहनत करने वालों की ओर से विनती करता हूं कि जो मेहनत करके अपना जीवन चलाते हैं उनको ज्यादा से ज्यादा सहूलियत दी जाए । इतना ही मेरा आपसे निवेदन है ।

श्री ओम प्रकाश त्यागी (मुरादाबाद) : सभापति महोदय, मैं कुछ कहने से पहले प्वाइंट आफ आर्डर चाहूँगा कि अभी तक यहां यह प्रथा रही है कि हाउस में गवर्नमेंट जिस

[श्री ओम प्रकाश त्यागी]

पार्टी की है उसके सदस्य ज्यादा होते थे, इसलिए उनको आधा टाइम दिया जाता था। अब वह सरकार अल्प संख्या में है उनके आधे मैम्बर इधर बैठ गये हैं तो क्या अभी भी उनको वही समय दिया जाता है ?

सभापति महोदय : यह जो समय नियत किया जाता है वह पार्टी के सदस्यों की संख्या के आधार पर नियत किया जाता है। जितनी जिस पार्टी के सदस्यों की संख्या है उसके आधार पर ही उनको समय दिया जाता है, और दिया गया है। आप अपना भाषण आरम्भ करें।

श्री ओम प्रकाश त्यागी : सभापति महोदय, मुझे हार्दिक खेद है कि इस देश में परिवहन के सम्बन्ध में बड़ी उपेक्षा हुई है। किसी देश की प्रगति आधारित होती है उसके परिवहन पर। 1939 में ब्रिटिश गवर्नमेंट ने इस मोटर वीहकल ऐक्ट को बनाया था। लेकिन 1939 के पश्चात् से गवर्नमेंट ने इस पर कोई ध्यान नहीं दिया कि इसके बारे में कुछ होना चाहिए। इसके बाद में सन् 1956 में इस प्रकार का एक ऐक्ट लाया गया जिसकी 102 क्लाजेज थीं लेकिन वह वहीं की वहीं रखी रह गयी और उसमें कुल 22 क्लाजेज रह गई। उसके पश्चात् सन् 1960 में एक छोटा सा बन उपस्थित किया गया और तत्पश्चात् अब सन् 1965 में लाया गया और मन्त्री महोदय ने अभी खड़े होकर कहा कि हम एक कंप्रिहेंसिव बिल लायेंगे मैं पूछना चाहता हूं मंत्री महोदय से कि 1947 के बाद 22 साल हो गये, और इन 22 सालों के बाद वह कंप्रिहेंसिव बिल क्यों नहीं ला सके। अब तक उसके लिए कौन सी कमी रह गई थी, इसका जवाब दें।

सभापति महोदय, इसके सम्बन्ध में मैं कुछ बातें और कहना चाहता हूं और वह यह कि इसमें सबसे बड़ी चीज परमिट प्रणाली है। सभापति महोदय, इस समय देश में परमिट प्रणाली में जितना भ्रष्टाचार है उतना कहीं भी नहीं और इस भ्रष्टाचार की प्रणाली को देखना है तो कहीं भी चले जाइये कि बीस हजार पचास हजार और एक लाख में आपको परमिट मिल जाएगा। परमिट पहले जब गवर्नमेंट से लिये जाते हैं तो गवर्नमेंट में चूस चलती है और परमिट मिल गया तो सरे आम बाजार में बेचकर परमिट वाले घर बैठ जाते हैं।

सभापति महोदय : आप अपना भाषण कल जारी रखें क्योंकि चार बजे राजस्थान की सूखाग्रस्त स्थिति पर विचार प्रारम्भ होना है। लेकिन विचार प्रारम्भ करने से पहले मैं सदस्यों से अनुरोध करूंगा कि राजस्थान की सूखाग्रस्त स्थिति पर सहानुभूति व्यक्त करने वाले सदस्यों की संख्या बहुत पर्याप्त है। इसलिए अधिक अच्छा हो कि बोलने वाले संक्षिप्त रूप में अपने विचार व्यक्त करें।

---

15. 57 hrs.

DISCUSSION *RE.* DROUGHT AND FAMINE CONDITIONS IN WESTERN RAJASTHAN

सभापति महोदय : सब से पहले श्री अमृत नाहाटा अपना भाषण दस या बारह मिनट में समाप्त कर लें।

डा० कर्णीसिह (बीकानेर) : जो लोग राजस्थान के हैं वह ज्यादा परिचित हैं कि राजस्थान की स्थिति क्या है। हमें इसकी बड़ी खुशी है कि अन्य इलाकों के लोग भी हमें मदद देने को तैयार हैं, लेकिन राजस्थान के लोगों को थोड़ा अधिक समय मिलना चाहिए।

सभापति महोदय : जहां तक दूसरे दलों का सम्बन्ध है उन्होंने जो नाम भेजे हैं वह अधिकांश ऐसे हैं जो राजस्थान से सम्बन्धित है। फिर भी राजस्थान देश का ही इलाका है। वह लोग आपकी समस्या को भी अपनी ही समस्या मानते हैं। फिर भी मैं मानता हूं कि आप अपनी बात कह सकेंगे।

श्री रा० कृ० बिड़ला (झूंझनू) : यह ठीक है कि हिन्दुस्तान के सभी प्रतिनिधि

बोलना चाहते हैं राजस्थान के बारे में फिर भी अगर कोई राजस्थान के मेम्बर बोलना चाहें तो उनको दो दो तीन तीन मिनट दे देना अच्छा होगा।

श्री न०कु० सांघी (जोधपुर) : यह वहां के लोगों की आजीविका का प्रश्न है इसलिये मैं आप से अर्ज करूंगा कि कम से कम इसके लिए तीन घन्टे रखे जायें ताकि लोग सूक्ष्म रूप से अपनी बात कह सकें।

श्री अमृत नाहाटा (बाड़मेर) : सभापति महोदय, पश्चिम राजस्थान की आज जो हालत है मैं उस का बयान नहीं कर सकता और इस सदन के माननीय सदस्य उस की कल्पना नहीं कर सकते। बीकानेर में, जोधपुर में, अजमेर में, पाली, जालोर, बाड़मेर और जैसलमेर जिलों में इस वर्ष भयंकर सूखे की स्थिति है। जोधपुर और बाड़मेर जिलों में लगातार तीन सालों से सूखा पड़ रहा है और जैसलमेर में तो अगर आप किसी आठ साल के बच्चे से पूछें कि बरसात क्या होती है तो वह नहीं जानता है। उस ने अपने जीवन में कभी बरसात की बूंद पड़ते हुए नहीं देखी। स्कूल में पढ़ता है और मास्टर से पूछता है कि मास्टर जी बरसात क्या होती है। इन लगातार पड़ते हुए सूखे की स्थिति में आप अन्दाज लगा सकते हैं कि वहां की स्थिति क्या होगी। अकेले जैसलमेर जिले में पिछले साल करीब ढाई लाख गायें मर चुकी थीं और आप जानते हैं कि इस क्षेत्र की सारी अर्थ-व्यवस्था पशु-पालन पर निर्भर करती है। इस वक्त भी हजारों लाखों गायें राजस्थान से हजारों मील दूर मध्यप्रदेश में गुजरात में और हरियाणा में विचरण कर रही हैं। यहां की अर्थ-व्यवस्था अस्त व्यस्त हो चुकी है और चाहे कुछ भी क्यों न किया जाये, अगले 10-11 वर्षों में वापस स्थिति सामान्य हो जाय यह बात इस वक्त सम्भव प्रतीत नहीं होती। आज लाखों लोग शेड्यूल्ड कास्ट्स, शेड्यूल्ड ट्राइब्ज के, अल्प-संख्यक लोग, भूमिहीन लोग भूख की कगार पर खड़े हैं। 60 प्रतिशत लोग रतौंधी के शिकार हैं। रात को उन्हें दिखलाई नहीं देता क्योंकि कई सालों से उन्हें दूध, दही या छांछ नसीब नहीं हुआ और विटेमिन ए और बी की कमी के कारण आज वह रतौंधी के शिकार हो चुके हैं। सारे के सारे बच्चे अस्थि-पंजर है और उन्हें देख कर दया आती है। यहां तक कि जिन लोगों के पास जमीने हैं उन की भी यह हालत है कि वह लगातार पिछले कई हफ्तों से अपने गहने बेच रहें हैं, अपने मवेशी बेच रहें हैं अपने बरतन भांडे बेच रहे हैं। जैसलमेर शहर में चार-पांच सर्राफों की दुकानें हैं जो सुबह सात बजे खुलती है और रात को बारह बजे बन्द होती है क्योंकि लोग अपने चांदी के छोटे मोटे गहने ला ला कर बेच रहे हैं और वह लोग खरीद रहे हैं। कुछ अर्से के बाद उनके पास बेचने को भी कुछ नहीं बचेगा। उनकी हालत बहुत ही दयनीय है।

16. hrs.

यह सही है कि इस इलाके में अक्सर अकाल पड़ता रहता है। राजस्थान सरकार का जो वित्तीय स्थिति है वह यों भी अच्छी नहीं है और इस लगातार पड़ते हुए अकाल की वजह से उसकी स्थिति बराबर खराब होती चली गई है। मैं पहली बात जो निवेदन करना चाहता हूं वह यह है कि पश्चिमी राजस्थान में पड़ने वाले निरन्तर अकाल की समस्या को एक राष्ट्रीय समस्या माना जाय और उसके स्थायी हल के लिए केन्द्र अपने ऊपर जिम्मेदारी ले, राज्य अपने ऊपर जिम्मेदारी ले। इसलिए भी कि इस समस्या ने उग्र रूप तब से धारण किया जब से हमारे देश का विभाजन हुआ। विभाजन के पहले इस क्षेत्र के लोग सिन्ध और पंजाब चले जाते थे। वहां उनको काम मिल जाता था, उनके मवेशियों को चारा मिल जाता था। विभाजन के बाद उनका वह रास्ता बन्द हो गया। विभाजन केवल राजस्थान ने स्वीकार नहीं किया, सारे देश ने स्वीकार किया। विभाजन की वजह से ही इस समस्या ने जो उग्र रूप धारण किया है उसके

[श्री अमृत नाहाटा]

हल का उत्तरदायित्व भी सारे राष्ट्र का केन्द्र का होना चाहिए। मैं कहना चाहता हूं कि इस अकाल की समस्या को हल करने के हमेशा के लिए और सारे रेगिस्तान मिटाकर इस देश को हरा भरा चमन बनाने के लिए यह इतना बड़ा कार्य है कि इसकी जिम्मेदारी भी केन्द्र को लेनी पड़ेगी।

पिछले बाइस वर्षों में राजस्थान के पश्चिमी जिलों के विकास पर जितना खर्च किया गया है शायद उतना कम खर्च देश के किसी भी जिले पर नहीं किया गया होगा। मैं इस बात को कतई नहीं मानता कि अकाल पूरे का पूरा दैवी प्रकोप से है। यह सही है कि बरसात नहीं हुई, लेकिन मेरी नियश्चत मान्यता है कि केवल दैवी प्रकोप ही नहीं है, इस अकाल का एक कारण यह भी है इस क्षेत्र की तरफ पिछले बाइस सालों से लगातार उपेक्षा बरती गई है। जहां दैवी प्रकोप हुआ है वहां यह उपेक्षाजनित क्षेत्र भी है। पिछले बाइस सालों से देश के विकास के साथ साथ जो क्षेत्रीय असन्तुलन बढ़ा है उसके कारण कुछ क्षेत्र जो पिछड़े हुए थे वह और अधिक पिछड़ गये। उन्हीं असन्तुलित क्षेत्रों में यह क्षेत्र भी आता है। जब हम क्षेत्रीय असन्तुलन को मिटाने की बात करते हैं उस वक्त इस क्षेत्र की तरफ केन्द्रीय सरकार विशेष ध्यान नहीं देती है। और यह क्षेत्रीय असन्तुलन मिटाना एक कोरी बात रह जाती है।

हो सकता है कि राजस्थान सरकार ने अपना कर्तव्य पूरा न किया हो। लेकिन आज यह प्रश्न नहीं है। जहां लाखों लोग भूख की कगार पर खड़े हैं, जहां लाखों लोगों को पीने का पानी नसीब नहीं होता है, वहां बैठकर फैसला करना कि यह विषय राज्य का विषय है, या केन्द्र का विषय है यह जिम्मेदारी राज्य की है या केन्द्र की है, इस बहस में पड़ने से कोई फायदा नहीं होगा। आज इस गांधी-शताब्दी वर्ष में अगर एक भी आदमी भूख से मरता है या प्यास से मरता है तो सारे देश पर कलंक है। इसलिए केन्द्रीय सरकार और राष्ट्र बैठे हुए नहीं देख सकते। इसकी वैधानिक जिम्मेदारी के क्षेत्र में हम न पड़े, बल्कि मैं यह कहना चाहता हूं कि इन भूखे और बदनसीब लोगों की सहायता के लिए केन्द्र पूरी जिम्मेदारी अपने ऊपर उठाये।

पिछले वर्ष भी वहां अकाल था और बहुत भयंकर अकाल था। केन्द्र ने पूरी सहायता की लेकिन पिछले वर्ष भी, मैं आप से बतलाना चाहता हूं, करोड़ो रुपये राजस्थान मे अकाल राहत कार्यों पर खर्च किए गए और वह संकट की घड़ी टली। इस में सन्देह नहीं कि हमने संकट किसी तरह टाला, लेकिन जिन तरीकों से इस संकट को टाला गया है मेरा उन तरीकों से बुनियादी मतभेद है। सारा ध्यान इस बात पर दिया गया कि किसी तरीके से लोगों को रोजगार दिया जाय ताकि लोगों को पगार मिल सके, कुछ पैसा मिल सके और वह अपना जीवन निर्वाह कर सकें। मैं दो जिलों की बात कहूंगा क्योंकि वहां की स्थिति को मैं निकटता से जानता हूं। बाड़मेर और जैसलमेर जिलों में करीब 3 लाख मजदूरों को काम दिया गया उनसे क्या काम लिया गया? कच्ची सड़कें बनाई गई जिनको हम ग्रेवेल रोड्स कहते हैं। इन सड़कों को बनाने में इन दो जिलों में 8 करोड़ रु० खर्च किए गए। आज अगर आप जा कर देखिए तो वह सड़कें दिखाई नहीं देंगी। या तो आंधियों में उड़ गई है या मिट्टी के नीचे दब गई हैं या बनी ही नहीं, और यह 8 करोड़ रु० व्यर्थ गया, उससे कोई फायदा नहीं मिला, और मेरा अनुमान है कि इस 8 करोड़ रु० का बहुत सा हिस्सा, कम से कम 30 प्रतिशत हिस्सा बीच के भ्रष्ट लोग खा गए, वह गरीब मजदूरों को नहीं मिला। मजदूर अपने गांव छोड़कर मीलों दूर आकर उन सड़कों पर काम करते थे जहां उनके रहने का कोई ठिकाना नहीं था। न छत थी न कुछ था। नीले आस्मान के नीचे और धरती के ऊपर कड़कड़ाती सर्दी में या चिलचिलाती धूप में वह रहते थे और काम करते थे। इसका नतीजा

यह हुआ कि सड़कों पर बीमारियां फैली और खुद राजस्थान सरकार मानती है कि पिछले वर्ष जैसलमेर और बाड़मेर जिलों में आंत्र शोध से करीब 3,000 आदमी मरे, जब कि मेरा यह कहना है कि 3,000 से भी ज्यादा मरे, और वह आंत्र शोध से इसलिए मरे कि गर्मियों में उनके शरीर का पानी सूख गया, डिहाईड्रेशन हुआ। उनको ठीक तरह से पानी पीने को नहीं मिला और वह प्यास से मर गये। हजारों आदमी सड़कों पर मर गये।

श्री अब्दुल गनी डार (गुडगांव) : ऐसे ही यह सरकार मर जायेगी।

श्री अमृत नाहाटा : मैं निवेदन करना चाहता हूं कि इस प्रकार के अकाल राहत कार्य न खोले जायें, इस प्रकार की सड़कें न बनाई जाएं। कितना खर्चा इन सड़कों पर होता है इसकी आप कल्पना नहीं कर सकते हैं। एक सड़क रामसर से चौहटन तक बनी थी। यह चौबीस मील लम्बी सड़क थी। 37 लाख रु० इस पर खर्च आया था। वह सड़क आज कहीं दिखाई नहीं देती है। आधे पैसे में डामर की पक्की सड़क बन सकती थी। राजस्थान सरकार ने उस पर एक जांच कमेटी बिठाई है जो उसकी जांच करेगी कि इतना पैसा कहां गया। एक सड़क पर नहीं, ऐसी अनेकों सड़कों पर अपव्यय हुआ है। बाज वक्त सरकारी मशीनरी टूट जाती है। जब काम खत्म हो जाता है तो पानी और भोजन की व्यवस्था बन्द करदी जाती है और मजदूरों से कहा जाता है कि तुम चले जाओ। वे मारे मारे भटकते फिरते हैं दूसरे कामों की किराक में। पन्द्रह दिन या एक महीने का उनका पैसा बाकी रह जाता है जो हमेशा के लिए ही बाकी रह जाता है। आठ नौ महीने बराबर अकाल राहत कार्य चले तो मेरा खयाल है कि किसी भी मजदूर को छः महीने से ज्यादा काम नहीं मिला और पांच महीने से ज्यादा का उसको पैसा नही मिला। इस प्रकार सरकारी इन्तजाम बार बार टूट जाता है। मैं जोर देकर कहना चाहता हूं कि अकाल राहत कार्य तो किये जायें लेकिन इस प्रकार की सड़कें न बनाई जायें जिन सड़कों का कोई उपयोग नहीं है। यह कहना कि हम स्वाभिमान के लिए लोगों को मजदूरी देते हैं, इसलिए उनसे मजदूरी कराते हैं कि वे स्वाभिमान को न छोड़ें, यह स्वाभिमान का जो झूठा दिखावा है, इसको आप न करें। जो मजदूर भूखे हैं, जो गरीब लोग हैं, उनकी गरीबी और उनकी भूख का नाजायज फायदा उठाकर इस प्रकार के कार्यों पर उनसे काम करवा कर आपका काम चलने वाला नहीं है। यह पैसे का अपव्यय करना है। यह गलत बात है। मैं केन्द्रीय सरकार से कहूंगा कि वह राजस्थान सरकार से कहे कि वह इस प्रकार के राहत कार्य खोलना एक दम बन्द करदे, इन पर एक दम पाबन्दी लगा दे। केन्द्रीय सरकार राजस्थान सरकार को पैसा देती है और वह उसको इस तरह के निर्देश दे सकती है। अगर इस प्रकार से कार्य इस साल भी किए गए तो जहां आपको पिछले दो सालों में आठ करोड़ रुपये खर्च करने पड़े है वहां इस साल उससे दुगुने लोगों को आपको काम पर लगाना पड़ेगा और छः करोड़ खर्च करना पड़ेगा। यह पैसे की बरबादी होगी। लोगों की तकलीफें बनी रहेंगी। नतीजा कुछ नहीं होगा। ये काम बन्द किए जाएं। केन्द्रीय सरकार और राष्ट्र की जिम्मेदारी है कि जो लोग भूखे है, उनको खाना दे। यह सरकार की नैतिक जिम्मेदारी है, सामाजिक जिम्मेदारी है। भूखे लोगों को अन्न खिलाना कोई दान नहीं है, कोई भीख नहीं है। यह लोगों का अधिकार है, जिन्दा रहने का अधिकार है।

सभापति महोदय, पहली बात यह है कि जितने भूमिहीन लोग हैं, जितने शैड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज के लोग हैं, अल्पसंख्या लोग हैं, जितने वे लोग हैं जिनके पास अलाभकर जोते हैं, उन सब को हर महीने प्रति व्यक्ति दस रुपये के हिसाब से मुफ्त घर बैठे पैसे दिए जायें ताकि वे राशन खरीद कर अपना पेट भर सकें। ऐसा अगर किया गया तो भ्रष्टाचार खत्म होगा (इन्टरप्शन)

[श्री अमृत नाहाटा]

ऐसा किया गया तो कम से कम भूख से कोई नहीं मरेगा। यह व्यवस्था हो जाए तब फिर आप उनसे काम लें। इसका कारण यह है कि बाड़मेर और जैसलमेर जिलों में आज इतने उत्पादक कार्य नहीं है कि जिनमें लाखों लोगों को लगाया जा सके। बांध बनाना आप चाहें तो वे बन नहीं सकते हैं। वहां उत्पादक कार्य सिर्फ यह है कि जो तालाब हैं, उनकी खुदवाई करवाएं, सुरक्षा की दृष्टि से डामर की पक्की सड़कें बनवाएं, खदीन, छोटे छोटे बांध बनाएं जायें, ट्यूब वैल खोदे जाएं, पाइप लाइन्ज लगाई जाएं। ये उत्पादक कार्य हैं। इनको भी हाथ में लिया जाना चाहिए। अगर इनको हाथ में लिया गया तो भी बहुत थोड़े लोगों को काम दिया जा सकेगा। इससे यह जो समस्या है यह हल नहीं होगी। लाखों लोगों के पेट भरने की समस्या हमारे सामने है। इसलिए मैं कहता हूं कि फिजूल के और दिखावे के काम न करके केवल वही काम किए जायें, जो उत्पादक काम हों, जो अकाल की समस्या को हल करने में मदद दें। अकाल राहत कार्यों को विभागीय तरीके से न किया जाए। ये सार्वजनिक कार्य होते है और उस तरह से ही इनको किया जाना चाहिए।

पिछले वर्ष पीने के पानी की समस्या गम्भीर समस्या थी। आज भी लाखों परिवारों को पीने का पानी नसीब नहीं है। उनको मीलों दूर इसके लिए जाना पड़ता है। हर परिवार के कम से कम दो सदस्य चौबीसों घन्टे सिर्फ पीने का पानी लाने और ले जाने में लग रहते हैं। एक साल में मुश्किल से वे लोग एक या दो बार नहा पाते हैं। इस समस्या को इस वर्ष में हल किया जा सकता है। मैंने हिसाब लगाया है। दो जिलों में बाड़मेर और जैसलमेर जिलों में ट्यूबवैल खुदे हुये है। उनके लिये पाइप लाइज की योजना बनी हुई है। पिछले साल एक पाइप लाइन योजना ली गई थी। उसके सिवा और किसी नल योजना को हाथ में नहीं लिया गया। इसका कारण यह है कि केन्द्रीय सरकार ने पैसा नहीं दिया और राजस्थान सरकार कहती है कि उसके पास पैसा नहीं है। हम लाखों रुपया हर साल गांवों में पीने का पानी पहुंचाने के लिए खर्च करते हैं लेकिन हमेशा के लिये इस समस्या को हल करने के लिये चार पांच करोड रुपया खर्च नहीं करना चाहते हैं। इसलिये मैं चाहता हूं कि पीने के पानी की जितनी नल योजनाएं बनी हुई है वे सारी हाथ में लो जायें, उनको पूरा किया जाय जितने तालाब हैं उनमें से एक को भी न छोड़ा जाये। उनकी खुदवाई करके उनको पक्के तैयार कराया जाये। इस तरह के जो उत्पादक कार्य हैं वे लिये जायें। लेकिन इन उत्पादक कार्यों में बहुत थोड़े लोगों को काम मिल सकेगा। इसलिए मेरी यह मांग है कि दिखावे के काम न खोलकर लोगों को घर बैठे अनाज पहुचांया जाए। यह जो जिम्मेवारी है इसको सरकार और राष्ट्र अपने हाथ में ले। किसी को भूख से मरने न दे, प्यास से मरने न दे। पिछले दो सालों में चौदह करोड दो जिलों में खर्च किए गए लेकिन कुछ नतीजा नहीं निकला इस चौदह करोड़ में से सिर्फ ढाई करोड़ रुपये लोगों को दिये जा सके हैं। बाकी जो साढ़े ग्यारह करोड़ रुपये बचते हैं उनका अगर सही इस्तेमाल होता तो वहां अकाल की समस्या को काफी हद तक हमेशा के लिए हल किया जा सकता था। मैं चाहता हूं कि इस दृष्टिकोण से इस समस्या को हाथ में लिया जाए।

राजस्थान नहर के लिए हम लोग बराबर मांग करते आए हैं। हम कहते आये है कि राजस्थान नहर एक राष्ट्रीय योजना है, सुरक्षा की दृष्टि से एक आवश्यक योजना है, इससे राष्ट्र का विकास होगा और हम खाद्यान्न के मामले में आत्म निर्भर होगे। इस बार जैसलमेर जिले में सारे अकाल राहत कार्य बन्द कर दिये गये है। पिछले दो महीनों से कोई अकाल राहत कार्य नहीं चल रहा है। दो महीने पहले 77,000 मजदूर वहां अकाल राहत कार्यों पर लगे हुये थे। आठ साल से वहां अकाल की स्थिति है, लोग भूखों मर रहे हैं। बांदा गांव में

मैं गया था। वहां एक हरिजन साथी भूख से मर गया। गांव के लोग कह रहे थे, कि वह भूख से मरा लेकिन कलेक्टर ने कहा कि हृदय गति रुक जाने से उसकी मृत्यु हुई। मैंने ऐसा कोई आदमी नहीं देखा जो मरा हो और जिसकी हृदय गति चालू हो। कलेक्टर कोई हार्ट स्पेशलिस्ट नहीं होता है। वह आदमी भूख से मरा था। पिछले वर्ष मैंने कहा था कि लोग मरे हैं लेकिन मुझे कहा गया कि आप इस बारे में राज्य सरकार से बात करो। राज्य सरकार ने कहा कि कोई नहीं मरा है। लेकिन बाद में राज्य सरकार ने माना कि गैस्ट्रो एंट्राइटिक से मरे हैं। अब जैसलमेर के लोगों से कहा जा रहा है कि तुम राजस्थान नहर पर आओ, हम चाहते हैं कि वह नहर जल्दी बने। पिछले साल हमने कहा कि राजस्थान नहर बने तो हमें कहा गया कि उससे क्या होगा। बीस लाख रुपये की मशीनरी वहां पड़ी सड़ गई। उस वक्त राजस्थान नहर की याद नहीं आई। आज अचानक राजस्थान सरकार को उस नहर से प्रेम उमड़ पड़ा इससे शक होता है। लोगों को भूखों मार कर, उनको मजबूर करके यह कहा जा रहा है कि तुम राजस्थान नहर पर जाओ अन्यथा हम तुम्हारे लिए कुछ नहीं करेंगे। क्या जैसलमेर के लोग गुलाम हैं, भेड़ बकरियां हैं कि उनको इस तरह से जिधर चाहो आर धकेल दें? मैंने इसके बारे में राजस्थान के मन्त्रियों से कहा, एक वरिष्ठ मन्त्री से कहा तो उन्होंने उत्तर दिया कि तुम चुप रहो, इनको भूखों मरने दो, अपने आप मजबूर होकर राजस्थान नहर पर जायेंगे। रोम के गुलामों को भी भूखों नहीं मारा जाता था जिस तरह से वहां लोगों को मारा जा रहा है। जबर्दस्ती भूखों मार कर राजस्थान नहर पर अगर आप ले जाना उनको चाहेंगे तो कोई जाने वाला नहीं है। पिछले डेढ़ महीने से बराबर लोग कह रहें है लेकिन कोई सुन नहीं रहा है। राजस्थान सरकार को लिख कर भेजा है कि हम सब कुछ करेंगे लेकिन वहां नहीं जायेंगे। राजस्थान सरकार कहती है कि हम अकाल राहत कार्य नहीं खोलेंगे। सदन में मैं आपके सम्मुख एक घोषणा करना चाहता हूं। अभी वहां लोग भूख पर हैं। रोज जलूस निकालते हैं। भूख मार्च करते हैं। हजारों आदमी वहां बैठे हुए हैं, भूखों मर रहे हैं। भूख का नाम बदल कर हम भूख हड़ताल नाम करने वाले हैं। मैं भी परसों से स्वयं जैसलमेर के लोगों के वास्ते भूख हड़ताल पर बैठने वाला हूं। हम कभी बरदाश्त नहीं करेंगे कि लोगों को वहां भेड़ बकरियों की तरह इस्तेमाल किया जाए।

हमारे यहां सूखे की वजह से दो प्राणी बड़े सुखी हुये हैं। लाखों गायें मर गई है। गिद्ध और चील, इन दो पक्षियों ने इन पशुओं का गोस्त खा खा कर और खून पी पी कर आनंद लूटा है और ये मोटे हो गए हैं। दूसरे जो मोटे हुए हैं वे भ्रष्ट इंजीनियर, मेट तथा अधिकारी हैं। ये भी गरीब मजदूरों का खून चूस चूस कर मोटे हो गये हैं मैंने सुना है कि केन्द्रीय सरकार की यह इच्छा है और वह ऐसा एक कानून भी लाने वाली है कि देश में रेल की सम्पत्ति को नुकसान पहुचाने वालों को मौत की सजा दी जायेगी। मुझे नहीं मालूम कि यह कानून आने वाला है या नहीं। लेकिन आप मुझे बतायें कि क्या दुनिया में इससे ज्यादा बड़ा जघन्य कोई अपराध हो सकता है कि भूखे लोगों के मुंह में रोटी छीन कर भ्रष्टाचार को प्रस्थापित किया जाए उसको प्रोत्साहन दिया जाये? मैंने मांग की है कि एक आर्डिनेंस जारी करके कम से कम अकाल ग्रस्त क्षेत्रों में भ्रष्टाचार के दोषी लोगों को फांसी की सजा दी जाए। अगर कोई सरकार यह कानून नहीं लाती है तो भ्रष्टाचार को प्रोत्साहन देती है। अकाल में भूखे और गरीब लोगों के मुंह के कौर को छीन कर कुछ मुट्ठी भर भ्रष्ट अधिकारी मोटे हो जायें यह गांधी शताब्दी वर्ष में बरदाश्त नहीं किया जाएगा।

श्रीमती सुचेता कृपालानी (गोंडा) : सभापति महोदय, आज सुबह मेरे पास जैसलमेर से एक तार आया है, जो मैं आपके सामने पेश करती हूं।

[श्रीमती सुचेता कृपलानी]

"People strongly agitating against Rajasthan Government's discriminatory policy of not opening relief works only in Jaisalmer district. Starvation deaths reported. Starving population migrating to Pakistan. Three persons on indefinite fast. Your attention requested."

SHRI RANGA (Srikakulam) : We all have received this wire.

श्रीमती सुचेता कृपालानी : मुझे राजस्थान की हालत के बारे में ज्यादा कहने की जरुरत नहीं है, क्योंकि माननीय सदस्य, श्री नाहाटा, ने जो वहां के रहने वाले हैं, इस सम्बन्ध में काफी कुछ कह दिया है। राजस्थान में सूखे की हालत कोई नई नहीं है। करीब करीब हर साल ऐसा होता है। राजस्थान के कुल 32 हजार गांवों में से 23 हजार गांव सूखाग्रस्त हुए हैं। वहां पर छः लाख मवेशी मर गये थे। वहां आदमी कितने मरे हैं, यह हमें मालूम नहीं है। इस विषय पर राजस्थान विधान सभा में में बहुत बड़ी बहस हुई। जनसघ के नेता ने कहा कि बाड़मेर के इलाके में सात हजार आदमी मरे हैं। इस बारे में एक लम्बी चौड़ी जांच हुई जिसके बाद गवर्नमेंट ने बताया कि कोई हृदय रोग से मरा, कोई गैस्ट्रो एनट्राइटस से मरा और कोई किसी अन्य रोग से मरा। आखिर आदमी किसी न किसी तकलीफ या बीमारी से ही मरता है, लेकिन अगर वह भूखा और कमजोर हो, तो वह किसी छोटी सी तकलीफ से भी मर जाता है। इस में शक नहीं है कि वहां बहुत से लोग भूख से मरे हैं।

जैसलमेर में लगातार सात आठ साल से बाड़मेर में तीन चार साल से और जालौर में दो तीन साल से सूखा पड़ा हुआ। बीकानेर की भी यह हालत है। मुझे वहां जाने का मौका मिला है। वहां चारों तरफ बालू दिखाई देती है।

राजस्थान में रबी की फसल तो पहले ही बर्बाद हो गई थी। इस दफा खरीफ की फसल भी खराब हो गई है। वहा यह हालत है कि मुर्दों को जलाने के लिए लकड़ी नहीं थी, उन को दफना दिया जाता था। उस क्षेत्र में ऐवेरेज रेनफाल 12 से 15 इंच थी, लेकिन उसकी तुलना में 2 या 3 इंच रेनफाल हैं। इससे आप वहां की हालत समझ सकते हैं।

राजस्थान में इस समय पीने के पानी, मैलन्यूट्रीशन या स्टार्वेशन और मेवेशियों के चारे की समस्यायें हैं। जहां तक पानी का सम्बन्ध है, अगर वहां पानी न होता और लोग पानी की कमी की वजह से मरते, तो बात समझ में आ सकती थी। लेकिन सबसे ज्यादा तकलीफ की बात यह है कि धरती के नीचे पानी हैं, अंडरग्राउंड वाटर है। जालौर में भी अण्डरग्राउण्ड वाटर है। अगर पिछले सालों में इस तरफ कोशिश की जाती, तो पानी निकल आता और लोगों की तकलीफ कुछ दूर होती। पांच साल पहले एक स्कीम बनाई गई थी, जिसके अन्तर्गत एक करोड़ रुपया खर्च कर के दो सौ ट्यूबवैल बनाये जाने थे। मैं पूछना चाहती हूं कि क्या उस स्कीम को कार्यान्वित किया गया और उसमें कितने ट्यूबवैल कामयाब हुए। यदि वह कामयाब नहीं हुए, तो उनका क्या कारण हैं। केन्द्रीय सरकार और राज्य सरकार दोनों को इसका जवाब देना चाहिये। यह स्कीम अच्छी और फीजिबल है और इसको कार्यान्वित किया जा सकता है, इसकी रिपोर्ट आ गई है, लेकिन फिर भी अगर इसको कार्यान्वित नहीं किया गया है, तो इसकी जिम्मेदार राज्य सरकार है।

नर्बदा प्राजेक्ट की बात काफी अरसे से चली आ रही है। अगर उस प्राजेक्ट को पूरा कर दिया जाये, तो मध्य प्रदेश, गुजरात और राजस्थान को फायदा हो सकता है। राजस्थान के लिए जो कैनाल निकलेगी, उससे राजस्थान में तीन चार लाख एकड़ जमीन की सिचाई होगी। आखिर वह प्राजेक्ट क्यों रुकी हुई हैं? वहां मध्य प्रदेश के राजनीतिज्ञ बड़े शक्तिशाली हैं, जो हमारी प्रधान मन्त्री के पृष्ठपोषक हैं।

चाहे प्रदेश और उसके लोगों का नुकसान हो, लेकिन उनकी मर्जी के खिलाफ कोई काम नहीं हो सकता है। बातें जनहित की की जाती हैं, मगर काम जनहित के खिलाफ किये जाये हैं। वे लोग इतने शक्तिशाली हैं कि इतना बड़ा प्राजेक्ट कई सालों से रुका रखे हैं।

मैं पूछना चाहता हूं कि सैंट्रल गवर्नमेंट का काम क्या है। उसका काम यह कि उन तीन चार राज्यों के बीच कोआर्डिनेशन करवा कर इतने बड़े जनहित के प्राजेक्ट को शुरु करवाये, ताकि गुजरात, राजस्थान और मध्य प्रदेश, इन तीनों प्रदेशों में सिचाई का कुछ प्रबन्ध हो सके। लेकिन वे इतने बड़े भारी पावरफुल पालिटीशन हैं कि उनको कोई छू नहीं सकता है; अगर उनको छुआ जाये, तो यहां की गद्दी हिलने लगे। आज-कल स्थिति यह है कि एडमिनिस्ट्रेटिव काम और जनहित के प्राजेक्ट पोलीटिकल हार्स-ट्रेडिंग में दब जाते हैं और आगे नहीं बढ़ पाते हैं।

चूंकि राजस्थान कैनाल के बारे में श्री नाहाटा ने बहुत कुछ बताया है, इसलिए मैं उस पर कुछ नहीं कहना चाहती हूं।

जहां तक रिलीफ का सम्बन्ध है, जब वहां इतने बड़े पैमाने पर तकलीफ है, तो रिलीफ के लिए करोड़ों रुपये चाहिये। मैं पूछना चाहती हूं कि क्या रिलीफ के काम के लिए भी केन्द्रीय सरकार से आवश्यकतानुसार पैसा दिया जाता है, या उस में भी पोलीटिकल कनसिडरेशन्ज और राजनैतिक उद्देश्यों को सामने रखा जाता है। हम देखते हैं कि किसी प्रदेश को तो आवश्यकता से भी ज्यादा पैसा दे दिया है कि किसी प्रदेश के लोग रोते रहते हैं लेकिन उन्हें पैसा नहीं दिया जाता है। कुछ पहले राजस्थान के चीफ मिनिस्टर साहब कुछ कारणों से प्रधान मन्त्री की नाराजगी के पात्र और असन्तोषभाजन हो गये थे। अब बेचारे फिर भागे भागे उन के पीछे पहुंच गये हैं। शायद असन्तोषभाजन होने के कारण उनको पैसा मिलने में रुकावट थी। मैं आशा करती हूं कि अब जो 65 करोड़ रुपया वह चाहते हैं, वह उनको मिल जायेगा और उससे वह आराम के साथ वहां के लिए जरुरी काम कर सकेंगे।

हम लोगों को तो अच्छी तरह पता नहीं है कि सरकार का काम कैसे चलता है। हम सुनते हैं कि फलां स्टेट में जरूरत नहीं थी, लेकिन फिर भी उसको पैसा दे दिया गया और फलां स्टेट को पैसा देना रोक दिया गया, क्योंकि कुछ सौदा पटाना था। इसी कारण काम रुक रहता है। पहले तो केन्द्रीय सरकार से पैसा लेने में बड़ी दिक्कत है। यहां पर पालिटिक्स का जालसा बिछा हुआ है, जिस को काट कर पैसा निकालना बड़ा मुश्किल है। अगर वह जाल काट कर ककुछ पैसा निकाला भी, तो राज्य में पहुंच कररिलीफ का काम कैसे हुआ, उस का कुछ नक्शा श्री नाहटा ने दिया है। पिछले साल राजस्थान के रिलीफ वर्क के सम्बन्ध में बड़ी हाय-हाय मची थी कि पैसे की चोरी की गई, बोगस मस्टर रोल बनाये गये, लोगों को पेमेंट करते वक्त पैसे काट लिए गये, कई प्रकार की ज्यादतियां की गई और वह काम ठीक नहीं हुआ।

टेस्ट वर्क का उद्देश्य यह होता है कि अकाल पीड़ित इलाके को कुछ राहत देन के लिए वहां कोई काम कराया जाये। लेकिन वह काम ऐसा होना चाहिए कि लाखो रुपये खर्च करने के बाद उस इलाके को कोई पर्मानेंट फायदा हो। अगर वहां सड़कें बन जाती, तो वह इलाका खुल जाता। और सड़कें बन जाने के बाद वहां बहबूदी और बेहतरी होना कोई मुश्किल बात नहीं है। जब इतना पैसा खर्च किया गया, तो सरकार को देखना चाहिए था कि उस की चोरी न हो, वह बर्बाद न हो, वह गरीबों के पास जाये, उसका सही इस्तेमाल हो और कोई वास्तविक काम करके उस इलाके को पर्मानेंट फायदा पहुंचाया जाये।

[श्रीमती सुचेता कृपालानी]

हम ने यह भी सुना है कि रिलीफ वर्क में पौलीटिकल पेटरेनेज की बात आती है। अफसर भी चाहते हैं कि रिलीफ का काम उनके हाथ में आये, क्योंकि इससे उनको बड़ा फायदा होता है। रिलीफ के काम में अन्धाधुन्ध पैसा खर्च किया जाता है और बड़ी लूट चलती है। उसको रोकना चाहिए। रिलीफ के चालू करने और उसको बन्द करने में भी बड़ी मनमानी की जाती है। मुझे बड़ी खुशी है कि मुझे यह बात नहीं कहनी पड़ी है। श्री नाहाटा के मुंह से, जो प्राइम मिनिस्टर साहिबा के बहुत नजदीक हैं और जो उनके बहुत फेवरिटों में गिने जाते हैं यह बात निकली है कि किसी वक्त काम शुरु किया जाता है और किसी वक्त बन्द कर दिया जाता है। जिन चार पांच जिलों में बड़ी भारी तक्लीफ है, वहां अचानक ही 31 अगस्त को रिलीफ का काम बन्द हो गया। क्यों? यह मालूम नहीं है। फिर वह सितम्बर में चालू हो गया और फिर बन्द हुआ वह काम क्यों शुरु होता है और क्यों बन्द होता है, यह समझना बड़ा मुश्किल है।

सरकार की ओर से कहा जाता है कि राजस्थान कैनाल के काम में एक लाख लोग एवजावं हो सकते हैं, इसलिए लोगों को वह काम करने के लिए ले जाया जाये। हम भी इससे हमदर्दी रखते हैं। लेकिन सरकार को देखना चाहिए कि मुसीबतजदा लोगों को कैसे इस काम पर लगाये जा सकता है। अगर सब लोग वहां नहीं जा सकते हैं, तो कुछ लोगों को वहां से जाया जाये और बाकी लोगों को कोई दूसरा काम दे दिया जाये। यह नहीं होना चाहिए कि जबर्दस्ती सब लोगों को कोड़े मार कर वहां ले जाया जाये। सरकार को राजस्थान कैनाल का काम पहले शुरू करना चाहिए था। अब तक वह काम रुका रहा है। अब मुसीबत जदा लोगों से जबर्दस्ती वह काम करवाना ठीक नहीं है।

सरकार चाहे यह कहे कि लोग स्टार्वेशन से नहीं मरे हैं। किसी रोग से या अधभखे रहने के कारण मरे है। लेकिन यह तथ्य है कि वहां 75 परसेन्ट कैटल खत्म हो गये हैं। जब कैटल ही उन लोगों का जरिया है, तो अब उन लोगों का आकुपेशन क्या होगा, वे कैसे काम कर सकेंगे?

यह तक्लीफ कोई आज की, या साल दो साल की नहीं है, बल्कि यह एक पर्मानेन्ट तकलीफ है। इसलिए इसका एक पर्मानेंट सालूशन निकलना चाहिए। अगर यह रुपया एक दो साल पहले खर्च किया जाता, तो यह नौबत न आती। उचित रुपये की व्यवस्था कर के उस क्षेत्र में इरिगेशन और एफारस्टेशन का काम शुरू कर देना चाहिये। अगर सरकार के पास पैसे की कमी है और वह गरीब और मार्जिनल इनकम वाले लोगों को सहायता नहीं पहुंचा सकती है, तो उस को हमारे बड़े बड़े मिनिस्टरों के फारेन ट्रिप्स को बन्द कर देना चाहिये। वे पेरिस और लन्दन का चक्कर काट कर रबात पहुंचते हैं। चाहे वह पैसा थोड़ा ही हो, उसको बचा कर गरीब हरिजनों, किसानो और मजदूरों की सहायता करने के लिए खर्च करना चाहिए। इस सरकार का बड़ा दावा है, कि वह गरीबों की सरकार है, सोशलिस्ट सरकार है। अगर वह सचमुच सोशलिज्म के सिद्धान्तो पर चले और सचमुच गरीबों के प्रति हमदर्दी दिखाये, तो बड़ी अच्छी बात हो।

SRHI D. N. PATODIA (Jalore) : I am in full agreement with the views expressed by my hon. friends Shri Nahata and Shrimati Sucheta Kripalani. As they say this is not the first time that we are confronted in this part of Rajasthan with acute famine conditions and there are certain areas where this has become a yearly feature for the last seven or eight years; in some areas it has been repeated for two or three years. But this year the situation is very acute and difficult. Hundreds of thousands of people are on brink of starvation. Eighty per cent of the cattle population has migra-

ted to other areas or is dead; and nobody knows what will happen to the remainder 20 per cent. In these conditions, when we see the lopsided way and the half-hearted manner in which the Central and the Rajasthan Governments are doing things, we do not know whether they will ever find a solution to the problem. If they are not active now, I am afraid we may face a similar situation next year. The whole of Jalore district and parts of Siroli are afflicted with famine; when I visited those areas a few weeks ago, the situation was pathetic. I have seen things with my own eyes. The main problem is drinking water; water level has gone down very much; electric power is not available;the wells are very deep. I saw with my own eyes how men and women of that area were drawing water by tying ropes around their wast. Out of four lakh cattle, 50,000 migrated last year and this according to the information available another 100,000 has already migrated; many more thousands died. There will hardly be any cattle worth the name if no suitable arrangements are made for fodder for the remaining.

While proceeding from Sanchor I had seen groups of people wandering aimlessly and when I stopped my jeep and questioned them where they were going, what their destination was, the pathetic reply came: we are wandering aimlessly: we do not know where we are going: we shall go where water is available and where there is fodder for our cattle, where we can earn some livelihood. This is the condition in a part of our country 22 years after Independence. Even today there are areas where drinking water is not available, fodder is not available for the cattle, where there is no food for human beings. We claim we are democratic society and want to achieve socialist pattern of society. Is this the display of our socialist objective? Is this what we are shouting for ? Big resolution are passed and billions and billions of money are being wasted every where. The irony of the situation is that we are facing this situation in these areas which could have been avoided;we could have done something by which famines could have been wiped off from the map of that area, but we did not act; we did not do anything.

I want to speak something about the management of the famine, about which my predecessors have also spoken. If the amount that is spent on famine was properly spent, that desert belt could have been converted into a green belt of India. Even 25 percent of the amount is not being properly spent, and would you like to know a description as to how the work is being done ? Roads are constructed, and they become unusable within four months; wells are dug which cease to supply water after a few weeks; medicines are purchased which are never distributed, and wages are paid not to the workers but to the ghosts. this is the condition how famine work is being done.

Look at the wisdom of the Rajasthan Government, the most extraordinary type of wisdom. As I have stated earlier, famine conditions are there since many years continuously, and the monsoons failed completely and this situation was known to the Rajasthan Government sufficiently in advance. In their wisdom, instead of trying to take corrective measures, instead of realising the emergency of the situation, they all of a sudden decided to close the work on 31st August. What was the logic ? 31st August was the time when the work should have been accelerated, but that was the time when they decided to add more to the misery of the people. Even now, look at the total indifference and contempt with which the famine situation is being handled by the Government. The first illustration is that neither the Prime Minister nor the Food Minister are present here. This is assigned to the Minister of State to look after take notes and reply.

Then, two days back, in a written reply to a question, in spite of the seriousness of the situation, the Government has said that the "Government of Rajasthan have declared Jaisalmer district as a scarcity-affected area and question of declaring the districts of Jalore and Bikaner also as scarcity-affected areas is under their consideration." What is this 'consideration' they are talking about ? Do they mean to say that they will be declared scarcity areas only after the next monsoon in the month of August, 1970 ? What do they mean by these delaying tactics ? Are they not satisfied that the areas are very much affected by famine ? Are they not satisfied about the need for emergency measures to be adopted

[Shri D. N. Patodia]

for providing relief to the affected people ? If that be the case, has the Central Government become so important that they are not even capable of inducing upon the State Government to see that the areas are immediately declared scarcity areas and the famine work is started immediately ?

16.39 hrs.

[SHRI M. B. RANA *in the Chair*]

Continuous representations have been made with regard to these measures being adopted. We have repeatedly told the Central Government and the State Government that the situation demands immediate attention. But no serious attention has been given. The Prime Minister is obviously too busy with her own affairs. For these matters she has no time even to meet and talk and accept suggestions. Total indifference has been shown by the Prime Minister in this respect. The Rajasthan Chief Mininster is too slow even to react to this emergency, as if human miseries and human hardships are not grounds enough to arouse their conscience, as if thep have got to be relegated to the background and other political considerations are more importaut for them. This is the manner in which the Rajasthan Government and the Central Government and the Prime Minister and the Chief Minister of Rajasthan have treated the Rajasthan famine.

I now come to the measures which the Government should adopt, so that famine conditions may be removed for ever from that area. To achieve that objective, it is necessary that work is done on the basis of more permanent foundations. Wherever roads are built, they sould be built on a permanent basis. The most important single measure to be adopted is the exploitation of underground water reservoirs. May I ask the minister, what has prevented from carrying out the scheme of constructing 200 tubewells in Jalore district, which was finalised six years ago ? At a nominal expenditure of Rs. 1 crore, that entire area could have been converted into a green belt. But in spite of repeated reminders, they have been neglecting it on some pretext or other. There is no electricity there. If you want to develop that area, you have to have irrigation, good communications and exploitation of under-water reservoirs. But no attention is being paid to these things. If they pay proper attention to supply of electricity, digging of wells, construction of tubewells and development of proper transportation and communication system, that desert area can be converted into a green belt and food production there will be not only sufficient to feed that area, but there will be a surplus to feed other areas as well.

I hope even at this late stage, Government will wake up to the situation and accept it as a challenge. I hope at least on this occasion, they will try to prove that they have some capacity to deal with the situation honestly to justify their socialist objective which they are proclaiming from the house-tops.

DR. KARNI SINGH (Bikaner) : Sir, the State of Rajasthan has passed through the worst famine ever in the last hundred years. This subject has been discussed on the floor of the House often enough. Unfortunately, once again God is against us and many parts of the State particularly the Bikaner and Jodhpur divisions including Jaisalmer are once again in the grip of a very severe famine. The magnitude of human suffering is very hard to describe. Hon. members who spoke before me have given vent to their feelings and tried to put across the immense sufferings that human beings and cattle have had to go through during the last few months.

I had occasion to tour vast areas of the State which were affected by famine and to see the sufferings of the people with my own eyes. What has been most startling is the fact that, when I had occasion to visit Jodhpur, a city of 3 lakhs of people a couple of months ago, I was told that in the next two to three months, that city is going to face a terrific drinking water shortage problem. This is completely unheard of and unless steps are taken to see that drinking water is made available for Jodhpur city, 3 lakhs of people are going to face the very grim spectre of thirst.

Many steps have been taken by Government to counteract famine and one of them is to shift the labour from famine affected areas this year to the Rajasthan Canal project. I have nothing very much to say

against it as such, but as Mr. Nahata very correctly pointed but, you are dealing with human beings. You just cannot order people old and young, men, women and children, to leave everything behind, to go three hundred miles and spend the next 8 or 9 months in the open exposed to sun, rain and cold. On humanitarian grounds, Government will have to take an alternative decision, so that a number of people who are affected by famine and who cannot go to the Rajasthan Canal Project because of certain circumstances are provided employment on location in and near their own villages, so that we would be able to justify our talk about a socialist pattern of society.

The Central Government has come to the rescue of many States which have faced the spectre of famine and Rajasthan is grateful to the Centre. But we feel this year, particularly in view of the fact that this is the second famine in succession, and in some parts of Rajasthan like Jaisalmer it is the eighth year in succession, far greater fund allocation has to be made to help the people.

SHRI RANGA (Srikakulam) : It must be properly utilized also.

DR. KARNI SINGH : As far as drinking water is concerned, the House knows perfectly well that many parts of the north-western region of Rajasthan are affected by drinking water problems It is not that you cannot bore tubewells but if you go down 1,500 or 1,000 ft. the water that you get is brackish which human beings often cannot consume. In fact, in our areas this water is known as *Birayajava* water; human beings and cattle will die if they drink that water. Therefore, providing of drinking water is of paramount importance, so far as this area is concerned.

It is because of this and because of the support that we got from our late Prime Minister, Shri Jawaharlal Nehru, that the Rajasthan Lift Canal Project was put into its present shape and this Lift Canal Project will be perhaps one of the most gigantic projects of its type for which Dr. Rao deserves the congratulations of the people of not only Rajasthan but of the whole country.

When this canal comes through it will supply drinking water to some desert areas of Rajasthan, but a large portion of Rajasthan will still remain short of water. Here I would like to quote the words of our late Prime Minister, Shri Jawaharlal Nehru, who laid so much of emphasis on drinking water:

> "One aspect which has not been forgotten in the Plan but which came before me more vividly is that in some parts of the country greater amenities should come to the people—little things—say water supply in Rajasthan. The thought of it is irritating—that people cannot get water. Whatever Plan there should be—of course in the Plan it is certain that every village should be given pure water and may be by the end of the Plan this will be done. Greater importance should be attached to the common, basic necessities of human life which everybody in India should have."

This was a speech made in 1962. Seven years have gone by and people are still thirsty in the villages. So, I feel that the question of drinking water, whether it be through irrigation projects, tubewells or any other method, must receive much higher priority.

Here I would like to make a brief reference to the question of famine labour and children The Prime Minister made a reference the other day to the charter for children—very encouraging indeed—but I found that in the famine—stricken areas of Rajasthan children below twelve years of age were not employed and only children above twelve years were employed. In a village it is difficult to determine whether a boy is above 12 years or below 12 years and borderline cases will be very very difficult and confusing. However, the thing that is bothering us today is this. Apart from the fact that we want to make a request that some more sustenance must be provided to the children, what happens if a woman has four or five children, all of whom are below twelve years and nobody else to support her ? With that Rs 1 or Rs. 1.50 she gets she cannot sustain herself and her children and feed them adequately. Therefore, the State has to step in.

Then, what happens to the education of these children ? Therefore, bearing in mind

[DR. Karni Singh]

the charter, or whatever the Prime Minister may call it, for children, the State must specially take care of the children in the famine-stricken areas. These children must be fed free at State expense. During the period of famine educational facilities must be given to these children. If we do not educate them during this period there will be a gap in their education, and a very large percentage of our people will remain uneducated when they grow up in later years. I want to draw pointed attention to this aspect.

Another question which was irking many of us was the question of non-payment of wages in famine camps. This matter was brought by me to the notice of the Prime Minister more than once. I also wrote to the Chief Minister more than once. I got the usual reply that "Government was greatly concerned" "the matter was being looked into".But I would like to tell the House today that I know of numerous cases—I have got a file on it--when people working in the villages, without any proper water supply and living right out in the open, were not paid wages from three to four weeks. In any socialist pattern of society, when a person has already been affected by famine and has lost his will to fight, if you are not going to pay him his wages or if some middlemen come in the way and bring about corruption, it is an intolerable situation. I wish to warn the Government and request that adequate steps should be taken in time to see that such things do not recur in the second successive famine in Rajasthan.

Shortage of food, fodder, drinking water and the question of health, unemployment and maternity benefits are all before Government and I am sure hon. Members will bring them up. Because my time is short I shall now switch over to the Rajasthan Canal. The Rajasthan Canal work is proceeding at a snail's pace. I believe, it will now cost Rs. 120 crores more to complete the Rajasthan Canal. We are spending approximately Rs. 5 crores to Rs. 6 crores every year; that means, it will take a generation before the Canal project becomes a reality. I believe that from the Canal project alone we would benefit to the tune of Rs. 150 crores every year, which is more than the total cost of the project, in terms of food grown and other advantages. If the Central Government is not prepared to take over the Canal project as we had urged them to do year after year and if this is left to the incompetence of the Rajasthan Government, I feel that our generation will be responsible to the next generation for such incompetence and negligence.

This country today is dependent in many ways on foreign countries for our food supplies. Here is this world's mightiest project, the prestige project of India—the Rajasthan Canal. I am sorry that we ever called it the Rajasthan Canal, because then automatically it becomes associated with one State only. It should have been called the Nehru Canal or the Mahatma Gandhi Canal or something else.

SHRI RANGA : Call it Indira Canal.

DR. KARNI SINGH : It may be called by any name but it should not have been associated with any one State. Then we would have got far more support from the Centre. Unless this canal is taken up and completed in the next five years, and not in the next twenty years, I feel we will not be justifying our action.

As far as the Lift Channel is concerned, this work has been taken up and Dr. Rao again deserves every congratulation from all of us. This will be a most fascinating canal. It is going to lift water up and give about 560 cubic feet per second of water supply at the head at Bidawal. It will go through some of the worst famine affected areas and at Lunkaransar it will give 117 cubic feet per second of water and at Bikaner where pit terminates it will give 32 cubic feet per second of water. Bearing in mind the fact that all this area through which this canal traverses is famine affected year after year, while we are in the process of building this canal, we should see that it can cater for more water at its tail. At least 200 cubic feet per second of water, I hope, will be supplied to the tail of this Canal at Bikaner.

Another point that I will bring up is the question of action of land in the Rajasthan Canal area. This auctioning must stop and this land must be allotted to the famine stricken people. In all fairness to the people

who have gone through this long stretch of famine months, the least we can do is to give them land to work on. I hope that the Government will pay more attention to these factors and not only be obsessed by the amount of money that they can get by the sale of such land.

Apart from the question of taccavi loans, free bullocks and cattle and cows and all that, which are also of paramount importance, I will just mention one more point and then I shall conclude. That point is the experience that we have had this year where in some parts of the desert in spite of rain no grass grew. I had the occasion to discuss this with the FAO people stationed in Rajasthan and they through that perhaps one of the possible explanations could be that when we had a little bit of rain last year there was false germination, a little more rain and another set of seeds had false germination, resulting in the seed of grass being completely extinguished. The result is that in some parts of Rajasthan, where we have had even 8 to 10 inches of rain, there is absolutely no grass fodder. I would request the hon. Minister to see that research is done this year on this and next year when the rains come they will seed from the aeroplanes vast desert tracts with the proper fodder and grass seeds to see that grass grows in abundance otherwise, we may have a good year of rain but there will be no fodder!

I thank you for allowing this discussion and I hope we will have the support of the House on matters raised.

श्री ओंकार लाल बोहरा (चित्तौड़गढ़) : अध्यक्ष महोदय, राजस्थान की सूखाग्रस्त स्थिति के बारे में गत वर्ष भी हम लोगों ने इस सदन में बड़ी गम्भीरतापूर्वक चर्चा की थी। यह अत्यन्त दुख का विषय है कि प्रकृति के प्रकोप के कारण और कुछ अपने कारणों से हम आज पुनः इस स्थिति में हैं कि राजस्थान में वर्षा के अभाव के कारण पश्चिमी जिलों में आज भयङ्कर स्थिति पैदा हो गई है।

श्रीमन्, जब हम अकाल की स्थिति पर बात करें, तो मैं चाहूंगा कि हमारे मित्र चाहे वे विरोधी बेंचों पर बैठे हों, अकाल को राजनीतिक रंग देने की चेष्टा न करें। यह मानवता का प्रश्न है। हजारों पशु मारे जा रहे हैं, हजारों इंसान पीड़ित हो रहे हैं और यह सही है कि जहां राजस्थान सरकार की हम चर्चा कर आलोचना करें और मैं समझता हूं कि अनियमितताएं भी हुई हैं परन्तु.....

SHRI S. K. TAPURIAH (Pali) : Can he mention a single sentence from the previous four speakers who have spoken now which gives political colour to the situation. Let him mention one sentence like that ?

श्री ओंकार लाल बोहरा : अध्यक्ष महोदय जो बोला जा चुका है, उसके बारे मुझे कहने की आवश्यकता नहीं है, परन्तु मैं चाहता हूं कि इस विषय में जब हम बात करें, तो अपनी चर्चा को इसी तक रखने की चेष्टा करें।

अध्यक्ष महोदय, इसमें कोई संदेह नहीं है कि राजस्थान का यह हिस्सा न केवल रेगिस्तान है बल्कि हमारे राष्ट्र का एक सीमा प्रान्त है। हमने जितनी बार इस सदन में चर्चा की तो इस बात पर बल दिया कि यदि भारत एक राष्ट्र है, तो हमारा यह हिस्सा एक राष्ट्रीय हिस्से के रूप में देखा जाना चाहिए न कि राजस्थान के एक हिस्से के रूप में। दुर्भाग्य से सारे देश में एक यही हिस्सा रेगिस्तान है और वह हिस्सा है, हमारे पश्चिम राजस्थान का इलाका और पाकिस्तान के साथ 700 मील तक उसकी सीमा पड़ी हुई है और वह पाकिस्तान जो हमारे साथ निरन्तर शत्रुता का व्यवहार कर रहा है। ऐसी स्थिति में हमारे लिए, सुरक्षा की दृष्टि से भी और सामरिक दृष्टि से भी और राष्ट्रीय एकता की दृष्टि से भी यह बहुत जरूरी है कि हम सारी समस्या पर राष्ट्रीयता की दृष्टि से विचार करें। राजस्थान सरकार ने अकाल राहत के लिए जो कार्य किये हैं, उनमें सस्ती हो रही है और कोई इससे इंकार नहीं कर सकता कि हमारे इंजीनियरों ने, हमारे आफिसर्स ने और हमारे राहत में काम करने वालों ने निश्चित रूप से वहां गड़बड़ियां की है और मैं समझता हूं कि जैसा कि राजस्थान के सक्षम मंत्री सभा

[श्री ओंकार लाल बोहरा]

डिया जी ने, हमारे अकाल राहत मन्त्री मदरेणा जी ने और दूसरे लोगों ने कहा है कि उन के खिलाफ कड़ी जांच की जा रही है और उन पर डिपार्टमेन्टल कार्यवाही, सभी तरह की कार्यवाही की जा रही है ताकि आगे यह गलती न हो। लेकिन मैं एक बात आप के सामने स्पष्ट करना चाहता हूं और मैं चाहता हूं कि हमारे बोलने वाले मित्र भी इस बात को मद्देनजर रखें कि हमें केन्द्रीय सरकार से राजस्थान सरकार के लिए पैसा मांगना है वहां की मानवता को बचाने के लिए, वहां के पशुओं को संकट से बचाने के लिए और वहां के इंसानों को बचाने के लिए। इसलिए इस प्रश्न को दूसरे प्रश्नों से सेप्रेट कर के देखें। आज राजस्थान की वित्तीय स्थिति कैसी है? उस पर 500 करोड़ रुपये का कर्जा है (व्यवधान)

SHRI D. N. PATODIA . He is protecting the Rajasthan Government; he is advocating the case of the Rajasthan Government here. (*Interruptions*)

SHRI SHEO NARAIN (Basti) : Did your Chief Minister suspend officer ?

I want to know only that from you, nothing more. (*Interruptions*)

SHRI AMRIT NAHATA : Many officers were suspended.

श्री ओंकार लाल बोहरा : मुझे बड़ दुख है (व्यवधान) अध्यक्ष महोदय, मैं यहां राजस्थान सरकार को बचाने के लिए खड़ा नहीं हुआ हूं मैंने पहले कहा है कि यह एक राष्ट्रीय प्रश्न है आप उसको राजस्थान सरकार और केन्द्र के जरिये हल करें। मुझे बड़ी खुशी हुई जब मेरे मित्र श्री तापड़िया और श्री पाटोदिया जी ने समाजवाद की भी चर्चा की। मुझे खुशी है कि वे इस समस्या को सही रूप में स्वीकार करते है। इस का मैं स्वागत करता हूं लेकिन आज जब वह अपने मुंह से समाजवाद का नाम ले कर, समाजवाद की चर्चा कर के अकाल को राजनीति का रंग देते है तो मुझ को बड़ा दुख होता है। कितने लोगों ने अकाल के समय में अकाल राहत का कार्य किया? अकाल राहत का कार्य देश-सेवा का कार्य है। वह केवल राजस्थान की सेवा का ही कार्य नहीं है। यह सारी मानवता का कार्य है। आज बिहार में श्री जयप्रकाश नारायण ने .....

17hrs.

श्री सु० कु० तापड़िया : जो गोलमाल हो रहे हैं वह कैसे हो रहे हैं ?

श्री ओंकार लाल बोहरा : गोलमाल की बात मैं समझ सकता हूं मैं ने उसको स्वीकार किया है.....

Shri S. K. TAPURIAH : What has happened to the Famine Relief Fund scandal last year ?

Mr. CHAIRMAN : When you spoke, he did not disturb you. So when he is speaking, you should not disturb him.

श्री ओंकार लाल बोहरा : लेकिन बिहार के अन्दर श्री जयप्रकाश नारायण ने दिन रात एक कर के उसको संकट से बचाया। आज उस पर हमको गर्व है। मैं जानना चाहता हूं कि हमारे इन मित्रों ने कितना समय फील्ड वर्क में दिया? दुर्भाग्य से राजस्थान सामन्ती प्रान्त रहा, राजा महाराजाओं का प्रान्त रहा, परिणाम यह हुआ कि राजस्थान सदियों तक पिछड़ा हुआ रहा। मैं डिफेन्ड करने के लिये यह बात नहीं कह रहा हूं, मैं वस्तुस्थिति आप के सामने पेश करना चाहता हूं कि जब हम समस्या पर विचार करें तो, जैसा मेरी बहन श्रीमती सुचेता कृपालानी ने कहा . अगर वह हमारे साथ होती, हमारे कक्ष में होती तो उन की वाणी ऐसी न होती-मैं कहना चाहता हूं...

श्रीमती सुचेता कृपलानी : मैं करप्शन को करप्शन कहती और गरीब के हिस्से को खा लेने को जरूर केडेम करती, मैं कभी उस को अच्छा नहीं कहती।

श्री ओंकार लाल बोहरा : उसी शासन में वह 22 वर्षों तक रही हैं। हम सब ने करप्शन की बात कही है। लेकिन देखना यह है कि सचमुच कितना करप्शन खत्म हुआ ? वह यू. पी. के मुख्य मन्त्री रह चुकी हैं। मेरा निवेदन है कि हम को किसी व्यक्ति पर नहीं जाना चाहिये। मैं संक्षेप में निवेदन करना चाहता हूं कि राजस्थान में जो अकाल का संकट है उसकी स्थिति बडी भयानक है। जब तक राजस्थान को केन्द्र से पर्याप्त धन राशि नहीं मिलती, राजस्थान इस संकट से नही सवर सकता। राजस्थान का वह इलाका इतना महत्वपूर्ण है कि अगर सचमुच पिछले बाईस वर्षों में राजस्थान सरकार ने और केन्द्रीय सरकार ने प्रयत्न किया होता तो वहां पर नलकूप लगाए गये होते, राजस्थान नहर बनी होती। जब जब राजस्थान नहर के लिए रुपया मांगा गया अगर वह दिया गया होता और राजस्थान नहर बन गई होती तो हम को यह पाप न भुगतना पडता। हम ने पाप किया है। जिस केन्द्र ने एक बार स्वीकार किया कि राजस्थान नहर एक राष्ट्रीय नहर हैं और इस को केन्द्रीय सरकार अपने हाथ में ले लेगी, लेकिन केन्द्रीय सरकार ने पिछले पांच छः वर्षो में इसमें कोई दिलचस्पी नहीं ली। परिणाम यह हुआ कि जिस राजस्थान के क्षेत्र में 300–400 फीट नीचे पानी मिलता है, लोग पशुओं जैसा दयनीय जीवन बिताते हैं। अगर इस के लिए केन्द्र की तरफ से पर्याप्त धनराशि दी गई होती तो राजस्थान नहर सम्पूर्ण हो गई होती और उस के सम्पूर्ण होने से यह स्थिति न होती।

राजस्थान सरकार ने गत वर्ष अकाल के अन्दर भारत सरकार के सहयोग से लगभग 58 करोड़ रुपया खर्च किया, लेकिन राजस्थान केनाल के लिये भारत सरकार 10 करोड़ रुपये नहीं दे पाती। राजस्थान सरकार ने, मुख्य मन्त्री श्री सुखाडिया ने व हमारे राहत मन्त्री ने धनराशि दी और उस इलाके को बचाने की चेष्टा की। मेरे मित्र श्री नाहाटा स्वयं उस इलाके के प्रतिनिधि हैं और उन्होंने बहुत मेहनत की। उन के दर्द को मैं समझ सकता हूं। आज वह भूख हड़ताल करना चाहते हैं, इस लिये कि आज मानवता के साथ अन्याय हो रहा है। लेकिन मैं आपसे निवेदन करना चाहता हूं कि जब वह केन्द्र से धन की मांग करें तो इस बात को न भूलें कि हम अकाल के बारे में बात करते हुए मानवता की बात करते हैं। चूंकि यहां धन का दुरुपयोग हुआ है इस लिये हम को अकाल राहत की प्रणाली को बदलना पड़ेगा। अकाल राहत को हम केवल सदाव्रत की प्रणाली नहीं बना सकते अकाल राहत तो मानवता की सेवा है। हमें अकाल राहत के तौर तरीकों में परिवर्तन करना चाहिए ताकि हम वहां सही काम कर सकें और खास तौर से प्रयत्न इस बात का करना चाहिये कि अकाल राहत के कार्यो में ऐसे लोग जायें जिन की सेवा करने में तत्परता हो जो सेवा करना चाहते हैं। अकाल राहत का कार्य केवल सरकारी अफसरों के भरोसे नही छोड़ा जा सकता यह जन-सेवा का कार्य है। में चाहूंगा कि हमारे विरोधी मित्र,और हम सब अकाल राहत के कार्यक्रम में मानवता के नाम पर, रचनात्मक सेवा के नाम पर वहां जायें और उन लोगों के दुख दर्द के भागीदार बनें। केवल यहां चर्चा कर के अकाल राहत में कोई मदद नहीं मिल सकती। अफसरों ने जो गड़बड़ियां की हैं उस के लिये कड़ी से कडी जांच होनी चाहिये और उन्हें सजा दी जानी चाहिये। लेकिन गवर्नमेंट को अपना फर्ज पूरा करना चाहिये। केन्द्रीय सरकार को अधिक से अधिक धन देकर उस इलाके के कष्ट को खत्म करना चाहिये डिवलपमेंट बोर्ड की बात भी होती है। यह कहा जाता है कि राजस्थान के रेगिस्तान को हरा भरा बनाया जाएगा। वह एक सीमा प्रदेश है। सुरक्षा की दृष्टि से हमने वहां क्या किया है ? राजस्थान नहर के लिए हमने क्या किया है ? हम इन बड़े बड़े विषयों पर चुप रहते हैं। लेकिन जब अकाल की स्थिति पैदा होती है तब हम करोड़ों रुपया देने के लिए परेशान हो जाते हैं। लेकिन जो बुनियादी गलती है, उसकी तरफ हम आंखें मूंदे रखते

[श्री ओंकारलाल बोहरा]

हैं। अगर आप बुनियादी गलती करेंगे तो उसके परिणाम आपको भुगतने पड़ेंगे।

मैं चाहता हूं कि अकाल राहत कार्यों के लिए भारत सरकार अधिक से अधिक राजस्थान सरकार को मदद दे। इस बार का संकट पिछले वर्ष के संकट से कहीं ज्यादा भारी है। राजस्थान सरकार को अधिक से अधिक मदद नहीं दी जाएगी तो बहुत परेशानी का सामना हमको और आपको भी करना पड़ेगा। राजस्थान सरकार के बूते की यह बात नहीं है। इसलिए केन्द्रीय सरकार अपने स्तर पर, राष्ट्रीय स्तर पर इस कार्य को अपने हाथ में ले।

SHRI J. B. KRIPALANI (Guna) : I want to say a few words. I did not like to interfere with the eloquence of the Speaker codemning the centre. Is it a political topic or not, admitting corruption and all sorts of other things ? Is it political or is it not political ? Sir, what is political and what is not political ? Shall they be decided by a particular speaker when he himself is making a political speech ?

श्री ओम प्रकाश त्यागी (मुरादाबाद) : सभापति महोदय, मुझे राजस्थान के अकालग्रस्त क्षेत्रों को जाकर देखने का मौका मिला है। मैं वहां की एक घटना आपको बतलाना चाहता हूं। बालोतरा में मेरे एक मित्र को सुनार की दूकान है। वहां एक औरत जेवर लेकर बेचने के लिए आई। उस दूकानदार ने उस औरत से पूछा कि तुम फिर जेवर बेचने के लिए आ गई हो। तुम तो कह गई थी कि तुम फिर बेचने के लिए नहीं आओगी। उस औरत ने कहा कि ये अन्तिम जेवर मेरे पास हैं जिनको मैं बेचने के लिए आई हूं। अब और जेवर नहीं हैं। क्या करूं भीख मांग नहीं सकती हूं। राजपूत हूं। उस सुनार ने कहा कि आगे क्या करोगी ? उस औरत ने इसका जो जवाब दिया वह मैं आपको बतलाना चाहता हूं। उसने कहा इस बारे में मैंने अपने पति से बात कर ली है। उसने कहा है कि मैं भीख तो मांगूंगा नहीं। अब इसके बाद मैं डाका डालूंगा। यह स्थिति वहां पर पैदा हो गई है।

मैंने वहां गांवों को देखा है। उन लोगों ने छप्परों के ऊपर जो घासफूस थी वह भी जानवरों को खिला दी है। गांव उजड़े पड़े हैं। लेबर कैम्प्स में भी मैं गया हूं। जानवरों की तरह वे बेचारे वहां पर पड़े हुए हैं। उनके पास सिर छिपाने के लिए जगह नहीं है। गवर्नमेंट की तरफ से कोई इंतजाम नहीं किया गया है। इस सब हालत को देखकर मेरे मन में दो तीन प्रश्न रह रह कर उठते रहे। क्या यह वही भारत है जिसके बारे में समाचारपत्रों में निकलता रहा है कि यहां बम्पर क्राप हो रही है भारत अन्न का भंडार बन रहा है ? क्या यह वही भारत है जिसके बारे में कहा जाता है कि यहां हरी क्रान्ति हो रही है ? क्या सचमुच यह गांधी का भारत है जहां मानवता इस तरह से कराह रही है ? यह उस भारत के भाग की बात है जिन की तलवार ने एक दिन इस देश की रक्षा की थी। आज वहीं के लोग भेड़ बकरियों की तरह भूखों मर रहे हैं। मेरे मन में बार बार प्रश्न उठ रहा था कि आज ये भूखे मर क्यों रहे हैं ? इनकी रगों में बहादुरी और वीरता की जो लहरें दौड़ रही थी वे कहां चली गई ? ये इस देश में चींटियों की तरह क्यों मर रहे है ? मैं पार्लियामेंट के मेम्बरों से कहना चाहता हूं कि एक मिनट के लिए मान लो अगर बंगाल में इस तरह की स्थिति पैदा हो गई होती या केरल में पैदा हो गई होती तो क्या इसी पार्लियामेंट में भयंकर तूफान खड़ा न हो गया होता ? क्या यह शर्म की बात नहीं है, गवर्नमेंट के लिए, मेम्बरों के लिए और पोलिटिकल पार्टीज के लिए ? इस देश के एक भाग के लोग भूखे मरें चींटियों की तरह मरें और हम चुप बैठे रहें है ? सरकार और नेता लोग शान्ति से बैठे रहें। यह पालिटिक्स का सवाल नहीं है। यह मानवता का प्रश्न है।

मुझे सरकार की बुद्धि पर तरस आता है। यह वह प्रान्त है जो कि सीमा पर स्थित है। यह वह हिस्सा है जोकि सन् 1965 की लड़ाई में सबसे कमजोर हिस्सा साबित हुआ था। अगर कोई सब से कमजोर हिस्सा साबित हुआ था तो वह

जैसलमेर साइड का हुआ था। आज उस हिस्से के लोग तड़प रहे हैं, बेचैन हैं। सीमा प्रदेश की जनता अगर बेचैन हो, तो क्या वहां सिक्योरिटी रह सकती है? क्या शत्रु उनकी गरीबी का, उनकी मजबूरी का नाजायज फायदा बड़े आराम से नहीं उठा सकता है? उस क्षेत्र में पहली बार अकाल पड़ा हो, वह बात नहीं है। हिस्ट्री इस बात का सबूत है कि इस इलाके में सूखा पड़ता था तो पार्टिशन के पहले वहां से लोग सिंध और पश्चिमी पंजाब में अपने बच्चों को ले कर चले जाया करते थे। इस प्रकार वे लोग सूखे और अकाल का मुकाबला करते थे। विभाजन के बाद भी उनका आनाजाना जारी रहा। लेकिन 1965 के बाद आने-जाने पर प्रतिबन्ध ज्यादा कठोर हो गया और इससे जनता की परेशानी बहुत बढ़ गई।

राजस्थान के 27 जिलों में से 26 जिलों में अकाल पड़ा हुआ है और 32,347 गांवों में से 22,799 गांव अकालग्रस्त हैं जैसाकि सरकार ने 26 फरवरी, 1969 के अपने स्टेटमेंट में स्वयं स्वीकार किया है, राजस्थान की 1.28 करोड़ जनता अकाल से प्रभावित है। वहां सरकार द्वारा किये जा रहे राहत-कार्य पर दस लाख रुपया रोज खर्च किया जाता है। इसका अर्थ यह है कि सरकार राजस्थान के अकाल-पीड़ित लोगों के रिलिफ लिए सात पैसे फी आदमी खर्च कर रही है। इससे आप अनुमान लगा सकते हैं कि वहां की स्थिति क्या होगी।

सोशलिज्म की बात छोड़ दीजिए; मैं मानवता की बात कहना चाहता हूं। आप हिन्दुस्तान भर में कहीं, किसी गांव में चले जाइये। वहां मजदूर को चार रुपये रोज से कम मजदूरी नहीं मिलती है। लेकिन राजस्थान में गवर्नमेंट के रिलीफ कैम्पों में, जहां जाने का मुझे मौका मिला है, डेढ़ रुपया रोज आदमी को और सवा रुपया रोज औरत को दिया जाता है। आदमी और औरत की मजदूरी में भेद और वह भी अकाल के दिनों में, मेरी समझ में नहीं आता है। मैं समझता हूं कि इस प्रकार आदमी और औरत में भेद करना हमारे संविधान, हमारे प्रजातंत्र और मानवता के लिए कलंक की बात है। जब वे दोनों बराबर काम करते हैं, तो उन दोनों को वेतन भी बराबर मिलना चाहिए।

श्री अमृत नाहाटा : औरत ज्यादा काम करती है।

श्री ओम प्रकाश त्यागी : तो उसको ज्यादा वेतन मिलना चाहिए, लेकिन सरकार की तरफ से तो उसको कम वेतन दिया जाता है।

हालांकि छोटे छोटे बच्चे भी काम कर सकते हैं लेकिन वहां पर चौदह साल से नीचे के बच्चों को काम नहीं दिया जाता है। इसके अतिरिक्त मैं यह जानना चाहता हूं कि बूढ़े, बीमार आदमियों, बच्चों और गर्भवती स्त्रियों के लिए सरकार ने क्या सोचा और किया है। वहां पर बच्चे काम करना चाहते हैं लेकिन उन्हें काम नहीं मिलता है।

सबसे बड़ी पाप की बात गवर्नमेंट ने यह की है कि वहां पर परिश्रम का काम करने वाले लोगों को आठ किलो अनाज फी आदमी प्रति सप्ताह दिया जा रहा है, जिसका दो तिहाई हिस्सा ज्वार, बाजरे का दिया जाता है। उस हिस्से के लोगों ने कभी ज्वार देखी ही नहीं है। वे हमेशा बाजरा खाते रहे हैं। लेकिन गवर्नमेंट को कहीं से सड़ी गली ज्वार मिल गई है, जो वहां के लोगों को दी जा रही है। लोगों ने मुझे वह ज्वार दिखाई और कहा कि क्या आदमी उसको खा सकता है। मैं समझता हूं कि जो ज्वार वहां दी जा रही है उसको जानवर भी नहीं खा सकते हैं।

राशनिंग का एक नियम यह भी है कि पूरा आठ किलो अनाज एक बार ही लेना पड़ेगा और अगर कोई न ले, तो खत्म। ठेकेदार उन लोगों को तनख्वाह भी पूरी नहीं देते हैं। मैंने देखा है कि ठेकेदार डोरा लेकर घूम

[श्री ओम प्रकाश त्यागी]

रहे थे और कह रहे थे कि तुम्हारा काम कम्प्लीट नहीं हुआ है, काम में इतनी कमी रह गई है। स्थिति यह है कि उन लोगों को डेढ़ रुपये में से केवल एक रुपया मिलता है और आठ आने काट लिये जाते हैं। हिन्दुस्तान टाइम्स का प्रतिनिधि वहां गया। उसके आंकड़े हैं कि 15 प्रतिशत राशन लोग ले न सके। सात दिन के लिए राशन 8 किलो, मैं पूछना चाहता हूं कि एक किलो एक आदमी के पूरे परिवार के लिए कैसे पर्याप्त हो सकता है? उसका बच्चा कहां जायगा, बूढ़ा कहां जायगा, औरत कहां जायगी? यह पाप वहां पर हुआ और जो सबसे बड़ा पाप इस गवर्नमेंट ने किया है—अध्यक्ष महोदय, इस गवर्नमेंट ने उनको सड़कों पर काम करने का मौका तो दिया, नाहाटा साहब मुझे पता नहीं वहां गए या नहीं, लेकिन मैंने खुद जाकर देखा है, कड़कड़ाती धूप में नन्हें नन्हें बच्चे पड़े हुए हैं, वहां जरा जरा सी झाड़ियां हैं, उनमें उनके बच्चे लेटे हुए हैं, कड़कड़ाती धूप में पड़े हुए हैं। उनको वहां ले जा कर इस प्रकार धूप, सर्दी और गर्मी में डाल दिया। पेपर में निकला कि शरणार्थियों के लिए इंतजाम किया है लेकिन राशन के लिए वहां पांच पांच मील पर दूकान है। राशन लेने कोई जावे तो यहां दिहाड़ी खत्म। इससे भी बड़ा पाप जो वहां हुआ वह यह कि आदमी पचास काम कर रहे थे और ठेकेदारों के रजिस्टर में दिखलाए 100। 100 का पैसा लिया और 50 को दिया। इस प्रकार से काम करने वालों की संख्या ज्यादा दिखलाई और बाकायदा डाका और लूट करने का काम किया गया। मैं समझता हूं कि यह जो लूट और डाका है इसमें ऊपर के आफिसर्स तक मिले हुए हैं। उनके साथ मिल करके यह सब वहां पर हुआ।

एक बात और कहना चाहता हूं। गवर्नमेंट ने जो सहायता की उस के बारे में यह गवर्नमेंट के आंकड़े हैं जो गवर्नमेंट ने यहां पेश किए हैं। गवर्नमेंट ने राजस्थान सरकार की सहायता की है। 9.50 करोड़ रुपये 1969–70 में दिए हैं और 14.51 करोड़ 1968–69 में जबकि दूसरे प्रान्तों को, आन्ध्र को 14 करोड़ और गुजरात को 4.50 करोड़ रुपया दिया है। मैसूर को 10 करोड़ रुपया दिया है। और राजस्थान जहां 8–10 साल से बाढ़ और सूखे का प्रकोप चल रहा है वहां 14 और 9 यह दोनों मिलाकर कुल 23 करोड़ रुपये की सहायता बनती है। अध्यक्ष महोदय, ट्यूबवेल सरकार ने बनवाए। लेकिन इस स्थिति में जो एक बहुत बड़ी चीज हुई है वह यह कि जैसलमेर जहां सबसे ज्यादा अकाल आठ साल से है, वहां गवर्नमेंट ने कोई कोई काम नहीं किया। गवर्नमेंट ने वहां की उपेक्षा कर दी यह कहकर कि तुम्हारे पास राजस्थान केनाल पड़ती है, तुम वहां जा सकते हो.... ...

श्री अमृत नाहाटा : वहां से 300 मील दूर है।

श्री ओम प्रकाश त्यागी : वही मैं कह रहा हूं। इन्होंने यह कहकर वहां के लोगों को काम नहीं दिया और मेरे पास यह टेलीग्राम्स हैं। नाहाटा साहब तो पता नहीं कल अनशन करेंगे या नहीं लेकिन तीन आदमियों ने वहां भूख हड़ताल कर दी है। यह है टेलीग्राम जो वहां से आए हैं :

> "People strongly agitating against Rajasthan Government's discriminatory policy in opening relief works only in Jaisalmer. Starvation deaths. Starving population migrating to Pakistan. Three persons on indefinite fast. Your attention invited."

यह तीन तार इसी प्रकार के हैं। जैसलमेर की जनता में बैचेनी आनी शुरू हो गई है।

अब इस संबंध में मैं कुछ सुझाव देना चाहता हूं। मेरा सब से पहला सुझाव यह है कि उस भाग को जो सदैव सूखाग्रस्त रहा है गवर्नमेंट को पहले हाथ में लेना चाहिए और पहला काम तो यह करना चाहिए कि एक जांच कमीशन वहां बैठना चाहिए, सैंट्रल जांच कमीशन,

जो जितना करप्शन वहां हुआ है, उस की जांच करे और देखे कि रिलीफ काम वहां कैसे किया गया। दूसरा सुझाव यह है कि इस समस्या को राष्ट्रीय समस्या मानकर देश की सुरक्षा के ध्यान से और देश की और चीजों के स्थायी हल की दृष्टि से सैंट्रल गवर्नमेंट को एक स्थायी समिति बनाकर चौथी पंचवर्षीय योजना में इसके लिए स्थायी हल ढूंढने की चेष्टा करनी चाहिए। तीसरी बात राजस्थान की केनाल देश की सुरक्षा और देश की बहबूदी दोनों ही दृष्टिकोण से आवश्यक है। पहला चरण तो समाप्त हो गया, दूसरा चरण खटाई में डाल दिया है। चौथी पंचवर्षीय योजना में भी वह नहीं है। मैं कहता हूं कि युद्धस्तर पर इस नहर को लेना चाहिए था। लेकिन गवर्नमेंट ने नहीं लिया। आज भी वहां पर डैम बन रहा है। झेलम, रावी और चनाव का पानी जो पाकिस्तान के साथ समझौता हुआ है उसके अनुसार 70 के बाद भारत उसको देना बन्द कर देगा। उस पानी को रोककर हमें ले जाना है राजस्थान नहर में लेकिन अभी तक वह बांध ही कम्पलीट नहीं हुआ। राजस्थान नहर पर काम करने के लिए जैसलमेर के लोग कहां आएंगे? क्या वह अपने गांव को छोड़कर आएंगे। उनको काम अपने गांवों के नजदीक देना चाहिए था। आप कहेंगे ठीक है, लेकिन किया क्या जा सकता है? तो प्रोजेक्ट नहर बनाई जा सकती है, छोटी नहर जो आगे नहर में काम करने वालों के काम आ सकती है....

श्री अमृत नाहाटा : पाइलट चैनल।

श्री ओम प्रकाश त्यागी : हां, पाइलट चैनल वही तो है। पाइलट केनाल आगे जैसलमेर तक बनाई जा सकती है और वहां के आदमी अपने गांवों में नजदीक रहते हुए काम कर सकते हैं।

एक बात उद्योगों की स्थापना के सम्बन्ध में कहना चाहता हूं। आखिर वहां पर लोगों को भीख पर कब तक पाला जायेगा? वहां पर जो सड़कें बनाई गई वे भी उड़ गई। राजस्थान से काफी मात्रा में सीमेन्ट का पत्थर, लिग्नाइट और जिप्सम मिल रहा है। उनके द्वारा वहां पर तुरन्त उद्योग धंधे स्थापित किये जा सकते हैं और लोगों को काम दिलाया जा सकता है। प्राइवेट सेक्टर के उद्योगपति तो वहां जायेंगे नहीं इसलिए पब्लिक सेक्टर में ही उद्योग स्थापित किये जाने चाहिए। इसके अलावा जैसलमेर, बाड़मेर, बीकानेर को रेल लाइन से कनेक्ट कर देना चाहिए ताकि जनता की सुरक्षा की दृष्टि से उसका उपयोग हो सके।

मेरा अन्तिम प्वाइन्ट यह है कि वहां पर ट्यूबवेल लग सकते हैं। जालौर में अथाह पानी है। वहां पर 70 ट्यूबवेल की स्कीम थी लेकिन केवल दस ही बने और वह भी बेकार पड़े हुए हैं। मैंने उनसे जाकर पूछा कि यह क्यों बन्द हैं तो बतलाया कि स्पेयर पार्ट्स नहीं है या तेल नहीं है। इसलिए मेरा सुझाव है कि ट्यूबवेल लगायें तो उनके लिए स्पेयर पार्ट्स की दूकान व वर्कशाप भी लगानी चाहिए। वहां पर ट्यूबवेल का एक जाल बिछाने की बहुत आवश्यकता है। जब इजरायल रेगिस्तान को हराभरा बना सकता है तो इस भारत वर्ष के लिये भी यह एक चैलेंज है कि वह अपने राजस्थान को क्यों हरा भरा नहीं बना सकता है। इन शब्दों के साथ मैं कहना चाहता हूं इस सदन से और सभी माननीय सदस्यों से तथा सरकार से कि यह अकाल समूचे देश के लिए एक मानवता का प्रश्न है। इसके लिए हमें सरकार पर प्रेशर डालना चाहिए। अगर सरकार प्रार्थना से नहीं मानती है तो इस देश में एक तूफान मचा देना चाहिए जिससे उस प्रदेश के लोगों की रक्षा की जा सके। धन्यवाद।

श्री न० कु० सांखी (जोधपुर) : सभापति महोदय, आज राजस्थान में सूखा पड़ा हुआ है यह इस देश के लोगों से या सरकार से छिपा हुआ नहीं है। जबसे इस देश को आजादी मिली, राजस्थान में बराबर सूखे पड़ते गए- कभी किसी इलाके में कभी किसी इलाके में। आज राजस्थान के अन्दर बीकानेर, नागौर, जैसलमेर, बाड़मेर, जोधपुर, पाली और जालौर में फिर सूखा पड़ा हुआ है। जैसा कि आपने

[श्री न. कु. सांघी]

देखा, जैसलमेर मे बराबर 8 वर्षों से सूखा पड़ा है। जोधपुर, पाली, जालोर में पिछले तीन वर्षों से सूखा पड़ रहा है। यहां के लोगों के पास कोई जायदाद नहीं है, मकान नहीं हैं और मीलों तक उनके लिए पीने का पानी नहीं है। ऐसी हालत में वहां के जो लोग हैं वे अपने घरों को छोड़कर कभी मध्य प्रदेश, कभी हरियाणा, कभी उत्तर प्रदेश और कभी पंजाब में चले जाते हैं। वहां पर उनको तकलीफें होती हैं, वे सोचते हैं कि सूखा समाप्त होगा तो हम फिर राजस्थान वापिस चले जायेंगे। लेकिन हमने देखा कि सूखा समाप्त होने वाला था, बारिश की उम्मीद थी लेकिन बारिश नहीं हुई। इस साल जो उनका आसरा था, जो उनकी आशाएं थीं वह खत्म हो चुकी हैं। राजस्थान के अकाल के सम्बन्ध में बहुत पैसा खर्च हुआ है लेकिन फेमीन रिलीफ कार्यों में कोई सामन्जस्य नहीं रहा। राजस्थान के अन्दर 8 सौ गावों में बारिश के टाइम पर एक बूंद भी पानी नहीं बरसा। ऐसी हालत में वहां पर इन्सान किस प्रकार जिन्दा रहते हैं, यह बड़ी ताज्जुब की बात है। राजस्थान में सन् 52 से 63 तक अकाल राहत कार्यों पर 10 करोड़ रुपया खर्च हुआ फिर सन् 63 से 68 तक 30 करोड़ रुपया खर्च हुआ और फिर 50 करोड़ खर्च हुआ। लेकिन आज भी हम देखते हैं कि राजस्थान में वही भयंकर अकाल मंडरा रहा है। आप पलड की बात करते हैं लेकिन वहां पर लोगों के लिए पीने का पानी नही है। उनके लिए पीने का पानी उपलब्ध किया जाना चाहिए। जैसलमेर में बीस, तीस मील तक पीने का पानी नहीं है। पिछले साल वहां 27 हजार गांवों में सूखा पड़ा। इस साल राजस्थान के 26 जिलों में से 14 जिलों में सूखा है। यदि ऐसी भयावह स्थिति में हमें चलना पड़ेगा तो फिर हम किस तरह से राजस्थान को आगे ले जा सकेंगे। आजादी के बाद अगर राजस्थान भी इस देश का एक हिस्सा है, तो वहां के लोगों को भी रहने का हक है। राजस्थान के इन्सान रोटी कपड़ा नहीं मांगते लेकिन मैं उम्मीद करता हूं आप उनके लिए कम से कम पीने का पानी तो अवश्य उपलब्ध करायेंगे। आज के जमाने में अगर हम यह कहें कि अकाल ईश्वर की देन है, दैवी प्रकोप है और इन्सान का इसके ऊपर कोई बस नहीं है, तो मैं समझता हूं यह गलत बात होगी। आज विज्ञान की दुनिया है। जब लोग चन्द्रमा पर जा सकते हैं तो क्या राजस्थान के अन्दर विज्ञान तथा टेक्नालाजी के जमाने में हम राजस्थान के अकाल पीड़ित लोगों की सहायता नहीं कर सकते? और उनको जिन्दा रहने के लिए जगह नहीं दे सकते? अगर हम ऐसा नहीं कर सकते तो मेरे ख्याल से जो इस देश को प्रगति करनी चाहिये वह हम कभी नहीं कर पायेंगे और हम कभी भी नहीं कह सकते कि उस दिशा ये हम कुछ आगे बढ़े है।

राजस्थान सरकार ने क्या किया यह मैं नहीं कहना चाहता। पर इतना अवश्य कह सकता हूं कि जो हालत राजस्थान की आजादी के पहले थी वही हालत आज भी है और इसके लिए इस देश के इन्सानों की उतनी जिम्मेदारी होगी कि वे इसका कुछ समाधान करें।

पिछले पाकिस्तानी हमले के वक्त हमने देखा कि हमारी फौज पंजाब के अन्दर बढ़ी मगर इच्छोगिल केनाल के पार नहीं जा सकीं। आज राजस्थान पर अगर पाकिस्तान ने हमला किया और बाड़मेर की सीमा पर आगे बढ़ा तो हम वहां की सुरक्षा नहीं कर सकते क्योंकि उस क्षेत्र की सुरक्षा के लिये हम वे चीजें मुहैया नहीं कर सके जो कि होनी चाहिये। राजस्थान केनाल के काम में धीमापन क्यो आ गया है इस बारे में हमको सोचना पड़ेगा। अगर राजस्थान सरकार पांच, छै करोड़ रु० हर साल उस योजना पर खर्च करे तो कहो 25 साल में जाकर वह नहर बन पायेगी और उससे क्या फायदा राजस्थान और देश को हो पायेगा? मैं कहना चाहता हूं कि अगर सीमा सुरक्षा करनी है तो अकाल और सुरक्षा के काम को एक साथ लेकर हम को चलना होगा।

जहां सुरक्षा का सवाल आता है तो हम देखते हैं कि आज तक राजस्थाव के बोर्डर को ऐसा नहीं बनाया गया है जिससे वहां की सुरक्षा रह सके। आज जो फौजें पड़ी हुई हैं वे बीकानेर जोधपुर और जैसलमेर के अन्दर हैं, बोर्डर के ऊपर नजर नहीं आयेंगी। और नजर आ भी कैसे सकती हैं जबकि वहीं के रहने वालो के लिये पीने के पानी की कोई सुविधा नहीं हैं तो फौजों के लिये आप कैसे मुहैया कर सकते हैं। अगर राजस्थान कैनाल को आप बना देते तो इससे न केवल अकाल दूर होगा बल्कि देश की सुरक्षा भी मजबूत होगी। आज पाकिस्तान हर नाले और कैनाल को बढ़ा रहा है और जो सेना बोर्डर पर लगी हुई है उसको मजबूत बना रहा है। वहां उनकी फौजें ब्रिगेड से लेकर डिवीजन तक घूमती रहती हैं। लेकिन हमारे यहां ऐसा नहीं हैं। जो पैसा हम अकाल पर बचा रहे हैं उससे कहीं अधिक, यदि हमला हुआ तो सुरक्षा पर खर्च करना पड़ेगा और देश का नुकसान होगा। हमें सोचना चाहिए कि राजस्थान का बोर्डर किस तरह मजबूत और सुरक्षित कर सकते हैं और साथ ही अकाल दूर कर सकते हैं। अगर इजरायल जैसा देश, जैसा कि माननीय त्यागी जी ने बताया, और केलीफोर्निया में इतनी सामर्थ्य है कि रेगिस्तान को दूर कर सकते हैं और उस को उपजाऊ भूमि में बदल सकते हैं तो क्या बात है कि हम राजस्थान के अन्दर ऐसी बातें नहीं पैदा कर सकते हैं जिससे अकाल का खतरा जो हर साल रहता है वह कभी पैदा ही न हो ?

अब मैं सीमा सुरक्षा की ओर आपका ध्यान दिलाना चाहता हूं। आज चाइना क्या कर रहा है, रशिया क्या कर रहा है ? अपनी अंतर्राष्ट्रीय सीमाओं पर आबादी को बढ़ा रहे हैं। सिकियांग और मंगोलिया में अपनी अपनी आबादी को बढ़ा रहे है। उसी तरह से इटली और स्विटजरलैंड बोर्डर पर अपनी आबादी बढ़ा रहा है। हमको भी इसी तरह से राजस्थान की जो सीमा पाकिस्तान से लगती है अपनी आबादी बढ़ाने की कोशिश करनी चाहिये और ऐसा तभी हो सकता है जब कि लोगों को रहने के लिए सभी आवश्यक सुविधायें उपलब्ध करायी जायें। लेकिन हम देखते हैं जहां आबादी बढ़ाने का सवाल आता है वहां वह बराबर घटती जा रही है। अगर हम अपनी आबादी बढ़ायेंगे तो हमारे हाथ में पहल रहेगी। ऐसा हम को सुरक्षा की वजह से करना जरूरी है। लेकिन हम वह नहीं कर रहे हैं।

आज सवाल उस क्षेत्र में इन्सानों के रहने का नहीं है, बल्कि सुरक्षा का सवाल है। जिस तरह से दूसरे देश चाहते है कि अन्तर्राष्ट्रीय सीमा पर अपनी आबादी हो, तो उसे देखते हुए राजस्थात में कुछ नहीं किया जा रहा है। मेरे खयाल से आबादी बढ़ाने के लिये हमको राजस्थान कैनाल को जल्दी से जल्दी पूरा करना चाहिये, उस ओर एक मजबूत कदम हमें उठाना चाहिये।

आपने देखा कि कच्छ में कंजरकोट आदि हमारे हाथों से नहीं जाता अगर हमारी आबादी वहां होती। मुझे याद है कि जब कच्छ का वाद विवाद यहां हुआ था तो सदस्यो की तरफ से कहा गया था कि हमने वह जमीन इसलिए खो दी कि वहां हमारी आबादी नहीं थी। इसलिये हमको उस घटना से आगे के लिये सबक लेना चाहिये और राजस्थान में अपने अस्तित्व को कायम रखने के लिए इस योजना को जल्दी पूरा करना चाहिये। आज राजस्थान में ऐसी स्थिति पैदा होने वाली है। अगर हम चाहते है कि हमारी सुरक्षा बनी रहे, हमारे आदमी वहां रहें तो हमको आवागमन तथा अन्य आवश्यक सुविधायें उपलब्ध करानी होंगी। अगर ऐसा नहीं कर सके तो अकाल की ही समस्या नहीं बल्कि मेरे खयाल से देश की सुरक्षा की भी पूरी जिम्मेदारी हमारे ऊपर रहेगी। राजस्थान के अन्दर हमें जो कुछ करना चाहिये वह नहीं कर सके हैं।

राजस्थान सरकार का जहां तक हाल है मैं समझता हूं कि उसकी आर्थिक स्थिति ऐसी नहीं

[श्री न. कु. सांघी]

है कि वह उस समस्या का समाधान कर सके। आज उन्होंने रिजर्व बैंक से करीब 40,50 करोड़ रु० का ओवर ड्राफ्ट लिया हुआ है। फिर जो केन्द्रीय सरकार है वह किस तरह से काम करती है इसको भी जरा देखा जाय। आप जब अपनी सेंट्रल स्टडी टीम भेजते हैं तो वह कुछ इलाकों में जाती है और हवाई जहाज में घूम कर आखिर में अपनी रिपोर्ट देती है, उसके बाद कुछ पैसा राजस्थान को मिलता है। अभी जो सेंट्रल स्टडी टीम गयी थी वह वापिस आयी है कब उसकी रिपोर्ट आपके पास आयेगी ? कब आप इसका अध्ययन और समाधान करेंगे ? आपको समय से बारिश न होने के बाद उसकी मदद तुरन्त करनी चाहिये। इसके बाद बड़ी बड़ी रिपोर्टें आयेगी, सब कमेटीज में आप इसको तय करेंगे और उसके बाद आप राजस्थान की जो सबसे बड़ी नेशनल कलेमिटी है उसका समाधान करेंगे। लेकिन ऐसे आप कैसे काम चला सकेंगे।

मैं आपसे कहना चाहता हूं कि राजस्थान के कुछ ऐसे मसले है जिनको आपको अकाल को दूर करने के लिये बहुत जल्दी हल करने चाहियें। इसके लिये आज स्टडी टीम जाये या न जाये, आज अकाल वहां पर है उसके कारण लाखों आदमी बेघर-बार होकर प्रदेश छोड़ कर जा रहे हैं, लोगों के पशु-धन यानी भैंस, बकरी, गाय, भेड़ वगैरह सब मरे जा रहे हैं। ऐसी स्थिति में मेरी मान्यता है कि केन्द्रीय सरकार को राहत कार्यों के लिये जो पैसा देना है या जो भी समाधान करना है, उसको वह जल्दी करे।

आज बहुत से लोग कहते है कि हमारे यहां इन्सान नही मरे। अभी श्री नाहाटा ने बतलाया था कि बहुत से आदमी मरे। वहां मरे हों या नही, हमें देखना यह है कि जब भी आदमी भूख से मरते है या गलत चीजें खाकर या आर्मेशिएटेड हो कर, डिहाइड्रेटेड होकर मरते हैं तब यह मानना पड़ेगा कि वह अकाल में मर रहे है। इसलिये इसमें दो रायें नहीं हो सकती कि लोग भूखों मर रहे हैं। उनकी मजबूती या ताकत कम हो गई है, वह आज ऐसी हालत में नहीं हैं कि कहीं जा सकें। इसलिये इस बात का समाधान मानवता की दृष्टि से करना होगा और जल्दी करना पड़ेगा। आज सुरक्षा की तरह से अकाल की स्थिति पर वार फूटिंग पर जोर देना होगा।

जैसे अभी श्री कर्णीसिंह जी ने कहा कि जोधपुर में पानी की समस्या है, मैं आप को बतलाना चाहता हूं कि जयपुर में पानी की बहुत जबरदस्त समस्या है। वहां 50 परसेंट पानी की कटौती कर दी गई है। जोधपुर शहर में पानी नहीं है। ब्यावर, बीदासर, छापर विजयनगर मे पीने का पानी भी मुहैया नहीं है।

मैं एक दो तजवीजें रेलवे मंत्रालय को भी दूंगा। ऐसे मौके पर वह कुछ ऐसी बातें कह देता है जिससे लोगों के दिल में दर्द और तकलीफ पैदा हो जाती है। अभी हाल ही में रेलवे मंत्रालय ने जोधपुर के अन्दर इस बात को प्रसारित किया कि जो हमारी रेलें हैं उन्हें हम इसलिए बन्द कर रहे हैं कि पानी की कमी है। इस प्रस्ताव से जरूर कुछ खलबली मची और लोगों को सोचना पड़ा कि हम जोधपुर शहर में रह भी सकेंगे या नही। जिस तरह से ये सूचनायें दी जाती हैं वह नहीं होना चाहिये।

मैं केन्द्रीय सरकार से भी अर्ज करूंगा कि उनको राज्य सरकार की पूरी सहायता करनी चाहिये। यह प्रदेश या देश का सवाल नहीं है, यह मानवता का सवाल है। अगर आप अकाल में सहायता नहीं कर सकते तो इस प्रदेश का नाम राजस्थान के बजाय अकालस्थान रखना ज्यादा उचित होगा। स्टडी टीम की जो रिपोर्ट आई है उसके बारे में सोच विचार करके बहुत जल्दी आप उसको कार्यान्वित करें ताकि वहां के इन्सानों को जीने का आसरा हो जाये।

MR. CHAIRMAN : Dr. K. L. Rao.

SHRI R. K. BIRLA (Jhunjhunu) : If per chance there is a mid-term poll, with what face can we go to our constituency if we are not allowed to speak even for 2 minutes ? Each and every member from Rajasthan should be allowed at least two minutes.

श्री रामावतार शास्त्री (पटना) : अभी आपने कई दलों के लोगों को बोलने का मौका नहीं दिया ।

श्री राम चरण (खुर्जा) : मेरा सजेशन आप से यह है कि जब सारे लोग बोल चुकें तब मिनिस्टर साहब अपना जवाब दें । यह फैमीन का ममला एक मिनिस्ट्री का नहीं है । इसमें चार मिनिस्ट्रियां इनवाल्व्ड हैं । इरिगेशन ऐंड पावर है, फूड ऐंड ऐग्रिकल्चर है....

MR. CHAIRMAN : Dr. Rao is only intervening to give some information about Rajasthan Canal and other projects. Hon. members will get their chance to speak. Dr. Rao.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : Mr. Chairman, since some of the hon. Members referred to some of the irrigation projects that are yet to be completed, my colleague asked me to say a few words about the progress of those works and that is why I am intervening.

The five western districts of Rajasthan from Bikaner to Jalore are some of the most difficult areas in our country. They have not extensive areas, two and a half times the area of Haryana, with a population of only one-third of that of Haryana. Only 27 lakhs of people are living in this area. The rainfall is hardly ten inches in the normal year and during the last three years it has been very poor. This year it was less than two inches. Therefore, near famine conditions prevail in those areas.

Many hon. Members have referred to the need for providing drinking water. There is no drinking water for human beings and cattle, much less for fodder. So, hon. Members have rightly suggested the acceleration of work of some of the projects.

It is quite true that if Rajasthan Canal is completed and extended it will serve the most difficult areas of Jaisalmer. The acceleration and completion of this project will undoubtedly remove all the difficulties of Rajasthan. Similarly, if the Narmada project is taken up and extended to Jalore and neighbouring areas of Sirohi the whole area will become fertile. More important than fertility, it will solve the problem of drinking water for both men and animal.

The difficulty is that both these projects are very big ones. The Rajasthan Canal is probably the second largest one that the country is embarking upon and it involves crores of rupees. We have so far spent Rs. 57 crores and we have still to spend an equal amount for stage I and more than an equal amount, nearly two times more, for completing both the stages. So, by avoiding some expenditure here or some duplication there, as has been suggested by some hon. Members it will not be possible to carry the canal very far. It requires complete re-thinking of the whole subject. It is not a question of allotment of extra Rs. 5 crores or 10 crores; it requires complete re-thinking. That is the only problem that is standing in the way of speedier progress.

Then, coming to Narmada, some hon. Members have suggested that politics has flowed into Narmada and delayed the project. I may submit that in the case of Narmada there is absolutely no politics. On the other hand, we are straining every nerve to see that there is agreement between the various States. For years we have tried for it and it did not materialise. Therefore, the problem has now been referred to a tribunal. As hon. Members are aware, we had constituted one tribunal and the first meeting of the tribunal took place yesterday. In the case of this tribunal the findings are final and binding, unlike the other tribunals. I hope the final award of the tribunal will be available in one or two years; perhaps in one year in this case because the issue is much simpler. In the case of Narmada, all the States will be able to utilize the water which is now going to waste. Once we start utilising it, as far as Rajasthan is concerned, it will make a most wonderful change. Dr. Karni Singh's father has shown how by taking the water in the Gang canal area a magnificent work can be done in a desert.

[Dr. K. L. Rao]

Therefore, it is not correct to say that the desert areas will always remain desert areas. They can be converted into fertile lands, like Russia did in the case of Saiberia. Saiberia was a place where no one will go and going there was like a sentence of death. Now that Siberia has been converted into a most wonderful fertile area by the USSR. Therefore, there is no reason why this part of the country which we are now thinking very backward cannot, in the course of the next few years, become the most prosperous area of our country. But that day will come only when we have expended crores of rupees on projects like this.

Coming to drinking water, many hon. Members have referred to tube-wells. It is not such a straightforward problem. As Dr. Karni Singh has rightly stated, when we bore a well we very often get brackish water. Ir is only in a few areas that we get good water. So, we must carry out very intensive investigation in this respect. May be a few wells here and there may give water.

SHRI OM PRAKASH TYAGI : What about the pilot canal ?

DR. K. L. RAO : But because of low rainfall the replenishment will not be there. You must not go on putting a large number of wells because in the course of a few years the water will go down. This has got to be looked at very carefully Perhaps by an Act of the State Legislatiure or of Parliament, as the case may be, we have got to regulate the withdrawal of water through these wells.

Therefore the main problem of drinking water for animals and men also has to be tackled through irrigation canals. That is not difficult. It is already being done for Lunkaransar and Bikaner areas. Similarly, we have got to put a large number of Pumping schemes to supply drinking water for the various villages. There are 3,400 villages or so in the five districts and, maybe, another 1,000 may be added. All these villages can be served very easily. It does not require much money and a few hundred cusecs may be more than sufficient to give all the adequate amount of water for these people.

What I want to submit is that we have everything. We have got the waters, the technial know-how, the complete schemes and projects and can counteract nature's calamity of drought of this kind. But the question is of money. In this case quite a considerable amount of money is required.

SHRI BAL RAJ MADHOK (South Delhi) : You find money for relief, about Rs. 25 crores, but for tubewells you cannot find a few crores of rupees.

DR. K. L. RAO : The Government of India is fully aware of this problem as to how a few crores of rupees spent here will eliminate some of our most difficult problems. But, as you know, we are in a very tight corner with regard to finances. That is standing in the way.

SHRI BAL RAJ MADHOK : You can find money for the Prime Minister's palace and the revolving tower but not for tubewells.

DR. K. L. RAO : The Government of India is trying to do its best to provide more funds for accelarating the construction of Rajasthan Canal.

SHRI AMRIT NAHATA : I want to see some clarification.

MR. CHAIRMAN : Let all Members nnish first.

SHRI OM PRAKASH TYAGI : What about the pilot canal ? You have not mentioned anything about that.

MR. CHAIRMAN : You can ask him later on.

श्री क० मि० मधुकर (केसरिया) : सभापति महोदय, माननीय सदस्य, श्री अमृत नाहाटा, ने राजस्थान की सुखाड़ की स्थिति पर काफी प्रकाश डाला हैं। इस में कोई दो मत नहीं हैं कि आज राजस्थान में करोड़ों लोग अकाल से पीड़ित हैं। इस में दो मत नहीं हैं कि राजस्थान में सुखाड़ का प्रश्न एक राष्ट्रीय महत्व का प्रश्न हैं। इस में भी दो मत नहीं है कि अकाल-पीड़ितों को राहत पहुंचाने का कार्य मानवता का सवाल है और इस में पार्टीबाजी को नहीं लाना चाहिए। इस में भी कोई दो मत

नहीं है कि यदि देश के एक सीमावर्ती राज्य में सुखाड़ और अकाल हो और लोग तबाह हो रहे हों, तो दुश्मन उस स्थिति से फायदा उठा सकते हैं। ये सब सर्वमान्य बातें हैं।

लेकिन हमें यह सोचना चाहिए कि राजस्थान में इतने बरसों से जो सुखाड़ चल रहा है, जिस से राजस्थान का एक बहुत बड़ा हिस्सा प्रभावित होता है, वहां के 1.28 करोड़ अकाल-पीड़ित हैं, उस के प्रतिकार के लिए सरकार की ओर से क्या कदम उठाये जा सकते हैं। इस सम्बन्ध में यहां पर जो कहानियां बताई गई हैं, उनको दोहराने की जरूरत नहीं है। मैं हाल ही में राजस्थान के सुखाड़-पीड़ित इलाकों के बगल में अलवर और जयपुर गया था। इस लिए मैं वहां की स्थिति से परिचित हूं।

अभी श्रीमती सुचेता कृपालानी ने कहा कि राजस्थान के सुखाड़ के सम्बन्ध में सरकार की ओर से अमुक गलती हुई है या उस की जिम्मेदारी चीफ मिनिस्टर पर है, आदि। लेकिन मैं कहना चाहता हूं कि सुखाड़ तो कई अन्य राज्यों में भी है, जहां के चीफ मिनिस्टर कांग्रेसी ही हैं। उत्तर प्रदेश और बिहार में भी सुखाड़ है और अन्य राज्यों में भी सुखाड है। क्या वजह है कि राजस्थान के सुखाड़ के बारे में इस प्रकार के प्रश्न उठाए जा रहे है? बाढ़ और सुखाड सारे देश में है। हर साल कहीं सुखाड़ है और कहीं बाढ़ है और कहीं दोनों ही है। बिहार मे भी यही स्थिति है। आज सहरसा के इलाके में, मधुबनी के इलाके में, दरभगा के इलाके मे, पटना और बिहार के दूसरे इलाकों में भी सूखे की स्थिति चल रही है। पलामू में स्थायी सूखा का इलाका पैदा हो गया है। तो समझने की बात है और विचार करना चाहिए कि सरकार ने इन 22 वर्षों के अन्दर क्या किया है? आज वह समाजवाद की बात कर रहे हैं और समाजवाद, की बात पर वह दो टुकड़ों में हो गए हैं। लेकिन इन 20-22 वर्षों में जब वह एक थे उस समय क्यों देश के अन्दर ऐसी स्थिति पैदा होने दी गई कि देश में बाढ़ और सूखे की समस्या का अभी तक हल नहीं हो पाया? और आज उस समय में जब कि आज के युग मे विज्ञान की और तकनीकी शक्तियां इतनी बढ़ चुकी हैं कि आदमी चांद पर जा रहा है और इस जमाने में जब कि साइबेरिया का इलाका जो बिलकुल ऐसा इलाका है जहां साल भर ठंड पड़ती है जहां पर किसी किस्म की फसल नही हो सकती, उस इलाके को भी और दूसरे रेगिस्तान के इलाकों को भी हरा भरा बना दिया गया उस जमाने में भी ऐसी बातें यहां पर होती हैं तो सोचना चाहिए कि कोई ऐसी बुनियादी बात है हमारी नीतियों में जिसके चलते इतना सब कहने के बाद भी यह स्थिति यहां चल रही है। प्रशासन की गलती हुई, अधिकारियों की गलती हुई, और तरह की बातें हुई, इतना रुपया नहीं मिला यह सब बातें क्यों हुई? क्यो ऐसी चीजें हुई कि बाढ़ और सूखे की समस्या का हल हमने अभी तक नही निकाला? इस के लिए हम ने बार बार कहा है और पिछली बार भी कहा था कि भारत सरकार की जो नीतियां रही हैं चाहे वह दो टुकड़ों में बटे हों चाहे एक हों, लेकिन सरकार ने पूंजीवादी रास्ते पर देश के विकास को चलाने का रास्ता ढूंढा और इसी का फल है कि आज कोई समस्या हल नहीं हो पाती है, देश में बाढ़ की समस्या है, सूखे की समस्या है, अन्नाभाव की समस्या है। आज बम्पर क्राप की बात की जा रही है लेकिन उस के बाद भी बिहार के बहुत से इलाकों में सूखे की और अन्नाभाव की स्थिति है, राजस्थान में है। तो यह क्यों हुआ? इसलिए कि बुनियादी नीतियां सरकार की गलत रही है और इस की नीतियों का परिणाम यह हुआ है कि जिस तरफ ध्यान देना चाहिए, जिस बात को हमें प्रायरिटी देनी चाहिए, उस पर ध्यान नही दिया गया, ऐसी चीजों पर रुपया खर्च किया गया जिस की आवश्यकता प्राथमिकता की दृष्टि से नहीं थी। इसलिए सरकार की बुनियादी नीति के प्रति हम विरोध प्रकट करते हैं। चाहे वह सुचेता कृपालानी चीफ मिनिस्टर रही हों, चाहे मोरार

[श्री क० मि० मधुकर]

जी भाई रहे हों, क्योंकि हम जानते हैं, हम को बिहार का अनुभव है, जब हमारे यहां गडक नहर की बात चल रही थी और संविद की सरकार थी तो उस समय गंडक नहर को राष्ट्रीय और केन्द्रीय योजना के रूप में लेने की बात की गई थी। तब मोरार जी भाई ने कहा कि ,हमारे पास पैसा नहीं है। यह पैसे का सवाल उस समय भी आया जहां बाढ़ और सूखे का सवाल है। राजस्थान में पैसे नहीं मिले, क्यो नहीं मिले ? क्या बात थी जो पैसे नहीं मिले ? हमें इस चीज को सोचना चाहिए। इसीलिए मैंने कहा कि इस सरकार को नीतियां उसके लिए जिम्मेदार हैं। इन नीतियों को बदलने की जरूरत है। यह बात सही है कि आज भी बाढ़ और सूखे के मिनिस्टर हमारे डा० के० एल० राव साहब हैं, वह बहुत ही सद्भावना के आदमी है, उन में कोई शिकायत की बात नहीं है लेकिन फिर भी बात यहीं पर आती है। हम कहते हैं कि गडक नहर को जल्दी से जल्दी पूरा कीजिए, कोसी नहर को जल्दी से जल्दी पूरा कीजिए, बागमती को पूरा कीजिए और ऐसे ही राजस्थान कैनाल के लिए भी मैंने अपने बजट भाषण में कहा था कि राजस्थान कैनाल को पूरा करना एक परम राष्ट्रीय कर्तव्य है। यह सारा रेगिस्तान का इलाका है जहां सिंचाई की व्यवस्था करने का मतलब यह होगा कि वह तमाम इलाका हरा भरा होगा और हमारे देश के लिए यह कलंक की बात नहीं रहेगी कि हमारे देश में कहीं बाढ़ आए या कहीं सूखा पड़े, हमारे यहां अन्नाभाव रहे और हम जा कर दूसरों के सामने घुटने टेकें, उन से अन्न की भीख मांगें। इसलिए मेरा सुझाव है और मैं चाहूंगा कि राजस्थान कैनाल को प्राथमिकता दे कर सरकार इस बांध को पूरा करने की कोशिश करे ताकि अपने देश के माथे से यह कलंक हमेशा के लिए खत्म हो। ऐसी ही गडक नहर की बात है। डा० के० एल० राव साहब जानते हैं कितने सालों से यह योजना पड़ी है और पूरा होने की हालत में नहीं आ रही है। उस के लिए आज भी सिंचाई में, यू० पी० में, और तमाम जगह सम्मेलन हो रहे हैं, आन्दोलन हो रहे हैं और यह कहा जा रहा है कि नहर का काम पूरा नहीं होगा तो निश्चित रूप से वहां पर भी सूखे की स्थिति पैदा होगी। इसलिए इस स्थिति को दूर करने के लिए यह जरूरी है कि राजस्थान कैनाल को पूरा किया जाय। राजस्थान कैनाल पूरा करने के सिलसिले में नाहाटा साहब ने ठीक कहा है कि ऐसे लोगों को जमीन दी जानी चाहिए टेम्पोरेरी बीज पर जो गरीब लोग हैं। ऐसे ही जो छोटी छोटी कैनाल बनाने का सवाल है उन कामों को भी करना चाहिए और उस के सिलसिले में जो मांगें की गई है उन मांगो का मैं समर्थन करता हूं। उन को मैं दोहरा नहीं रहा हूं। वहां पानी की व्यवस्था करनी चाहिए और लोगों को मरने और तबाह होने से बचाना चाहिए। साथ ही केन्द्र सरकार को चाहिए कि राजस्थान सरकार को 15 करोड़ रुपया इस साल दे ताकि वह इस काम को पूरा करे और लोगों को मरने से बचाया जाय। इन सुझावों के साथ मैं चाहता हूं कि राजस्थान को अकाल से बचाया जाये, केन्द्र सरकार की ओर से सहायता दी जाये और राजस्थान कैनाल को केन्द्रीय योजना बनाकर पूरा किया जाये क्योंकि इस योजना को पूरा करना राजस्थान सरकार की शक्ति के बाहर है। इसके साथ ही साथ ऐसे इलाकों में जहां काम देने की कठिनाइयां है, उन कठिनाइयों को हल किया जाये। वहां पर भी नौकरशाही की वही स्थिति है जैसी कि और जगहों पर है। अफसरों का रुख हमेशा ही जनता के विरुद्ध रहता है। इसलिए वहां पर नौकरशाही को समाप्त करना होगा क्योंकि इसके बगैर आप जनता को सुविधायें प्रदान नहीं कर सकते हैं। इसके साथ साथ टेम्पोरेरी रिलीफ के साथ साथ स्थाई हल भी निकालना चाहिए। राजस्थान, गडक और कोसी नहरों को पूरा किया जाये ताकि वहां से सदा के लिए अकाल और भुखमरी मिट जाये। आपका समाजवाद का नारा इस सम्बन्ध में एक टेस्ट है। इस नारे को पूरा करने के लिए आप को कुछ कार्य भी करके दिखाना पड़ेगा और तभी जनता को

विश्वास होगा कि आप समाजवाद में विश्वास रखते हैं।

श्री ब० ना० भार्गव (अजमेर) : सभापति महोदय, राजस्थान में भूख और अकाल के सम्बन्ध में जो उसकी व्यापकता और गम्भीरता है उसके सम्बन्ध में मेरे पूर्व वक्ताओं ने काफी प्रकाश डाल दिया है। डा० के० एल० राव जोकि हमारे केन्द्रीय मन्त्री है उन्होंने भी उसकी गम्भीरता को स्वीकार किया है। माननीय सदस्यों ने यहां पर जो सुझाव रखे है उन सुझावों को भी उन्होंने स्वीकार किया है। धनराशि के अभाव में यदि हम इन योजनाओं को एक निश्चित प्राथमिकता नहीं देंगे तो निश्चय ही उसके राजस्थान पर आर्थिक, राजनीतिक और सामाजिक दृष्टि से प्रभाव पड़ने वाले हैं। लगातार कई वर्षों से राजस्थान में सूखे के कारण भयंकर अभाव की स्थिति बनी हुई है। वहां की जनता अधिकतर कृषि और पशुपालन पर आश्रित है। वहा की आर्थिक व्यवस्था पर इसका गम्भीर प्रभाव पड़ा है। एक निश्चित पैटर्न और निश्चित मान्यताओं के आधार पर हम राज्यों को धन-राशि देते है। परन्तु कुछ ऐसे क्षेत्र है जहां प्रायः अकाल पड़ते हैं और कुछ ऐसे क्षेत्र हैं जहां कभी कभी अकाल पड़ते है। मैं समझता हूं कि यह जो हमारा दृष्टिकोण है इसमें और अधिक क्षेत्रीय असन्तुलन बढ़ने वाला है। इस-लिए मैं केन्द्रीय सरकार से बड़ी नम्रता और दृढ़ता से प्रार्थना करूंगा कि अगर वह चाहती है कि हमारे उन इलाकों में जहां प्रायः अकाल की स्थिति रहती है, उसको दूर किया जाये तो फिर हमें इन आधारों को बदलना पड़ेगा। गतवर्ष राजस्थान सरकार ने इस अभावग्रस्त स्थिति को दूर करने के लिए करीब 59 करोड़ रुपया खर्च किया जबकि केन्द्रीय सरकार की ओर से अभी तक उनको केवल 29 करोड़ का आश्वासन मिला है। इसमें से केवल 21 करोड़ की राशि उनको दी गई है।

श्री ओंकारलाल बोहरा : वह भी वापिस ली जायेगी।

श्री ब० ना० भार्गव : अगर हमारा यही तरीका रहा तो जो पिछड़े हुए क्षेत्र हैं जहां पर प्रकृति का प्रकोप रहता है, जहां पर वे तमाम साधन उपलब्ध नहीं जोकि दूसरे स्थानों पर उपलब्ध है, वे क्षेत्र और भी पिछड़ते चले जायेंगे। इसलिए मेरी सबसे पहली मांग यह है कि इन समस्याओं के निराकरण के लिए आपको क्षेत्रीय और संकुचित भावनाओं से ऊपर उठना पड़ेगा और राष्ट्रीय दृष्टिकोण से सोचना पड़ेगा। यह जिम्मेदारी केवल राज्य सरकार की ही नहीं है बल्कि भारत के प्रत्येक नागरिक की है, ऐसा मैं मानता हूं। उसका उत्तरदायित्व हमारी केन्द्रीय सरकार पर भी आता है। मैं यह मानता हूं कि जब कोई कार्य बड़े पैमाने पर होता है तो उसमें भ्रष्टाचार भी होता है। और उसको दूर करने के प्रयास हर स्तर पर होते हैं। मैं प्रार्थना करूंगा कि हर एक जिले के स्तर पर अकाल सहायता कमेटियां बनी हुई हैं। जो भ्रष्टाचार समितियां हैं वहां पर ऐसी तमाम योजनाओं को रखा जाता है और उन के क्रियान्वयन के ऊपर भी नियन्त्रण होता है। मेरे से पहले कहा गया कि बतलाइये कोई दंडित हुआ? हां मेरे अजमेर जिले में लोग दंडित हुए है। मगर उस के लिये आपको पिन पौइंट करना पड़ेगा। हर चीज का अगर हम प्रचार करते रहें तो उस से ऐसे लोगों को और प्रोत्साहन मिलता है ऐसी कार्यवाहियां करने में। इसलिये अगर हम चाहते हैं कि धन का पूरा सदुपयोग होना चाहिये, लेकिन उस के साथ जनता का उस क्षेत्र को पूरा सह-योग न हो तो इतने बड़े पैमाने पर सरकार चाहे जितनी सावधानी से काम करे तो भी उसके अन्दर कुछ कमियां रहेंगी ही। इसलिये मैं कहना चाहता हूं, मैं अपने लिये कहता हूं कि मेरा क्षेत्र यहां से पास है मैं हर शुक्रवार को यहां से जाता हूं, शनिवार और इतवार को अपने क्षेत्र में भ्रमण करता हूं और जनता से सम्पर्क स्थापित कर के उन की कठिनाइयों को दूर करने की कोशिश करता हूं।

चूंकि समय ज्यादा हो गया इसलिये अधिक न कह कर मुख्य बातें ही कहना चाहता

[श्री ब० ना० मार्गव]

हूं । जितनी हमारी केन्द्रीय योजनायें हैं, चाहे सुरक्षा की या राष्ट्रीय मांगों के सम्बन्ध में हों, इन योजनाओं को प्राथमिकता से ऐसे क्षेत्रों में लिया जाना चाहिये जहां उनकी अत्यधिक आवश्यकता हो । जैसे अजमेर में एक बाई पास को लेना है । अगर उसको पूरा करने में रुपया खर्च होगा तो वहां के लोगों को उससे मजदूरी मिल सकती है । नसीराबाद का जो छावनी क्षेत्र है उसमें कई ऐसे कार्य हैं जो लिये जा सकते हैं, और जो बाद में लिये जायेंगे । उनको प्राथमिकता दे कर अगर पहले ले लें तो वहां के लोगों को काफी राहत होगी ।

केन्द्रीय सरकार यह कह कर कि यह उत्तरदायित्व राज्य सरकार का है, कई दफा इस समस्या को टालने की कोशिश करती है । मगर जो नसीबाबाद छावनी का क्षेत्र है उसका सीधा उत्तरदायित्व केन्द्रीय सरकार पर है । वहां पर कुछ भूमि ऐसी है जो काश्तकारों को उपलब्ध है । चारों तरफ अकाल की घोषणा हो जाती है मगर वहां के लोगों को कोई राहत नहीं मिलती । पहले वहां के लोग 55 पैसे लगान दिया करते थे लेकिन आज अकाल के समय उनको बाध्य किया जाता है कि उस भूमि का लगान 40, 50 रु० तक दीजिये । इस क्षेत्र में जब कि पांच, छ: साल से अकाल पड़ रहा है और उनको उस भूमि से कोई आमदनी नहीं होती है फिर भी उनको लगान देने के लिये बाध्य किया जाता है और उन को पैसा देना पड़ता है । इसलिये मैं मंत्री महोदय से कहूंगा कि इस की गम्भीरता को समझ कर उनको राहत देने की व्यवस्था की जाय । इसके साथ ही जो पश्चिमी क्षेत्र है उस की एक विशेष परिस्थिति है । तो जो इन्होंने कुछ थोड़े से एक प्रकार से बाध्य नियम बना रखे हैं ।

एक तिहाई से ज्यादा हिस्सा सड़कों पर खर्चा न किया क्योंकि वहां पर अकाल रहता है, यह कुछ असंगत सा लगता है । जरूरी है कि जब तक वहां दूसरे काम नहीं है वहां के जो ग्रामीण लोग हैं उनको जीवन यापन के लिये कोई न कोई रोजगार देने की आवश्यकता है । मेरे क्षेत्र के अन्दर बहुत सा इलाका ऐसा है जहां के लोग डांसा खा कर अपनी भूख को दो, तीन दिन के लिये मार लेते है, इस प्रकार वहां के लोग अपना जीवन बिता रहे हैं । मैं चाहूंगा कि इस समस्या का निराकरण शीघ्र ही सरकार को करना चाहिये । जितना उत्तरदायित्व राज्य सरकार का है उतना ही केन्द्रीय सरकार का भी है, और उस कार्य को प्राथमिकता दे कर इस समस्या का स्थायी निराकरण करना चाहिये । हमें क्षेत्रीय भावनाओं से ऊपर उठ कर काम करना चाहिये, चाहे वह राजस्थान कैनाल हो, चाहे नर्मदा वाटर हो । हमें देखना है कि जहां पर स्थानीय साधन उपलब्ध हैं और लोगों के पास फालतू वक्त होता है वहां उन को रोजगार दिया जाय और पीने के पानी की समस्या को प्राथमिकता उन क्षेत्रों में दी जाय जहां और कोई दूसरे साधन नहीं है । इसके अन्दर अगर कोताही की गयी तो यह हमारी क्षेत्रीय भावनाओं को और ज्यादा उभारेगी और क्षेत्रीय असंतुलन बढ़ेगा । इसलिये इस समस्या को व्यापक दृष्टिकोण से देखने की आवश्यकता है ।

मैं आप को धन्यवाद देता हूं जो आप ने मुझे अपने विचार प्रकट करने का मौका दिया ।

18 hrs.

MR. CHAIRMAN : Shri R. K. Birla. Two minutes, as he has asked for.

SHRI AMRIT NAHATA : So that he can tour his constituency which he has not done so far.

SHRI R. K. BIRLA (Jhunjhnu) : My hon. friend, Shri Nahata, is definitely wrong. I have toured my constituency much more and many times more than he has done in his constituency.

As you have given me only two minutes, I would draw your attention and the attention of this hon. House only to a very important point. The distressing and shocking conditions of famine in Rajasthan for

the last few years have resulted in our not being able to meet the defence requirements of our country in that part of the country. I was travelling from Jodhpur to Jaipur a year ago. I met a Brigadier. I have his full name and address. I asked where he was going. He said: 'I am a Brigadier in the Army. I have been asked to procure camels from Jodhpur, Jaisalmer and Bikaner These are the only places where good camels are available. These camels are used for the defence of the cuntry where jeeps cannot go because of the sandy nature of the soil

This is the result of the famine conditions which have been prevailing in Rajasthan for the last four or five years that even our defence requirements cannot be met. The Government should take up this matter very seriously because if anything untoward happens and the Pakistanis who are very anxious to attack us, do so, and if we do not have the necessary and right type of camels, I think the situation will become worse.

Coming to the study team, as my hon. friend Shri Sanghi has very correcty said, my experience is that instead of going to the spot and studying the situation, they stay in the circuit house, call the SDM or Collector concerned, get a report and submit that report to the Government concerned. This is not the way we expect of such functionaries. We really want that people who have been suffering, lakhs of them and cattle which have been destroyed for the last so many years, should not be allowed to suffer further; efforts must be made to help the people who are suffering and preserve our cattle. Necessary steps should be taken forth with in this direction.

My suggestion is that enough money should be spent on tubewells and open wells. The money which is spent those days goes through the panchayats and development blocks. I am sure my friends will agree with me that 50 percent of this money which is set apart for the farmers and cultivators who are interested in digging open wells or tube wells does not reach them. I would ask the Government concerned why this money is not properly spent. The farmer is asked to give a full receipt for the full amount, but actually he gets only 50 percent of it. This is how the panchayats and development blocks of the Government do the work.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Is he sure that even 50 percent reaches them ?

SHRI R. K. BIRLA : Near about, that it may be even less.

As regards supply of regular electricity, my experience in Rajasthan is that electricity fails perhaps 20 times a day. The result is that the electrical motors get burnt out. The poor farmers are cultivators and therefore reluctant to put up electrical motors or pumps. Therefore, it is the first duty of the Central and State Governments to ensure regular and uninterrupted supply of electricity so that the pumps and motors run regularly.

MR. CHAIRMAN : I think there has been sufficient debate and if the House has no objection, I would call up on the Minister to reply. We may have to extend the sitting by about 20 minutes.

श्री राम चरण : हम को टाइम दिया जाये । हम अपनी बात रखना चाहते हैं । हमको पता है कि मन्त्री महोदय क्या कहेंगे ।

SHRI LAKHAN LAL KAPOOR : *rose-*

MR. CHAIRMAN : This is not a party question. Let us now hear the hon. Minister.

श्री राम चरण : इससे चार विभाग सम्बन्धित हैं --

श्री गुणानन्द ठाकुर (महरसा) : दो-दो मिनट कह लेने दीजिये । आप समय कम कर दें लेकिन हमें बात कह लेने दें ।

श्री रामचरण : तीन मिनट दें । मिनिस्टर साहब अपना तीन मिनट कम कर लें ।

SHRI ANNASAHIB SHINDE : They can put questions

MR. CHAIRMAN : The Minister is agreeable to answer questions if you ask them.

श्री राम चरण : आपने बड़े बड़े लोगों को सुना है । गरीबों की बात भी सुनिये ।

श्री गुणानन्द ठाकुर : अगर आप हमें मौका नहीं देते हैं, तो मैं वाक आउट करता हूं ।

सभापति महोदय : आप कर सकते हैं । लेकिन मैं अगर यहां इस कुर्सी पर हुआ तो

You will not get any time tomorrow or the day after.

श्री राम चरण : हर पार्टी को आपने समय दिया है । हमारी पार्टी को आप क्यों नहीं देते हैं ।

MR. CHAIRMAN : I have given time to people belonging to Rajasthan, not outsiders.

श्री लखनलाल कपूर (किशनगंज) : यह एक राष्ट्रीय प्रश्न है और सब को मौका मिलना चाहिये । आपने कहा है कि आपने राजस्थान के माननीय सदस्यों को ही बुलाया है लेकिन श्रीमती सुचेता कृपालानी तो राजस्थान की नहीं है । राजस्थान की जनता के प्रति हमारी क्या भावनायें हैं, उनको आप हमें सदन के सामने रखने दीजिये ।

MR. CHAIRMAN : We have got to finish within time. Two hours are over already. I am allowing 10·15 minutes so that the discussion my be completed.

SHRI SURENDRANATH DWIVEDY : But he is not from Rajasthan. How can he speak ?

MR CHAIRMAN : The Minister is for the whole of India.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I am thankful to the hon. Members who brought this motion and also to those hon. Members who have participated in the debate regarding the drought situation in Rajasthan. The situation in Rajasthan, particularly Western part, is really very difficult and this is particularly so because of the fact that year after year Rajasthan is having deficiency in rainfall. Shri Nahata while speaking referred to the fact that some of the children have not actually seen how it rains. In certain parts of Rajasthan this is literally true and one can imagine how difficult must be the life of the people there and especially the cattle life because all that area is well known for good breeds of cattle. All this has affected very much the population as well as the cattle there as they are dependent on whatever little rainfall they get. As a result of deficient rainfall, the situation has deteriorated year after year. Last year also, all over Rajasthan the situation was difficult. This year, fortunately the position has improved a little bit in some parts, put the Western parts of Rajasthan continue to suffer from scarcity conditions. Therefore, I think it deserves the attention of all concerned, the State Government, the Central Government, this House and the puplic in general. I found sympathy all round for the suffering of the Rajasthan people.

One of the points that has been raised in the debate is that the Central Government should undertake the relief measures in Rajasthan because the magnitude of the drought is very large. I appreciate the sentiments, but at the same time I would like hon. Members to appreciate the constitutional position in this regard. In Rajasthan there is a lawfully constituted, democratic, elected Government.

SHRI JYOTIRMOY BASU (Diamond Harbour) : No money. State Governments have become municlpal offices.

SHRI ANNASAHIB SHINDE : Will you accept this proposition in the case of Bengal ?

SHRI JYOTIRMOY BASU : Yes, we have no money. All the money you are taking away from West Bengal. You are the Rajas now, we are the colonies.

SHRI ANNASAHIB SHINDE : The point is that there is a democratically

constituted Government in Rajasthan, and drought relief constitutionlly falls within the purview of the State Government. It is but right that the State Government should take measures to meet the drought situation and the Centre should assist the State Government. That is being done to the extent possible. I appreciate the sentiments expressed by the hon. Members that the Centre should be very liberal in helping the State Government. I assure the hon. Members that the Centre will be very liberal in assisting the Rajasthan Government because we know the situation is difficult; it is unprecedented and on humanitarian grounds alone it deserves the most sympathetic approach of all concerned.

Drinking water is a very difficult problem in Western Rajasthan. Even formerly some rural areas were suffering. But this year even some big cities are in danger of not having adequate water. There is also the problem of protection of cattle, supply of fodder, provision of food supplies etc.

The food position is not at all difficult ; it is in fact better than last year in Rajasthan. Prices are behaving well. Just now I have received a telegram in my ministry from the Food Commissioner, Rajasthan. We allotted some quota to Rajasthan and the Rajasthan Government informed us that they would not like to accept all the quantity allotted by us. The telegram says: "Your telegram dated 19 November allotting 10,000 tonnes milo and 5,000 tonnes wheat for December. Only, 3,000 tonnes wheat may be allotted for mills in December. The rest milo and wheat quota is surrendered..."

The food situation is well in control. Of course, I shall come to his point about the purchasing power of the people, later on. The open market availability of food is also there. Supplies from fair price shops are not difficult. The Rajasthan Government has been taking care to see that fair price shops are supplied adequate quantities. The peak period as far as drought is concerned is expected after March, perhaps July-August and as far as the Government of India is concerned, may I assure the hon. Members that they will take care to see that all the reasonable requirements of the Rajasthan will be adequately met; there should not be any difficulty on that account.

The other important point is about drinking water. All of us know the terrain in Western Rajasthan. There were difficulties last year in Tamil Nadu and the State Government took a number of steps to see that drinking water was made available in cities and villages. But the terrain in Tamil Nadu was different from that of Western Rajasthan; there can be no comparison. Therefore, this problem has to be tackled in a different angle. There was a feeling that funds were coming in the way of sinking tubewells. Dr, Rao referred that even if we sank tube wells, there was brackish water.

Sweet water was not available in all the tubewells. I am not referring to the amounts sanctioned for sinking tubewells last year or earlier.

But even this year, my Ministry has informed the Rajasthan Government that they should sink as many tubewells as possible and Rs. 1 crore has been kept at their disposal till all the end of December. Today, I have received schemes only to the extent of Rs. 57 lakhs. So my submission is that the lack of funds or resources is not the main bottleneck or the limiting factor. If the Rajasthan Government wants to go ahead with the programme, I think it will be possible to find and the ways and means for supporting and helping the Rajasthan Government in having more and more tubewells.

SHRI AMRIT NAHATA : May I correct you ? Tubewells will not solve the problem of drinking water. The existing tubewells must supply water to the neighbouring villages through pipeline, and last year, the Central Government did not pay a single paisa to the State Government for laying any pipeline. Will the Central Government this year at least give some financial assistance for pipeline schemes ?

SHRI ANNASAHIB SHINDE : I will come to that. First of all, unless there are tubewells, even the laying of pipelines would be of no use. If tubewells are there,-

AN HON. MEMBER : There are some tubewells.

SHRI ANNASAHIB SHINDE : . then, naturally, providing water through laying of pipelines would be an important matter. I am prepared to look into the matter as to whether, out of the Plan funds or non-Plan funds or out of the funds which are to be made available for relief measures, some amount can be made available for laying the pipelines, etc., because drinking water has to be given the utmost priority as far as western Rajasthan is concerned.

SHRI D. N. PATODIA : What about the Centrally sponsored scheme like the Jalore scheme ?

SHRI ANNASAHIB SHINDE : I do not think there is any Centrally sponsored scheme. (*Interruption*). Then, another difficult problem is that of cattle. Last year also, a large number of cattle migrated to other parts of the country. This year also, because the farmers who own the cattle know that they would be facing difficulty there, they have already started the migration much earlier, perhaps in August and September. Now, I learn I do not knew because reliable statistics are not available that almost 90 percent of the cattle have migrated to other parts of the country. Madhya Pradesh has been good enough to provide accommodation for two lakhs cattle. Uttar Pradesh and Punjab Governments are also prepared to welcome cattle, and the Rajasthan forest department has also thrown open some areas to accommodate quite a large number of cattle in Rajasthan. As far as migrating of cattle is concerned, the State Government has taken care to see that depots are organised and fodder is made available, and drinking water is made available to the migrating cattle, on the roads. Except migration, I do not see any other way of protecting the cattle wealth. Reference has been made to the mortality rate of cattle, and I think Shrimati Sucheta Kripalani refrred to the fact and said that 90 percent of the cattle have died. I have no statistics and I am not prepared to accept that figure because it appears to be on the high side, though I am prepared to accept that the mortality rate is high and the cattle have to be protected, and some mortality may have been there.

AN Hon. MEMBER : In Jaisalmer district, it was 80 percent ; not in Barmer district.

SHRI ANNASAHIB SHINDE : The State Government furnishes to us the figures in this regard, and we have no independent machinery. I have no reason to disbelieve the State Government's report.

Then the most important factor to which hon Members have drawn my attention is the provision of work to the people in the worst affected areas. Last year, a large number of relief works had been put up. 3,595 relief works had been put up and during the peak period, as many as 20, 38,000 people were employed in the relief works. The Rajasthan Government have their own difficulties, because the area is much spread out and the inherent difficulties are there. But despite that, the Rajasthan Government have taken care to see that a large number of relief works are organised on a largescale. This year also the Rajasthan Government is taking necessary steps to put up the necessary relief works But the Rajasthan Government feels that many of the works are either not protective or many times the work becomes useless because of the difficult terrain and the climatic conditions there, and they therefore feel that the completion of the Rajasthan canal is a most importa.t factor. Therefore, the Rajasthan Government has been examining the possibility of taking as large a number of people as possible to the Rajasthan canal for work there. Even otherwise, even in normal period, the Rajasthan canal is supposed to find the labour or personnel from Rajasthan for working on the Rajasthan canal. If the Rajasthan Government thinks that in a drought year more people should go for working on the Rajasthan Canal project, I do not think their approach is wrong.

SHRI AMRIT NAHATA : First to starve them and then compel them to go there is wrong. These are inhuman, mediaeval methods. The people of Jaisalmer are not slaves.

SHRI ANNASAHIB SHINDE : If an element of compulsion is there, naturally some hardship will be there and I shall draw the State Government's attention to this aspect, so that the intention of the State Government is fulfilled without inflicting hardship on the population.

SHRI AMRIT NAHATA : Rajasthan Government is convinced that the moment they do something for famine relief, nobody will go to Rajasthan Canal. Therefore they say, "We will not give any relief. Let them starve." I will quote the exact words of the Rajasthan Finance Minister, Mr. Mathuradas Mathur. He said :

"नाहाटा तू जा कर। लोग भूखों मरेंगे तो झक मार कर राजस्थान नहर पर आयेंगे।"

My people are being starved and insulted.

SHRI ANNASAHIB SHINDE : We can draw the attention of the State Government to some of the difficulties and lacunae; that is a different matter. But to say that the Rajasthan Government does not care for the Rajasthani people is unfair. Coming to the central team, I do not think it is the system that Rajasthan Government should not proceed with the relief work unless the central team submits its report. The report is meant for working out the assistance to be given by the Central Government. But the Rajasthan Government is competent to take all necessary measures to provide relief work. Recently the Chief Minister of Rajasthan suggested to my senior colleague, Shri Jagjivan Ram, that a central team should be sent for a fresh review. In the third week of November, a central team has been sent to Rajasthan. A number of details were expected from the Rajasthan Government. As soon as we get those details, the central team will not take much time to finalise their report.

SHRI AMRIT NAHATA : Let the central team meet us. We have some suggestions.

SHRI ANNASAHIB SHINDE : I am prepared to discuss it with the hon. member and I am also prepared to involve any member of the central team in the discussion, because nothing should come in the way of understanding the problem.

As far as the drought situation is concerned, during the last four years, we have met a number of difficult situations. We have so much experience now, even though Rajasthan is a little different. I do not think there should be any alarm. I am quite sure the Rajasthan Government with the assistance of the Central Government will be in a position to meet the situation adequately.

श्री राम चरण (खुर्जा) : चेयरमैन साहब, यह तो सूखाग्रस्त का मामला है वह चार विभागों का है। इर्रीगेशन पावर मिनिस्ट्री जो है वह इर्रीगेशन मेजर प्रोजेक्ट्स डील करती है। दूसरी मिनिस्ट्री आफ फूड एण्ड एग्रीकल्चर है जो कि कैटिल फाडर, माइनर इर्रीगेशन और ट्यूबवेल्स को डील करती है। तीसरी जो रूरल ड्रिन्किंग वाटर सप्लाई स्कीम है उसकी मिनिस्ट्री आफ हैल्थ डील करती है और जो रिलीफ दी जाती है उसको मिनिस्ट्री आफ फाइनेंस डील करती है। तो मैं पूछना चाहता हूं कि 22 साल हो गये इस समय में कुछ नहीं हुआ। आपने दुकानों का लेबिल देखा है जिसमें लिखा रहता है कि आज नगद कल उधार। इसी तरह से सरकार की पौलिसी यह रही है कि अब नहीं अगले साल हल हो जायेगी, जबकि यह कभी नहीं होगी। तो मैं जानना चाहता हूं कि क्या मंत्री जी सदन को विश्वास दिलायेंगे कि राजस्थान कैनाल जल्दी पूरी कर ली जायगी ? सरकार कहती है कि दो तिहाई काम जो उस नहर का बाकी है उसके लिये इनके पास पैसा नहीं है जबकि फैमिली प्लानिंग पर करोड़ों रु० खर्च किया जाता है और रिलीफ पर जो 60 करोड़ रु० खर्च होता है तथा दिल्ली में सड़कों को सुन्दर और चौड़ी बनाने तथा शहर को सजाने पर रुपया खर्च किया जाता है, इस पैसे का उपयोग राजस्थान कैनाल को पूरा करने पर क्यों नहीं खर्च किया जाता है। मैं कहूंगा कि मिनिस्ट्री आफ इर्रीगेशन और पावर, ऐग्रीकल्चर

और हैल्थ डिपार्टमेंट के जो तीन मंत्री हैं इन तीनों के परमानेंटली विभाग राजस्थान में स्थापित कर लिये जायें जिससे स्वयं ये वहां की कठिनाइयों को देखें और अनुभव करें, वरना कुछ नहीं होने वाला है ।

SHRI SURENDRANATH DWIVEDY : I would like to know whether monsoon is a State problem or Central problem.

SHRI D. N. PATODIA : May I ask the hon. Minister the reasons why only one district has been declared so far as scarcity area when famine has affected many other districts ? What are the reasons for not declaring the other districts as famine-stricken areas ?

SHRI AMRIT NAHATA : Even in that district no relief work is being done.

SHRI N. K SANGHI : Have you made up your mind to take up the Rajasthan Canal project in the Central sector ? In that case the whole picture will change very soon. Otherwise, scarcity will be a perennial problem in Rajasthan.

SHRI AMRIT NAHATA : I would like to know from Dr K. L. Rao whether the original blueprint of the Rajasthan Canal would ever be executed and whether the second stage would be completed within this century. Now you are giving Rs. 10 crores to Pakistan every year. Instead of giving that money to Pakistan, way cant you divert it for the Rajasthan Canal ? Then, instead of spending money on beautifying Delhi, like the make-up of a hungry prostitute, why could it not be spent for expediting the work on the Rajasthan Canal ?

SHRI ANNASAHIB SHINDE : Some hon. Members have made a reference to coordination between the various Ministries concerned. The very purpose of deputing a Central team is to coordinate the work. The representatives of all the concerned Ministries are included in that team and they will naturally look into various aspects of the problem before submitting their report to the Centre. The government at the Central level will also ensure coordination of activities. Therefore, there is no difficulty so far as coordination is concerned.

So far as the Rajasthan Canal is concerned, whether it is in the Central sector or the State sector, as has been pointed out by Dr. Rao, if resources are available it should be possible to complete the work in a short time.

18.30 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, November 26, 1969. Agrahayana 5 1891 (Saka).